Vol. 223 No. 16 Wednesday 24 August, 2011 2 Bhadra, 1932 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT

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NEW DELHI

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RAJYA SABHA

Wednesday, 24th August, 2011/2 Bhadra, 1933 (Saka)

The House assembled at eleven of the clock, $$\operatorname{MR}.$$ CHAIRMAN in the Chair.

OBITUARY REFERENCE

MR. CHAIRMAN: Hon. Members, I have to refer with profound sorrow to the passing away of Shri Rafique Alam, a former Member of this House, on the 3rd of April, 2011, at the age of 82 years.

Born at Kashibari, in Purnea, Bihar, in June, 1929, Shri Rafique Alam had his education at Russel High School, Kishanganj High School, Purnea, and Aligarh Muslim University.

An agriculturist, Shri Rafique Alam was associated with several education institutions in Purnea district of Bihar. Shri Rafique Alam was the recipient of the National Integration Award, 1988.

Shri Alam began his legislative career as a Member of the Bihar Legislative Assembly in 1962 and was a Member of that Assembly from 1962 to 1967 and, again, from 1969 to 1980. He served as Cabinet Minister in the Government of Bihar for several terms, holding portfolios of Transport, Local Self-Government, Irrigation, Housing, Jails, Animal Husbandry, Fishery and Wakf, PWD, Rural Reconstruction and Panchayati Raj.

Shri Rafique Alam represented the State of Bihar in this House from April, 1982 to April, 1988, and, again, from April, 1988 to April, 1994. Shri Rafique Alam also served as Deputy Minister in the Ministry of Petroleum and Natural Gas from February to June, 1988; as Minister of State in the Ministry of Textiles from 1988 to 1989, and as Minister of State (Independent Charge) in the Ministry of Health and Family Welfare from July to November, 1989 in the Union Council of Ministers. He was the Chairman of Committee on Petitions, Rajya Sabha, from 1986 to 1988. Shri Rafique Alam was also the Leader of the Indian Haj Goodwill Delegation in 1988.

In the passing away of Shri Rafique Alam, the country has lost an able administrator and a distinguished parliamentarian.

We deeply mourn the passing away of Shri Rafique Alam.

I request hon. Members to rise in their places and observe silence as a mark of respect to the departed.

(Hon. Members then stood in silence for one minute.)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved family our deep sense of sorrow and sympathy.

ORAL ANSWERS TO QUESTION

*301. The questioner Shrimati Vasanthi Stanley was absent.

Delay in allotment of houses to Scheduled Castes in Tamil Nadu

- *301. SHRIMATI VASANTHI STANLEY: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:
- (a) whether it is a fact that there has been a delay in allotting houses to Scheduled Castes in Tamil Nadu;
 - (b) if so, the details thereof;
 - (c) by when Government proposes to complete the process;
- (\mbox{d}) whether damages to the houses were due to lack of security; and
 - (e) if so, the reasons therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (e) A Statement is laid on the Table of the Sabha.

Statement

(a) to (e) Housing/Slum development is a State-subject, it is up to the State Governments to plan, execute and allot houses in their respective housing projects to beneficiaries including Scheduled Castes (SCs).

As ascertained from the Housing and Urban Development Department of Government of Tamil Nadu there were no cases of delay in allotment of houses to Scheduled Castes or damages to the houses due to lack of security in the urban areas of Tamil Nadu.

- MR. CHAIRMAN: Q.No. 301. Member is not present.
- MR. CHAIRMAN: Any supplementary on Q. 301?

शरीमती ठाक्र्र : सर, यह प्रश्न तमिलनाइ के बारे ने भी कहा है कि स्टेट मंत्री में हैक महोदया इसको देखती है¢ लेकिन मैं माननीय मंत्री महोदया से जानना चाहती

इनकी मिमिस्ट्री इसके लिए कित्तिना बजट रखती है और स्टेट्स को किस तरह से और किस आधार पर यह बजट दिया जाता है ? क्योंकि , यह स्कीम भी यू .पी .ए. सरकार की एक स्कीम थी , मे निफ्रेस्टो में एक प्रोग्राम था कि इन लोगों को घर बनाकर देंग्रे।

यह प्रश्न क्सारी शैलजा : सर, हास्नांकि केक्ल तमिलनाइ से लेकिन संबंध रखता है≬ र्मै बताना चाह्रंगी कि हमारी जोः सकीम नेहरू होः याः आने वाले वह जवाहर लाल मशिन रहा राजीव आवास योजना होगी कोः उनकी पॉष्रुलेशन , तोः हम सटेटस के आधार पर बजट एलोकेट करते हैंक सटेट फिं हमें परोजेक्ट है और फिर हम यहां को कुलियर से उस प्रोजेक्ट करते उसके आधार पर, फिर शहर में बसने वाले गरीब लोगों के लिए मकान बनाकर जाले हैं क जोः शहरों में बसने वाले गरीब लोग हैं , उनमें जयादातर ऐसे हैंं , जोः शैझ्यूल्ड कास्ट . शैङ्घयल्ड बैकवर्ड कल्लासिज के हैं याः women headed household हैं। टशइब्स और हम उनको ज़्यादा प्रॉयोरिटी देते हैं⊅

जी ने मेरे शरीमती **व**िपलव ठाकुर : सर, मामनीय मंत्री नहीं दिया हैक मैंबे দ্ জ थाः क**ि इसके** उनसे अंदर टोद्यल बजट कक्षिना रखा गया है ? ...(व्यवधान) . . .

 $\mbox{MR. CHAIRMAN: Will you make the information available to the hon.} \label{eq:maken}$ Member?

KUMARI SELJA: Sir, I will make it available to the hon. Member.

DR. K.P. RAMALINGAM: Sir, although it is a State subject, this is a vital issue and a national problem. Will the Minister furnish Statewise break-up list which contains all details to the entire nation?

KUMARI SELJA: Sir, I will supply it to the hon. Member.

SHRI JESUDASU SEELAM: Sir, housing is a very essential item in a welfare administration. On more than one occasion we find that the beneficiaries have to shell out from their pocket because of the cost escalation. Is there any proposal to increase the cost of the housing unit meant for the weaker sections by the Ministry? This is essential. If there is no such plan, will the Ministry increase the unit cost? We would like to know this from the hon. Minister.

KUMARI SELJA: Sir, under the Jawaharlal Nehru National Urban Renewal Mission, for smaller and medium towns we have kept a cap of Rs.80,000 and Rs.1,00,000 for the construction of a house, as the total cost of the house. Under the new schemes, we realise that, perhaps, because of the cost escalations sometimes it is very difficulty for them to keep to this cap. So, under the Rajiv Awas Yojana we have proposed that from the Government of India we will give a grant of 50 per cent of the cost of the house under any particular project. But we have not kept any cap on the cost of a particular dwelling unit.

*302. The questioner Shri Narendra Kumar Kashyap was absent.

Restructuring of Ordnance Factories

- *302. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of DEFENCE be pleased to state:
- (a) whether the quality of arms, ammunitions, etc. manufactured by the ordnance factories is not up to the desired level and their cost of production is also very high;

- (b) if so, the details thereof;
- (c) if not, the reasons for opening up defence production to private sector; and $% \left(\frac{1}{2}\right) =\left(\frac{1}{2}\right) ^{2}$
- (d) whether Government proposes to restructure and modernise the ordnance factories to prevent private sector entry in defence production?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. M.M. PALLAM RAJU): (a) Ordnance Factories manufacture arms and ammunition strictly in accordance with the laid down quality specifications. After production, these products are subjected to rigorous quality checks. They are issued to the indentor only after having been inspected and accepted by the Inspecting Authority specifically nominated by the indentor. Ordnance Factories have a well established quality control mechanism which is supplemented by the quality assurance procedures of the Directorate General of Quality Assurance which is the Inspecting Authority. In respect of the large majority of products supplied by Ordnance Factories, no defects have been brought to notice. Wherever defects are reported, there is an established mechanism to conduct a defect investigation and to prevent recurrence of such defects. The cost of production of products made by the Ordnance Factories is also reasonable, and continuous efforts are made by the factories to reduce costs and to improve quality.

- (b) Does not arise.
- (c) Defence industry was opened up to the private sector by the Government in 2001 as part of overall policy to achieve self reliance in the Defence Sector through indigenisation.
- (d) Government is making continuous efforts to modernize Ordnance Factories and to improve their functioning. There is no intention to prevent the entry of the private sector into defence production.

SHRI V.P. SINGH BADNORE: Sir, my question is that the Minister says that the weapons which are made are of high quality. I want to point out first that the webley .32, which is obsolete outside and which is not made outside by the Webleys also, is made here and they are charging Rs.65,000. Sir, the 303 weapon, which is an old model and which is also obsolete everywhere, we are making in the IOF. He says they are the latest weapons. My specific question is: Why can't we have collaboration with the top manufacturers so that we can get good weaponry and at a much less cost than the IOF like the bruno, manliccher schoenauer and all others which are available in the market? We have to go running to other countries to get them. Can't we

have collaboration with the private sector or with the IOF so that we have the best weaponry which is manufactured outside India?

DR. M. M. PALLAM RAJU: Sir, as far as the requirements of the Armed Forces are concerned, the Ordnance Factories have been doing a pretty good job. Whatever shortcomings $\frac{1}{2}$

were there in the weapons, they have been rectified periodically. Now, as you know, defence manufacturing is a highly capital-intensive industry. To move into the next generation of weapons, both the defence PSUs including the ordnance factories and the private sector are open to get into collaborations. We have also given 116 licenses for companies in the private sector to get into defence manufacturing. If they choose to get into that stream, that is also an option. But we will definitely take up the hon. Member's suggestion. Nevertheless, the weapons that we have, there is always a constant quest to improvise the quality of the weapons that we supply to the Armed Forces.

शरी नरेश : माञ्यवर में यह पूछा चन्द्र अग्रवाल , प्रश्न गया है कि रक्षा उत्पादन को गैर सरकारी क्षेत्र में खोलने के कथा कारण हैं ? मामनीय मंत्री जी ने जवाब दिया है कि रक्षा क्षेत्र में आत्मनिर्भरता प्राप्त करने के लिए इसे में र्में से यह निजी कष्टेत्र खोला माननी य मंत्री जी कि निजी कष्रेत्र पराइवेट सेक्टर में जामना चाहता हंः हुआ है ? निजी खोलने के बाह्य कत्तिना इन्वेस्टमेंट कष्टेत्र में के बाद उन्होंने हमें वेपन्स आत्मनिर्भरता के कत्तिने लिए दिए हैं ?

मैं दूसरी बाल यह पूछना चाहता हूं कि निजी क्षेत्र की लागत और आर्डिनेंस फैक्ट्री की लागत में कितना अंसर है ?

DR. M.M. PALLAM RAJU: Sir, since 2001, there has been a conscious effort to involve the private sector. So far, like I have said earlier, 116 licenses have been given in various streams for the private sector to manufacture. The private sector has the freedom to get into joint ventures and collaborations. Then the policy is also constantly reviewed every year to increasingly give scope for the private sector. ...(Interruptions)...

चन्द : माः ननीय शरी नरेश अग्रवाल सभापति जीः, मेरा है और जवाब क्छ है . . . (व्यवधान)... मैं परश्न आ रहा कर रहा हूं , वे खलिहान की बात कर रहे हैं⊅

श्री **सभापति :** आप सिर्फि सवाल पूछिए। ...(**व्यवधान**)... एक मिंबेट , आप थोड़ा सब्न कीजिए।

DR. M.M. PALLAM RAJU: I am coming to that. Contrary to the perception, there are a lot of suppliers from the private sector who contribute to the overall manufacturing effort. Now we are also encouraging them to get into integration aspects which will increase the quantum of participation by the private sector. I will not be able to put an exact figure, but the participation of the private sector is quite substantial.

MR. CHAIRMAN: Shri Mohd. Ali Khan.

श्री नरेश चन्द्र अग्रवाल : माम्यवर , यह महत्वपूर्ण प्**र**श्न हैंक ...(व्**य**वधान)...

श्री सभापति : पृत्नीज़ , अब आप दूसरों को chance दीजिए। ...(व्यवधान)... अगर जवाब satisfactory नहीं है , तो आप मंत्री को लिखिए। ...(व्यवधान)...

 श्री
 नरेश
 चन्द्र
 अग्रवाल
 : माम्यवर
 , अगर हमें प्रश्न का

 सही
 जवाब
 नहीं
 मिश्लेगा
 तोः यहां
 प्रश्न
 पूछना
 महज औपचारिकता

 कीः
 होगी।
 ... (व्यवधान
) ...
 मुझे
 आपका
 संरक्षण

 चाहिए।
 ... (व्यवधान
) ...
 ...
 ...
 ...

MR. CHAIRMAN: This is only a supplementary question. ...(Interruptions)... I am sorry. आप बैठ जाइए।

मोहम्मद अली से खाम **:** सर, र्मैं आन्ध परदेश है कि डिफ़ैंस सरकार का जो यह डिसिज़न तारूलुक रखता ह्र⊅ फैक्ट्रियों को तन्जीम –ए–जदीद , करना , उनको दंग चलाना डसका करता हं⊅ मैंः मंत्री जी से यह सवागत में , Medak में हुं कि आन्ध्र प्रदेश एक डफ़िंस जामना है , क्या इसकी तन्जीम -ए-जदीद की जा रही है ? यदि की फैक्टी جناب محمد على خان : سر، ميں آندھرا پرديش سے تعلق رکھتا ہوں۔ سركار كا يہ ڈسیزن ہے کہ تٰیفینس فیکٹریوں کو تنظیم جدید کرنا، ان کو تٰھیک ڈھنگ سے چلانا، میں اس کا سواگت کرتا ہوں۔ میں منتری جی سے یہ جاننا چاہتا ہوں کہ آندھرا پردیش میں Medak میں ایک ڈیفینس فیکٹری ہے، کیا اس کی تنظیم جدید کی جا رہی ہے؟ اگر کی جا رہی ہے تو اس کو کتنا فائنانس اسسٹینس دیں گے، اگر نہیں كى جا رہى ہے، تو اس كو نہ كرنے كى كيا وجہ ہے؟ जाः रही है तो इसको कक्षिना फाइनेंस एसिस्टेंस

वजह हैं की जा रही है , तो इसको न करने की कया

SAHRI RAMDAS AGARWAL: Sir, we want to know how much is the investment. ... (Interruptions)...

MR. CHAIRMAN: This is a supplementary question. That is all.

DR. M.M. PALLAM RAJU: Sir, one of the ordnance factories which manufactures BMPs is located in Andhra Pradesh. It is having substantial orders. More orders are coming. This factory is doing well.

Death of workers due to occupational diseases

- *303. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) how many workers died in accidents in different industries in different sectors in the country during the last three years, Statewise;
- (b) how many occupational diseases are identified in our country and how many occupational diseases diagnostic centres are there to diagnose the occupational diseases; and
 - (c) whether it is a fact that the number of workers dying due to

occupational diseases is the highest in India and, if so, the details thereof?

 $[\]dagger [\] Transliteration in Urdu Script.$

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):
(a) A Statement is laid on the Table of the Sabha.

Statement

- (a) As per the available information received from the Chief Inspectors ${\bf C}$
- of Factories of the State Governments, the State-wise and Sector-wise details $% \left(\frac{1}{2}\right) =\frac{1}{2}\left(\frac{1}{2}\right) +\frac{1}{2}\left(\frac{1}{2}\right$

deaths due to accidents in different industries/manufacturing sectors covered

under the Factories Act, 1948 during the year 2007, 2008 and 2009 are given in Statement-I and Statement-II respectively (See below).

(b) As per Section 89 of the Factories Act, 1948, there are 29 occupational diseases listed in the Third Schedule which is given in Statement-III (See below).

The list of occupational diseases notified under sub-section (1) of Section 25 of the Mines Act, 1952 is given in Statement-IV (See below).

The list of Occupational Diseases notified under the Employees' State Insurance Act, 1948 is placed in Statement-V (See below).

The Industrial Medicine Division of the Central Labour Institute, under the Directorate General of Factory Advice Service and Labour Institutes (DGFASLI), Mumbai has a facility known as "National Referral Diagnostic Centre" to diagnose occupational diseases.

As regards mining sector, all the major mining companies in Coal, Metal and Oil Sectors have their own Occupational Health Centres for conducting statutory medical examinations. Most of the occupational diseases are diagnosed in those Centres and reported to Directorate General of Mines Safety (DGMS). As referral centres few Premier National Institutes like National Institute of Occupational Health (NIOH) Ahmedabad (with its Regional Occupational Health Centres) and National Institute of Miners' Health (NIMH), Nagpur deal with confirmation of cases of occupational diseases referred to them.

Employees' State Insurance Corporation is running five Occupational Diseases Centers at Delhi, Chennai, Mumbai, Indore and Joka.

(c) The comparative information relating to workers dying due to occupational diseases in the Country and Other Countries is not available.

Statement

State-wise number of fatalities/death due to accidents in Industries

manufacturing sector for the year 2007, 2008 and 2009 (P)

State	2007	2008	2009
1	2	3	4
Andaman and Nicobar Islands	NA	0	0

1	2	3	4
Andhra Pradesh	153	166	165
Assam	11	15	7
Bihar	0	6	7
Chandigarh	NA	2	0
Daman & Diu and Dadra & Nagar Haveli	NA	9	1
Goa	10	7	10
Gujarat	222	176	168
Haryana	NA	47	NA
Himachal Pradesh	8	6	NA
Jammu and Kashmir	1	4	2
Jharkhand	21	23	36
Karnataka	69	94	75
Kerala	22	15	17
Madhya Pradesh	NA	40	51
Maharashtra	132	218	211
Meghalaya	2	0	0
Orissa	83	81	122
Puducherry	7	1	8
Punjab	NA	39	35
Rajasthan	55	49	56
Tamil Nadu	66	67	137
Tripura	1	0	2
Uttar Pradesh	66	68	61
Uttaranchal	19	12	22
West Bengal	68	78	65
Chhattisgarh	NA	NA	49

1	2	3	4
Delhi (NCR)	NA	NA	8
TOTAL	1016	1223	1315

Note: *There are no registered factories in Arunachal Pradesh,

Lakshadweep, Mizoram and Sikkim;

P: Provisional

Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs

NA: Not Available

Statement

Sector-wise fatalities/deaths due to accidents in different Industries/

Manufacturing sectors for the year 2007, 2008, and 2009 (P)

Sl.N	No. Industry/Sector	2007	2008	2009
1	2	3	4	5
1.	Agriculture Hunting and related service Activities	NA	4	NA
2.	Collection Purification of water	2	1	1
3.	Defense	NA	4	1
4.	Electricity Gas Steam and Hot water supp	oly37	65	73
5.	Mfg of basic metals	247	270	301
6.	Mfg of Chemical and Chemical Products	117	151	179
7.	Mfg of Coke, Refined Petroleum Products and Nuclear Fuels	51	24	45
8.	Mfg of Electrical Machinery and Apparatus NEC	20	17	12
9.	Mfg of Fabricated Metal products Except Machinery and Equipment	64	48	60
10.	Mfg of food products and Beverages	91	161	148
11.	Mfg of furniture, manufacturing NEC	20	21	13
12.	Mfg of Machinery and Equipment NEC	31	37	45

1	2	3	4	5
13.	Mfg of Medical precision and optical Instruments	0	3	2
14.	Mfg of Motor vehicles, trailers and semi trailers	. 8	17	11
15.	Mfg of Office Accounting and Computing Machinery	1	1	5
16.	Mfg of other Non Metallic Mineral Produc	ts90	116	113
17.	Mfg of other transport equipment	17	19	22
18.	Mfg of paper and paper products	56	52	55
19.	Mfg of Radio, TV and communication Equipment and Apparatus	2	0	2
20.	Mfg of Rubber and. Plastic products	17	27	23
21.	Mfg of Textile	104	103	89
22.	Mfg of Tobacco Products	0	7	4
23.	Mfg of Wearing apparel, Dressing and Dyeing of Fur	4	7	0
24.	Mfg of Wood and Wood and Cork Products except furniture	6	16	13
25.	Mining of coal and lignite; extraction of peat	NA	1	16
26.	Other Mining and Quarrying	3	5	3
27.	Other service activities	1	9	20
28.	Public Administration and Defense; compulsory social security	1	1	0
29.	Publishing, Printing and Reproduction of Recorded Media	NA	4	20
30.	Recycling	0	1	12
31.	Research and development	NA	1	2
32.	Retail trade except of motor vehicles and motor cycles; repair	nd 5	2	1

1	2	3	4	5
33.	Sale maintenance and repair of motor vehicles motor cycles, retail	8	20	8
34.	Supporting an auxiliary transport activations	vities;	2	2
35.	Tanning and Dressing of Leather, Mfg of Luggage, Handbags saddlery	8	4	8
36.	Water transport	1	0	NA
37.	Wholesale trade and commission trade, except of motor vehicles	1	2	1
38.	Construction	1	NA	4
	TOTAL Number of fatal injuries	1016	1223	1315

There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim;

P Provisional

Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs

NA: Not Available

Statement-III

List of notifiable diseases under the Factories Act, 1948

- 1. Lead poisoning including poisoning by any preparation or compound of lead or their sequelae.
- 2. Lead tetra-ethyl poisoning.
- 3. Phosphorous poisoning or its sequelae.
- 4. Mercury poisoning or its sequelae.
- 5. Manganese poisoning or its sequelae.
- 6. Arsenic poisoning or its sequelae.
- 7. Poisoning by nitrous fumes.
- 8. Carbon bisulphide poisoning.
- 9. Benzene poisoning, including poisoning by any of its homologues, their nitro or amido derivatives or its sequelae.
- 10. Chrome ulceration or its sequelae.

- 11. Anthrax.
- 12. Silicosis.
- 13. Poisoning by halogens or halogen derivatives of the hydrocarbons, of the aliphatic series.
- 14. Pathological manifestation due to :
 - a. radium or other radioactive substances.
 - b. X-rays.
- 15. Primary epitheliomatous cancer of the skin.
- 16. Toxic anaemia.
- 17. Toxic jaundice due to poisonous substances.
- 18. Oil acne or dermatitis due to mineral oils and compounds containing mineral oil base.
- 19. Byssionosis.
- 20. Asbestosis.
- 21. Occupational or contact dermatitis caused by direct contract with chemical and paints. These are of types, that is, primary irritants and allergic sensitizers.
- 22. Noise induced hearing loss (exposure to high noise levels).
- 23. Beryllium poisoning.
- 24. Carbon monoxide.
- 25. Coal miners' pnoumoconiosis.
- 26. Phosgene poisoning.
- 27. Occupational cancer.
- 28. Isocyanates poisoning.
- 29. Toxic nephritis.

Statement-IV

List of notified Occupational diseases under the Mines Act, 1952

- (i) Silicosis
- (ii) Pneumoconiosis
- (iii) Manganese Poisoning Nervous type

- (iv) Asbestosis
- (v) Cancer of lung or the stomach or the pleura and peritoneum (i.e. Mesothelioma)
- (vi) Noise induced hearing loss
- (vii) Contact Dermatitis caused by direct contact with chemicals.
- (viii) Pathological manifestations due to radium or radioactive substances.

Statement-V

(THE THIRD SCHEDULE)

(See section 52A)

LIST OF OCCUPATIONAL DISEASES

No.	Occupational disease	Employment
1	2	3

PART A

- Infectious and parasitic diseases (a) All work involving exposure to contracted in an occupation where health or laboratory work;
 there is a particular risk of contamination (b) All work involving exposure
 - (b) All work involving exposure
 veterinan/work;
 - (c) Work relating to handling animals, animal carcasses, part of such carcasses, or merchandise which may have been contaminated by animals or animal carcasses;
 - (d) Other work carrying a
 particular risk of
 contamination.
- 2. Diseases caused by work in All work involving exposure to the risk compressed air concerned.
- 3. Diseases caused by Iqad or its All work involving exposure to

	the risk					
	toxic compounds	cond	cerned			
4.	Poisoning by nitrous fumes the risk	All	work	involving	exposure	to
		cond	cerned	•		
5.	Poisoning by organ phosphorus the risk	All	work	involving	exposure	to
	compounds.	cond	cerned			

1	2	3				
PAF	т в					
1.	Diseases caused by phosphorus the	All	work	involving	exposure	to
	or its toxic compounds	comp	ounds	concerned.		
2.	Diseases caused by mercury or the risk	All	work	involving	exposure	to
	its toxic compounds	cond	cerned			
3.	Diseases caused by benzene or the risk	All	work	involving	exposure	to
	its toxic homologues	cond	cerned			
4.	Diseases caused by nitro and the risk	All	work	involving	exposure	to
	amido toxic derivatives of benzen or its homologues.	ıe	conce	erned.		
5.	Diseases caused by chromium or the risk	All	work	involving	exposure	to
	its toxic compounds	cond	cerned	•		
6.	Diseases caused by arsenic or the risk	All	work	involving	exposure	to
	its toxic compounds	cond	cerned			
7.	Diseases caused by radioactive the	All	work	involving	exposure	to
	substances and ionising radiation or	sacti	ion of	radioactiv	e substan	ces
		ioni	ising 1	radiations.		
8.	Primary epithelomatous cancer of to the risk	:	All v	work involv	ving expos	ure
	the skin caused by tar, pitch, bitumen, mineral oil, anthracene or the compounds, products of residues of these substances		cerned			
9.	Diseases caused by the toxic the risk			involving	exposure	to
	halogen derivatives of hydrocark (of the aliphatic and aromatic s			erned.		
10.	Diseases caused by carbon	All	work	involving	exposure	to

the risk

	disulphide	cond	cerned.			
11.	Occupational cataract due to the risk	All	work	involving	exposure	to
	infra-red radiations	cond	cerned.			
12.	Diseases caused by manganese the risk			involving	exposure	to
	or its toxic compounds	cond	cerned.			
13.	Skin diseases caused by physical	,	All v	work involv	ing expos	ure
	to the risk					
	chemical or biological agents no	t	conce	rned.		
	included in other items					

1	2	3
14.	Hearing impairment caused by the risk	All work involving exposure to
	noise	concerned.
15.	Poisoning by dinitrophenol or a the	All work involving exposure to
	homologue or by substituted or	action of radioactive substances
	dinitrophenol or by the salts of such substances	ionising radiations.
16.	Diseases caused by beryllium or the risk	All work involving exposure to
	its toxic compounds	concerned.
17.	Diseases caused bycadmium or the risk	All work involving exposure to
	its toxic compounds	concerned.
18.	Occupational asthama caused by the risk	All work involving exposure to
	recognised sensitising agents inherent to the work process	concerned.
19.	Diseases caused by flourine or the risk	All work involving exposure to
	its toxic compounds	concerned.
20.	Diseases caused by nitro-glyceri to the risk	ne All work involving exposure
	or other nitroacid esters	concerned.
21.	Diseases caused by alcohols and the risk	All work involving exposure to
	ketones.	concerned.
22.	Diseases caused by asphyxiants: the	All work involving exposure to
	carbon monoxide, and its toxic or	action of radioactive substances
	derivatives, hydrogen sulfide	ionising radiations.
23.	Lung cancer and mesotheliomas the risk	All work involving exposure to
	caused by asbestos.	concerned.
24.	Primary neoplasm of the epitheli	al All work involving exposure

to the risk lining of the urinary bladder or $$\operatorname{\mathtt{concerned}}$.$ the kidney or the ureter

PART C

1. Pneumoconioses caused by All work involving exposure to the risk sclerogenic mineral dust (silicosis, concerned. anthracosilicosis asbestosis) and silico-tuberculosis provided that silicosis is an essential factor in causing the resultant incapacity or death

1	2	3
2.	Bagassosis	All work involving exposure to the risk concerned.
3.	Bronchopulmonary diseases caused	All work involving exposure to the risk
	by cotton, flax hemp and sisal dust (Byssinosis)	concerned.

4. Extrinsic allergic alveelitis caused $\,$ All work involving exposure to the risk

by the inhalation of organic dustsconcerned.

5.	Bronchopulmonary	diseases	caused	All	work	involving	exposure	to
				the	risk			
	by hard metals			concerned				

SHRI RAMA CHANDRA KHUNTIA: Sir, this question relates to 400 million workers in the whole of the country. The information given by the hon. Minister pertains only to the period from 2007 to 2009. What about the information pertaining to 2010 and 2011 (till date)? The Labour Department is supposed to have the up-to-date information about deaths, accidents, job losses, employment, unemployment and so on.

Sir, if you look at the information given by the hon. Minister, you will observe that the number of accidents and deaths has increased in Andhra, Gujarat, Maharashtra and Orissa in industries like basic metal, fruit products, etc. I want to know whether it is because of the fact that the employers are not maintaining the minimum health standards of workers, or, whether the case of State Governments are not taking appropriate steps for implementing the various statutes.

SHRI MALLIKARJUN KHARGE: Sir, the hon. Member is a very respected trade union leader. He knows that it is the Chief Inspector of Factories, in the case of factories, who is responsible for the implementation of the Factories Act; also, under the Mines Act, the Mines Inspectors implement it. The information available as of today pertains to 2007, 2008 and 2009. So far as 2010 is concerned, the information has been sought. Sir, 30th August is the last date for collecting the information for 2010. That is why that information is not included here. As soon as we get that information from the State Governments, we will provide it. But as far as 2007, 2008 and 2009 is concerned, I have provided full information.

Secondly, Sir, State-wise data has also been furnished, including the sectors in which the people have died in fatal and nonfatal

incidents. Sir, many State Governments have not provided the information. We have been writing to them repeatedly and we have been trying to get up-to-date information from them. As soon as we get the information for the year 2010, we will provide it.

SHRI RAMA CHANDRA KHUNTIA: Sir, if you look at the reply given by the hon. Minister, you will find that the number of deaths in accidents in the construction sector is only four whereas, I remember, the hon. Minister last year only had stated in reply to my question that in Delhi itself the number of deaths in accidents was 130. Sir, I wanted information particularly about the occupational diseases. No information has been given about that. It is very important. The only information that has been given is, "As per Section 89 of the Factories Act, 1948, there are 29 occupational diseases listed in the Third Schedule which is given at Annexure-III", whereas in developed countries like Sweden the number pertaining to occupational diseases runs into thousands. So, I want to know from the hon. Minister whether the Department has taken any appropriate action or whether it has engaged any agency to find out how many occupational diseases are there in the country. We have the ESI Corporation which has only four diagnostic centres in the whole of the country. Will the hon. Minister assure the House that the ESI Corporation will open, at least, one centre in each State to identify and diagnose the occupational diseases?

SHRI MALLIKARJUN KHARGE: Sir, I just want to point out that the question of the hon. Member was: "(a) how many workers died in accidents in different industries in different sectors in the country during the last three years, State-wise". For that, I have furnished the detailed information. The question was not on how many people have died of occupational diseases. That is why that information has not been given here. The other thing that he had pointed out was that while more than 130 construction workers had died, I had mentioned a figure of only four. Sir, this figure of four was according to the Factories Act. Where factories were constructed, four people had died there. This question pertains to Factories Act and that is why this figure had been given, not regarding construction workers.

आर.सीः. सिंह : सर, माननीय मंत्री जी accidents के जो हैं , मैं दावे के साथ कह सकता कि वे भरामक तथ्य दिए हुँ 2008 में 93, 2009 **में** Coal mining में 92 **और** 2010 में mining accidents हुए और Metal mining में 2008 **में** 70, 2009 **ਸੇਂ** और 2010 में 87 accidents हुए , यामी Mining के क्षेत्र 2008 207 fatal accidents हुए कुछ 163, 2009 में 142 और 2010 में Mining के supervisory staff, Director of Mine's Safety या Inspector of Mines, में काफ़ी कमी आगई है। मैं मंत्री महोदय कि इसको strengthen करने के लिए वे क्या चाहता ह्ं कदम उठा रहे हैं ?

श्री मिल्लिकार्जुन खरगे : सर, मैं यह कबूल करता हूं कि

inspecting staff कम हैं। Economic hurdle होमे की वजह से नए लोगों की भर्ती नहीं की जा रही है , लेकिन हम इस दिशा में कोशिश कर रहे हैं। हमने आपको trends in incidence of accidents in mines के जो figures provide किए हैं , उनसे आपको यह मासूम

होगा। अगर आप 2010 काः कुल figure देखेंगे , तोः यह 17 हैः , 2009 मेंः यह 22 हैः , यामी यह decreasing trend हैः

जहां तक इसे supervise करने के लिए vacant posts का सवाल है , उन्हें fill up करने के लिए हम कोशिश करेंगे। जो भी existing inspectors है , हम उन्हें कहेंगे कि वे ज्यादा -से -ज्यादा factories को inspect करें।

अविनाश राय खन्ना : सर, जुद्यादातर काम राज्यों गया है , मतलब accidents, compensation, inspection वगैरह सरकार देखेंगी। क्या केस्द्र के पास ऐसा कोई mechanism है कि जहाँ -जहाँ इतने accidents हुए हैं या उस एक्ट monitor करे ? अगर काः implementation ठीक नहीं हुआ है , वह उसे नहीं , तोः उसको monitor करने के लिए क्या सरकार कोई mechanism develop करेगी , ताकि इसका first hand information मिल्ले सके याः अगर लॉं कोः change करना हैः , तोः उसके लिए आपको कोई न कोई सविधा होः?

शरी मल्लिकार्ज्न खरगे : आप यह जानते हैंः subject Concurrent List में होने कीः वजह सें Federal system of के पास जो भी powers **हैं** , हम Government में स्टेट गवर्नमेंट्स कर सकते हैं। usurp **नहीं** हम उन्हें जयादा -से -जयादा कह सके हैं , उन्हें direction दे सकते हैं और उन्हें letters हम यह कोशिश कर रहे लिख सकते हैं। हैं¢ जब कभी भी seminars होते हैं , zonal meetings होती हैं , तो उनमें हैं , meetings होती चीओं काः ज़क्रि किया जाला है कि वे इन पर ज्यादा -से -ज्यादा दें Mines Act के उपर हम amendments लाए हैं , जिस्हें धयान सभा ने Standing Committee को भेजा हुआ है¢ राज्ञ्य amendments आगए, तोः उनमें बहुत से changes जाएँगे।

SHRI N. BALAGANGA: Sir, due to sudden accidental death the family of the deceased suffers badly. I would like to know from the hon. Minister whether the Government would advise the factories or organizations to appoint on compassionate grounds a son or a daughter of the deceased person.

SHRI MALLIKARJUN KHARGE: I will have to examine this.

MR. CHAIRMAN: Now, Question No. 304. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, I had raised my hand. ...(Interruptions)...

MR. CHAIRMAN: Just one minute, please. We can take only three supplementaries. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, I had raised my hand to put a supplementary. ...(Interruptions)... It is the right.

...(Interruptions)...

MR. CHAIRMAN: There is no right on supplementaries. Supplementaries are rotated round the House. $\dots(Interruptions)\dots$ Mr. Dhoot, please go ahead.

SHRI TAPAN KUMAR SEN: What is this, Sir? \dots (Interruptions)...

MR. CHAIRMAN: Look, please. ...(Interruptions)...

SHRI TAPAN KUMAR SEN: Sir, it is not correct. ...(Interruptions)...
I express my anguish here, Sir.

MR. CHAIRMAN: Please.

Providing basic facilities in industrial areas

- *304. SHRI RAJKUMAR DHOOT: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that severe lack of basic facilities like pucca roads, sewerage, road lights, parking, garbage management, water supply etc. in industrial areas is hampering the industrial growth of the country;
 - (b) if so, the details thereof; and
- (c) the action plan Government proposes to have in place for providing these basic facilities in industrial areas of the country within a time-frame?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) to (c) A Statement is laid on the Table of the Sabha.

Statement

(a) to (c) The availability of adequate infrastructure is a necessary prerequisite for industrial growth of the country. However, it is not possible to quantify its impact on industrial growth at aggregate level.

The basic amenities in the industrial areas are provided and maintained by the State Government or its agencies or local bodies who collect taxes/user charges for maintenance of these amenities.

SHRI RAJKUMAR DHOOT: Sir, the hon. Minister has given a very good reply to my question, but, I have two queries. I would like to know from the hon. Minister whether Government has done any survey about the existing industrial area and basic facilities available in such areas, in States and Union Territories. If yes, will he give us the details, State and Union Territory-wise and if not, will he assure the House that Government will undertake the exercise within a time frame because this is the basic thing to promote industrial development in the country?

SHRI ANAND SHARMA: The hon. Member has asked a very important question, relating to the inadequate infrastructure for the growth of industry in the country. As hon. Member would appreciate, industry development is a subject which is dealt with by the State Governments.

The State Governments identify the land which could be zoned for the industrial areas. Many States promote industrial areas or estates through industrial infrastructure corporations. Others

maintain basic facilities in industrial areas through user charges. As for the Government of India and Department of Industrial Policy and Promotion, we are concerned with the lack of adequate growth of the industry, particularly, the manufacturing industry in the country and these are issues which the Union Government has discussed with all stakeholders including the State Governments and the Chambers of Industry and Commerce. There are a number of schemes which the Central Government has come out with to support the States in the promotion of industrial growth. One such scheme is the industrial infrastructure upgradation scheme. Under this scheme, various projects are sanctioned for creation of basic facilities and infrastructure in the industrial areas and industrial parks. I can give all the details as to how much has been sanctioned. Total investment of more than Rs. 4000 crores has gone into these industrial projects with the assistance of the Central Government. Thirty eight such projects have been sanctioned, fourteen have been completed. Many of these are auto clusters, leather clusters, chemical clusters, gems and jewellery clusters. There is another scheme of the Government of India called the ASIDE scheme-Assistance to States for Development of Export Infrastructure and Allied Activities Scheme which is operated by the Department of Commerce. Under this scheme, in the last five years Rs. 3254 crores have been sanctioned and this scheme also assists for the creation of new Export Promotion Industrial Parks, setting up of the electronic and other related infrastructure and export conclaves and also inland container depots and container freights stations. When I refer to the first scheme, they are also for the common facilities in the clusters, including the effluent treatment plants in the Common Effluent Treatment Plants. There is one scheme which the Department of Micro and Small Industry has, i.e. for the cluster development for the MSMEs. The Ministry of Textiles has a scheme, the Integrated Textile Parks which is created by the Department of Textiles and there is also the issue of infrastructure creation which the Government is addressing through the Five Year Plans. In the Eleventh Five Year Plan, an amount of more than Rs.8 lakh crores, I have got the details, has been invested. In the next Five Year Plans...

 $\ensuremath{\mathsf{MR}}.$ CHAIRMAN: The answer to the supplementary is much longer than the answer to the main question.

SHRI ANAND SHARMA: Sir, I will give a....

MR. CHAIRMAN: Please, we have to manage time. Please, put your second supplementary, please.

SHRI RAJKUMAR DHOOT: I thank the hon. Minister that he has answered my second query also with the first query. Sir, I want to put one more

question. Since you have given me the chance to put one more question....

 $\mbox{MR.}$ CHAIRMAN: You have already got the answer to your second unasked question.

SHRI RAJKUMAR DHOOT: No, Sir, more than half of the question is answered; half of the question is still to be answered. Mr. Chairman, Sir, road connectivity is very important for industrial area. Central Government releases funds for States under Central Road Funds. So, I would like to know from the hon. Minister whether he would convince his counterpart, the hon. Minister of Road Transport and Highways, to ask the State Governments to improve roads in industrial areas also when they submit their proposals to the Central Government under the CRF. If not, what are the reasons for that?

SHRI ANAND SHARMA: Sir, I will communicate this to my colleague and Minister concerned.

DR. T. SUBBARAMI REDDY: Sir, it has been observed every now and then that there are no sufficient facilities such as pucca roads, sewerage, road lights, parking, garbage management and water supply in industrial areas. So, I would like to seek from the hon. Minister - even though it is a Sate Subject - a clarification. The hon. Minister replied that the Government of India is supplementing the efforts of the States with regard to providing infrastructure. But, I want a comprehensive reply from him on this. I would ask as to why the Government of India cannot build up some mechanism. You are the overall boss of the country. The Government of India must pay a special attention on providing facilities. Sir, facilities are required for the national growth. So, ultimately, it is the Central Government and the hon. Minister responsible for the industrial growth. The question is with regard to industrial growth. Therefore, mechanism the Government is planning to infrastructure in industrial areas.

SHRI ANAND SHARMA: Sir, with your permission, I would like to inform the hon. Member and the House that the Government of India has been seriously considering how to augment the industrial growth in the country, particularly with regard to the share of manufacturing in the GDP which is very low. Therefore, to create an Integrated Industrial Investment and Manufacturing Zones, the hon. Prime Minister Chaired a meeting of the National Manufacturing Council. Inprinciple approval has been given to it and, very soon, the Cabinet will take the final view. India will have a National Manufacturing Policy which has its objective of raising the share of manufacture in the GDP of the country from the present 16 per cent to 26 per

cent and also creating 100 million jobs in 10 years. Sir, in these NMIZs, assistance for trunk infrastructure will be given by the Government of India and the States will bring equity in the form of land. I am sure, once this policy is rolled out and implemented, it will be transformed for the industrial growth in the country.

The second thing which I wanted to share with the hon. Member is about the Delhi-Mumbai Industrial Corridor Project. There are infrastructural constraints. This is what the question is all about. That issue would be addressed, to a large extent, through the industrial corridors. There, again, all clearances have been obtained and the Cabinet Note has been moved. The DMIC passes through seven States. We also proposed to develop seven smart industrial cities covering Delhi, Haryana, Rajasthan, Uttar Pradesh, Madhya Pradesh, Maharashtra and Gujarat. There is also a similar corridor which is being proposed for the Southern India.

SHRI P. RAJEEVE: Sir, in some places the Government is acquiring land and providing infrastructure for industry. In some places the industries themselves are managing infrastructure and acquiring land. I would like to know what steps the Government have taken to ensure that rights of farmers, agriculture workers and land owners are protected while acquiring land and providing infrastructure for industry. And, whether there is any specific direction given by Government to companies for practicing corporate social responsibility. If yes, the details may be given.

SHRI ANAND SHARMA: Sir, as I mentioned earlier, industrial development is a subject which is primarily falls within the domain of the States. Land is also a State Subject. Identification of land, loaning of land and compensation and rehabilitation falls within their purview. The concerned Ministry is presently engaged in finalizing a Land Acquisition Bill. And, the hon. Minister and colleague is on record. So, I shall not be in a position to say anything at this stage on the land acquisition policy which will come soon. But, the State Governments have the primary responsibility in this respect.

: सभापति महोदय , मैंा अग्रवाल माननीय मंत्री शरी रामदास कि हम सब इस बाल को अच्छी जीः सेः यह पूछना चाहता ह्ं तरह से हैंं में भीः जामते और यह समाचारों आता है कि जितने इंडिस्टियल एरियाज बने हुए हैं , उनमें ज्यादातर पर जोः बेसिक बहूत है¢ वहां amenities चाहिए , वे वहां , इस बाहा को आप भी जानते में नहीं हैं⊅ मंत्री महोदय से यह चाहता कि क्या केवल केस्द्र सरकार काः दायित्व हंः इतना ही है कि इंडिस्टियल एरिया बन जाए और उसके बाट वह अपने ले ? मैं कि क्या जामना चाहता ह्ं सरकार , इंस्ट्रक्शन्स राज्ञ्य को गाइडेंस देगी देगी **डं**इस्टियल एरिया बनाने के पहले उन्हें उस एरिया के अंदर के लिए , उन पर जोः बेसिक amenities हैं , उनको परोवाइड करने , अन्यथा कम्पलशन होमा चाहिए वहां पर जोः उदयोग लगाता है , वह वयक्ति है और फिर बाद में वहां जाकर पछताता जगह-जगह पर उसको

रोमा पड़ता हैं। मैं आपसे निवेदन करना चाहता हूं कि आप इस बाहा का जवाब दें कि क्या केन्द्र सरकार इंडस्ट्रियल एस्टेट बनाने के पहले स्टेट गवर्नमेंट को डायरेक्शन देशी कि वह निश्चित तौर पर इन बेसिक amenities को वहां पर प्रोवाइड कराएं और उसके बाद इंड सिट्टियल एरिया को काम करने के लिए allow

: सर, केझ्द्र कीः सरकार श्री आनन्द शर्मा राज्ञ्य करती हैं। सरकारों से विचार -विसर्श स्झाव देली हैं उन्हें सुवीकार भीः करती है। के लिए यह आवश्यक राष्ट्र है कि विकास और औदयोगिकीकरण के अंदर पूरे देश रोजगार भीः पैदा होः और उसके विकास काः लाभ आमजनता तक पहुंचे। तक बेसिक है , मैंबे जहां amenities का प्रश्न वस्त्रित उल्लेख इसी परश्न के उत्तर में किया और जोः सकीम्स सरकार की हैं , उनका भी उल्लेख किया , जिसके इंङ्डस्ट्रियल से इंडस्ट्रियल डन्फ्रा सट्क्चर चाहे वह हैं , केस्द्र कीः तरफ सेः उनको मदद दीः जाही से अगर कोई प्रयोज़त आता है , इस स्कीम के तहत 75 परसेंट है , उसको केन्द्र सरकार देती है≬ इंडस्ट्रीज़ एसोसिएशन क्लस्टर्स में अपनी SPV बनाती हैंं और राज्ञ्य सरका र एसोसिएशन मस्रिकर बाक़ी का 25 प्रतिशत पैस्रा तथा इंडस्टी देती हैं⊅ जहां तक सुधेशल केटेगरी स्टेट हैं , नार्थ -ईस्टर्न कीः तरफ सेः यह पैसा सटेटस हैं , वहां पर केद्ध दिया को भी इसमें जिस्मिदारी है , बाक़ी राज्ञ्य सरकारों अपनी निभानी चाहिए , जो आपने आजकहा है , वह राज्य के कार्य सरकार क्षेत्र में है , उसमें उनको भी अपना योगदान देता

शरी रामदास अग्रवाल : सर, अगर दस प्रतिशत भीः राज्य सरकारें हैं , तो आप इसके लिए क्या ? केवल दस देती करेंगे प्रशतिशत भीः राज्य सरकारें नहीं देती **है** और आप 90 सहयोग परातिशत सहयोग हैं क देते . . . (व्यवधान) . . .

श्री कलराज मिश्र : सर, उसकी मॉर्ग्निटरिंग काः सस्टिम क्**या** हैं ? . . . (व्**य**वधान) . . .

MR. CHAIRMAN: Thank you. Question No. 305. ...(Interruptions)...

शरी वर्मा : सर, मैंबे प्रश्न पूछने के लिए सबसे हाथ उठाया। यह सबसे बड़ा इंङस्ट्रियल एरिया है और उसकी बहूत हैंक में प्रश्न चाहते खराब हम इस बारे पूछना हैंः रखते हैं⊅ और हम शुरू से हाथ उठाकर ...(व्यवधान)... सर, आप परश्न काः अवसर हीः नहीं देही हैंक ...(व्यवधान पूछने)...

श्री सभापति : देखिए , मैं सिर्फ़ तीम प्रश्न ले सकता हूं ...(व्यवधान)...

श् री विक्रम वर्मा : वहां पर पूरे हिन्दुस्तान के लोग हैं ...(व्यवधान)...

SHRI ANAND SHARMA: Sir, ...(Interruptions)...

MR. CHAIRMAN: Just one minute. ...(Interruptions)... Just one minute. ...(Interruptions)...

शरी वक्रिम वर्मा : मैं वहां से एम.एल.ए. रहा हुं:

...(**व्य वधान**)... सर, आप मुझे प्रश्न पूछने दीजिए। ...(**व्यवधान**)...

श्री सभापति : नहीं , नहीं , आप सवाल नहीं पूछ रहे हैं , वह एक क्लेरिफिकेशन दें रहे हैं

SHRI ANAND SHARMA: Sir, I can only inform the hon. Member that I am in regular correspondence with the hon. Chief Minister of Madhya Pradesh on that particular issue. We are monitoring it and I will write to the hon. Member about this.

Resolving boundary dispute with Bangladesh

- $\star 305.$ SHRIMATI SHOBHANA BHARTIA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the boundary dispute between India and Bangladesh is continuing since past few decades;
- (b) if so, whether to resolve the vexed boundary dispute between both the countries, any new approach has been developed;
 - (c) if so, the details thereof; and
- (d) the time by when boundary dispute with Bangladesh is likely to be resolved permanently?

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (d) A Statement is laid on the Table of the Sabha.

Statement

- (a) Issues related to land boundary between India and Bangladesh, including un-demarcated stretches of about 6.1 km., exchange of enclaves, and territories in adverse possession, are being negotiated between the two countries. The maritime boundary between India and Bangladesh is pending arbitration.
- (b) to (d) In January, 2010, during the visit of the Prime Minister of Bangladesh to India, both the Prime Ministers of India and Bangladesh agreed to comprehensively address all outstanding issues keeping in view the spirit of the 1974 Land Boundary Agreement (LBA). They had also agreed to convene the India-Bangladesh Joint Boundary Working Group (JBWG) to take the process forward. Both Prime Ministers agreed upon the need to amicably demarcate the maritime boundary between India and Bangladesh. They noted the initiation of proceedings under Annex VII of the United Nations Convention on the Law of the Sea (UNCLOS). The 4th meeting of the JBWG was held in New Delhi on November 10-11, 2010. The two sides, inter-alia, discussed the long pending issues related to the land boundary. Both sides agreed to work constructively towards resolving differences to demarcate the land boundary; jointly take steps necessary to facilitate the process of exchange of enclaves; and to jointly access the areas of adverse possession. Joint headcount of the enclaves was completed from July 14-17, 2011.

SHRIMATI SHOBHANA BHARTIA: I would like to put one question to the hon. Minister. What is the time-frame that is being envisaged for trying to resolve both the land and the maritime dispute which is

under arbitration? Since there has been some progress in demarcating the land borders, I want to know from the hon. Minister whether there is any possibility of this announcement coming to coincide with the hon. Prime Minister's forthcoming visit. And, also,

would the resolution of this border dispute require the transfer of only territory or territory and people?

MR. CHAIRMAN: Please put one question only.

SHRI P. CHIDAMBARAM: Sir, on the maritime boundary, it would not be possible for the Government to give any time-line. On October 8, 2009, Bangladesh had given notice and the matter is now before the International Arbitration Tribunal. India has time to submit its counter memorial. After that the Tribunal will have to take up the matter. Therefore, it is not possible to indicate a time-line.

On the land issues, I think, there is a good possibility that the matters will be resolved when the Prime Minister visits Bangladesh later next month. I think, it may not be appropriate for me to make any announcement as such.

SHRIMATI SHOBHANA BHARTIA: Sir, as regards the joint headcount of the enclaves, what is the total number after the joint headcount and what is the nature of compensation that is being provided to any enclave resident who wishes to be settled in India if his or her enclave is absorbed by Bangladesh?

SHRI P. CHIDAMBARAM: Sir, the enclaves have been identified. Bangladesh has 51 enclaves inside the Indian territory and India has 111 enclaves inside the Bangladesh territory. Under article 3 of the 1974 Agreement, after the enclaves are mutually transferred as per whatever agreement is reached, the people in the area shall be given the right of staying on where they are as nationals of the State to which the areas are transferred. That option is given to the people.

Now, as far as the number of people is concerned, the number in both categories of enclaves is not very large. In fact, there is a popular misconception that the numbers are large. The total number in all the enclaves put together is only 51,590.

SHRI KUMAR DEEPAK DAS: Sir, we have many disputed lands on the Indo-Bangladesh border, such as Lathitilla-Dumabari. We hope that this dispute would be resolved when the delegation led by the hon. Prime Minister visits the region. I would like to know about some 50 acres of land, including a tea garden, that has been given to Bangladesh for construction of the Bhongir line in the Karimganj area. The hon. Minister of State had issued a Press Note on the issue. Something has been happening on the South Samba and other regions also. So, land has been given away to Bangladesh. I would like to know from the hon. Minister whether he has made any inquiry into this matter, and if not, then, I would like to request the hon. Minister to make an inquiry

into the matter and let us know what action has been taken against illegal works being carried out by construction companies like the NBCC.

SHRI P. CHIDAMBARAM: Sir, I am not aware of the case that the hon. Member is referring to. He has given brief particulars and has mentioned the name of a company. I would certainly look into it and reply to him.

शरी विसय कटियार : सभापति महोदय , भारत और बंगलादेश की हद तक पुरा सीमा पर बाह्र लगाने काः काम काफ़ी हो चुका है , लेकिन भीः बहुत से स्थानों पर भूसीमा काः सीमांकन के न होने हुआ है¢ कीः कारण वह भाग खुल्ला वहां पर नदियों में लगाने बाङ होः पाया वयवस्था और उनका सीमांकन ठीक से नहीं हैक र्मे ढंग पछिले दिन्तीं कई सीमावर्ती क्षेत्रों में हंः और मैंबे गया की है। के अधिकारियों में वहां से जानकारी भीः पराप्त आप से कि इस भूसीमा के सीमांकन काः हल न होने के यह जानना चाहता हंः कारण , अभी तक इस देश के अंदर कसिने बंगलादेशी घुसपैठिए आ गए हैं , उनकी कक्षिनी संख्या है और उनको यहां से निकालने कीः कया व्यवस्था है ?

श्री सभापति : आपसर्फि सवाल पूछिए।

कटियार : सभापति जीः, मैंबे सवाल है≬ हीः यह सवाल पूछा है कि कहीं पर जोः भूसीमांकन नहीं होः पाया है और जो नदियां खाली पडी हैंा . . . । उसके कारण से भारत के अंदर घुसपैठिए बंगलादेशी चले आ रहे हैं क जो बंगलादेशी घुस्रपैठिए चले आ रहे हैंः , उनकी देश के अंदर कितनी संख्या है और इनको के लिए आपने निकालने कथा वयवस्था सोधी है ?

SHRI P. CHIDAMBARAM: Sir, I don't think it is correct to link the undemarcated border with the influx of immigrants from Bangladesh, and I submit with respect that to call an immigrant as an infiltrator also may not be correct because infiltration is used in a very different context in connection with militancy.

Now, the undemarcated border is only 6.1 kilometre. The 6.1 kilometre border lies in three segments. As I said, there is a good possibility that these matters will be resolved when the Prime Minister visits Bangladesh, and I think, whatever announcement is to be made should be made by the External Affairs Minister or the Prime Minister. It may not be appropriate for me...(Interruptions). Just a minute; I am answering. As far as illegal immigration from Bangladesh is concerned, yes, that is a problem. People from Bangladesh cross over and enter into India. While large numbers come on Visas, a small number does come illegally...(Interruptions).

MR. CHAIRMAN: Please, allow the Minister to complete the answer.

SHRI P. CHIDAMBARAM: We apprehend them on the international border. I have the numbers that are apprehended at international border - in

2008 - 3,175; in 2009 - 2,460; in 2010 - 1,600; in 2011 up to July - 453. But, I readily concede that a large number of people have come across the border and they have not been apprehended. I concede that. This is a very long border. It is a difficult border. We have a large number of BOPs. We are increasing the number

of BOPs by almost 50 per cent. We are trying to strengthen the border, but given the nature of the terrain, the fact that people on either side of the border belong to the same racial and language group, there are great difficulties in identifying illegal immigrants. The problem of illegal immigration from Bangladesh has been with us for many years. There are no easy solutions, but we are doing our very best to stop illegal immigration.

SHRI THOMAS SANGMA: Sir, I represent the State of Meghalaya which shares a large part of its border with Bangladesh. The whole southern part of our State has border with Bangladesh. Sir, I am given to understand that the border fencing is done with a setback of 150 yards from the border pillars. The border fencing is being done with a setback of 150 yards in many parts. But, due to the difficulty of the terrain, in many places, the fencing is being undertaken even beyond the setback of 150 yards. In some places, it is almost 500 metres; almost a kilometre. As a result, we are losing a lot of land to Bangladesh and Bangladesh is not constructing any border from their side.

MR. CHAIRMAN: What is the question?

SHRI THOMAS SANGMA: So, in one way, Bangladesh is gaining more land and we are losing lot of land. Why are there different sets of guidelines in respect of border fencing at different places? At Chinese border, in Sikkim, we have seen that fencing is done at zero point. But, at Bangladesh border, we have a setback of 150 yards. Why do we have separate set of systems for border fencing in regard to China, Pakistan, or, Bangladesh? Will the hon. Minister assure this House that we will have same set of rules?

SHRI P. CHIDAMBARAM: There are no different standards. Between India and Bangladesh, when we started this fencing project, the agreement was that fencing will be constructed beyond 150 yards from the international border. Now, in some places, we have asked that we should be allowed to erect the fencing within 150 yards. It is wrong to say, and, I think, this misconception should be corrected, that if the fence is erected at 150 yards, the land on the other side of the fence belongs to Bangladesh. It is completely wrong. That land is Indian land. There are gates, there are BOPs, there are BOPs, and, people ...(Interruptions)...

MR. CHAIRMAN: Please listen to the answer. ...(Interruptions)...

SHRI P. CHIDAMBARAM: Given the good and friendly relations, and, the improving relations between the two countries, let us not say or

do anything which will harm the relations between the two countries. If there is a specific doubt, I am willing to clarify it. My learned friend, the External Affairs Minister will clarify it. That land belongs to India. The same thing applies to the Punjab border. I am aware of the fencing work in Punjab. It was started in 1986 when I was

the Minister of State. The land on the other side of the fence up to the international border is as much Indian land as the land on this side of the fence. There are gates; the gates are regulated. Access is provided and cultivation takes place.

Now, as far as the cases where we want to build the fence within 150 yards, we have identified a certain number of patches where we want to do that. Sir, 46 patches have been prioritized. In 34 patches, joint inspection between India and Bangladesh has been completed. Work has commenced in 27 cases, and, in the remaining cases, work will commence. Wherever we want to build fence within 150 yards, we go through a procedure. It is a slow procedure. It is a procedure that requires negotiations with Bangladesh but we are addressing those problems where the fence has to be put up within 150 yards of the IBB.

MR. CHAIRMAN: Question No. 306. ...(Interruptions)...

SHRI BIRENDRA PRASAD BAISHYA: Sir, the Minister has not replied. ...(Interruptions)...

MR. CHAIRMAN: No, Mr. Baishya. ...(Interruptions)... Please. ...(Interruptions)... We are running out of time. Please.

SHRI BIRENDRA PRASAD BAISHYA: Sir, the question was about the border dispute between India and Bangladesh. The reply has been given only for the land dispute between Bangladesh and India...(Interruptions)...

MR. CHAIRMAN: Mr. Baishya, please sit down. ...(Interruptions)...

SHRI BIRENDRA PRASAD BAISHYA: *

MR. CHAIRMAN: This will not go on record. ...(Interruptions)...

SHRI BIRENDRA PRASAD BAISHYA: *

MR. CHAIRMAN: You are taking precious time of the House. $\dots (Interruptions)\dots \qquad \text{This is not going on record.}\\ \dots (Interruptions)\dots$

SHRI BIRENDRA PRASAD BAISHYA: Sir, there should be a half-an-hour Discussion. $\dots(Interruptions)\dots$

MR. CHAIRMAN: Please raise the question with the Minister separately. ...(Interruptions)...

SHRI KUMAR DEEPAK DAS: Sir, this is an important issue. ...(Interruptions)...

SHRI BIRENDRA PRASAD BAISHYA: Sir, please have a half-an-hour

discussion. ...(Interruptions)...

MR. CHAIRMAN: Okay. Give notice for it. ...(Interruptions)... Please take your seats. Now, Shri Mysura Reddy.

^{*}Not recorded.

MoU between India and China

- *306. SHRI M.V. MYSURA REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether the MoU entered into between India and China in the early part of last year ensures that China would import much more of its requirement of value added goods from India;
- (b) if so, the details of goods that China imported from India since signing of the MoU; and
- (c) the increase in the export of value added goods to China compared to the previous year?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) to (c) A Statement is laid on the Table of the Sabha.

Statement

- (a) Yes Sir. A Memorandum of Understanding (MoU) on expansion of Trade and Economic Cooperation between India and China was signed on 19th January, 2010 in Beijing. The MoU provides that the Chinese side will strive to import as much of its requirement of value added goods from India as possible.
- (b) The details of the goods that China imported from India since the signing of the MoU are Statement-I (See below).
- (c) There is increase in the export of some value added goods to China as compared to the previous year. A list of such goods alongwith the percentage increase is Statement-II ($See\ below$).

Statement-I

Principal Commodities that China imported from India since the signing of the MoU

Values in US \$ Million

Commodity	2010-11*
1	2
Non-Ferrous Metals	5,479.84
Iron ore	4,319.32
Cotton raw incld. waste	1,574.56
Other ores and minerals	1,482.46

1	2
Ferro Alloys	955.94
Petroleum (Crude and Products)	704.31
Plastic and Linoleum Products	517.91
Dyes/Intmdtes and Coar Tar Cheml.	452.68
Processed Minerals	365.46
Machinery and Instruments	351.07
Cotton Yarn, Fabrics, Madeupsetc	328.78
Other Commodites	319.84
Marine Products	280.42
Electronic Goods	272.77
Oil Meals	242.55
Inorganic/Organic/Agro Chemls	216.47
Castor oil	213.41
Spices	176.34
Prmry and semi-fnshd Iron and STL	152.81
Drugs, Phrmcutes and Fine Chemls	132.6
Residl Chemicl and Allied Prdcts	93
Gems and Jewellary	83.39
Manufactures of Metals	71.74
GLS/GLSWR/CERMCS/REFTRS/CMNT/	66.18
Finished Leather	66.3
Transport Equipments	61.92
Cosmetics/Toiletries etc.	50.02
GUERGUM MEAL	45.48
Manmade Yarn, Fabrics, Madeups	43.7
Sesame Seeds	34.4
Manmade Staple Fibre	2565

1	2
RMG Cotton incl Accessories	23.29
Groundnut	19.24
MICA	18.51
COIR & COIR Manufactures	18.32
Rubr Mfd, Prdcts Excpt Footwr	16.15
Paints/Enamels/varnishes etc.	12.76
Machine Tools	10.62
Aluminium other than prdcts	7.9
Paper/Wood Products	6.68
Iron and STL BAR/ROD etc.	5.93
Silk Waste	5.77
Residual Engineering Items	5.76
Natrl silk yarn, Fabrics, Madeup	5.65
Other Cereals	5.64
Tea	5.5
Sugar	4.48
Misc. Processed Items	4.03
Wollen Yarn, Fabrics, Madeups etc.	3.63
Leather goods	3.46
Carpet (Excl. Silk) Handmade	3.45
Handcrfs (Excl. Handmade Crpts)	3.37
Project Goods	2.67
Shellac	2.49
Fresh Fruits	2.43
Footwear of Leather	2.37
RMG Manmade Fibres	1.95
Cashew Nut Shell Liquid	1.9

1	2
Processed Fruits and Juices	1.5
Jute Mfs. excluding floor cvrns	1.51
RMG of other Textile Matrl.	1.43
Dairy Products	1.19
RMG Wool	0.76
RMG Silk	0.58
Sports Goods	0.54
Coffee	0.47
Tobacco Unmanufactured	0.4
Jute Yarn	0.36
Processed Vegetables	0.28
Tobacco Manufactured	0.22
Leather Garments	0.21
Floricltr Products	0.19
Saddlery and Harnes	0.18
Floor covering of Jute	0.14
Comp. Software in Physical form	0.13
Fruits/Vegetable Seeds	0.12
Leather Footwear Components	0.1
Meat and Preparations	0.09
Spirit and Beverages	0.07
Pulses	007
Jute Hessian	0.06
Other Jute Manufactures	0.05
Rice (other than Basmati)	0.05
Footwear of Rubber/Canvas etc.	0.05
Silk Carpet	0.01

1	2
Fresh Vegetables	0.01
Cashew	0.01
TOTAL	19,396.08

Data Source: DGCIS, Kolkata

Statement-II

Value Added Goods Exports from India to China in 2010-11 as compared to the previous year.

Commodity	2009-10	2010-11*	%Growth
1	2	3	4
Dyes/intmdtes and COAR TAR Cheml.	217.87	452.68	107.78
Processed Minerals	139.6	365 46	161.79
Cotton Yarn, Fabrics, Madeup etc.	155.9	328.78	110.89
Electronic Goods	250.23	272.77	9
Spices	103.25	176.34	70.8
Prmry. and Semi-Fnshd Iron and STL	25.8	152.81	492.21
Residl. Chemicl. and Allied Prdcts.	68.04	93	36.67
Manufactures of Metals	37.56	71.74	91.01
Finished Leather	46.1	66.3	43.83
Transport Equipments	37.92	61.92	63.3
Cosmetcis/Toiletries etc.	40.06	50.02	24.85
Manmade Yarn, Fabrics, Madeups	23.12	43.7	88.97
Manmade Staple Fibre	13.05	25.65	96.5
RMG Cotton incl Accessories	13.62	23.29	71.01
Coir and Coir Manufactures	13.08	18.32	40.03
Rubr. Mfd. Prdcts. Excpt. Footwr.	11.54	16.15	40

^{*}Figures of 2010-11 are provisional.

1	2	3	4
Paints/Enamels/Varnishes etc.	7.22	12.76	76.77
Paper/Wood Products	3.91	6.68	7078
Iron and STL BAR/ROD etc.	3.9	5.93	52.05
Residual Engineering items	3.71	5.76	55.18
Natrl. Silk Yarn, Fabrics, Madeup	3.22	565	75.3
Sugar	0	4.48	1,65,825.93
Misc. processed items	1.34	4.03	200.85
Leather Goods	0.53	3.46	552.22
Carpet (Excl. Silk) Handmade	2.48	3.45	38.9
Footwear of Leather	1.39	2.37	70.45
RMG Manmade Fibres	0.84	1.95	132.06
Jute Mfs. excluding Floor Cvrng.	0.51	1.51	196.84
RMG of other Textile Matrl.	0.87	1.43	63.64
Dairy Products	0.46	1.19	159.52
RMG Wool	0.27	0.76	181.11
RMG Silk	0.23	0.58	156.09
Sports Goods	0.45	0.54	20.61
Jute Yarn	0.04	0.36	829.53
Leather Footwear Components	0.07	0.1	37.38
Jute Hessian	0	0.06	5,354.55
TOTAL	1,228.18	2,281.98	85.8

Data Source: DGCIS, Kolkata

SHRI M.V. MYSURA REDDY: Sir, as per the Minister's statement, there is no doubt that exports of value added goods to China have increased from US \$ 1,228.18 million in 2009-10 to US \$ 2,281.98 million in 2010-11 but it is a comparative statement from 2009-10 to 2010-11. My question is: what is the total value added goods trade deficit, and, what steps have been taken by the Ministry to fill this gap?

^{*}Figures of 2010-11 are provisional.

SHRI ANAND SHARMA: Sir, I have provided all the information about the commodities which are imported by India and the commodities which are exported by India. This MoU, which the hon. Member is referring to, was signed at the time of the Eighth Joint Economic Group Meeting between India and China in Beijing in January, 2010, and, the primary objective, therefore, has been to address the larger issue of deficits. There has been a 66 per cent increase in the value added goods exports to China after the signing of this MoU. It has gone up from US \$ 1.22 billion to US \$ 2.28 billion. I can provide the information separately to the Members about the value added goods, but if I have to name a few, these are fabrics, made ups, electronic goods, primary and semi-finished iron, chemical and allied products, transport equipment besides the others. When it comes to overall trade, it is skewed. There is a huge deficit of 20.8 billion dollars and India is concerned about this huge trade deficit. We had taken it up with my counterpart and the Government of China. We were hoping that through this MoU, we would be able to address this deficit component. But, so far, there has not been much improvement in addressing the deficit, because we primarily are exporting raw material and importing semi-finished or finished goods.

SHRI M.V. MYSURA REDDY: Sir, as the Minister stated, our exports to China mainly include iron ore, cotton, raw material, and other ores and minerals and these are detrimental to India's future. In view of this, whichever goods we are importing, is there any proposal before the Government in this regard? Because it was already taken up by the Prime Minister during his visit to China. There are series of measures to broad-base and balance our trade. Which are those series of measures which the Government is going to take up to fill this huge trade

deficit? Also, what are the measures that the Government is taking regarding iron ore and cotton to have value-addition and afterwards exporting them to China? What are the steps that you are taking?

SHRI ANAND SHARMA: Sir, I have said and given this information to the hon. House that 50 per cent of India's exports are comprised of iron ore. That is what the concern is. And I used the expression that our trade with China is definitely skewed. I have given the information of those products which we are exporting to China. The measures were discussed with the Government of China both during the visit of the Chinese Prime Minister to India and also on the margins of the East Asia Summit our Prime Minister raised this issue very strongly. The last such occasion was the recent BRICS Summit in Sanya, China. At the time of the JEG, this matter was raised officially and a memorandum as such was given. China had assured that there would be

increase in market access in IT and IT-enabled services for the Indian companies and also for the Indian pharmaceutical and drug companies, particularly when it comes to official Government

contracts or orders for pharmaceutical products. Unfortunately, that has yet to be fully translated, and the progress as such is not satisfactory, so we have raised it again with the Chinese Government.

SHRI GOVINDRAO ADIK: Sir, it is good that the hon. Minister is the Minister for both Commerce and Industry. Nowadays we see that in Indian markets a lot of Chinese goods are coming in a big way. In fact, Indian markets are flooded with Chinese goods right from the consumables to electronic and engineering goods. It is affecting our industry in a big way. Chinese goods are sold in Indian market at a cheaper rate than Indian items and that is affecting the industrial sector of the country. I would like to know from the hon. Minister whether he is aware of it. And if he is, what are the measures they are going to take?

SHRI ANAND SHARMA: Sir, the Government is monitoring the imports and steps are taken. There are various measures which are available. Even under the WTO Agreement's anti-dumping duties and safeguards duties, the Government of India in the last one year had stopped the import of mobile phones, which did not have the IMEI numbers, toys, which did not meet our safety standards, and the CDMA receivers from China. When there is such a complaint, there is a search and then action is also initiated by the Government. I can assure the House that the Government is alert to this development.

MR. CHAIRMAN: Thank you. Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Committee to examine issue of missing children

- *307. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government/National Human Rights Commission (NHRC) has constituted any Committee to examine the issue of missing children in the country;
- (b) if so, whether the said Committee has submitted its report and if so, the details of recommendations made therein;
- (c) the present status of the recommendations made by the Committee; and
 - (d) by when all the recommendations are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) NHRC constituted a Committee on 12th

February, 2007 to make an in-depth examination of the issue of missing children and suggest measures to facilitate tracing and restoring missing children back to their families or to agencies/support systems

where they could be taken care of and protected. The recommendations made by the Committee *inter-alia* are:

- Issue of missing children to be accorded utmost priority by all stakeholders,
- Establishing missing persons squad / desks in police stations,
- Proactive role of district administration in child care and protection,
- Involving PRIs/NGOs,
- Creating National Data Base and Monitoring and Tracking System by NCRB,
- Establishing a Child Helpline by Ministry of Women and Child Development, and
- Sensitisation and training of all stake holders, especially, law enforcement agencies, etc.

A copy of the recommendations of the Committee was sent to State Governments/Union Territories Administrations for suitable action.

Development in unauthorised colonies of Delhi

- $\star 308.$ SHRI PARVEZ HASHMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) the details of steps being taken for development in unauthorised colonies of Delhi;
- (b) whether there is any plan regarding provision of drinking water, sewerage etc.; and
- (c) the details of the plan regarding provisioning of other community services?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) Government of India issued Revised Guidelines in 2007 for regularization of unauthorized colonies inhabited by non-affluent sections. DDA notified Regulations for regularization of unauthorized colonies on 24.3.2008 and 16.6.2008. The work related to regularization, including preparation and implementation of development works involving agencies concerned would be undertaken, coordinated, monitored and supervised by Government of NCT of Delhi.

The details of steps taken by the GNCTD for the development of unauthorized colonies are as follows:

- 1639 Applications were received from Residents Welfare Associations (RWAs) for regularisation of unauthorised colonies in Delhi Government.
- For 1218 Unauthorised Colonies, Provisional Regularisation Certificates were issued.

- 1639 Applications received from RWAs were forwarded to various Government agencies like Municipal Corporation of Delhi (MCD), Delhi Development Authority (DDA), Archaeological Survey of India (ASI), Forest Department, and Revenue Department for scrutiny/verification.
- For 1018 colonies, clearances were received from the above agencies.
- Lay Out Plans of 120 colonies were scrutinized by MCD (Town Planning Deptt).
- Tentative boundaries were prepared for 51 unauthorised colonies by Government of NCT of Delhi.

DEVELOPMENT WORKS UNDERTAKEN UNDER VARIOUS SCHEMES ARE AS UNDER:

Government of NCT of Delhi has indicated that it is providing basic civic amenities like construction of roads and drains, water supply, sewerage, sanitation, street lights and electrification. The funds are provided to the concerned agencies since 1998 for providing these facilities in unauthorized colonies. An amount of Rs. 3,376 crore has been released to the MCD, Delhi Jal Board and other departmental agencies since 1998 till date.

- (c) Other community services like construction of roads, drains, street lights etc. are also covered under the schemes by GNCTD.

GNCTD has indicated that an allocation of Rs.2,800.00 crore was kept for the development of unauthorized colonies under the Plan scheme of "Provision of Essential Services in unauthorized colonies" in the Eleventh Five Year Plan (2007-08, 2008-09, 2009-10, 2010-11,2011-12).

In the financial year 2010-11, an allocation of Rs.749.00 crore has been made. Estimate amounting to Rs. 171.06 crore have been sanctioned from April, 2010 to 31.01.2011 for construction of roads and drains, laying of water lines, sewerage, street lighting, sanitation, electricity.

In the financial year 2011-12, a provision of Rs.697.50 crore (approx.) have been made for providing the civic amenities.

Unauthorised tapping of phone calls

*309. SHRI AVTAR SINGH KARIMPURI: Will the Minister of HOME AFFAIRS

be pleased to state:

(a) whether Government has any plan to prevent unauthorised tapping of phones including scanning of all mobile calls;

- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the extent to which this plan would be effective to control such phone tappings?

THE MINISTER OF STATE IN THE MINISTRY OF (SHRI JITENDRA SINGH): (a) to (d) Section 5(2) of the Indian Telegraph Act, 1885 and 419A of the Indian Telegraph (Amendment) Rules 2007 clearly prescribe the process of interception, grounds for interception and the designated competent authority. Any interception undertaken in contravention of these Act/Rules is illegal. Section 6 of the Indian Wireless Act, 1933 and Section 24 and 26 of Indian Telegraph Act, 1885 prescribe penalties for unauthorized phone tapping/interception or possession of equipments thereof. The Central Government keeps updating the internal Standard Operating Procedures (SOPs)/instructions for processing, executing and conducting oversight of such interceptions. Recently, on 19.05.2011, based on views of an Inter-Ministerial Group, these SOPs have been revised/updated to deal both with changing technology and ensuring a strict compliance of Rule 419A. The central intelligence agencies had brought out the fact that 'multichannel GSM/CDMA receivers, transmitters and trans-receivers' are dual use equipments. To ensure proper verification, such equipment has been removed from the 'Open General License' (OGL) list vide Department of Commerce Notification No. 53/2009-14 dated 15.07.2010.

Textile Parks

- \star 310. MS. MABEL REBELLO: Will the Minister of TEXTILES be pleased to state:
- (a) the State-wise, year-wise and size-wise details of TextileParks established during the last three years;
- (b) why States which specialise in natural yarn, like Kosa are not given any such Parks and encouraged to produce special yarn and silk;
- (c) whether it is not a fact that without any support by Government, such fabric may disappear altogether in few years' time; and
- (d) the remedial action Government proposes to take during the next three years?

THE MINISTER OF TEXTILE (SHRI ANAND SHARMA): (a) The details of Textiles Parks established in the Country, State-wise, year-wise and size-wise sanctioned during the last three years are as under:-

Year 2008-09

Project Name	State	Project Size	
		(Rs. in crores)	
1	2	3	
RJD Integrated Textile Park, Surat	Gujarat	121.36	

1	2	3		
Deesan Infrastructure Pvt. Ltd., Dhule	Maharashtra	139.23		
Asmeeta Infratech Pvt. Ltd., Bhiwandi	Maharashtra	200.80		
Islampur Integrated Textile Park Pvt. Ltd., Islampur	Maharashtra	102.40		
Latur Integrated Textile Park Pvt. Ltd., Lat	urMaharashtra	102.61		
Purna Global Textile Park Ltd., Hingoli	Maharashtra	91.80		
Jaipur Integrated Texcraft Park Pvt. Ltd., B	agruRajasthan	45.28		
Bharat Fabtex and Corporate Park Pvt. Ltd.,	PaliRajasthan	103.08		
Rhythm Textile and Apparel Park Ltd., NawansaherPunjab				
Ludhiana Integrated Textile Park Ltd., Ludhi	ana Punjab	116.19		
CLC Textile Park Pvt. Ltd., Chhindwara	Madhya Pradesh	88.92		
Year 2009-10				
Vaigai Hi-Tech Weaving Park, Theni	Tamil Nadu	61.01		
Year 2010-11				
Kanchipuram AACM Handloom Silk Park, Kanchipuram	Tamil Nadu	83.83		

- (b) and (c) Two silk parks have been sanctioned, under the Scheme for Integrated Textile Parks:
- (1) Doddabalapur Integrated Textile Park at a cost of Rs.84.82 crores in Karnataka

The Scheme for Integrated Textile Parks is not location specific, but is a demand driven scheme and investment decisions are based on commercial viability. Government is providing support for development of Tasar Silk (Popularly known as Kosa Silk) through the Catalytic Development Programme being implemented by the Central Silk Board.

(d) Government has approved a budgetary allocation of Rs.400 crores for establishment of new Textile Parks under the Scheme for Integrated Textile Parks. So far 55 proposals have been received for establishing new Integrated Textile Park. However, no proposal for

establishment of a Kosa Silk Park has been received. The strategic approach proposed for the Twelfth Five Year Plan envisages development of vanaya silk including Tasar in the Country.

Identification of Land Ports

- *311. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has identified Land Ports to be established in different parts of international borders; and
- (b) if so, the time schedule to complete the work and trade flow expected through such ports?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes Sir, the Government has identified 13 locations for setting up Integrated Check Posts i.e. ICPs (Land Ports) on the international borders of India. The details are as below:

Phase-1

No.	Location	State	Border	
1.	Attari	Punjab	India-Pakistan	
2.	Raxaul	Bihar	India-Nepal	
3.	Jogbani	Bihar	India-Nepal	
4.	Agartala	Tripura	India-Bangladesh	
5.	Petrapole	West Bengal	India-Bangladesh	
6.	Dawki	Meghalaya	India-Bangladesh	
7.	Moreh	Manipur	India-Myanmar	
Phase - II				
8.	Hili	West Bengal	India-Bangladesh	
9.	Chandrabangha	West Bengal	India-Bangladesh	
10.	Sutarkhandi	Assam	India-Bangladesh	
11.	Kawarpuchiah	Mizoram	India-Bangladesh	
12.	Sunauli	Uttar Pradesh	India-Nepal	
13.	Rupaidiha	Uttar Pradesh	India-Nepal	

(b) Construction of ICPs is being taken up in phases. The work on the Integrated Check Posts at Attari, Raxaul, Jogbani and Agartala has already commenced. The construction work of Petrapole will commence in

the month of August, 2012.

The scheduled date of completion of physical infrastructure is as below:

(i) ICP at Attari - August, 2011

(ii) ICP at Raxaul - December, 2011

(iii) ICP at Jogbani - June, 2012

(iv) ICP at Agartala - June, 2012

Trade flow for ICPs under construction, initially estimated, is at Annexure. Establishment of ICPs with better facilities are also expected to catalyse bilateral trade relations and lead to increase in volume of trade.

ICP ATTARI

PASSENGER TRAFFIC

(No. of daily passengers)

	o. DESCRIPTION	2011-12	2015-16	2020-21	2030-31
1.	By Bus	188	280	401	401
2.	On Foot	231	231	231	231
3.	By Personal Vehicle	10	10	10	10
	TOTAL	429	531	642	642

GOODS TRAFFIC

(No. of daily trucks)

Sl.No	ο.	DESCRIPTION	2011-12	2015-16	2020-21	2025-26
	2030-31					
1.	Export	186	238	303	352	408
2.	Import	131	167	214	248	287

ICP JOGBANI

(Peak hour daily traffic)

Sl.No.		Vehicle Category 2012-13		2015-16	2020-21
	2025-26				
1	2	3	4	5	6
1.	Bus	4	4	4	5

2. Truck 34 38 46 56

1	2	3	4	5	6
3.	Container	11	13	16	19
4.	Tempo and Matador	4	5	6	8
5.	Car/Jeep	24	26	29	32
6.	Tractor and Trailer	15	17	21	26
7.	3 - Wheeler	5	5	6	6
8.	Scooter/M. Cycle	152	162	181	203
9.	Animal Driven	5	6	7	8
10.	Cycle/Rickshaw	1466	1567	1752	1958

ICP RAXAUL

(Peak hour daily traffic)

sl.	No. Vehicle Category	2012-13	2015-16	2020-21	2025-26
1.	Bus	4	4	4	5
2.	Truck	167	188	226	271
3.	Container Traffic	13	14	18	21
4.	Tempo and Matador	18	21	26	33
5.	Car/Jeep	56	60	67	74
6.	Tractor and Trailer	14	17	21	25
7.	3 - Wheeler	79	84	94	105
8.	Scooter/M. Cycle	405	433	484	541
9.	Animal Driven	162	180	208	241
10.	Cycle/Rickshaw	2416	2583	2887	3226

ICP AGARTALA

PASSENGER TRAFFIC

(No. of daily passengers)

Year	Indian		Bangladeshi		Total per day	
	Exit	Entry	Exit	Entry	Exit	Entry
1	2	3	4	5	6	7
2012-13	23	23	19	16	42	39

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1	2	3	4	5	6	7
2019-20	46	46	40	33	86	79
2024-25	59	59	50	42	109	101
2029-30	75	75	64	54	139	129

GOODS TRAFFIC

Year	Trucks per day		
	Incoming	Outgoing	Total
2012-13	5	5	10
2019-20	20	20	40
2024-25	32	32	64
2029-30	52	52	104

Review of progress of RAY

- *312. SHRI JAI PRAKASH: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:
- (a) whether Government has reviewed the progress made by the Rajiv Awas Yojana (RAY) till date;
- (b) whether Government has recently held any dialogue with the States to push forward the plan to make the country Jhuggi free;
 - (c) if so, the suggestions made by the States in this regard; and
 - (d) Government's viewpoint with regard to them?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) Yes, Sir.

- (b) Rajiv Awas Yojana (RAY) has been approved on 2nd June, 2011. This Ministry has held two meetings with the State officials and State Ministers of Housing, Urban Development, Municipal Affairs/Local Self Government on 24th June, 2011 and 30th July, 2011 respectively.
- (c) The States have endorsed the inclusive approach of the scheme and gave the following main suggestions:
 - Inclusion of more cities under RAY;
 - 2. Enhanced central funding;

- 3. Simplification in the guidelines of the Affordable Housing in Partnership scheme;
- 4. Policy on development of slums existing on Central Government land;
 - (d) The point-wise response is as under:
 - 1. The Ministry has released assistance of Rs 99.98 crore for undertaking preparatory activities in 157 cities across 34 states and union territories under the Slum Free City Planning Scheme, the preparatory phase of RAY. RAY is expected to initially cover 250 cities across the entire country by the end of the Twelfth Five Year Plan.
 - 2. Under RAY 50% of the cost of provision of basic civic and social infrastructure and amenities and of housing, including rental housing and transit housing for in-situ redevelopment in slums would be borne by the Centre, including operation and maintenance of assets created under this scheme. For the North Eastern and Special Category states the share of the Centre would be 90% including the cost of land acquisition, if required. The funding pattern is not proposed to be revised.
 - 3. The Ministry is examining the issue of simplification of the Affordable Housing in Partnership scheme guidelines.
 - 4. The Ministry has taken up the matter of development of slums on land belonging to the Central Government with the concerned Central Ministries to arrive at an inclusive policy solution.

Freedom fighters receiving pension in U.P. and Bihar

- $\star 313.$ SHRIMATI KUSUM RAI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the district-wise details of the number of freedom fighters in Uttar Pradesh and Bihar, receiving pension from Central Government;
- (b) the details of eligibility conditions for the said scheme relaxed in case of certain Movements;
- (c) whether Government would amend the Pension Scheme, 1980 with respect to freedom fighters to include freedom fighters receiving pension from State Governments but not from Central Government as Central Pensioners, in view of their small numbers; and
- (d) if not, the reasons for discrimination between State and Central Pensioners, who sacrificed their lives for the independence of

the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The data of freedom fighters and their eligible dependents

drawing Central samman pension from the Public Sector Banks and Treasuries has been uploaded on website of the Ministry of Home Affairs. District/State-wise details are not maintained.

- (b) Under the relaxed eligibility criteria of Swatantrata Sainik Samman Pension Scheme, 1980 the freedom fighters who had participated in Goa Liberation Movement during 1954-1955 and had been sanctioned State freedom fighter pension by the Governments of Maharashtra, Madhya Pradesh, Goa, Haryana, Rajasthan and Uttar Pradesh by 01.08.2002 are eligible for the sanction of central samman pension. The freedom fighters who had participated during other phases of Goa Liberation Movement and who fulfilled the eligibility criteria under the Swatantrata Sainik Samman Pension, 1980, have also been sanctioned Samman Pension. During the Hyderabad Liberation Movement a large number of people had participated in border camps situated on the borders of the erstwhile Hyderabad State to wage struggle against the Nizam for the merger of the Hyderabad State with the Union of India. The people who participated in border camps for a minimum period of six months upto 15.09.1948 i.e. before the Police action in the Hyderabad are eligible for grant of samman pension, on recommendation of the committee of eminent freedom fighters and the State Government of Andhra Pradesh.
- (c) to (d) A number of State Governments also grant freedom fighter pension under their own schemes which contain different provisions relating to eligibility and evidentiary requirements. The eligibility conditions and evidentiary requirements adopted by different States/UTs for grant of freedom fighters pension under State/UT schemes vary from State to State and also from Swatantrata Sainik Samman Pension Scheme, 1980. The State pensioners are also eligible for the grant of Central pension provided they fulfill the eligibility conditions and evidentiary requirements of the Swatantrata Sainik Samman Pension Scheme, 1980. At present there is no proposal to amend/relax the eligibility criteria of Swatantrata Sainik Samman Pension Scheme, 1980.

Printech Park Cluster, Kanakapura, Bengaluru

- *314. DR. VIJAY MALLYA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether the State Government of Karnataka in its letter dated 8 April, 2010 to the Department of Industrial Policy and Promotion (DIPP) has sought in principle approval to the establishment of Printech Park Cluster at Kanakapura, Bengaluru (Rural District) at a total project cost of Rs. 62 crore; and

(b) if so, by when Government will communicate its approval to the $\mbox{\sc State}$

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) Yes, Sir. A proposal for the Printech Park Cluster at Harohalli Industrial Area, Kanakapura Taluk, Bangalore with the project cost of Rs. 62.00 crore under Industrial Infrastructure Upgradation Scheme (IIUS) was received in April, 2010.

(b) The entire Eleventh Five Year Plan allocation for Industrial Infrastructure Upgradation Scheme (IIUS) has been committed for existing clusters. Therefore, it is not possible to consider any new proposal at this stage.

Creation of employment opportunities

- \star 315. SHRI N. BALAGANGA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether Government has made any assessment about the number of labourers likely to be employed in organized and unorganized sector in the next five years;
 - (b) if so, the details thereof;
- (c) whether Government proposes to create adequate employment opportunities during the next five years; and
 - (d) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Twelfth Five Year Plan is under formulation and assessment about the number of persons likely to be employed during next five years will be made while finalizing the plan. However, Quinquennial Survey conducted by National Sample Survey Office in 2009-10 revealed that 465.5 million persons on usual status basis were employed during 2009-10 out of which 28.1 million were in organized and the remaining 437.4 million were estimated to be in the unorganized sector.

(c) and (d) Focus of the 12th Plan (2012-17) would be on faster, sustainable and more inclusive growth. The inclusive growth would support creation of adequate livelihood opportunities. During the Eleventh Five Year Plan (2007-12), a number of employment oriented schemes such as Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Swarnjayanti Gram Swarozgar Yojana (SGSY), Swarna Jayanti Shahari Rozgar Yojana (SJSRY) and Prime Minister's Employment Generation Programme (PMEGP) etc. are under implementation resulting in employment generation. In addition to the above, the overall expansion of the Indian economy and enhancement of GDP growth over the years has significantly contributed towards enlarging employment throughout the country. Vocational training and empowerment of people

through education and skill development enable greater employability of people.

Deputing three IR Battalions in Gujarat

- *316. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the Central Government has received any request from Government of Gujarat to depute three troops of India Reserve Battalion Force; and
- (b) if so, the necessary steps taken by the Central Government in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (b) The Government of Gujarat vide letter dated 27.01.2010, has requested for sanction of three IR Battalions to be established one each at Viramgam of District Ahmedabad, Kaneri of District Junagarh and Kalgam of District Valsad.

At present, there is no proposal to sanction more IR Battalions to the States.

PSUs working under the Ministry

- *317. SHRI O.T. LEPCHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) the names and locations of Central Public Sector Undertakings (PSUs) working under the Ministry;
- (b) the number of contract/casual labourers appointed therein during the last three years;
- (c) the areas/jobs in which these contract/casual labourers were appointed;
- (d) the number of contract/casual labourers who were regularized during the last three years;
- (e) the mechanism adopted to ensure minimum wages to these workers;
- (f) the mechanism to ensure that the provisions of various labour laws are not violated by contractors and others; and
- (g) the action taken in case of complaints against the violations by contractors?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) There are six Public Sector Undertakings working under Ministry of Commerce and Industry, viz.:-

Sl.No. Name of the PSU

Corporate Office

1	2	3
1.	State Trading Corporation of	Jawahar Vyapar Bhawan,
Tolsto	ру	India Limited (STC)
	Marg, New Delhi-110001.	

1	2	3
2.	MMTC Limited,	Core-1, SCOPE Complex, Lodhi Road, New Delhi -110 003
3.	PEC Limited	'Hansalya', 15-Barakhamba Road, New Delhi.
4.	STCL Limited	No.7A. "STC Trade Centre", 3rd
	(Subsidiary of the STC of	Floor, Nandini Layout, Bangalore -
	India Ltd.)	560 096.
5.	India Trade Promotion Organisation	Pragati Bhawan, Pragati Maidan,
	(ITPO)	New Delhi
6.	Export Credit Guarantee Corporation	Express Towers, 10th Floor, Nariman
	(ECGC)	Point, Mumbai -400 021.

- (b) PSUs have not directly appointed any contract/casual employee during the last three years. However in the last three years, the services of 485 contract workers were utilized through various contractors by PSUs under the Ministry.
- (c) The contract workers are generally engaged for security, housekeeping, horticulture, pantry, etc.
 - (d) None was regularised.
- (e) Contract workers engaged through contractors are paid wages as per Minimum Wages Act. To ensure that workers receive full wages, wages to contract workers are disbursed in the presence of PSUs representatives.
- (f) At the time of agreement with outsourcing agencies, it is ensured that the contractor has a valid licence and also registration with the ESI and EPF organisations. A written agreement is entered into between the Company and the contractor covering scope of job, legal obligation, payment terms, other terms and conditions etc. As per the payment clause, a contractor prefers his monthly bill on the basis of minimum wages for workers including EPF and ESI contribution paid for the workers. In case of non-compliance of contractual obligations by contractors, the contract provides for pre-mature termination of contract.
 - (g) Does not arise as complaints on violations by contractors have

not been received by PSUs.

Committee for implementation of JNNURM projects

 $\star 318.$ PROF. ANIL KUMAR SAHANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government appointed an eight member Committee under the Chairmanship of Dr. Issar Ahluwalia to ascertain the implementation of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) projects etc.;
- (b) whether the said Committee has submitted its report to Government and, if so, the details of findings and recommendations of the said Committee; and
- (c) whether Government has agreed with the findings and recommendations of the said Committee and, if so, the action taken to implement the said recommendations?

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): (a) Government of India had appointed a ten member High Powered Expert Committee (HPEC) under the chairmanship of Dr. Isher Judge Ahluwalia for estimating investment requirements for urban infrastructure services.

- (b) Yes, Sir. Executive Summary of report containing findings and recommendation of the HPEC committee is annexed.
- (c) A Sub Group was set up under the chairmanship of Dr. Isher Judge Ahluwalia to prepare a model for operationalizing the recommendations contained in the HPEC report. The Sub Group has given a roadmap for the improvement of urban governance and service delivery.

Report on Indian Urban Infrastructure and Services By High Powered Expert Committee Chaired by Dr. Isher Ahluwalia March, 2011

A. Summary and Recommendations

- 1. India is urbanising. This transition, which will see India's urban population reach a figure close to 600 million by 2031, is not simply a shift of demographics. It places cities and towns at the centre of India's development trajectory. In the coming decades, the urban sector will play a critical role in the structural transformation of the Indian economy and in sustaining the high rates of economic growth. Ensuring high quality public services for all in the cities and towns of India is an end in itself, but it will also facilitate the full realisation of India's economic potential.
- 2. This Report comes to the conclusion that India's economic growth momentum cannot be sustained if urbanisation is not actively facilitated. Nor can poverty be addressed if the needs of the urban poor are isolated from the broader

challenges of managing urbanisation. Cities will have to become the engines of national development. India cannot afford to get its urban strategy wrong, but it cannot get it right without bringing about a fundamental shift in the mindset which separates rural from the urban.

- 3. The Report argues that the challenge of managing urbanisation will have to be addressed through a combination of increased investment, strengthening the framework for governance and financing, and a comprehensive capacity building programme at all levels of government.
- 4. At the centre of this approach is the role of cities and towns in an interdependent federal system. The Committee is the view that India's municipal corporations, municipalities and nagar panchayats, commonly known as urban local bodies (ULBs) need to be strengthened as local selfgovernment with clear functions, independent financial resources, and autonomy to take decisions on investment and service delivery. They must also be made accountable to citizens. Elements of this shift are already present in the local government framework as reflected in the 74th Constitutional Amendment, the Jawaharlal Nehru National Urban Renewal Mission (JNNURM), and the emphasis placed on the urban sector by the Thirteenth Central Finance Commission.
- 5. This Report makes a case for a comprehensive framework of urban policy and planning. The key elements of this framework are:
 - Increasing investment in urban infrastructure from 0.7 per cent of GDP in 2011-12 to 1.1 percent by 2031-32
 - In association, increasing spending on maintaining assets old and new
 - Engaging in renewal and redevelopment of urban areas including slums
 - Improving regional and metropolitan planning with integration of land use and transportation
 - Ensuring access to services for all including the poor to meet the recommended norms
 - Reforming systems of service delivery
 - Improving governance of cities and towns by a unified command under a Mayor
 - Strengthening and securing the financial base of ULBs
 - State Governments providing an enabling environment for ULBs to discharge their enhanced responsibilities

 Government of India launching a New Improved JNNURM (NIJNNURM) that focuses on capacity building and supports urban reforms within a programme approach

B. Summary

The major conclusions emerging from the documentation and analysis in the Report are presented below.

- A.1 Urbanisation and Economic Growth
- 6. Only 30 per cent of India's population lives in urban areas. This is much lower than in China, Indonesia, South Korea, Mexico, and Brazil. Some of this may be due to much lower per capita incomes in India. The Committee's projections suggest that India's urban population as presently defined will be close to 600 million by 2031, more than double that in 2001. Already the number of metropolitan cities with population of 1 million and above has increased from 35 in 2001 to 50 in 2011 and is expected to increase further to 87 by 2031. The expanding size of Indian cities will happen in many cases through a process of peripheral expansion, with smaller municipalities and large villages surrounding the core city becoming part of the large metropolitan area.
- 7. Three decades of rapid economic growth would normally have propelled migration from rural areas but growth in India has this effect thus far. This industrialisation has been capital intensive and the services boom fuelled by the knowledge economy has also been skill intensive. A few cities of India have acted as centres of knowledge and innovation. As more cities provide economies of agglomeration and scale for clusters of industries and other non-agricultural economic activity, the urban sector will become the principal engine for stimulating national economic growth. Industrialisation will absorb more people as India advances further in its integration with the world economy. At the present juncture, India faces the challenge of continuing on its high growth trajectory while making growth more broad-based and labour-intensive.
- 8. The fortunes of the agricultural sector are crucially linked to the manner in which growth in the industry and services sectors unfolds. People living in rural areas typically tap the opportunities that cities provide for employment, entrepreneurial avenues, learning, and monetary repatriation. As urbanisation grows, demand for food items other than

foodgrains, i.e. vegetables, lentils, milk, eggs, etc., also grows. This leads to investments in infrastructure, logistics, processing, packaging,

and organised retailing. These investments and other economic inter-linkages connect and build synergy between rural and urban centres. Of course, government policy should also focus on enhancing the productive potential of the rural economy. This Report maintains that India's urban future promises to be an inclusive one, with the benefits extending to rural areas as well. Already, there is evidence to suggest that rising standards of living in India's urban areas in the post-reform period have had significant distributional effects favouring the country's rural poor.

A.2 The State of Service Delivery

- 9. Cities and towns of India are visibly deficient in the quality of services they provide, even to the existing population. Considering that the Indian economy is now one of the fastest growing economies in the world, and standards are rising, current service levels are too low relative to the needs of urban households. They are also low relative to what will be required to sustain the economic productivity of cities and towns.
- 10. The Committee believes that public services such as drinking water, sewerage, solid waste management, roads, and street lights must be accessible to one and all to achieve the goals of inclusion. At the same time, they must meet the service norms as set out by the Ministry of Urban Development in 2008 to ensure the contribution of cities to economic growth. To achieve both inclusion and economic growth will, however, require shifting the focus of policy from creating physical infrastructure to delivering services. The challenge is to focus on reforming governance for service delivery. Without this, additional capital investments in urban infrastructure will not result in improvements in service delivery.
- 11. The Committee has taken note of the situation with respect to low income housing and public transportation. The scarcity of affordable housing drives the poor and some non-poor to slums and most of these settlements lack even basic water and sanitation facilities. On average, 25 per cent of the population in many Indian cities lives in slums; in Greater Mumbai, slum dwellers account for 54 per cent of the total population. Not all slum dwellers are poor, and the complexity of these challenges is reviewed in the context of urban planning, infrastructure development and public service delivery for all.

12. The challenge of urbanisation in India is to ensure service delivery at the enhanced minimum standards that are necessary when planning ahead. This is particularly so

in a situation when even the current urban population is inadequately served and total urban population is likely to increase by at least 250 million.

- A.3 Estimates of Investment for Urban Infrastructure
- 13. This Committee's terms of reference specified that it should estimate investment requirements for eight major sectors of urban infrastructure over the period 2008-20, and suggest ways of financing the massive infrastructure deficit in the urban sector along with ensuring improved service delivery that meets the new specified norms.
- 14. The Committee has interpreted its mandate in a broad manner by covering all areas of urban infrastructure and extending the period to 2031. It has prepared detailed estimates of investment for eight sectors, i.e. water supply, sewerage, solid waste management, storm water drains, urban roads, urban transport, traffic support infrastructure, and street lighting. The Committee has also prepared an estimate of investment in urban infrastructure as a whole by suitably scaling up the estimates for these sectors. However, these would not cover the requirements of primary health, primary education, and electricity distribution, which are outside the terms of reference of the Committee.
- 15. The Committee has made projections for the period from the Twelfth Five Year Plan to the Fifteenth Five Year Plan, i.e. 2012-31. Given the volatility of land prices, the estimates do not include the cost of land acquisition.
- 16. The investment for urban infrastructure over the 20-year period is estimated at Rs. 39.2 lakh crore at 2009-10 prices. Of this, Rs. 17.3 lakh crore (or 44 per cent) is accounted for by urban roads. The backlog for this sector is very large, ranging from 50 per cent to 80 per cent across the cities of India. Sectors delivering urban services such as water supply, sewerage, solid waste management, and storm water drains will need Rs. 8 lakh crore (or 20 per cent). The Committee has made explicit provision of Rs. 4 lakh crore towards investment in renewal and redevelopment including slums.
- 17. Recognising that the focus of policy should be on provision of public services which flow from infrastructure assets and not merely on creating the assets, the Committee has

highlighted the importance of operations and maintenance (0&M) for the upkeep of the assets. The 0&M requirements for new and old assets are projected at Rs. 19.9 lakh crore over the 20-year period.

A.4 Governance

- 18. The Committee believes that governance is the weakest and most crucial link which needs to be repaired to bring about the urban transformation so urgently needed in India. Financing the large sums required to meet the investment needs of urban infrastructure is crucially dependent on the reform of institutions and the capacity of those who run the institutions for service delivery and revenue generation. The Committee is of the view that large expenditures on Indian cities and towns have to be combined with better governance structures, strong political and administrative will to collect taxes and user charges, and improved capacity to deliver. Cities must be empowered, financially strengthened, and efficiently governed to respond to the needs of their citizens and to contribute to the growth momentum.
- 19. The municipal entities need to be strengthened as local governments with 'own' sources of revenue, predictable formula-based transfers from state governments, and other transfers from the Government of India and state governments to help them discharge the larger responsibilities assigned to them by the 74th Constitutional Amendment. Improved tax revenues combined with rational user charges will enable cities to leverage their own resources to incur debt and also access new forms of financing through public private partnership (PPP). Only then can they augment the urban infrastructure base, provide improved quality of services on a sustainable basis to their residents, and contribute to the growth momentum of the Indian economy.

A.5 Financing

- 20. Urban local governments in India are among the weakest in the world both in terms of capacity to raise resources and financial autonomy. While transfers from state governments and the Government of India have increased in recent years, the tax bases of ULBs are narrow and inflexible and lack buoyancy, and they have also not been able to levy rational user charges for the services they deliver.
- 21. ULBs can borrow from the market only within limits and with explicit approval of the state government. However, this has mostly not been a binding constraint since the real challenge in accessing external finance has been the precarious state

- of their own finances and poor governance.
- 22. The Committee believes that in view of the importance of urban infrastructure for economic growth and inclusion, the Government of India and state governments will

have to step in, both by providing substantial funds and by facilitating the use of additional mechanisms for funding, which will require the strengthening of own finances of ULBs. The latter, in turn, requires reforms in governance at all levels.

23. The Government of India will have to take a leadership role in financing а part of the programme and, at the same time, facilitate and encourage the involvement of state governments and ULBs. State governments will have to contribute by way of a constitutionally mandated revenue-sharing arrangement with the ULBs. On their part, the ULBs will carry out reforms in governance and financing to deliver public services of specified norms to all including the poor. This should be done within a framework of accountability. Rising aspirations of the increasing numbers of people in urban India will make demands ULBs, and community participation will be an important factor in ensuring accountability.

Effect of downgrading of US on India's exports

- *319. DR. K.V.P. RAMACHANDRA RAO : Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that the downgrading of US is likely to affect India's exports;
 - (b) if so, what is the likely impact; and
 - (c) the steps being taken or proposed to be taken in this regard?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) On 5th August, 2011, international credit rating agency Standard and Poor's downgraded the US credit rating by one notch from AAA to AA+. The downgrade appears unlikely to have any significant impact on Indian exports.

(b) Other things remaining the same, lower credit ratings tend to raise borrowing costs for the downgraded entity. With regard to the US Government, no significant impact is discernible at this time and, in general, analysts are not predicting any major impact in the future. In the circumstances secondary impacts like upward pressure on interest rates and adverse impact on US demand for goods and services, including that for Indian exports to the US, are also not likely to be significant. Consequently the impact on the global economy and India's

overall exports also appears unlikely to be significant. It is, however, pertinent that the global economic scenario is complex, and is impacted by a multitude of factors that go beyond the immediate issue of the US downgrade.

(c) India's foreign trade policy includes comprehensive measures to safeguard and promote Indian exports.

Liberhan Commission Report

 $\dagger * 320.$ SHRIMATI HEMA MALINI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Ministry had submitted the Liberhan Commission Report to CBI for further action, but CBI has turned down the Report as unfit for taking action, as reported in the 'Dainik Jagaran' dated 22 May, 2011;
 - (b) if so, the details thereof; and
 - (c) if not, what is the factual position?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Following the submission of the Report of Liberhan Ayodhya Commission of Inquiry, Ministry of Home Affairs, Government of India, had asked CBI vide its letter No. 71013/5/09-AY dated 27.11.2009 to take necessary steps to expedite the hearing of case Nos.197/92, 198/92 and 47 other cases pending in the Special Courts of Rae Bareli and Lucknow. CBI took appropriate steps and informed the Government of the steps taken. Vide D.O. letter No. 71013/5/2009-AY dated 23.12.2009, the CBI were also requested to examine and take further action on certain paragraphs of the report of the Commission, regarding, inter-alia, collection transfer and receipt of monies that funded the campaign that eventually resulted in destruction of disputed structure, and roles and criminal liabilities of 68 persons indicted in the Report of Liberhan Ayodhya Commission of Inquiry.

CBI submitted a report to the Ministry of Home Affairs. The Ministry of Home Affairs has made further observations and asked for a response from the CBI. The matter is under examination by the CBI.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Andhra Pradesh on top in SEZs

2326. SHRIMATI T. RATNA BAI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that Andhra Pradesh is on the top in SEZs compared to other States; and
 - (b) if so, the details thereof and the business recorded like

exports and imports from such SEZs during the Eleventh Five Year Plan period, year-wise?

 $\dagger \textsc{Original}$ notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) A total of 585 proposals for setting up SEZs have been approved in the country. 381 of such SEZ projects have been notified for the country as a whole. Of these, Andhra Pradesh accounts for 109 formally approved projects and 75 notified SEZs. 36 SEZs in Andhra Pradesh are currently exporting. Visakhapatnam SEZ was set up by the Central Government prior to the enactment of SEZ Act, 2005.

(b) As on 30th June, 2011, investments of Rs. 16,154 crore have been made in these SEZs in Andhra Pradesh and direct employment for 83,603 persons has been generated. Year-wise exports and imports from the SEZs located in Andhra Pradesh are as follows:-

(Export in Rs. crore)

		
Years	Exports	Imports
2007-08	1,329.70	_
2008-09	3,121.80	4,840.16
2009-10	5,663.66	2,614.16
2010-11	13,363.32	6,760.91
2011-12	4170.67	1640.65
(up to 30.6.2011)		
(up to 50.0.2011)		

Non-implementation of SAFTA by Pakistan

- 2327. SHRI A. ELAVARASAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that Pakistan offers tariff concession to India only on the small positive list of items it allows to be imported from India, but not on all products agreed to under South Asian Free Trade Agreement (SAFTA);
 - (b) if so, the details thereof;
- (c) whether India is expected to ask Pakistan to implement SAFTA in spirit and offer it the same concession it offers to all other SAARC members; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Yes Sir.

(b) Pakistan maintains a 'Positive List' of 1945 items which are

allowed to be imported from India. Under SAFTA, Pakistan operates a sensitive list (negative list) of 1169 items.

- (c) Yes Sir.
- (d) This issue is being discussed at the ongoing rounds of bilateral trade talks between India and Pakistan. At the Commerce Secretary level talks in April, 2011, Pakistan side has in-principle agreed to move from 'Positive List' to 'Negative List' trade regime. Pakistan has also recognized that grant of MFN status to India would help in expanding the bilateral trade relations.

Policies to increase manufacturing share

2328. SHRIMATI GUNDU SUDHARANI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that as per the United Nationals Industrial Development Organisation, India is one of the world's 10 largest manufacturing countries;
 - (b) if so, the details thereof; and
- (c) what policies and programmes Government is formulating to increase its manufacturing share which is just 1.8 per cent of the total world's output?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Yes, Sir. According to the International Yearbook of Industrial Statistics, 2011 of the United Nation Industrial Development Organisation (UNIDO) India is one of the world's ten largest manufacturing countries.

(c) The major focus areas for improving the manufacturing growth have been the creation of world class infrastructure and devising regulatory mechanism to reduce transaction costs; promotion and facilitation of industrial investment including the foreign direct investment; improvement in business environment; development of industrial infrastructure through public private initiatives; and development of industry relevant skills. The Union Budget 2011-12, has clearly indicated that for sustained growth of GDP and productive employment for younger generation, it is imperative that the growth in manufacturing sector picks up. Government is considering a manufacturing policy, which will bring down the compliance burden on the industry through self-regulation and help make Indian industry globally competitive and improve its share in global manufacturing value added.

Export of cashew nuts

2329. SHRI SHANTARAM NAIK: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) what is the quantum of export of cashew nuts from the country, per $\label{eq:per} \mbox{year};$

- (b) the value thereof in terms of rupees earned by the country;
- (c) the State-wise share of exports and value thereof;
- (d) whether any scheme has been evolved by Government to boost the export; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) The total quantity and monetary value of cashew (HS Code No. 0801-100, 210.220, 290) exported during the last three years are as under:-

Year	Qty. (in M.T.)	Value (in Rs. Crs.)
2008-09	125486	2895.11
2009-10	117453	2797.92
2010-11 (Apr-Dec)	67792	1920.96

Source: DGCI&S

- (c) The State-wise share of exports and value is not maintained centrally.
- (d) and (e) The Cashew Export Promotion Council of India under the Department of Commerce has initiated various programmes including participation in International food fairs, International conventions and Seminars, sponsoring trade delegations, market surveys, disseminating trade enquiries and market information, publishing statistics and journals, organizing Buyer Seller Meets etc. It is also implementing schemes to promote cashew exports by assisting the exporters to improve processing technology, quality of cashew kernels etc. under the schemes of Department of Commerce namely, Marketing Development Assistance (MDA), Market Assessment Initiatives (MAI), Assistance to States for Infrastructure Development of Exports (ASIDE) in addition to its Plan Schemes for the cashew exporters.

Besides, the registered exporters are eligible for other schemes of the Department of Commerce including Duty Entitlement Passbook Scheme (DEPB) and Vishesh Krishi and Gram Udyog Yojana (VKGUY).

Relaxation of continuity norms for SEZs

- 2330. SHRI A. ELAVARASAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government has suggested low-cost alternatives such as skywalks to developers for ensuring continuity within Special Economic

Zones, (SEZs) that have roads or railway line running through it;

- (b) if so, the details thereof and whether many SEZ developers have requested Government for relaxation in continuity norms since the revenue department is very particular about continuity issue as there is danger of revenue leakage from the Tax Free Zone; and
- (c) if so, the details thereof and the actions taken by Government in $$\operatorname{this}$$ regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Requests have been received from time to time from some Developers, regarding relaxation of contiguity norms. Each such case has been considered by the Board of Approval (BOA) on merit. Depending on the technical feasibility and in consultation with Department of Revenue, the BOA in suitable cases allowed establishment of contiguity by dedicated security gates, over bridges, skywalks, underpasses etc. with fencing as per the provisions of the SEZ Rules so as to prevent any revenue leakage. Tax benefits are not allowed to the Developer for the measures taken to establish contiquity.

- (b) as above.
- (c) as above.

SEZs approved and notified in AP

- 2331. SHRI V. HANUMANTHA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) the total number of Special Economic Zones (SEZs) approved and notified till now in Andhra Pradesh;
- (b) out of total land allotted to each of SEZs in Andhra Pradesh, how much is agricultural land; and
- (c) how many SEZs in Andhra Pradesh have deviated from their desired objectives and what action Government has taken against defaulting companies?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) In addition to Visakhapatnam SEZ set up by the Central Government prior to the enactment of SEZ Act, 2005, in the State of Andhra Pradesh, a total of 109 proposals have been accorded formal approval out of which 75 have been notified.

(b) The total land area involved in the notified SEZs is 12258.32 hectares. Out of this, about 14.6% land was agricultural land.

- (c) The main objectives of the SEZ Scheme are:
 - (a) generation of additional economic activity;
 - (b) promotion of exports of goods and services;

- (c) promotion of investment from domestic and foreign sources;
 - (d) creation of employment opportunities;
 - (e) development of infrastructure facilities.

The SEZ units are under obligation to achieve positive Net Foreign Exchange (NFE) earnings to be calculated cumulatively for a period of 5 years from the commencement of production, failing which the units shall be liable for penal action under the provisions of the Foreign Trade (Development and Regulation) Act, 1992. No significant cases of deviation from the desired objectives have been reported in SEZs in Andhra Pradesh.

Reduction in customs duty for import of rubber

- 2332. DR. T.N. SEEMA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government has taken any decision to reduce the customs duty for import of natural rubber;
- (b) what is the quantity of natural rubber proposed to be imported;
- (c) whether Government has consulted Rubber Board about this additional import; and
- (d) whether Government has received any representation against this import?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (d) Yes Sir. The Government has allowed import of a limited quantity of 40,000 MT of dry form of rubber at a reduced duty of 7.5%.

Increase in import duty on apples

- 2333. SHRI RAJNITI PRASAD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government proposes to raise the import duty on apple to safeguard the interests of apple growing States, especially Himachal Pradesh;
 - (b) if so, by when steps are likely to be taken;
- (c) whether it is also a fact that countries like China have flooded Indian market with cheap varieties of apple resulting huge losses to apple farmers; and

(d) if so, the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (d) The information is being collected and will be laid on the Table of the House.

Indo-US trade

- 2334. SHRI RANJITSINH VIJAYSINH MOHITE PATIL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that USA now has become the biggest trade partner of India;
 - (b) if so, the quantum of Indo-US trade in dollar terms as of now;
- (c) whether US Secretary of State visited India in July only with the view of developing economic relations and both the countries are moving forward with a target of taking bilateral trade to almost 88 billion dollar annually; and
 - (d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) No, Sir.

(b) Bilateral trade between India and the United States during 2009-10 and 2010-11 is as under:-

In USD Million

			_
Sl.No.	Exports/Imports	2009-2010	2010-11
1.	Exports	19,535.49	25,672.85
2.	Imports	16,973.68	18,529.96
3.	Total trade	36,509.17	44,202.81

(Source: Department of Commerce-NIC)

(c) and (d) During the Second India - US Strategic Dialogue held in July, 2011 with U.S. Secretary of State, Hillary Clinton, the two sides lauded the growth in trade and investment flows in both directions. They welcomed the increase and the balanced and positive growth in bilateral trade in 2010. They also acknowledged the enormous potential for further expansion and reiterated their commitment to take steps to expand trade ties further.

Increase in tobacco barns for Virginia tobacco sector

- 2335. SHRI SYED AZEEZ PASHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government is aware that the Tobacco Board must increase the number of tobacco barns for the Virginia tobacco sector;

(b) whether it is a fact that Government is not assisting the upgradation of the tobacco sector; $\ensuremath{^{\circ}}$

- (c) what are the reasons for the step motherly treatment of the Virginia tobacco economy;
- (d) what steps will be taken to make Virginia tobacco exports competitive; and
- (e) the reasons for neglect of the Southern-Centre Virginia tobacco economy by Government in 2009-10 and 2010-11?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Sir, the existing Barn capacity is sufficient to cure the FCV crop that is being authorized by the Tobacco Board.

- (b) No Sir.
- (c) Does not arise.
- (d) and (e) Making Virginia Tobacco exports competitive is a continuous process. The Tobacco Board is extending several services to the FCV Tobacco industry for the upgradation and development of the tobacco sector, including (1) reorienting the production of tobacco regularly to meet the changing international demands by enhancing the quality and productivity of Virginia tobacco grown in India through extension activities; (2) addressing the concerns of customers regarding elimination of Non Tobacco Related Matters (NTRMs) product integrity, reduction of pesticide residue levels and traceability to meet the global standards through education and awareness programmes for farmers; (3) participation in international trade fairs and exhibitions, organizing delegation of trade and exporters to various countries, inviting trade delegations from important markets and periodic interface and exchange of views with the Indian leaf tobacco industry, international merchants and exporters; (4) incentive under DEPB scheme to the tobacco exports. All these activities were undertaken in 2009-10 and 2010-11 also.

Ban on tea factories from procuring leaves from agents

2336. SHRI MOHD. ALI KHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the tea factories are barred from procuring leaves from agents and will have to get the same from small tea growers; and
 - (b) if so, the State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

Popularizing lesser known ancient temples

 $2337.\ \mbox{SHRIMATI}$ VIPLOVE THAKUR: Will the Minister of CULTURE be pleased to state:

- (a) whether Government proposes to popularize several lesser known ancient temples in the country including Himachal Pradesh;
- (b) if so, the State-wise details thereof including Himachal Pradesh;
- (c) whether Government has decided to protect and maintain schools which are being run in ancient temples/historical monuments since their commencement; and
- (d) if so, the State-wise details thereof including Himachal Pradesh and if not, the reasons therefor?

THE MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) The Archaeological Survey of India (ASI) is in charge of protection and maintenance of 3,676 centrally protected monuments/sites including temples which have been declared so under the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958 in the country. The State-wise abstract of centrally protected monuments/sites is at Statement-I (See below). The list of centrally protected monuments in Himachal Pradesh is at Statement-II (See below).

(c) and (d) There is no such proposal.

Statement-I

List of Centrally Protected monuments under the
Archaeological Survey of India

Sl.No.	Name of State	Nos. of Monuments
1	2	3
1.	Andhra Pradesh	137
2.	Arunachal Pradesh	03
3.	Assam	55
4;	Bihar	70
5.	Chhattisgarh	47
6.	Daman and Diu (U.T.)	12
7.	Goa	21
S.	Gujarat	202
9.	Haryana	90
10.	Himachal Pradesh	40

1	2	3
12.	Jharkhand	12
13.	Karnataka	507
14.	Kerala	26
15.	Madhya Pradesh	292
16.	Maharashtra	285
17.	Manipur	01
18.	Meghalaya	08
19.	Nagaland	04
20.	N.C.T. Delhi	174
21.	Orissa	78
22.	Pondicherry (U.T.)	07
23.	Punjab	33
24.	Rajasthan	162
25.	Sikkim	03
26.	Tamil Nadu	413
27.	Tripura	08
28.	Uttar Pradesh	742
29.	Uttaranchal	042
30.	West Bengal	133
	Total	3676

Statement-II

List of centrally protected Monuments in Himachal Pradesh

Sl.N	o. Name of the Monument/Site	Location	District
1	2	3	4
1.	Ganesh temple	Bharmaur	Chamba
2.	Laxmi (Lakhana) Devi temple	Bharmaur	Chamba

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1	2	3	4
3.	Mani Mahesh temple	Bharmaur	Chamba
4.	Nar Singh temple	Bharmaur	Chamba
5.	Shri Bajreshwari temple, Badrinath	Chamba	Chamba .
6.	Shri Bansi Gopal temple	Chamba	Chamba
7.	Shri Chamunda temple	Chamba	Chamba
8.	Shri Hari Ram temple	Chamba	Chamba
9.	Shri Laxmi Narian group of temple in Mohalla Hathnala	Chamba	Chamba
10.	Rock sculptures depicting Sita Ram, Hanuman etc.	Chamba	Chamba
11.	Shri Sita Ram temple in Mohalla Bangota	Chamba	Chamba
12.	Shri Shakti Devi temple	Chhatrari	Chamba
13.	Champavati Temple, Himachal Pradesh	Chamba	Chamba
14.	Katoch Palace	Tira Sujanpur	Hamirpur
15.	Narbadeshwar temple including the paintings therein as well as subsidishrines within the compound wall	Sujanpur iary	Hamirpur
16.	Temple	Ashapur	Kangra
17.	Temple of Baijnath	Baijnath	Kangra
18.	Temple of Sidhnath	Baijnath	Kangra
19.	Buddhist stupa known as Bhim-ka-Tila	a Chaitru	Kangra
20.	Ruined fort	Kangra	Kangra
21.	Rock inscription	Khanyara	Kangra
22.	Fort	Kotla	Kangra
23.	Rock cut temple with sculptures	Masrur	Kangra
24.	Ruined fort	Nurpur	Kangra
25.	Rock inscription	Pathiar	Kangra
26.	Lord Eligin's tomb	Dharamshala	Kangra

1	2		3	4	
27.	Temple of Basheshar Mahadev a	at Hat	Bajaura	Kullu	
28.	Temple of Gauri Shankar with sculptures		Dasa	Kullu	
29.	A Miniature stone shiva temp	Le	Jagatsukh	Kullu	
30.	Temple of Gauri Shankar with sculptures		Naggar	Kullu	
31.	Hidamba Devi temple		Manali	Kullu	
32. Spit	Buddhist Monastery i		Tabo	Lahaul	&
33. Spit	Phoo Gumpha i		Tabo	Lahaul	&
34. Spit	Mirkula Devi temple i		Udaipur (Lahaul)	Lahaul	&
35.	Barsela Monuments		Mandi	Mandi	
36.	Panchvaktra Temple		Mandi	Mandi	
37.	Trilokinath Temple		Mandi	Mandi	
38.	Ardhnareshwar Templef		Mandi	Mandi	
39.	Shiva temple		Mangarh	Sirmaur	
40.	Vice Regal Lodge (Rashtrapat:	Niwas)	Shimla	Shimla	

Not making relics excavated from Ayodhya Janam Bhoomi public

 $\dagger 2338$. SHRI ANIL MADHAV DAVE: Will the Minister of CULTURE be pleased to state the reasons for not making public the old relics obtained from excavation on Ayodhya Janam Bhoomi?

THE MINISTER OF CULTURE (KUMARI SELJA): The matter of the old relics obtained from excavation at Ayodhya Janam Bhoomi is under the custody

of Special Full Bench of Allahabad High Court, Lucknow and is therefore $sub\mbox{-}judice\,.$

Vacant posts in IGNCA Trust

2339. PROF. SAIF-UD-DIN SOZ: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that there are several vacancies in the Trust of Indira Gandhi National Centre for the Arts (IGNCA); and

 $\dagger \text{Original notice}$ of the question was received in Hindi.

(b) if so, what steps are being taken to have a full complement of trustees?

THE MINISTER OF CULTURE (KUMARI SELJA): (a) and (b) As per Clause-7 of the Deed of Declaration of Indira Gandhi National Centre for the Arts (IGNCA), the total number of Trustees shall not be less than seven and not more than twenty one. At present, ten trustees are on the Board.

Establishing Rabindranath Tagore Modern Art Museum at Indore

 $\dagger 2340.$ SHRIMATI MAYA SINGH: Will the Minister of CULTURE be pleased to state:

- (a) whether the proposals regarding establishing Rabindranath Tagore Modern Art Museum in Indore and upgradation of Rabindra Bhavan Auditorium, Bhopal have been received from Madhya Pradesh Government;
- (b) if so, its present status and the reasons for pendency of the proposal received from the State Government;
- (c) whether any time-frame has been fixed for disposal of the proposal;
- (d) whether due to long delay in disposal of proposals, development related works are hampered; and
 - (e) if so, the details thereof?

THE MINISTER OF CULTURE (KUMARI SELJA): (a) to (c) Yes, Sir. The Government of Madhya Pradesh has submitted/ proposals for setting up of Rabindranath Tagore Modern Art Museum at Indore and upgrading Rabindra Bhavan Sabhagrih at Bhopal as part of commemoration of 150th Birth Anniversary of Rabindranath Tagore. Details in relation to the proposal for setting up of Rabindranath Tagore Modern Art Museum at Indore are awaited from Government of Madhya Pradesh. As regards the proposal for upgrading Rabindra Bhavan Sabhagrih at Bhopal, a meeting of the National Appraisal Committee has been fixed for 29th August, 2011 to consider various proposals for Tagore Cultural Complexes, including the said proposal.

(d) and (e) Do not arise.

Expansion of Karwar naval base

- $2341.\ \mbox{SHRI}$ NAND KUMAR SAI: Will the Minister of DEFENCE be pleased to state:
- (a) whether Government proposes for the expansion of Karwar naval base;

†Original notice of the question was received in Hindi.

- (b) if so, the details in this regard;
- (c) whether Government has identified the areas which will be covered under the said expansion plan;
 - (d) if so, the details thereof;
- (e) the details of estimated expenditure likely to be incurred thereon; and
- (f) by when the expansion project of Karwar base will start and completed for operation?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (f) Yes, Sir. The matter is under consideration of the Government.

Illegal appointment in small arms factory at Kanpur

2342. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

- Will the Minister of DEFENCE be pleased to state:
- (a) whether Government has taken cognizance of cases of illegal appointment in Small Arms Factory (SAF) at Kanpur;
- (b) if so, the number of illegal appointments and the period during which they were made;
- (c) the authority under whose order these appointments were made and how these appointments were made without an advertisement;
- (d) whether Government will also examine if any confidential information had been leaked from the factory; and
 - (e) if so, action taken against the guilty?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. M.M. PALLAM RAJU): (a) No case of illegal appointment has come to notice in Small Arms Factory (SAF), Kanpur.

(b) to (e) Does not arise.

Pilots killed in MIG-21 crashes

- 2343. SHRI MOHAN SINGH: Will the Minister of DEFENCE be pleased to state:
- (a) the alternative for the unabated accidents of MIG-21 planes of the Air Force and the number of MIG-21 crashed while taking off in the last three years;
 - (b) the number of pilots and employees martyred in these MIG-21

plane accidents and the number of common citizens killed where these accidents took place; and $% \left(1\right) =\left(1\right) \left(1\right)$

(c) whether any compensation is paid by the Indian Air Force to owners of the farms and places where these planes accidents take place, if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Review of existing fleet and upgradation and induction of new fleet is a continuous process and is reviewed by the Government keeping in view the operational requirements of the Air Force. During the last three years, 2 MIG-21 aircrafts of the Indian Air Force (IAF) have crashed during take off.

- (b) Neither any pilot nor Service personnel was killed in these MIG-21 accidents. Also, no civilian was killed.
- (c) Compensation for loss of/damage to civilian property due to Indian Air Force Aircraft accidents is paid by the Government as per extant rules.

Self-sufficiency in arms production

- 2344. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of DEFENCE be pleased to state:
- (a) what action has been taken by the Ministry to increase defence and arms production in our country as we are not self-sufficient in arms production and despite the fact that we have talented scientists and engineers;
- (b) whether the Ministry is aware that the State Government of Gujarat has shown its willingness to develop defence industry in Gujarat;
- (c) if so, whether the Ministry has consulted with Gujarat for development of defence industry; and
- (d) the details of target set by the Ministry for sufficient domestic arms production?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. M.M. PALLAM RAJU): (a) The Ministry of Defence has been taking various steps for achieving self-reliance in defence production. A 'Make Procedure' was introduced as part of the Defence Procurement Procedure in 2006 to encourage indigenous development and manufacture of defence equipment, and action is in progress for the development of some major equipment under this category. A Defence Production Policy has also been introduced from January, 2011 with the objective of strengthening indigenous capability in defence production and achieving self-reliance. The policy includes various steps for encouraging indigenous

design, development and manufacture of defence equipment by both the public sector and the private sector. It would also encourage and facilitate research and development projects as well as manufacture of defence products by MSMEs. The Offset Procedure introduced as part of DPP 2006 is also aimed at strengthening indigenous capabilities.

- (b) and (c) As per the information available with the Department of Defence Production, no reference has been received from the Government of Gujarat for developing defence industry in that State.
- (d) As per the target set for 2011-12, the Ordnance Factories would issue arms, ammunitions and products worth ` 11,700/- crore, while for the 9 Defence Public Sector Undertakings a target of ` 31,590/- crore has been set for sales/value of production.

Initiation of second phase of coastal security

- 2345. SHRIMATI GUNDU SUDHARANI: Will the Minister of DEFENCE be pleased to state:
- (a) the steps taken in the first phase of coastal security in the country;
- (b) whether it is a fact that the Ministry has started second phase of coastal security;
 - (c) if so, the aims and objectives of the second phase;
- (d) whether the Ministry feels that only 1,000 Sagar Prahari Bal is sufficient for offshore patrolling; and
- (e) if not, what proposals the Ministry has to increase its strength?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Consequent to the terrorist

attack on Mumbai in November 2008, the Coastal security apparatus in the country was reviewed by the Cabinet Committee on Security on 16th February, 2009 and the following steps were taken:-

- (i) Joint Operation Centers (JOC) have been set up at Mumbai, Visakhapatnam, Kochi and Port Blair, jointly manned and operated by the Navy and Coast Guard.
- (ii) Establishment of a National Command, Control, Communication and Intelligence Network for a real-time maritime domain awareness linking operations rooms of the Navy and Coast Guard, both at the field and the apex levels.
- (iii) Action has been initiated for formation of 'Sagar
 Prahari Bal' for the for
 protection duties for Indian Navy comprising of 1000 men and
 80 Fast Interceptor Crafts.
- (iv) Surface and air surveillance has been enhanced by Indian Navy

- and Coast Guard Ships and aircraft along the coast and in all offshore development areas.
- $\left(v\right)$ Coastal security Exercises are conducted regularly on the east and west coasts.

- (vi) Awareness drives have been conducted by the Navy and the Coast Guard to sensitize the Fishing communities on issues related to security threats from sea.
- (vii) Long term measures include setting up of a Coastal Radar Station change and Auto Identification System (AIS).
- (viii) Under Coastal Security Scheme steps have been taken for strengthening of Marine Police Force of coastal states and Union Territories.
- (b) and (c) Second Phase of Coastal Security Scheme is envisaged with the objective of bridging the gaps in the present Coastal Security system with a view to strengthen it further.
- (d) and (e) The Sagar Prahari Bal has been raised by the Navy for force protection, security of naval bases and co-located Vulnerable Assets (VAs) and Vulnerable Points (VPs). The sanctioned manpower of 1000 personnel is for these roles/tasks.

Lifting of ban on export of ALH

- 2346. SHRI RANJITSINH VIJAYSINH MOHITE PATIL: Will the Minister of DEFENCE be pleased to state:
- (a) whether Hindustan Aeronautics Limited (HAL) plans to sell its Advanced Light Helicopters (ALH) to South America Countries like Columbia, Brazil and Chile but would not because of Government's ban on helicopter export;
- (b) if so, whether Government has put some ban on helicopter exports;
- (c) whether Government has received any request from HAL to take a liberal view in lifting the ban on exports imposed on it; and
- (d) if so, what are the regulations and by when this ban is likely to be lifted thus making the HAL to supply its product in the foreign market?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. M.M. PALLAM RAJU): (a) Hindustan Aeronautics Limited (HAL) has identified South American Region as one of its target market for promotion of Dhruv-Advanced Light Helicopter. With bagging of export order from Ecuadorian Air Force against stiff global competition, Dhruv helicopter has made a footprint in South America. HAL has supplied seven Dhruv helicopters to Ecuador and is in the process of setting up

- a Regional Maintenance Centre for Dhruv to cover after-sales Logistic support in the entire Latin American Region.
 - (b) No, Sir.
 - (c) and (d) Do not apply.

Shortfall in production of indigenous naval warships

2347. SHRI RAMDAS AGARWAL: Will the Minister of DEFENCE be pleased to state:

- (a) whether the Comptroller and Auditor General (CAG) of India has reportedly come down heavily on defence PSUs tasked with the responsibility of indigenous construction of naval warships in the country as till date, only one frigate of P-17 has been commissioned against the expected 9 ships by August, 2010;
- (b) if so, what are the reasons for productivity of Indian shipyards falling alarmingly behind global standards; and
- (c) what measures are being taken by the Defence PSUs to meet country's requirement by producing more indigenous naval warships?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. M.M. PALLAM RAJU): (a) Sir, the CAG has conducted a performance audit of the indigenous construction of Indian naval warships, and has presented a Report to the Parliament in March, 2011. While acknowledging that India has attained credible capacity in warship building over the years, the Report also includes a number of observations and recommendations relating to more efficient project management, better coordination amongst various agencies involved in the process, and improved financial controls.

- (b) The Report does not contain any observations on an alarming fall in the productivity of Indian shipyards. It acknowledges that warship building, on its own, is a complex, time-consuming and iterative activity. This situation becomes more complex as a result of our dependency on foreign sources for procurement of major weapons and sensors, and also our aspirations for increased indigenous content in Indian warships, leading to delays in the process of delivery of ships.
- (c) To meet the growing requirements of indigenous shipbuilding and to adopt modern shipbuilding methods, Defence PSUs have embarked on yard modernization projects with the support of the Ministry of Defence. Further, initiatives have also been taken by Defence PSUs with support of the Ministry to induct modern build technologies for faster construction of naval warships.

Scam in re-settlement/rehabilitation of ex-servicemen

2348. SHRI RAMDAS AGARWAL: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Ministry is facing a biggest defence scam revolving around giving re-settlement/rehabilitation facilities in the name of ex-servicemen;
- (b) whether Directorate General Resettlement (DGR) seems more than hand in glove in these murky deals, allegedly facilitating and orchestrating the whole scam by submitting fake documents;

- (c) if so, the details thereof;
- (d) the action taken by Government to punish guilty persons involved therein; and
- (e) what preventive measures are taken to stop such scams in future?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. M.M. PALLAM RAJU): (a) No, Sir.

(b) to (e) Does not arise in view of (a) above.

Elimination of bottlenecks in DPP

- 2349. SHRI PARIMAL NATHWANI: Will the Minister of DEFENCE be pleased to state:
- (a) whether in spite of allocation of huge budget for Defence, the pace of military modernization is not adequate;
 - (b) if so, the details thereof;
- (c) the details of factors acting as obstacle that hinder procurement of modern equipments for armed forces; and
- (d) how Government propose to reduce and ultimately eliminate procedural delays and bottlenecks in Defence Procurement Procedures (DPP)?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Modernization of the Armed Forces is a continuous process based on threat perception, operational challenges, technological changes and available resources. Highest priority is being accorded to modernization of the Armed Forces which is proceeding at a fast pace.

(b) to (d) The modernization is undertaken through procurement of defence equipment/platforms in accordance with the provisions of Defence Procurement Procedure (DPP). However, delays sometimes occur in defence procurement projects due to several reasons such as insufficient and limited vendor base, non conformity of the offers to the Request for Proposal (RFP) conditions, field trials, complexities in contract negotiations, limited indigenous capability and long lead time for indigenization etc. Further, the market for state-of-the-art defence equipment and platforms being circumscribed by denial regimes, limited availability of required type of material, complexities in construction and manufacturing involving integration of large number of systems, assemblies and sub-assemblies also cause delays. To

counter systemic and institutional delays, procedures and process are continuously $% \left(1\right) =\left(1\right) \left(1\right$

refined on the basis of experience gained during the procurement process. All procurements are guided by the Defence Procurement Procedure (DPP) and time-lines given therein.

IAF objection on construction of hotels near air base in Delhi

 $\dagger 2350.$ SHRI KAPTAN SINGH SOLANKI: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Indian Air Force has raised objections on construction of hotels and multi-storeyed buildings near its air base in Delhi;
 - (b) if so, the details thereof;
 - (c) the policy of Government in this regard;
- (d) whether these projects have been constructed ignoring the rules; and
- (e) if so, whether Government has fixed any accountability in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Objections has

been raised by Air Force Station, Rajokri, in respect of constructions by Dhawan Farm (now named as Mapple Emerald), Chawla Farm and Bhatia Farm in close proximity to the Air Force Station.

- (c) Under Section 3 & 7 of the Works of Defence Act, 1903, restrictions have been imposed by the Government upon the use and enjoyment of land in the vicinity of Air Force installations/establishment as specified in Gazette Notification issued by the Government from time to time. Under Indian Air Force Act, 1934, clearance is also to be obtained from concerned authorities for buildings proposed to be constructed around Air Force aerodromes.
- (d) and (c) The constructions by Dhawn Farm (now named Mapple Emerald),

Chawla Farm and Bhatia Farm falls within the 100m restricted zone of Air Station,

Rajokri. The matter has been taken up by the Air Force Station with the concerned local authorities.

Anti piracy operations against Somali pirates

- 2351. SHRI RAJKUMAR DHOOT: Will the Minister of DEFENCE be pleased to state:
 - (a) whether it is a fact that Indian Navy has recently

successfully conducted anti piracy operations against Somali pirates who have threatened the sea trade;

- (b) if so, the details thereof; and
- (c) which are the other nations cooperating with India against anti piracy operations?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Yes, Sir. 26 Indian Navy ships have been deputed in the Gulf of Aden since October, 2008.

 $\dagger \mbox{Original}$ notice of the question was received in Hindi.

A total of 1731 ships have been escorted. Indian Navy has prevented 34 piracy attempts. A total of 120 pirates have been apprehended and 73 fishermen and crew rescued in 4 operations of Navy in East Arabian Sea in 2011.

(c) Indian Navy is cooperating with several other Navies in countering piracy in Gulf of Aden and the Arabian Sea.

Rescue of Chinese Vessel

- 2352. SHRI R.C. SINGH: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that Indian Navy recently rescued a Chinese Vessel, MV Fucheng, from pirates' clutches; and
 - (b) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) The Indian Navy, played a role in the rescue of Chinese vessel MV Full City from pirates on 5th May 2011 when, a message of pirate attack on MV Full City vide MERCURY Net was relayed to Indian Naval Maritime Patrol Aircraft (MPA) carrying out search in the area. Indian Naval Ship Tabar, was also directed to close the area at best speed. The pirates had boarded MV Full City but the crew locked themselves in the citadel/safe house. The Indian Naval aircraft arrived on the scene immediately and observed a pirate mother ship next to MV Full City and a skiff alongside the ship. The aircraft made a number of low passes over the ship and strongly warned the pirates on radio, to leave the merchant ship immediately as other Indian naval warships were closing the area. The aircraft observed that the warning had the desired effect and the skiff was seen leaving the ship along with the pirates and heading for its mother ship nearby. Meanwhile a helicopter, launched from a Turkish warship Giresun and F-18 aircraft from the US aircraft carrier also overflew MV Full City. A boarding team from Giresun boarded MV Full City and confirmed that the pirates had already left the merchant ship.

Investigations into Adarsh Housing Society scam

- 2353. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of DEFENCE be pleased to state:
- (a) whether the investigations in Adarsh Housing Society scam has been completed;
 - (b) if so, what are the findings; and
 - (c) what action has Government taken thereon?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Central Bureau of Investigation (CBI) had registered a Preliminary Enquiry on 15.11.2010 into the alleged irregularities in the allotment of land to Adarsh Cooperative Housing Society in Mumbai and

construction of High rise building on it. The Preliminary Enquiry has been completed and a regular case has been registered on 29.1.2011 against 13 accused persons under various sections of Indian Penal Code and Prevention of Corruption Act, 1988 on the basis of outcome of Preliminary Enquiry. Investigation is in progress.

Delay in delivery of arms from Russia

2354. SHRI D. RAJA: Will the Minister of DEFENCE be pleased to state:

- (a) whether Indian Navy had placed an order for three Talwar class frigates with Russia in 2006 with the delivery date fixed in 2011 for the first ship;
 - (b) if so, the details thereof;
- (c) whether the State run Russian arms exporter, Rosoboronexport publicly said that the deliveries of the ships would be delayed;
- (d) whether almost all the defence deals with Russia has been hit by the delays including aircraft carrier Marshal Gorshkov;
 - (e) if so, the details thereof;
- (f) whether Government has tried to find out the causes of delays and has a talk with Russia; and
 - (g) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (g) A contract was signed with Rosoboronexport, Russia in 2006 for acquisition of three Talwar Class follow-on ships and the delivery schedule for these three ships was April, 2011, October, 2011 and April, 2012. Rosoboronexport has intimated that the delivery of the ships would be delayed as follows: 1st Ship - 12 months, 2nd Ship - 11 months and 3rd Ship - 14 months.

Two major cases of shipbuilding projects with Rosoboronexport, Russia namely, Gorshkov and Talwar Class follow-on ships have been delayed.

The induction of the Gorshkov/Vikramaditya was re-scheduled due to the necessity to carry out additional works such as renewal of almost all equipment/systems, hull structures, cabling, and application of long-life paint to afford greater protection to the ship's steel plating and formulation of a detailed scope of harbour/sea trials/aircrafts trials. The delivery date of the ship has been revised to December, 2012.

The Russian side has brought out that the delays in the Talwar Class follow-on ships are primarily on account of non-availability of adequate skilled manpower at the shipyard to undertake concurrent construction of these vessels, and the delays in delivery of Russian origin equipment to the shipyard.

Issues relating to supply of defence equipment/platforms from Russia are taken

up on a regular basis in various bilateral fora which include High Level Monitoring Committee (HLMC) meeting, Indo-Russian Intergovernmental Commission on Military Technical Cooperation (IRIGCMTC) meetings and in the Project Review Meetings.

Security failure along West Coast

2355. SHRI N. BALAGANGA: Will the Minister of DEFENCE be pleased to state:

- (a) whether there is any security/intelligence failure along the western coast of the country, due to which a ghost ship went undetected for 100 hours;
 - (b) if so, the details thereof;
- (c) whether there is a three-tier security ring in existence to prevent untoward incidents;
 - (d) if so, the details thereof; and
- (e) the steps taken by Government to tighten the security apparatus along western coast?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) On 31st July, 2011 merchant vessels MT Pavit was found grounded 1-2 meter depth in position 14 NM north of Colaba Point, Mumbai. Inputs indicated that this ship is a bonafide vessel which has Indian crew. M/s Pavit Shipping Lines, Dubai are the registered owners. The vessel was abandoned on 30th June, 2011 off Oman due to engine failure and ingress of water. The crew were evacuated by Royal Navy and transferred to MT Jag Pushpa for disembarkment at Sikka, Gujarat. The Maritime Rescue Coordination Centre Mumbai remained in touch with the vessel through out the ordeal till abandoning and thereafter requested the owner to monitor the vessel. The owners informed that the vessel had already sunk as reported by UK Maritime Trade Organisation. Therefore the vessel is unlikely to have security implications.

(c) to (e) Government has initiated several measures to strengthen Coastal Security, which includes improving surveillance mechanism and enhanced patrolling by following an integrated approach. Joint operational exercises are conducted on regular basis among Navy, Coast Guard, Coastal Police, Customs and others to check the effectiveness of this approach adopted for security of coastal areas including island territories. Further, continuous review and monitoring of various mechanisms have been established by the Government at

different levels, involving various agencies, including the State/Union Territory authorities. The intelligence mechanism has also been streamlined through the creation of Joint Operation Centers and multi-agency coordination mechanism. Installation of radars covering the country's entire coastline and islands is also an essential part of this process.

Crashes of fighter air planes

2356. SHRI K.N. BALAGOPAL: Will the Minister of DEFENCE be pleased to state:

- (a) whether the accidents of fighter planes have increased during the last three years as compared to the previous period;
 - (b) if so, the details thereof;
- (c) the number of fighter planes that crashed during the last three years and the makes thereof;
- (d) how many pilots lost their life and how many were disabled permanently, because of the crashes; and
- (e) whether Government has developed any strategy to overcome these regular accidents and if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) During the last

three years (2008-2009 to 2010-2011) and the current year 2011-12 (up to 17.8.2011), a total of 26 fighter planes of Indian Air Force (IAF) had crashed. During the preceding three year period of 2005-06 to 2007-08, 20 IAF fighter planes had crashed. Yearwise details are given below:

Year	No. of IAF fighter aircraft crashes
2005-2006	6
2006-2007	8
2007-2008	6
2008-2009	8
2009-2010	10
2010-2011	6
2011-2012	2
(upto 17.8.2011)	

- (c) and (d) During the last three years (2008-09 to 2010-11) and current $% \left(1\right) =\left(1\right) \left(1\right) \left$
- year 2011-12 (upto 17.8.2011), 26 fighter planes of the IAF crashed. The makes of these fighter planes were MiGs, Su-30 MKI and Jaguar. Six pilots were killed in these crashes.
- (e) Every IAF aircraft accident is thoroughly investigated by a Court of Inquiry (CoI) to ascertain the cause of accident and remedial

measures are taken accordingly to check their recurrence in future. Apart from this, IAF has taken various measures relating to invigoration of

aviation safety organization, streamlining of accident/incident reporting procedure, analytical studies and quality audits of the aircraft fleets to identify vulnerable areas and institute remedial measures to reduce aircraft accidents. Ornithology cell, which carries out bird surveys at flying bases and suggests bird prevention modules, has been established at the Directorate of Flight Safety. All flying bases have been visited by senior Aviation safety personnel of the IAF to apprise and caution the operating units about the causes of the accidents and to get views towards enhancing aviation safety. Accident prevention programmes have been given an added thrust to identify risk prone/hazardous areas specific to the aircraft fleets and operational environment to ensure safe practices/procedures. Steps have also been taken by Government to train pilots to prevent accidents due to human error. These include increased use of simulators to practice procedures and emergency action, focused and realistic training with additional emphasis on the critical aspects of mission, introduction of Crew Resource Management and Operational Risk Management to enable safe mission launches, Aviation Psychology courses and introduction of Aerospace Safety capsules in the ab initio training of aircrew.

Review of coastal assets

2357. SHRI NAND KUMAR SAI: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government proposes to conduct review of coastal assets including Indian Navy and nuclear installations in the country;
 - (b) if so, the details thereof;
 - (c) the objectives for such review;
- (d) whether Government has fixed any time-frame by when such review will be completed;
 - (e) if so, the details thereof; and
 - (f) the agency authorized to conduct such review?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (f) Review and upgradation of assets of Indian Navy and Coast Guard is a continuous and ongoing process in view of the constantly changing security environment.

A second phase of coastal security scheme is envisaged to bridge the gaps in the existing arrangement and further strengthen coastal security.

Non-payment of salaries to employees of Hindustan Shipyard Ltd.

2358. SHRI NANDI YELLAIAH: Will the Minister of DEFENCE be pleased to state:

(a) whether merger of Hindustan Shipyard Limited, Visakhapatnam with Indian Navy had been completed;

- (b) if not, the reasons therefor;
- (c) the total amount of arrears of salaries due as on date to workers of Hindustan Shipyard Limited, Visakhapatnam;
 - (d) whether the arrears of salaries will be paid to workers; and
- (e) if so, the immediate period during which arrears of salaries will be paid to the workers of Hindustan Shipyard Limited?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. M.M. PALLAM RAJU): (a) and (b) Government has already transferred Hindustan Shipyard Limited (HSL), which was earlier under the Ministry of Shipping to the Department of Defence Production, Ministry of Defence by way of amendment of the Allocation of Business Rules on 23rd February, 2010.

- (c) Rs.51.43 crores approximately is due as arrears upto April, 2011 towards pay revision w.e.f. 1.1.2009. The revised salaries are being paid from May, 2011.
- (d) and (e) HSL is not in a healthy financial situation. As on 31.3.2011 this Shipyard has accumulated losses of Rs.930.10 crores and the negative net worth of Rs. 628.01 crores. In the wage revision settlement entered into with the Union by the Management of HSL, it was agreed that payment of arrears on account of revision will be made based on the improvement in the financial position of the Company.

Civil operations at Naval Airport at Karwar

- 2359. DR. VIJAY MALLYA: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that the State Government of Karnataka has approached the Ministry to give permission for civil operations at the Naval Air port at Karwar;
- (b) whether the State Government have already offered to provide additional land for commencing civil operations;
 - (c) if so, why proposal has not been agreed to so far; and
- (d) whether Government would consider the proposal of the State Government favourably at the earliest?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir.

- (b) No firm proposal regarding additional land for commencing civil operations has been received from the State Government.
 - (c) and (d) Do not arise.

Discrepencies in land records

2360. PROF. ANIL KUMAR SAHANI: Will the Minister of DEFENCE be pleased to state:

- (a) whether discrepencies were found in the figures of A-1 land as mentioned in land calculation sheets prepared by Local Military Authorities (LMAs) for the purpose of local management for keeping land records of A-1 land in General Land Register and Military Land Register;
- (b) whether the land area in the records of LMAs was higher by 12769.86 acres in respect of 9 stations and lesser by 9427.77 acres in the remaining stations, compared to the records of Defence Estate Office (DEOs); and
 - (c) the measures taken to correct land records?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) As per the existing rules, Defence Estates Officers (DEOs) maintain records of all defence lands and they are the source of authentic records. Local Military Authorities (LMAs) obtain these records from the Defence Estates Officers and when in doubt, contact the Defence Estates Officers for its resolution. In order to verify land holdings on ground, Ministry has sanctioned a project in February, 2011, to be implemented in a period of 3 years, for survey, demarcation and verification of Defence lands.

Transfer of land to MIHAN Project, Nagpur

2361. SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

- Will the Minister of DEFENCE be pleased to state:
- (a) whether Maharashtra has requested for the early approval of Government for the MoU signed for the transfer/exchange of land to the Multi-Modal International Hub Airport (MIHAN) Project, Nagpur;
- (b) if so, the details of the proposal and Government's response thereto; and
- (c) the reasons for the delay to grant land to the MIHAN Project, Nagpur and by when it will be sanctioned?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) Yes, Sir.

(b) For development of the existing airport at Nagpur into a Multi-Modal International Hub Airport (MIHAN), Maharashtra Government has proposed for transfer of 278 hectares of land under the possession of Air Force Station, Nagpur, in lieu of which 400 hectares of land is to be transferred by the State Government to the Indian Air Force (IAF). The proposal has been agreed 'in principle' to by the IAF.

(c) Finalisation of draft MoU for the transfer/exchange of land between IAF and Maharashtra Airport Development Company (MADC), a Government of Maharashtra company, is pending due to Airport Authority of India's claim of ownership/lease rent in respect of over 288.74 acres of land at Nagpur airport which is presently under the possession of IAF.

Strategic depth of Karwar naval base

- 2362. SHRI SANJAY RAUT: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that Government proposes to have major expansion of the strategic Karwar, India's third major naval base after Mumbai and Visakhapatnam, naval base in Karnataka;
- (b) whether the expansion is being made to base some other frontline warships/aircraft carriers/submarines there;
- (c) whether the expansion is going to provide India with much needed strategic depth and operational flexibility; and
 - (d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) Yes, Sir. The matter is under consideration of the Government.

Investigation into sinking of cargo vessels

- 2363. SHRI JAI PRAKASH: Will the Minister of DEFENCE be pleased to state:
- (a) whether Government has conducted investigation into the incidents of sinking of cargo vessels, M.V. Wisdom and M.V. Pavit at Mumbai's Juhu beach on 11th June and 31st July, 2011 respectively;
 - (b) if so, the details thereof; and
- (c) the further steps being taken by Government to check the occurrences of such incidents even after modernizing the monitoring system of Indian Coast Guard post 26/11 Mumbai terror attacks?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) The two cargo vessels MV Wisdom and MT Pavit ran aground off Mumbai coast during June-July 2011. MV Wisdom, being towed from Colombo to Alang for dismantling lost tow approximately 12 nm west of Mumbai harbour and due to prevalent adverse sea conditions finally ran aground at Juhu beach on the night of 11th June, 2011.

MT Pavit was abandoned on 30th June, 2011 off Oman coast due to engine breakdown and ingress of water. All 13 Indian crew were rescued by Royal Navy warship and transferred to MT Jag Pushpa for disembarkation at Sikka Gujarat.

The Maritime Rescue Coordination Centre (MRCC) Mumbai remained in touch with the vessel throughout the ordeal till abandoning and requested the owner to monitor the vessel.

However the owner informed MRCC that the vessel has already sunk. An analysis carried out by Indian Navy has revealed that the reasons for non detection of MV Pavit could possibly be attributed to report of the vessel having been sunk, drift path of the ship through areas not covered by radar, prevailing monsoon weather (low and thick cloud base, poor visibility, heavy rain, rough seas) in the area, precluding satisfactory detection by radar or visual identification and MT Pavit was also not having operational Automatic Identification System (AIS) due to no power supply or batteries on the ship.

(c) Government has initiated several measures to strengthen Coastal Security, which includes improving surveillance mechanism and enhanced patrolling by following an integrated approach. Joint operational exercises are conducted on regular basis among Navy, Coast Guard, Coastal Police, Customs and others to check the effectiveness of this approach adopted for security of coastal areas including island territories. Further, continuous review and monitoring of various mechanisms have been established by the Government at different levels, involving various agencies, including the State/Union Territory authorities. The intelligence mechanism has also been streamlined through the creation of Joint Operation Centers and multi-agency coordination mechanism. Installation of radars covering the country's entire coastline and islands is also an essential part of this process.

Achievements of National Service Scheme

 $\dagger 2364.$ SHRIMATI HEMA MALINI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that National Crime Records Bureau has revealed that 38 per cent people committing suicide in the country fall in the age group of 15-29 years;
 - (b) if so, the details thereof; and
- (c) the achievements of 'National Service Scheme' during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The percentage of people who committed suicide in the age group of 15-29 years during the years 2008, 2009 and 2010 was 35.7%, 34.5% and 35.3% respectively. The age group-wise details of persons who committed suicides in the country during the years 2008, 2009 and 2010 are attached at Statement-I (See below).

(c) The National Service Scheme (NSS) aims at arousing social consciousness of the youth with an overall objective of 'personality development of the students through community service'. The achievement of 'National Service Scheme' during the last three years $i.e.\ 2008-09$, 2009-10 and 2010-11 are attached at Statement-II.

 $\dagger \mbox{Original}$ notice of the question was received in Hindi.

Statement-I

Distribution of suicidal deaths by age group during
2008, 2009 and 2010

Year	Upto	15-29 yrs.	30-44 yrs.	45-59 yrs.	Above	Total
	14 yrs.				60 yrs.	
2008	2381	44652	43562	25192	9230	125017
2009	2951	43920	43488	26603	10189	127151
2010*	3130	47625	44846	27889	11109	134599

^{*&#}x27;Provisional data.

Statement-II

Achievements under National Service Scheme (NSS) during the year 2008-09

Sl.	State/UT	Special	Adopted	Blood	Tree	Pulse
No.		Camps	Village	Donation	Plantation	Polio
						(Children
						benefited)
1	2	3	4	5	6	7
1.	Andhra Pradesh	825	3000	23416	211221	1232441
2.	Arunachal Prad	esh15	61	0	1385	246
3.	Assam	225	160	0	0	0
4.	Bihar	196	305	1168	49176	56296
5.	Chhattisgarh	732	778	1500	116524	44572
6.	Goa	70	70	1951	7401	5585
7.	Gujarat	1438	1438	3149	13770	22522
8.	Haryana	759	170	8905	3230	54720
9.	Himachal Prade	sh 387	655	1093	93298	15200
10.	Jammu and Kashmir	112	120	475	14621	65000
11.	Jharkhand	65	122	1487	23109	16698

1 2	3	4	5	6	7
12. Karnataka	2204	2590	1225	360350	455186
13. Kerala	700	750	10303	709565	97309
14. Madhya Pradesh	836	932	2870	52566	92711
15. Maharashtra	1490	1490	64000	270000	210000
16. Manipur	17	60	130	2750	1230
17. Meghalaya	11	36	113	1000	200
18. Mizoram	231	240	2899	3445	46780
19. Nagaland	51	52	232	7175	8050
20. Orissa	1325	1325	1154	4662	578
21. Punjab	469	864	1829	30943	27932
22. Rajasthan	1554	1600	5976	193650	83000
23. Sikkim	125	125	350	12500	0
24. Tamil Nadu	4918	4670	35144	195944	136020
25. Tripura	142	160	3800	13000	50000
26. Uttar Pradesh	1842	1902	2363	150518	244169
27. Uttarakhand	585	569	420	33812	63254
28. West Bengal	589	845	9394	46038	29819
29. Andaman and Nicobar Islands	0	0	0	0	0
30. Chandigarh	75	64	1275	16270	90750
31. Dadra and Nagar Haveli	12	12	0	0	0
32. Daman and Diu	11	11	0	0	0
33. Lakshadweep	0	6	0	0	250
34. Puducherry	101	126	425	3850	36950
35. Delhi	0	0	2908	0	63203
TOTAL	22112	25308	189954	2641773	3250671

Achievements under National Service Scheme (NSS) during the year 2009-10

Sl. State/UT	Special	Adopted	Blood	Tree	Pulse
No.	Camps	Village	Donation	Plantation	Polio
					(Children
					benefited)
1 2	3	4	5	6	7
1. Andhra Prades	h 591	3256	2774	49239	649017
2. Arunachal Pradesh	1100	61	158	2600	350
3. Assam	3	176	0	0	0
4. Bihar	76	250	587	20500	13570
5. Chhattisgarh	552	610	1420	43871	22318
6. Goa	61	61	473	1185	11204
7. Gujarat	897	897	834	45328	9317
8. Haryana	131	131	6489	47700	13090
9. Himachal Prad	esh 642	630	13	200250	16025
10. Jammu and Kashmir	147	147	177	52000	77000
11. Jharkhand	21	85	70	7010	3250
12. Karnataka	1262	3001	737	195100	825581
13. Kerala	885	800	5621	105897	23000
14. Madhya Prades	h 502	502	0	30762	0
15. Maharashtra	1258	1258	45350	106890	518213
16. Manipur	1000	20	250	2000	0
17. Meghalaya	1600	36	163	1500	0
18. Mizoram	8650	235	1572	3217	6800
19. Nagaland	3527	45	754	5850	5000
20. Orissa	961	961	955	6500	0
21. Punjab	89	595	1056	28630	34629

1 2	3	4	5	6	7
22. Rajasthan	1455	1600	6809	260000	80000
23. Sikkim	45	125	140	7000	0
24. Tamil Nadu	2565	4687	21987	111063	81213
25. Tripura	3172	34	2380	10000	2200
26. Uttar Pradesh	793	794	208	18552	8550
27. Uttarakhand	235	235	373	4599	40000
28. West Bengal	197	197	4613	22104	11016
29. Andaman and Nicobar Islands	0	0	0	0	0
30. Chandigarh	36	69	1426	3750	447650
31. Dadra and Nagar Haveli	6	6	0	0	0
32. Daman and Diu	3	3	0	0	0
33. Lakshadweep	0	13	0	0	600
34. Puducherry	54	126	440	5075	39000
35. Delhi	1	0	50	100	1000
TOTAL	32517	21646	107879	1398272	2939593

Achievements under National Service Scheme (NSS) during the year 2010-11

Sl.	State/UT	Special	Adopted	Blood	Tree	Pulse
No.		Camps	Village	Donation	Plantation	Polio
						(Children
						benefited)
1	2	3	4	5	6	7
1.	Andhra Pradesh	1095	3256	19775	244824	1114894
2.	Arunachal Prade	esh50	65	36	2400	450
3.	Assam	0	102	24	0	1428
4.	Bihar	92	331	660	23383	28363

1 2	3	4	5	6	7
5. Chhattisgarh	522	755	1406	98284	45477
6. Goa	78	80	200	1000	300
7. Gujarat	1013	1308	1500	672000	85000
8. Haryana	714	855	9168	19465	54720
9. Himachal Prades	h 638	660	780	84985	11117
10. Jammu and Kashmir	65	80	1400	45350	113
11. Jharkhand	34	199	854	14160	1174
12. Karnataka	2605	2625	7100	200100	116010
13. Kerala	1117	800	1825	485000	25000
14. Madhya Pradesh	854	859	8008	59947	193341
15. Maharashtra	1907	1890	52806	390000	192969
16. Manipur	4	38	166	1450	200
17. Meghalaya	15	106	121	530	2865
18. Mizoram	81	120	3120	2835	3420
19. Nagaland	21	34	490	12050	1200
20.Orissa	1047	1709	1675	25228	150
21. Punjab	427	97	3824	45612	24072
22. Rajasthan	1696	1700	7000	295000	52000
23. Sikkim	125	125	310	12512	25000
24. Tamil Nadu	4450	4686	70061	478794	242156
25. Tripura	114	44	19	22000	16000
26. Uttar Pradesh	2245	2291	1933	135245	186982
27. Uttarakhand	643	651	17676	248227	41187
28. West Bengal	653	829	8698	52394	12430
29. Andaman and Nicobar Islands	0	0	0	0	0

1 2	3	4	5	6	7
30. Chandigarh	131	78	2923	10000	54500
31. Dadra and Nag	ar 8	16	120	1600	7000
32. Daman and Diu	. 14	8	83	1300	1500
33. Lakshadweep	8	7	0	200	0
34. Puducherry	73	175	650	15000	6000
35. Delhi	6	550	3055	5200	6320
TOTAL	22545	27129	227466	3706075	2553338

Loss to crops due to natural calamities

†2365.SHRI MEGHRAJ JAIN:

SHRI RAGHUNANDAN SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the farmers have incurred loss of crops due to natural calamities like flood, drought and hailstorms in the year 2010 and 2011;
 - (b) if so, the State-wise details of natural calamities; and
- (c) whether any group of ministers or any group of officers was sent to States by Government to make first hand assessment of the loss?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) to (c) The details of States affected by natural calamities during the year 2010 and 2011 and visit by the Inter-Ministerial Central Team (IMCT) to the affected States during 2009-10 and 2010-11, for an on-the-spot assessment of damage and requirement of funds are given at Statement-I and II.

[†]Original notice of the question was received in Hindi.

Statement-I

State-wise assessment of assistance made by Inter-Ministerial Central Teams and approved by Government of India in the wake of Cyclonic storms, floods, cloudburst, hailstorms and landslides during the years 2009-10 and 2010-11

(Rs. in crore)

Sl.	No. States		2009	9-10			2010)-11	
		Name of	Assistance	Assistance	e approved	Name of calamity	Assistance	Assistance	approved
		calamity	assessed	by GO	I from		assessed	by GOI	from
			by IMCT				by IMCT		
				NDRF*	NRDWP			NDRF*	NRDWP
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	Floods	1185.41	606.88	69.785	Cyclonic storm/flo	ods930.20#	735.65	18.025
2.	Arunachal Pradesh	-	-	_	-	Floods/landslides	170.71	123.49	32.00
3.	Assam	-	-	_	_	Floods/storm	206.17	206.17	-
4.	Bihar	-	-	_	_	Thunderstorm	26.98	26.926	-
5.	Goa	Floods	4.68	2.49	0.50	_	_	_	_
6.	Haryana	_	_	_	-	Floods	65.91	65.91	0.90
7.	Himachal Pradesh	-	_	_	_	Flood/ landslides	295.597	242.73	27.56
8.	Jammu and Kashmir	_	_	_	_	Cloudburst	45.06	45.06	11.10

1 2	3	4	5	6	7	8	9	10
9. Karnataka	Floods	2130.06\$	1501.82	8.16	Floods	197.79	197.75	8.66
10. Kerala	Floods	116.90	61.36	1.85	Floods/landslides	28.45	22.20	2.40
11. Maharashtra	Floods	279.287	188.78	3.94	_	-	_	_
12. Mizoram	-	-	_	-	Cyclonic storm/	9.14 hailstorms	6.249	-
13. Orissa	Floods	82.88	39.32	-	_	-	_	-
14. Tamil Nadu	_	-	_	-	Floods	512.81	508.69	0.436
15. Uttar Pradesh	_	_	-	-	Floods	874.40	869.40	5.00
16. Uttarakhand	_	_	-	-	Floods/ landslides	817.91	624.07	71.10
17. West Bengal	Cyclonic	765.86 storm 'Aila	516.859	_	Thunderstorm	111.02	107.59	0.07
18. Puducherry	Floods	0.77	0.35	_	Cyclonic storm 'Lail	La'0.607	0.607	

^{*}Subject to the adjustment of balance available in the SDRF account for instant calamity.

#This includes four memoranda, submitted by State Government.

NRDWP = National Rural Drinking Water Pregramme.

(Note: - It is mentioned that the State Government in their memorandum had also projected requirement for items

^{\$}This includes two memoranda, submitted by State Government.

[@] The State Government has not submitted memorandum to GOI during current financial year for additional assistance so far.

outside the purview of SDRF and NDRF norms. Accordingly, no assistance has been considered for those items).

Statement-II

State-wise assessment of assessment made by Inter-Ministerial Central Teams and approved by Government of India in the wake of drought during

the years 2009-10 and 2010-11

(Rs. in crore) Sl. of 2009-10 Name of StateDrought Drought of 2010-11 No. Assistance Assistance Assistance Assistance approved assessed approved assessed by IMCT by GOI* by GOI* by IMCT 1. Andhra Pradesh 1837.10 575.30 2. Assam 95.59 89.94 3. Bihar 910.21 1163.64 650.80 1459.54 4. Gujarat 321.35\$ 277.30\$

5. Himachal Pradesh	178.32	88.93	-	-
6. Jammu and Kashmir	167.28	156.77	_	-
7. Jharkhand	139.52	200.955	833.54	855.30
8. Karnataka	260.52	116.49	_	-
9. Kerala	33.02#	33.02#	_	-
10. Madhya Pradesh	317.61	246.31	_	-
11. Maharashtra	1288.25	671.88	492.90\$	529.61\$
12. Manipur	22.09	14.57	_	-
13. Nagaland	20.26	21.12	_	-
14.Orissa	294.75	151.92	407.52	376.55
			438.87\$	438.87\$
15. Rajasthan	3421.59	1034.84	-	-
16. Uttar Pradesh	1685.215	515.05	-	-
17. West Bengal	_	_	1163.09	724.99

[#] This includes hailstorm. \$ Including unseasonal rains.

(Note: - It is mentioned that the State Government in their memorandum had also projected requirement for items outside the purview of SDRF

^{*}Subject to the adjustment of 75% of available balance in the SDRF account on concerned State Government, for instant calamity.

Development of centralized intelligence sharing mechanism

2366. SHRI KALRAJ MISHRA:

SHRI D. RAJA:

SHRI K.E. ISMAIL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government had announced after 26/11 attack on Mumbai that it will develop a centralized intelligence sharing among the various intelligence agencies in 2008;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that the Ministry failed miserably in its efforts to build such mechanisms;
 - (d) if so, the details thereof; and
- (e) the details of steps to establish that mechanism expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (e) An executive order has been issued on 31.12.2008 under which Multi-Agency Centre (MAC), has been obliged to share intelligence with all other agencies, including agencies of the state Governments, Union Territories. Likewise, all other agencies have been obliged to share intelligence with MAC. Representatives of the Member Agencies of the MAC meet regularly to undertake threat assessment. The strength of Intelligence Bureau has also been augmented.

The Multi-Agency Centre in the Intelligence Bureau has strengthened and re-organized to enable it to function on 24×7 basis.

Action has also been completed for establishment of online, dedicated and secure connectivity between all the designated Members of Multi-Agency Centre (MAC), MAC and the Subsidiary Multi-Agency Centers (SMACs) in 30 important identified locations.

Up-gradation and strengthening of capabilities of intelligence agencies, is a continuous process.

Close connection of IM with Al-Qaeda

†2367.SHRI SATYAVRAT CHATURVEDI:

SHRI MOTILAL VORA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received information regarding close connections of Indian Mujahiddin (IM) with Al-Qaeda;

 $\dagger \text{Original notice}$ of the question was received in Hindi.

- (b) whether there is any possibility of role of Indian Mujahiddin and Al-Qaeda in Varanasi blast; and
- (c) whether Government will make intelligence agencies effective to deal with this situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No information is available regarding close connections of Indian Mujahiddin (IM) and Al-Qaeda.

- (b) Indian Mujahiddin is suspected to be involved in Varanasi blast (December, 07, 2010). However, no information about the role of the Al-Qaeda in the said blast is available.
- (c) An executive order has been issued on 31.12.2008 under which Multi-Agency

Centre (MAC), has been obliged to share intelligence with all other agencies, including agencies of the State Governments and Union Territories. Likewise, all other agencies have been obliged to share intelligence with MAC. Representatives of the Member Agencies of the MAC meet regularly to undertake threat assessment. The strength of Intelligence Bureau has also been augmented.

The Multi-Agency Centre in the Intelligence Bureau has been strengthened and re-organized to enable it to function on 24×7 basis.

Action has also been completed for establishment of online, dedicated and secure connectivity between all the designated Members of Multi-Agency Centre (MAC) and the Subsidiary Multi-Agency Centre (SMACs) in 30 important identified locations.

Upgradation and strengthening of capabilities of intelligence agencies, is a continuous process.

Missing children in Delhi

†2368.SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware that the incidents of children going missing are taking place regularly in Delhi;
 - (b) the number of children gone missing in Delhi during the last

one year and the number of children out of them who have been found;

(c) the number of cases of children gone missing from juvenile home in Delhi during the last three years; and

†Original notice of the question was received in Hindi.

(d) the steps taken by Government to check the incidents of kidnapping of children?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The details of children gone missing in Delhi during the year 2010 and 2011 (upto 31.07.2011) and the number of children out of them, who have been found are given below:

Year	Number of missing	Number of children
	children	found
2010	5091	3937
2011 (upto 31.07.2011) 3025	2040

(c) The details of cases of children gone missing from juvenile home in Delhi during the last three years are given below:

Year	Cases reported	Number of missing children
2008	05	25
2000	52	146
2010	34	108

- (d) The steps taken by the Delhi Police to check the incidents of kidnapping of children are as follows:
 - (i) The Standing Order No. 252/09, which is regarding the duties of the Police in case of missing children, has been revised in light of the observations of Hon'ble Delhi High Court in a matter regarding missing children.
 - (ii) Concerned staff of Delhi Police is briefed regularly and action is taken as per the Standing Order by the police station, as and when any such case is reported.
 - (iii) Additional Commissioners of Police/Deputy Commissioners of Police have been instructed to closely supervise and monitor the progress in the tracing of missing children as per the Standing Order.
 - (iv) Delhi Police has also established Anti-Human Trafficking Units

- (AHTUs) in all districts and has formulated SOP in respect of missing children, which mandates prompt registration of FIRs and proper follow up of investigation of these cases.
- (v) A Missing Person Desk has been constituted in each police station and the Inspector (Investigation) acts as the Registering Officer of this Desk and the nominated

Juvenile Welfare Officers are its members. The Inspector (Investigation) ensures that immediate action is initiated as per the Standing Order on receipt of a complaint, and complete records are maintained regarding efforts made by them to trace the missing child. SHOs and senior officers regularly monitor/review the functioning of this desk.

Sending of Letter Rogatory

†2369.SHRI RAM JETHMALANI:

SHRI RAVI SHANKAR PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that hundreds of Letter Rogatory from country have been sent to several countries of the world;
- (b) if so, the actual number of the letters sent and the time since when these letters have been pending without any action;
- (c) whether reminders for taking early action on these letters have been sent by the Government of India; and
- (\mbox{d}) if so, the total number of reminders sent and the total money spent thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) 226 Letter Rogatories sent by the Government of India through diplomatic channels to various countries are pending for execution. A Statement of pending Letters Rogatory is annexed.

(c) and (d) Quarterly reminders are being sent by the Government of India to the concerned Foreign Governments through Diplomatic Channels. As these LRs and subsequent reminders are sent through diplomatic channels, separate cost on these cannot be worked out.

Statement

LRs pending aboard as on 31.05.2011

sl.	Name of the Country	No. of LRs	Earliest Pendency to
No.		pending	Latest Pendency
1	2	3	4
1.	Australia	05	2002 to 2010

2.	Bahamas	02	2001 to 2009
3.	Bahrain	02	2006 and 2011

†Original notice of the question was received in Hindi.

1	2	3	4
4.	Bangladesh	03	2001 to 2004
5.	Belgium	02	2009
6.	Benin	01	2000
7.	British Virgin Islands	02	2009
8.	Canada	05	2000 to 2011
9.	Cayman Island	01	2009
10.	Cook Islands	03	2007
11.	Czech Republic	01	2009
12.	Cyprus	01	2010
13.	Egypt	01	1999
14.	France	02	1993 to 2009
15.	Gambia	01	2000
16.	Germany	03	2005 to 2007
17.	Ghana	01	2007
18.	Greece	01	2004
19.	Guinea Bissau	01	2000
20.	Hong Kong	08	2002 to 2010
21.	Indonesia	01	2000
22.	Isle of Man	01	2009
23.	Israel	04	2000 to 2009
24.	Italy	02	2000 and 2010
25.	Ivory Coast	01	2000
26.	Japan	03	2000 to 2004
27.	Kenya	02	2000 to 2007
28.	Kuwait	04	2006 to 2007
29.	Latvia	02	2009 to 2011
30.	Lebanon	02	2000 to 2008

1	2	3	4
31.	Malaysia	04	2004 to 2008
32.	Mauritius	05	2004 to 2011
33.	Nepal	06	2010 to 2011
34.	Netherlands	02	2005 to 2007
35.	New Zealand	04	2008
36.	Nigeria	05	2009
37.	Oman	01	2006
38.	Pakistan	06	2005 to 2011
39.	Paraguay	01	2000
40.	Qatar	01	2007
41.	Russia	02	2003 to 2009
42.	Saudi Arabia	03	2003 to 2010
43.	Senegal	01	2000
44.	Singapore	06	2009 to 2011
45.	Slovakia (Republic of Slovakia)	01	2009
46.	South Africa	02	2002 and 2005
47.	Spain	01	2009
48.	South Korea	03	2010 to 2011
49.	Sri Lanka	04	2001 to 2004
50.	Sudan	01	2004
51.	Swaziland	01	2005
52.	Sweden	01	2010
53.	Switzerland	03	2007 to 2010
54.	Tanzania	01	2000
55.	Thailand	07	2002 to 2009
56.	Turkey	01	2008
57.	U.A.E.	36	2000 to 2011

1	2	3	4
58.	U.K.	26	2000 to 2011
59.	U.S.A.	22	2001 to 2011
60.	Uganda	01	2010
	Total	226	

Internal security to private sector companies

†2370.SHRI RAVI SHANKAR PRASAD:

SHRI RAMCHANDRA PRASAD SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there is a proposal to assign the responsibility of internal security to the private sector companies;
 - (b) if so, the draft of the proposal; and
- (c) the reasons which have driven Government to move the said proposal so as to bring it to effect?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) As per available information, no proposal to assign the responsibility of internal security to the Private Sector companies is under consideration with the Government.

However, private security agencies are allowed to provide security services to any industrial or business undertaking or a company or any other person or property within the provisions of the Private Security Agencies (Regulation), Act, 2005.

Financial assistance to M.P. for relief to farmers

†2371.SHRI PRABHAT JHA:

SHRI RUDRA NARAYAN PANY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that financial assistance has been sought by

 the

 Madhya
 Pradesh Government to provide immediate relief to the farmers of the State affected by natural calamity;
- (b) if so, the details thereof and whether financial assistance has been declared by Government; and
 - (c) if not, the reasons therefor?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Yes, Sir.

The Government of Madhya Pradesh has sought financial assistance for crop loss due to cold wave and frost during 2010-11.

In this context it is mentioned that at present cold wave and frost are not eligible calamities for relief under State Disaster Response Fund (SDRF)/National Disaster Response Fund (NDRF). The issue of inclusion of any calamity in the list of notified natural calamities traditionally been considered by the successive Finance Commissions. Presently, the natural calamities identified for the purpose of relief assistance are cyclone, drought, earthquake, fire, flood, tsunami, hailstorm, landslide, avalanche, cloud burst and pest attack. The Government of India has constituted a Group of Ministers (GoM) to look into the issue of inclusion of cold wave/frost as an eligible calamity for relief under SDRF/NDRF. The GoM has considered the matter and suggested constitution of a working group of agricultural scientists/experts to examine the issue of quantifying damages caused by cold wave/frost for assistance as appropriate. The GoM has further suggested that pending a final inclusion view on cold wave/frost an event eligible for relief under the SDRF/NDRF, the State of Madhya Pradesh should be considered for Additional Central Assistance (ACA) of in respect expenditure incurred for relief of farmers whose crops were damaged due to cold wave/frost during the winter of past financial year (2010-11). A Central Team of Agriculture experts/scientists has already visited the State to assess the damage and is expected to make appropriate recommendation for ACA.

Linking caste-based census with poor

†2372. SHRI SHIVANAND TIWARI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether decision for caste-based census in 2011 was taken on the demand of all the opposition parties;
- (b) whether Government is linking caste-based census with census of poor as per news reports;
- (c) whether it is a fact that linking caste-based census with census of poor will not yield true caste-based number and the actual

purpose will be defeated;

- (d) whether Government does not want to carry out caste-based census under the census law as per the assurance given; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes, Sir.

 $\dagger \mbox{Original}$ notice of the question was received in Hindi.

- (b) No, Sir. In Socio Economic and caste Census 2011, the caste of all persons is being collected. Besides data on caste/tribe, the information on parameters such as occupation/activity, highest educational level completed, disability, religion, housing/dwelling, employment and income characteristics, assets, land owned etc. are also being collected in Rural Areas. In addition, specific details on main source of income/earning, chronic illness and amenities are also being collected in Urban Areas. As such, the count alongwith the Socio-economic profile of each caste would be available from Socio-economic and Caste Census 2011. The data collected in the SECC will also be used by the Ministry of Rural Development and Ministry of Housing and Poverty Alleviation to determine number of persons living below poverty line.
- (c) In the pilot, operational procedure of SECC was tested in a few rural and urban EBs in the State of Haryana before launching on full scale. The caste returns in the Pilot Survey show that the castes encompassing all categories have been recorded. The said returns include various castes, communities including Scheduled Castes, OBCs/BCs etc. Pilot Survey reveals that coverage is complete and we get a comprehensive account of the population count.
- (d) and (e) As per Census Act, 1948, details of individuals collected in the Census are confidential and can not be made public. In the SECC, it is proposed to publish all the details collected except religion and caste of individual in the local areas in order to bring transparency and invite claims and objections. This list would further be placed before the Gram Sabha in rural areas and in Ward/Committee in urban areas. In order to allow to such a process, the SECC is not being conducted under the Census Act and it has been taken up as a separate exercise.

Natural calamity rehabilitation fund in Lakshadweep

2373. SHRI M.P. ACHUTHAN:

SHRI K.E. ISMAIL:

- Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there is a natural calamity rehabilitation fund in the Union Territory of Lakshadweep; and

(b) if not, whether Union Government would take action to form such $$\operatorname{\textsc{a}}$$ a fund?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) No proposal to form a natural calamity rehabilitation fund has been received from Administration of the Union Territory of Lakshadweep.

Amount spent on accused of bomb blast cases

 $\dagger 2374\,.$ SHRI RAGHUNANDAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the amount spent on the security of the accused of Ajmer, Pune, Samjhauta Express blast etc. lodged in jails, and the types of facilities withdrawn and since when these facilities stand withdrawn to them;
 - (b) by when final judgment is to be pronounced in these cases; and
- (c) the sections and grounds on which cases have been registered against these accused?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) 'Prison' is a State subject as per the VII Schedule of the Constitution of India. Expenditure on prison and prisoners is therefore incurred by the State Governments. Central Government thus does not maintain any account of the expenditure incurred on security and other heads on prisoners lodged in various jails across the country.

(b) to (c) As per available information, the chargesheets have been filed in the Ajmer, Pune, Samjhauta Express blast cases by the respective investigation agencies in the competent Courts. The relevant sections of the relevant Law/Acts have been invoked on the basis of offence(s) committed by the accused persons. The matters are sub-judice.

Status of peace talks with NSCN (IM)

- 2375. DR. CHANDAN MITRA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the current status of peace talks with the National Socialist Council of Nagaland (NSCN) in Nagaland;
- (b) whether it is a fact that a broad agreement has been reached with this Group by persuading them to join the political mainstream;
- (c) if so, will the Union Government assure that non-Naga Tribes are not adversely affected by such an agreement; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Dialogue with Nationalist Socialist Council of Nagaland (lsak/Muivah) (NSCN/IM) is continuing. It is pre-mature at this stage to indicate the details in this regard.

†Original notice of the question was received in Hindi.

BPL category people in jails

†2376. SHRI UPENDRA KUSHWAHA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that more than 90 per cent prisoners in different prisons of the country are of Below Poverty Line category;
 - (b) if so, the details thereof; and
- (c) whether any study has been conducted so far to analyse its reasons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) "Prisons" is a State subject under list II of the Seventh Schedule to the Constitution of India and Prison Administration is primarily the responsibility of the respective State Governments.

Information relating to economic profile of the prisoners is not maintained centrally. No such study has been conducted centrally.

Releasing aid amount to Orissa for natural calamities

 $\dagger 2377.$ SHRI RUDRA NARAYAN PANY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether all the aid amount announced for Orissa for natural calamities such as flood and drought has been released by the Centre;
 - (b) if so, the details thereof;
- (c) whether the Centre has information on proper utilization of all Central grant by the State Government;
 - (d) if so, the details thereof; and
 - (e) if not, the steps Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) The State of Orissa had been allocated an amount of Rs. 391.58 crore in the State Disaster Response Fund (SDRF) account for the year 2010-11, comprising Rs. 293.69 crore as Central share and Rs. 97.89 crore as State share. Both the installments of Central share of State Disaster Response Fund (SDRF) for the year 2010-11 amounting to Rs. 146.845 crore each were released on 30th June, 2010 and 7.1.2011 respectively. In addition, an amount of Rs. 560.17 crore (Rs. 301.48 crore for unseasonal rains of 2010 + Rs. 258.69 crore for drought of 2010) have been released from National Disaster Response Fund (NDRF) on 24th March, 2011.

As per the scheme of State Disaster Response Fund (SDRF) the State

Government is responsible to ensure that money drawn from the SDRF account is actually utilized for the purposes for which the SDRF has been set up and only on item of expenditure

 $\dagger \mbox{Original}$ notice of the question was received in Hindi.

and as per norms approved by the GOI. The State Accountant General is required to monitor the expenditure as per the items and norms of assistance. The Comptroller and Auditor General of India causes audit of CRF/SDRF every year in terms of the scheme of the CRF/SDRF.

As per information available, the State Government had utilized an amount of Rs. 609.49 crore as on 31st March, 2011.

Fresh investigation into killing of Laxmananand

 $\dagger 2378.$ SHRI SHREEGOPAL VYAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether fresh investigation into the case of killing of Laxmananand in Kandhamal, has been ordered;
- (b) whether disregard to a proposal passed for a religious place at Batticola forms the basis thereof; and
 - (c) if so, the details of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No, Sir.

(b) to (c) Do not arise.

Nepali speaking people in the country

 $\dagger 2379$. SHRI SAMAN PATHAK: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the number of Nepali speaking people in the country, according to the Census Report of 2011;
 - (b) if so, the State-wise details thereof;
- (c) whether Nepali speaking people living permanently in India are linguistic minority in all States of the country;
 - (d) if so, the details thereof; and
- (e) whether according to census report-2011, the number of Nepali speaking people in the country is the same as that of 2001?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No Sir, the Census 2011 data in respect of language speakers is not yet released. The distribution of speakers of Nepali language for India. States and UTs as per Census 2001 is enclosed as Statement (See below).

(c) and (d) As per the census 2001, Nepali language is spoken by a minority of the population in all the States except Sikkim. Nepali is,

however, not the official language of the State of Sikkim.

(e) Since the number of Nepali speaking people as per Census 2011 is not available, hence, the comparison of Census 2001 and Census 2011 is not possible.

 $\dagger \textsc{Original}$ notice of the question was received in Hindi.

Statement

Distribution of Speakers of Nepali Language, India, States and Union Territories - 2001

Sl.	India/State/Unio	n	Total			Rural			Urban	
No.	Territory									
		Persons	Males	Females	Persons	Males	Females	Persons	Males	Females
1	2	3	4	5	6	7	8	9	10	11
	INDIA	2,871,749	1,534,746	1,337,003	2,130,528	1,118.493	1,012,035	741,221	416,253	324,968
1.	Jammu and Kashmir	8,199	5,787	2,412	3,428	2,521	907	4,771	3,266	1,505
2.	Himachal Pradesh	70,272	42,346	27,926	57,682	34,395	23,287	12,590	7,951	4,639
3.	Punjab	19,778	13,328	6.450	7,556	5,363	2,193	12,222	7,965	4,257
4.	Chandigarh	5,390	3,516	1,874	946	600	346	4,444	2,916	1,528
5.	Uttaranchal	91,047	54,655	36,392	58,059	34,523	23,536	32,988	20,132	12,856
6.	Haryana	20,362	13,899	6,463	8,394	6,116	2,278	11,968	7,783	4,185
7.	Delhi	44,367	27,997	16,370	3,042	1,879	1,163	41,325	26,118	15,207
8.	Rajasthan	10,569	7,225	3,344	2,913	2,177	736	7,656	5,048	2,608
9.	Uttar Pradesh	263,982	145,106	118,876	204,364	110,609	93,755	59,618	34,497	25,121
10.	Bihar	18,763	9,861	8,902	13,592	7,119	6,473	5,171	2,742	2,429

1 2	3	4	5	6	7	8	9	10	11
11. Sikkim	338,606	174,068	164,538	307,545	158,299	149,246	31,061	15,769	15,292
12. Arunachal Pradesh	94,919	52,276	42,643	70,186	38,688	31.498	24,733	13,588	11,145
13. Nagaland	34,222	19,347	14,875	19,938	11,241	8,697	14,284	8,106	6,178
14. Manipur	45,998	24,539	21 .459	41,763	22,261	19,502	4,235	2,278	1,957
15. Mizoram	8,948	5,429	3,519	1,210	987	223	7,738	4,442	3,296
16. Tripura	3,377	2,086	1,291	2,526	1,564	962	851	522	329
17. Meghalaya	52,155	28,385	23,770	21,095	12,122	8,973	31,060	16,263	14,797
18. Assam	564,790	293,122	271,668	503,057	259,781	243,276	61,733	33.341	28,392
19. West Bengal	1,022,725	514,596	508,129	776,257	389,186	387,071	246,468	125,410	121,058
20. Jharkhand	17,326	9,558	7,768	2,065	1,152	913	15,261	8,406	6,855
21. Orissa	9,927	5,850	4,077	1,489	939	550	8,438	4,911	3,527
22. Chhattisgarh	3.424	1,995	1,429	535	349	186	2,889	1,646	1,243
23. Madhya Pradesh	10,923	6,778	4,145	983	644	339	9,940	6,134	3,806
24. Gujarat	17,123	11,336	5,787	3,813	2,850	963	13,310	8,486	4,824
25. Daman and Diu	1,407	1,223	184	1,304	1,134	170	103	89	14

1 2	3	4	5	6	7	8	9	10	11
26. Dadra and Nagar Haveli	1,030	840	190	629	515	114	401	325	76
27. Maharashtra	63,480	41,028	22.452	7,279	5,229	2,050	56,201	35,799	20,402
28. Andhra Pradesh	8,233	5,025	3,208	2,776	1,809	967	5,457	3,216	2,241
29. Karnataka	10,038	6,661	3,377	2,987	2,311	676	7,051	4,350	2,701
30. Goa	2,135	1,478	657	827	599	228	1,308	879	429
31. Lakshadweep	3	1	2	0	0	0	3	1	2
32. Kerala	2,715	1,912	803	828	556	272	1,887	1,356	531
33. Tamil Nadu	4,323	2,719	1,604	953	628	325	3,370	2,091	1,279
34. Pondicherry	411	295	116	198	147	51	213	148	65
35. Andaman and Nicobar Islands	782	479	303	309	200	109	473	279	194

Notifying and filling backlog vacancies

- 2380. SHRI AMBETH RAJAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether provision inserted vide the 81 Amendment to the Constitution is being followed in the Ministry for all groups i.e. Group A to Group D;
- (b) whether backlog vacancies are notified and filled up every year;
 - (c) the reasons, if any, for not following the procedure; and
- (d) the details of backlog vacancies filled during the past five years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Recruitment to the posts falling under Group A, B and C categories viz., Central Secretariat Service (CSS)/Central Secretariat. Stenographers Service (CSSS) and Central Secretariat Clerical Service (CSCS), in the Ministry (Proper) are managed by Department of Personnel and Training (DOPT), which is the Cadre Controlling Authority in respect of these posts.

There are no backlog vacancies in erstwhile Group D posts during last five years in the Ministry of Home Affairs (Proper).

Migration from North-East to mega cities

- 2381. SHRI KANWAR DEEP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that migration from North-East to other mega cities has considerably increased;
 - (b) if so, the average increase in the last six years;
 - (c) the reasons therefor; and
 - (d) the steps taken by Government to prevent this?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Movement of citizens within the country is not a subject matter of control by the Government.

(c) and (d) In view of (a) above, does not arise.

Utilization of MPF funds by States

- 2382. SHRI PRAKASH JAVADEKAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Central Government has sanctioned Rs. 1759 crores for modernization of police force as per recommendation of 13th Finance Commission;

- (b) if so, the State-wise details of fund allocated and used; and
- (c) whether the State of Maharashtra has utilized all the funds available under this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) As per Ministry of Finance, the 13th Finance Commission (FC-XIII) has recommended Rs. 3676.00 crore for police training, up-gradation of training infrastructure and police housing as part of State specific grants. Details are annexed in a Statement (See below). Ministry of Finance has not released any grant for training/up-gradation of State Police so far.

Statement

13th Finance Commission recommendations for upgradation of police training infrastructure and police housing of the State Police

(Rs. in crore)

-			
Sl.	Name of State	Amount	Brief of Scheme
No.			
1	2	3	4
1.	Andhra Pradesh	113.00	(i) Rs. 13.00 crore to strengthen
			the training facilities at
			Premavathipet Hyderabad and at
			the regional headquarters in
			Visakhapatnam.
			(ii) Rs. 100 crore for up-
			gradation of the Police
			Training College at Warangal,
			shifting of the old Police
			Training College and Amberpat
			to Medak and establishing a new
			Police Training college at
			Karimnagar.
2.	Arunachal Pradesh	70.00	Construction of police stations with
			lock-ups, Type-II buildings and

			bachelor barracks in 67 remote
			administrative headquarters.
3.	Assam	50.00	(i) Rs. 15 crore for Construction
			of junior staff quarters in
			hills/remote areas
			(ii) Rs. 35 crore for
			Construction of junior staff
			quarters in other areas.

1	2	3	4
		50.00	(i) Rs. 25 crore for construction of Police Academy
			(ii) Rs. 25 crore for setting up the
			Counter Insurgency and Jungle Warfare School.
4.	Bihar	206.00	To set up police academy at Rajgir to cater to Deputy Superintendent of police, Sub inspector and other ranks.
		106.00	Construction of lower subordinate quarters, barrack accommodation for constables and model police stations
5.	Chhattisgarh	42.00	To increase the training capacity of police training schools and strengthening the upcoming Police Academy at Chandkhuri and Counter Terrorism and Jungle Warfare at Kanker.
		250.00	Construction of accommodation for police personnel, especially constables, head-constables and non-gazetted officers.
6.	Gujarat	215.00	Strengthening infrastructure in the four police training establishments.
7.	Haryana	100.00	Support for strengthening the infrastructure of the police Department to conduct more effective training programmes
8.	Jharkhand	73.00	(i) Rs. 14 crore for establishment of Jharkhand Police Academy.
			(ii) Rs. 29 crore for up gradation of the Jungle Warfare

School.

(iii)	Rs.	30	crore	for	enhancing
ca	pacit	у о	f Cons	table	Training
Sc	hool	at P	adma.		

225.00	25.00 Integrate		police	colonies		to
	provide	family	y accommo	odat	ion to	the
	police	force	posted	in	extre	mist
	affecte	d area	3			

1	2	3	4
9.	Karnataka	150.00	Setting up of range-level and district-level police training schools all over the state to create additional capacity for training its police personnel.
10.	Kerala	100.00	Providing Community Police Resources Centres, Tourist Protection and Police Assistance Centres, Senior Citizens Protection Scheme, Foreigner Facilitation Centres and construction of dormitories for policemen.
11.	Madhya Pradesh	180.00	To upgrade five police training centres and to establish a new basic constable school at Sagar in line with the standards and norms of the Bureau of Police Research and Development.
12.	Maharashtra.	223.00	Enhancing police training facilities through up-gradation of various police training schools, police academy and detective training schools.
13.	Manipur	84.00	Up-gradation of Manipur Police Training School (Pangei) to Manipur Police Training College (MPTC)
		23.00	Setting up of nine new police stations to strengthen police infrastructure in remote and rural areas.
14.	Meghalaya	50.00	To strengthen infrastructure for training of police personnel by setting up the Meghalaya Police Academy.

15.	Mizoram	31.00	Construction of 24 police stations
			alongwith residential quarters and
			15 outposts in the border areas
16.	Nagaland	100.00	Construction of Type-I units for
			lower functionaries in remote
			areas.
17.	Orissa	70.00	(i) Rs. 20 crore for establishment
			of basic training school for
			civil police at Bryee, Jagpur
			District.

1	2	3	4
			<pre>(ii) Rs. 30 crore for establishment of a basic training school for armed police at Burla, Sambalpur District.</pre>
			<pre>(iii) Rs. 20 crore for establishment of a new anti- extremist training school at Koraput/Rourkela.</pre>
18.	Punjab	200.00	Upgradation of training facilities for police personnel
19.	Rajasthan	100.00	Strengthening of training infrastructure for police, jails, home guards and civil defence.
20.	Sikkim	10.00	Setting up of police training centre at Yangang to augment training capacity, including additional residential accommodation and equipment.
		15.00	Construction of residential and non-residential buildings for police force.
21.	Tamil Nadu	100.00	Strengthening of infrastructure facilities.
22.	Tripura	10.00	To establish a police academy.
		75.00	Administrative blocks, barracks and staff quarters and other buildings for these battalions.
23.	Uttar Pradesh	132.00	Strengthening of the present training infrastructure and setting up of new police training centres.
		200.00	Construction of residential buildings for non-gazetted police officers.
24.	Uttarakhand	70.00	(i) Rs. 20 crore for construction

of Police Training centre.

(ii)	Rs.	50	crore	e for
con	structio	n of	police	stations
and	police	outpo	sts.	

25.	West	Bengal	163.00	(i)	Rs.	91	cror	e for	aug	gmentation
					of	trai	ning	capaci	ty	involving
					cre	ation	n of	train	ning	schools
					for	160	00 ad	ldition	al	personnel
					ann	ually	7.			

1	2	3	4
			(ii) Rs. 72 crore for Subsidiary Police Training Schools for the Kolkata police to ramp up training facilities for 1500 additional personnel annually.
		90.00	Construction of 2000 units of residential accommodation for West Bengal and Kolkata police
	GRAND TOTAL	3676.00	

Shortage of IPS officers

2383. SHRI T.M. SELVAGANAPATHI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there is a huge shortage of IPS officers in the Ministry;
 - (b) if so, the details thereof;
- (c) whether IPS officers have been deputed to other Ministries and departments, including other public service organizations;
- (d) whether there are many IPS officers who were on deputation to other Ministries and departments, including other public service organizations for more than five years or so;
- (e) whether Government is planning to call back these IPS officers, considering the huge shortage of IPS officers in the Ministry; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) In so far as appointment of IPS officers in various Central Police Organizations (CPOs) under the Ministry of Home Affairs on deputation basis is concerned, there is shortage at DIG and SP levels. A statement showing the number of posts and vacancies at all levels, meant for IPS officers, in various CPOs is attached in a Statement (See below).

- (c) Yes.
- (d) Presently there are nine IPS officers who are on deputation to other Ministries and departments, including other public service organizations, for more than five years.
 - (e) and (f) No such decision has been taken.

Statement

Sanctioned Posts and vacancy position for IPS Officers in CPOs

	Name of	DG		SDG		AD	G	IG		DI	:G		SP
No.	Orgn.		Vacano	cySanctioned	Vaca	ancySanctio	oned	VacancyS	anction	ed Vacano	cySancti	oned	Vacancy
	Sanctioned	Vacancy Post		Post		Post		Post		Post		Post	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
01.	BPR&D	01	-	-	-	-	-	04	-	09	07	13	10
02.	BSF	01	-	02	-	03	-	11	01	22	05	-	-
03.	CISF	01	-	-	-	02	-	05	-	14	02	-	-
04.	CRPF	01	-	03	-	03	-	14	-	30	15	-	-
05.	ITBP	01	-	-	-	01	-	04	-	10	04	-	-
06.	NICFS	-	-	-	-	-	-	01	-	01	01	-	-
07.	NCRB	01	-	-	-	-	-	02	-	03	01	02	01
08.	NPA	01	-	-	-	-	-	02	-	05	01	16	13
09.	NPM (BPR&D) –	-	-	-	01	-	01	-	-	-	-	-

10.	NEPA	_	-	-	_	-	-	01	-	01	01	-	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
11.	SSB	01	-	-	-	01	-	05	-	16	11	-	-
12.	NDRF&CD	01	-	-	-	-	-	01	-	-	_	-	-
13.	NIA	01	-	-	_	01	-	02	-	05	_	15	5
14.	NSG	01	-	-	-	-	-	01	-	02	-	-	-
15.	IB	01	-	02	-	08	-	37	2	63	30	83	63
16.	NCB@	01	-	-	-	-	-	-	-	-	-	-	-
	TOTAL	13	_	07	-	20	_	91	03	181	78	129	92

Blasts in Imphal

†2384. SHRI SHREEGOPAL VYAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the outfit which has been found responsible for executing blasts and consequential deaths a few days ago in Imphal;
- (b) the details whether the persons executing the blasts had come from outside or they had links outside India; and
- (c) the details whether a few of the groups in the North-East who are engaged in talks with Government are linked to these blasts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Reports indicate that suspected cadres of Nagaland based insurgent outfit 'National Socialist Council of Nagaland (Isak-Muivah)' (NSCN/IM) triggered a blast at Sangakpham (under Police Station Heingang), district Imphal East, Manipur on August 1, 2011 on a road near the District Council Hall located at Poumai Colony. Five persons were killed and six others were injured. NSCN/IM is having cease-fire agreement with the Government of India and peace talks with the outfit are continuing.

SC/ST people killed

†2385. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be pleased to state the State-wise details of the Scheduled Caste and Scheduled Tribe people killed in various States during the last four years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): As per the information provided by the National Crime Records Bureau (NCRB), the State-wise details of the Scheduled Caste and Scheduled Tribe people killed during 2007-09 is given in Statement-I and II respectively (See below). Updated data is available upto 2009 only.

†Original notice of the question was received in Hindi.

Statement-I

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons

Chargesheeted (PCS) and

Persons Convicted (PCV) under Murder against SCs during 2007-2009

Sl.		State							20	07					20	800	200	9
No.	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1 2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1. Andhra Pradesh	46	34	4	83	87	12	48	43	5	83	86	5	35	28	3	58	55	9
2. Arunachal Prade	sh 0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3. Assam	11	6	2	20	9	3	9	2	1	11	4	2	0	3	0	0	6	0
4. Bihar	26	21	2	62	56	4	46	35	6	55	45	9	22	15	8	36	34	8
5. Chhattisgarh	11	11	3	54	54	22	11	8	5	104	96	44	6	9	2	7	15	20
6. Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7. Gujarat	17	15	3	37	44	10	13	12	2	27	23	2	20	13	2	45	40	2
8. Haryana	10	7	0	24	24	0	6	5	2	14	14	6	7	5	3	19	18	5
9. Himachal Prades	h 0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	1	1	0
10. Jammu and Kashm	ir O	0	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	4

11. Jharkhand	13	4	0	0	1	0	7	2	1	12	12	1	5	6	4	12	9	4
1 2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
12. Karnataka	15	17	0	38	59	0	27	27	2	41	31	4	38	37	2	81	85	3
13. Kerala	3	0	2	6	0	5	3	6	1	24	20	3	3	2	0	16	11	0
14. Madhya Pradesh	86	90	47	300	290	120	87	83	33	306	330	116	101	99	39	325	323	108
15. Maharashtra	16	20	4	59	69	7	23	19	2	70	65	14	27	26	1	161	166	1
16. Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17. Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18. Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19. Nagaland	0	0	1	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0
20. Orissa	13	7	1	13	15	3	17	20	0	18	17	0	25	18	2	34	33	2
21. Punjab	2	1	0	7	7	0	0	0	1	0	0	3	3	2	0	10	6	0
22. Rajasthan	53	40	12	105	105	38	53	31	10	69	67	17	65	41	15	109	111	27
23. Sikkim	0	1	1	0	0	1	1	1	1	2	2	1	2	2	1	2	2	1
24. Tamil Nadu	39	34	8	101	86	24	31	29	6	54	62	8	27	19	7	142	105	14
25. Tripura	0	0	0	0	0	0	1	1	0	1	1	0	0	0	0	0	0	0
26. Uttar Pradesh	310	290	158	963	897	516	239	223	162	756	675	508	235	210	170	736	628	564

27. Uttarakhand	1	1	0	6	6	0	4	4	3	8	8	6	2	1	0	6	2	0
1 2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
28. West Bengal	1	0	0	6	0	0	0	0	0	0	0	0	0	0	0	0	0	0
TOTAL STATE	673	599	248	1884	1809	766	626	551	243	1655	1558	749	624	537	260	1800	1650	772
29. Andaman and	0 oar Is	0 lands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
			0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30. Chandigarh	0	0	U	U	U	U	U	U	U	U	U	U	U	U	U	U	U	U
31. Dadra and Nagar	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
1	Havel	Ĺ																
32. Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33. Delhi UT	0	0	0	0	0	0	0	1	0	0	11	0	0	0	0	0	0	0
34. Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35. Puducherry	1	1	0	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0
TOTAL UT	1	1	0	1	1	0	0	1	0	0	11	0	0	0	0	0	0	0
TOTAL ALL INDIA	674	600	248	1885	1810	766	626	552	243	1655	1569	749	624	537	260	1800	1650	772

Source : Crime in India.

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

Statement-II

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons
Chargesheeted (PCS) and Persons Convicted (PCV) under Murder against STs during 2007-2009

S1.			5	State					20	07					20	800	2009)
No.	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1 2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1. Andhra Pradesh	11	13	0	15	10	0	7	4	1	11	11	3	4	6	0	6	6	0
2. Arunachal Prades	sh 0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3. Assam	4	8	3	9	12	4	7	2	0	8	4	0	3	3	1	4	1	4
4. Bihar	1	1	0	1	1	0	1	1	0	2	1	0	1	1	0	1	1	0
5. Chhattisgarh	13	13	4	33	41	7	21	19	7	32	32	12	17	17	5	40	40	7
6. Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
7. Gujarat	13	11	0	27	25	0	5	7	0	15	17	0	8	7	1	12	12	1
8. Haryana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
9. Himachal Pradesh	n 0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0

10. Jammu and Kashmi	ir O	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11. Jharkhand	20	20	2	18	18	3	4	2	0	7	7	0	6	4	7	17	13	8
1 2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
12. Karnataka	1	1	0	16	16	0	3	3	0	8	8	0	2	2	0	12	12	0
13. Kerala	2	2	2	4	5	10	1	2	0	5	2	0	0	1	0	0	3	0
14. Madhya Pradesh	47	47	31	121	117	48	45	42	19	120	124	49	41	43	11	143	143	26
15. Maharashtra	8	8	1	27	32	1	11	10	0	26	22	0	8	7	0	35	19	0
16. Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17. Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18. Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19. Nagaland	0	0	6	0	0	11	0	0	0	0	0	0	0	0	0	0	0	0
20. Orissa	2	3	2	7	7	3	6	5	3	9	9	5	14	9	0	23	23	0
21. Punjab	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
22. Rajasthan	17	12	4	30	30	22	15	9	5	25	25	9	12	10	3	26	26	11
23. Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	1	1	1	1	1	1
24. Tamil Nadu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
25. Tripura	1	1	0	1	1	0	1	0	0	0	0	0	0	1	1	1	1	1

26. Uttar Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	3	3	0
27. Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
1 2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
28. West Bengal	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
TOTAL STATE	140	140	55	309	315	109	127	106	35	268	262	78	118	113	30	324	304	59
29. Andaman and	0	0	0	0	0	0	1	0	0	7	0	0	0	1	0	0	7	0
Nicobar Islands																		
30. Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31. Dadra and Nagar	0	0	0	0	0	0	0	0 '.	0	0	0	0	0	0	0	0	0	0
	Havel	Ĺ																
32. Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33. Delhi UT	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34. Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35. Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
TOTAL UT	0	0	0	0	0	0	1	0	0	7	0	0	0	1	0	0	7	0
TOTAL ALL INDIA	140	140	55	309	315	109	128	106	35	275	262	78	118	114	30	324	311	59

Source : Crime in India.

Note: Information on disposal by police and courts includes the information on pending cases from previous years

also.

Setting up of National Intelligence Grid

2386. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the setting up of the National Intelligence Grid has been delayed; and
 - (b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (b) National Intelligence Grid has been set up with an aim to create a facility that improves India's capability to counter internal security threats. National Intelligence Grid (NATGRID) is conceptualized as a constantly evolving tool that will mature over several horizons with additional functionalities and enhancements over a period of time. Cabinet Committee on Security (CCS) approved the setting up of NATGRID on 8.4.2010. As mandated by this CCS, a Detailed Project Report (DPR) on NATGRID was prepared. The CCS accorded its "in principle" approval to this DPR in its meeting held on 6.6.2011. As per the DPR and CCS approval thereon, the Foundation and Horizon 1 of NATGRID should be set up in 24 months.

Regulating sale/import of bomb making chemicals

- 2387. PROF. P.J. KURIEN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of explosions/blasts occurred in the country during the last two years due to terrorism;
- (b) whether chemical analysis was done to determine the ingredients used in each blast;
- (c) whether such ingredients and chemicals are freely available in India or can be imported;
 - (d) if so, the details thereof; and
- (e) what action Government proposes to take to regulate sale/import of such chemicals so that they are not easily available to terrorists and anti-social elements?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) There was no major terrorist incident in the hinterland in the year 2009. Since 2010 as per the assessment of the Central Intelligence and State Police Agencies, terrorist action was responsible for the following two incidents of bomb blast in the hinterland, viz.,

• 13th February, 2010 - bomb blast at "German Bakery" in Pune.

• 13th July, 2011 - serial bomb blasts at Zaveri Bazar, Opera House and Dadar area of Mumbai.

Apart from the above two, in two separate incidents of firing and bomb blast on 9th Sept., 2010 near Jama Masjid, Delhi and on 7th December, 2010 at Sheetalaghat, Varanasi, responsibility has been claimed by some terrorist groups. This incidents as well as the claims are under investigation.

Lastly, incidents of bomb blasts which have been reported and are under investigation, in which no pointer/fact suggesting terrorist involvement is available, are:

- 29th March, 2010 bomb blast at Mehrauli, New Delhi.
- 17th April, 2010 bomb blast at Chinnaswamy Stadium, Bangalore.
- 25th May, 2011 bomb blast near High Court in Delhi.

In all these incidents/bomb blasts, as per available information, in all, 45 persons were killed and 236 persons were injured.

- (b) Yes Sir. In various cases of terrorist/bomb blasts such as the German Bakery bomb blast case of Pune and the bomb blast near Jama Masjid in Delhi, "Ammonium Nitrate" was found to have been used as one of the ingredients of the Improvised Explosive Charge. Ammonium Nitrate was also used in the recent Serial Bomb Blasts in Mumbai on 13.7.2011.
- (c) to (e) The Department of Industrial Policy and Promotion, Ministry of Commerce and Industry has notified that Ammonium Nitrate or any combination containing more than 45% of Ammonium Nitrate by weight including emulsions, suspensions, melts or gels (with or without inorganic nitrate) shall be deemed to be an explosive within the meaning of the Explosive Act, 1884 (IV of 1884) so that a separate set of rules to regulate, manufacturer, storage, transport and sale of Ammonium Nitrate can be framed. Government of India has issued Notification No. S.O. 1678 (E) dated 21.7.2011 to this effect.

Rape with dalit women in U.P.

†2388. SHRI RAM VILAS PASWAN: Will the Minister of HOME AFFAIRS be

pleased to

state:

(a) the number of incidents of rape with dalit women reported during the last four years in Uttar Pradesh; and

(b) the number of accused of rape against whom action has been taken?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (b) As per the information provided by the National Crime Records Bureau (NCRB) the details of incidents of rape of dalit women during past three years in state of Uttar Pradesh and action taken thereof against the accused is given in a Statement (See below). Latest data available is upto 2009 only.

Statement

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Rape against SCs during 2007-2009

State			20	007			2008										
	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV					
Uttar	318	277	146	530	488	267	375	322	167	645	567	304					
Pradesh																	
State							2009										
		CI	₹	CS		CV		PAR	Р	CS	PC	V					
Uttar Pr	adesh	31	.7	251		141		547	4	28	24	7					

Source: Crime in India

Foreigners living in India

2389. SHRI KALRAJ MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken any steps to determine the number of foreigners living in India in different States in the process of Unique Identification Number drive;
- (b) if so, the number of persons from border countries found to have infiltrated in different States; and
- (c) the steps taken to deport or other wise send back such foreign nationals who have illegally identified themselves as Indian Nationals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The mandate of Unique Identification Authority of India (UIDAI) is to issue Unique Identification (Aadhaar) numbers to all the residents of India. This number is not a proof of citizenship. As per 2001 Census, the total migrants classified by place of last residence and duration of residence in place of enumeration is 51,55,423. Central Government is vested with powers to deport a foreign national under Section 3(2)(c) of the Foreigners Act 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/ Union Territory Administrations. Detection and deportation of such illegal immigrants is a continuous process.

Atrocities against women in North-East States

2390. SHRIMATI NAZNIN FARUQUE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the year-wise and State-wise details of North-East States regarding cases registered under 304B IPC (Dowry Death), Dowry Prohibition Act, 1961 Domestic Violence Act, 2005 and atrocities against women and rape cases during last three years;
 - (b) the disposal of above cases, percentage of challan/conviction;
 - (c) whether violence against women is on the increase; and
 - (d) if so, which are the worst three States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) As per the information provided by the National Crime Records Bureau (NCRB), year-wise, details of North East States regarding cases registered, cases charge sheeted, cases convicted, persons arrested, person charge sheeted and persons convicted under dowry death, Dowry Prohibition Act, 1961, atrocities against women and rape cases, and Domestic Violence act 2005 for the years 2007-09 is at Statement-I, II and III respectively.

Statement-I

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Cases Conviction Ratio (CVR), Persons

Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Dowry Deaths (Section 304B IPC)

during 2007-2009

State				2007							2008							2009			
	CR	CS	CV	CVR	PAR	PCS	PCV	CR	CS	CV	CVR	PAR	PCS	PCV	CR	CS	CV	CVR	PAR	PCS	PCV
Arunachal Prades	h 0	0	0	-	0	0	0	0	0	0		0	0	0	0	0	0	_	0	0	0
Assam	100	72	20	33.9	172	139	29	103	83	20	45.5	159	143	32	170	95	20	45.5	297	181	51
Manipur	0	0	0	_	0	0	0	1	0	0	-	1	0	0	0	0	0	-	0	0	0
Meghayala	2	1	0	-	4	1	0	2	1	0	-	2	3	0	0	0	0	-	0	0	0
Mizoram	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
Nagaland	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
Tripura	36	21	11	35.5	42	40	23	16	31	2	13.3	31	27	5	29	27	7	33.3	60	57	14

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Cases Conviction Ratio (CVR), Persons

Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Dowry Prohibition Act, 1961 during

2007-2009

State				2007							2008							2009			
	CR	CS	CV	CVR	PAR	PCS	PCV	CR	CS	CV	CVR	PAR	PCS	PCV	CR	CS	CV	CVR	PAR	PCS	PCV
Arunachal Pradesh	0	0	0		0	0	0	0	0	0	-	0	0	9	0	0	0		0	0	0
Assam	16	21	13	44.8	75	40	23	11	13	4	18.2	14	21	19	40	29	2	33.3	33	28	3
Manipur	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
Meghalaya	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
Mizoram	0	0	0	0	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
Nagaland	0	0	0	-	0	0	0	0	0	0	-	0	0	0	0	0	0	-	0	0	0
Tripura	0	0	0	-	0	0	0	1	0	0	-	0	0	0	2	2	0	-	2	2	0

Statement-II

Number of Cases Registered, Cases Chargesheeted, Cases Convicted,
Persons Arrested, Persons Chargesheeted and Persons Convicted under
Protection of Women from

Domestic Violence Act 2005 during 2007

State/UT	Cases	Cases	Cases	Persons	Persons	Persons
	Registered	Charge-	Convicted	Arrested	Charge-	Convicted
		sheeted			sheeted	
Arunachal	0	0	0	0	0	0
	Pradesh					
Assam	2	0	0	1	1	0
Manipur	0	0	0	0	0	0
Meghalaya	5	5	0	13	5	0
Mizoram	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0
Tripura	0	0	0	0	0	0

Note: '*' indicates data not available.

'**' includes IPC cases also.

Data is provisional

Number of Cases Registered, Cases Chargesheeted, Cases Convicted,
Persons Arrested, Persons Chargesheeted and Persons Convicted under
Protection of Women from Domestic Violence Act 2005 during 2008

State/UT	Cases	Cases	Cases	Persons	Persons	Persons
	Registered	Charge-	Convicted	Arrested	Charge-	Convicted
		sheeted			sheeted	
1	2	3	4	5	6	7
Arunachal	0	0	0	0	0	0
	Pradesh					
Assam	0	0	0	0	0	0
Manipur	35	0	0	16	0	0
Meghalaya	5	5	2	29	6	2
Mizoram	0	0	0	0	0	0

1	2	3	4	5	6	7
Nagaland	0	0	0	0	0	0
Tripura	0	0	0	0	0	0

Note: '*' indicates data not available.

Data is provisional

Number of Cases Registered, Cases Chargesheeted, Cases Convicted,

Persons Arrested, Persons Chargesheeted and Persons Convicted

under Domestic Violence Act 2005 during 2009

State/UT	Cases	Cases	Cases	Persons	Persons	Persons
	Registered	Charge-	Convicted	Arrested	Charge-	Convicted
		sheeted			sheeted	
Arunachal	13	8	3	12	8	3
	Pradesh					
Assam*						
Manipur	25	0	0	28	0	0
Meghalaya	23	28	0	76	45	0
Mizoram	4	4	1	4	4	1
Nagaland	6	6	3	6	6	3
Tripura	0	0	0	0	0	0

Note: '*' indicates data not available.

Statement-III

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Cases Conviction Ratio (CVR),

Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Rape

(Section 376 IPC) during 2007-2009

State				2007							2008							2009			
	CR	CS	CV	CVR	PAR	PCS	PCV	CR	CS	CV	CVR	PAR	PCS	PCV	CR	CS	CV	CVR	PAR	PCS	PCV
Arunachal Prad	esh 48	29	5	71.4	57	37	7	42	22	1	50.0	37	28	2	59	46	3	60.0	60	51	3
Assam	1437	904	191	29.1	1477	965	180	1438	988	94	16.0	1445	967	201	1631	1004	128	25.7	1644	1040	235
Manipur	20	2	0	0.0	12	2	0	38	6	0	-	19	6	0	31	5	0	-	22	7	0
Meghalaya	82	32	8	53.3	76	34	17	88	41	11	42.3	82	57	11	112	67	7	30.4	110	96	7
Mizoram	83	78	28	80.0	87	95	32	77	69	85	92.4	94	81	92	83	86	58	87.9	81	117	53
Nagaland	13	12	26	92.9	15	15	31	19	18	13	86.7	27	20	15	22	25	10	90.9	27	29	16
Tripura	157	180	30	19.2	165	161	56	204	185	23	27.4	210	173	21	190	169	24	25.0	336	169	24

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Cases Conviction Ratio (CVR),

Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under

Total Crimes against Women* during 2007-2009

State					2007							2008							2009			
	C	R	CS	CV	CVR	PAR	PCS	PCV	CR	CS	CV	CVR	PAR	PCS	PCV	CR	CS	CV	CVR	PAR	PCS	PCV
Arunachal	Pradesh 18	5	128	16	48.5	203	155	20	175	122	18	58.1	180	139	25	164	147	25	55.6	182	158	25
Assam	68	44 4	1148	821	22.8	8797	5755	851	8122	4776	436	16.5	8531	5814	1007	9721	5324	622	21.5	11810	6435	892
Manipur	18	8	3	1	12.5	133	3	1	211	6	0	-	147	6	0	194	8	0	-	183	10	0
Meghalaya	17	2	67	16	53.3	130	71	30	208	75	25	42.4	161	90	24	237	130	12	21.4	178	190	12
Mizoram	15	1	142	84	89.4	152	163	95	162	147	125	89.3	177	159	134	150	160	117	88.0	165	235	123
Nagaland	3	2	25	38	95.0	58	40	49	47	36	24	85.7	68	40	26	46	49	26	92.9	72	62	54
Tripura	10	67 1	L078	133	16.2	1107	1175	222	1416	1292	97	17.6	1774	1517	90	1517	1406	87	13.5	2727	1910	121

Source: Crime in India.

Note: Information on disposal by police and courts includes the information on pending cases from previous years also.

*Total Crimes against women includes heads: Rape, Kidnapping and Abduction of Women and Girls, Dowry Deaths, Molestation, Sexual Harassment, Cruelty by Husband and Relatives, Imporation of Girls, Immoral Traffic (Prevention

Act), Dowry Prohibition Act, Indecent Representation of Women Act and Sati Prevention Act

Modernisation of police stations

- 2391. SHRI SHANTARAM NAIK: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has chalked out any plan for modernisation of police stations in the country;
- (b) if so, whether Government proposes to give financial and material help to the State Government in this regard;
- (c) the names of the States which have provided till date, internet, fax, scanning facilities in all their police stations; and
- (d) whether Government proposes to provide modern vehicles to improve mobility of the police stations in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) "Police" is a State subject as per VII Schedule to the Constitution of India. As such, it is primarily the responsibility of the State Governments to modernize their police forces, including modernizing their police stations with the requisite equipment. Nevertheless, Government of India is implementing a Non-Plan Scheme for Modernization of State Police Forces (MPF Scheme) to supplement the efforts of the State Governments in this regard.

Under the MPF Scheme, funds have been released to States, interalia, for construction of residential and non-residential buildings, including police stations/out posts, procurement of modern vehicles, modern weaponry, communication system, develop training infrastructure facilities, forensic science facilities, strengthen intelligence branches and procure security equipment etc. The Ministry, however, does not maintain data regarding the names of States which have provided till date, internet, fax and scanning facilities in all their police stations.

Safeguarding coastal areas

- 2392. SHRI TARIQ ANWAR: Will the Minister of HOME AFFAIRS be pleased to state:
 - (a) whether it is a fact that Government has decided to safeguard

the Coastal areas of the country;

- (b) if so, the details of the projects undertaken/implemented uptill now;
- (c) whether some States have many more demands for infrastructure and machinery; and $\,$
 - (d) if so, the State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Subsequent to the Mumbai incident of 26/11, the entire coastal security scenario of the country has been subjected to multi-level, inter-ministerial review by the Government of India and several important projects undertaken/impleted are:

- (i) The Coastal Security Scheme Phase-I which provides for 73 Police Stations, 97 Check Posts, 58 Out Posts 30 Barracks, 204 boats, 153 Jeeps and 312 Motorcycles has been implemented.
- (ii) Following a vulnerability/gap analysis and the inputs received from the Coast Guard and coastal States/Union Territories, a Coastal Security Scheme Phase-II has been approved and its implementation over a period of five years has commenced with effect from 1st April, 2011. The Scheme provides for 131 Marine Police Stations, 60 jetties, 10 marine operation centers, 180 boats, 35 RIBs (Rigid Inflatable Boats), 10 large vessels (A&N), 131 Four wheelers and 242 motorcycles.
- (iii) Ministry of Shipping is taking up compulsory registration of all types of vessels, i.e. fishing as well as non-fishing vessels, and also to ensure fitting/provision of Automatic Identification System (AIS) on these boats.
- (iv) Department of Fisheries is taking steps to issue biometric ID cards to all the fishermen.
- (v) The Registrar General of India (RGI) has been mandated to issue Multi- purpose National Identity Cards (MNICs) to the population in the coastal villages, including fishermen.
- (vi) The Coast Guard is creating a chain of radar sensors along the coastline. It is also setting up 9 additional coast guard stations on the western coastline of the country.
- (vii) A Sagar Prahari Bal with a special force comprising in 1000 personnel and 80 Fast Interceptor Crafts for force security protection of naval bases and co-located vulnerable areas and vulnerable points is also being raised/equipped.

(c) and (d) As per available records, State of Tamil Nadu has requested for two coast guard stations at Hazira and Dahej.

SC direction to close A and N Trunk Road

2393. SHRI BALWINDER SINGH BHUNDER: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Supreme Court in one of its directions had directed that the Andaman and Nicobar Trunk Road passing through Jarwa land should be closed;
 - (b) if so, the details in this regard;

Jarwa land; and

- (c) whether it is a fact that Andaman and Nicobar Trunk Road has not been closed and heavy traffic is running on this road passing through
- (\mbox{d}) if so, the reasons for not following the directions of Supreme Court?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) The Hon'ble Supreme Court in its order dated 07-05-2002 accepted the Report of Prof. Shekhar Singh and gave 19 specific directions which did not include direction to close the Andaman Trunk Road passing through Jarawa Reserve. Hon'ble Court in its direction at serial number 20 in the aforesaid order dated 07-05-2002 directed that specific actions shall be taken Ministry of Environment and Forests/Andaman and Nicobar Administration on the other recommendations of Shri Shekhar Singh Report which had not been specifically dealt with in the above mentioned order and that Ministry of Environment and Forests and the Andaman and Nicobar Islands Administration shall file an affidavit within three months giving details of action taken by them on each of these recommendations.

- 2. Thus, Andaman and Nicobar Administration was required to take specific action on other recommendations of Prof. Shekhar Singh Report which, inter-alia, included recommendation with regard to closing of the Andaman Trunk Road to all vehicular traffic from Miletilak in South Andaman to the northern boundary of the S. Andaman Island and from Kadamtala (corresponding to Prolobjig camp No.3) in Middle Andaman upto Kaushalya Nagar (corresponding to Prolobjig camp No. 15).
- 3. Further, Andaman and Nicobar Administration was required to file an affidavit giving details of action taken by them on each of the other recommendations as directed by Hon'ble Supreme Court.
- 4. The Andaman and Nicobar Administration filed an I.A. NO.918 of 2003 in Hon'ble Supreme Court praying for variation of its order dated 07-05-2002. Hon'ble Supreme Court in the hearing held on 18-02-2005

further directed the Andaman and Nicobar Administration to file a Supplementary Affidavit. In the Supplementary Affidavit filed on 22-02-2005, Andaman and Nicobar Administration prayed to Hon'ble Supreme Court to permit the use of/movement through the Andaman Trunk Road, subject to certain safeguards. The case has not come up for hearing so far.

5. In view of the Affidavits filed by it in the Hon'ble Supreme Court, Andaman and Nicobar Administration is permitting traffic on Andaman Trunk Road passing through Jarawa Reserve in escorted convoys during day time only.

Violation of Lotteries Regulation in Kerala

2394. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the present status of the action taken by Government on the reports submitted by the Government of Kerala since 2006 onwards, about the violations of the Lotteries Regulation Act, 1998 and Lotteries Regulation Rules, 2010 by promoters/distributors/selling agents of paper based lotteries organized by Sikkim, Arunachal Pradesh and Bhutan, who were operating in the State of Kerala; and
- (b) whether Government intends to ban the lotteries organized by the above States in other States and the Royal Government of Bhutan in our country, in view of the violations and irregularities reported?

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The Government of Kerala had filed a representation on 18.6.2010 regarding violation of the provisions of the Lotteries (Regulation) Act, 1998 and the Lotteries (Regulation) Rules, 2010 by the lotteries run by State Government of Sikkim as well as the Royal Government of Bhutan. The Government of Kerala had sought intervention of the Central Government to ban the lotteries run by the State of Sikkim and the Royal Government of Bhutan. Accordingly, the matter was examined in the Ministry of Home Affairs and a Notice was given to the Government of Sikkim on 7.12.2010 in accordance with the Rules. As regards, complaints against Royal Government of Bhutan, the matter was taken up with the Royal Government of Bhutan through the Ministry of External Affairs where the concerns of the State Government of Kerala were conveyed to the Government of Bhutan. The Royal Government of Bhutan has since cancelled their agreement with their distributors and stopped operation of lotteries from 18th August, 2011. The irregularities complained against the lotteries of Sikkim have since been rectified by the Government of Sikkim.

Audited records of NGOs

2395. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of NGOs who had received foreign funds during 2006, 2007, 2008 and 2009;

- (b) the quantum of foreign funds received, year-wise;
- (d) if not, the nature of action taken to ensure getting audited ${\tt records:}$ and

(e) whether Foreign Contribution (Regulation) Act, 2006 has resulted in harassment and encouraged corruption as is being apprehended by many NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The number of associations which have reported receipt of foreign contribution during the years 2005-06, 2006-07, 2007-08 and 2008-09 and the quantum of foreign contribution received

by them are as under:-

Year	No. of NGOs reported	Amount of foreign
	receipt of foreign	contribution
	contribution	(Rs. in Crore)
2005-06	18650	7889.12
2006-07	19462	11111.12
2007-08	19247	9723.96
2008-09	20499	10837.49

(c) and (d) Associations, who are either registered or have been granted prior permission under the Foreign Contribution (Regulation) Act to receive foreign contribution, are required to submit annual returns in the prescribed form accompanied with a balance sheet and receipt and payment account, duly certified by a Chartered Accountant. This annual return is required to be submitted for each financial year within a period of nine months from the closure of the financial year i.e. by 31st December each year. The associations which have not submitted their annual returns for the years 2006-07, 2007-08 and 2008-09, have been served with notices to submit the same. There are provisions in the Act to deal with the offence of non-submission of annual returns.

(e) No, Sir. The Foreign Contribution (Regulation) Act, 2010 and the Foreign Contribution (Regulation) Rules, 2011 framed there under contain adequate provisions for transparent and accountable regimen to regulate the receipt and utilization of foreign contribution by any person.

Enhancing insurance premium amount under SRE Scheme

- 2396. SHRI MANGALA KISAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government is aware that present rate of insurance premium of Rs. 1000/- for each security personal under SRE Scheme is not adequate to attract Insurance Companies to come forward for Group Insurance Scheme; and
- (b) if so, what steps have been taken by Government to enhance the premium amount under SRE Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) Under the Security Related (SRE) Scheme applicable to the Left Wing Extremism (LWE) affected States, the Central Government, inter-alia, reimburses the cost of insurance premium of security personnel engaged in anti-naxal operations subjects to a ceiling of Rs. 1000/- per security personnel per annum. The State Governments are free to pay higher insurance premium from their own resources.

Objectives of establishing NIA

2397. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) when National Investigation Agency (NIA) was established and what was the objective of Government to established it;
 - (b) how much budget Government is spending on this agency; and
- (c) how many cases the NIA has investigated since its creation and the details and result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The National Investigation Agency (NIA) was established on 31st December, 2008, under the National Investigation Agency Act, 2008 at national level to investigate and prosecute offences affecting the sovereignty, security and integrity of India, security of State, friendly relations with foreign State and offences under Acts enacted to implement international treaties, agreements, conventions and resolutions of the United Nations, its agencies and other international organizations and for matters connected therewith or incidental thereto. As per the National Investigation Agency Act, the Central Government can direct to NIA to investigate a case pertaining to scheduled offences.

(b) The total expenditure incurring on the functioning of NIA is as under:-

	2008-09	50,09,180.00	
	2009-10	12,03,10,573.00	
	2010-11	19,63,34,923.00	
	2011-12	8,55,76,026.00	(Upto
17.	08.2011)		

(c) Since, creation of NIA, the Union Government handed over the investigation of 29 [Assam (02), Maharashtra (03), Delhi (03), Kerala (07), Goa (02), Manipur (03), Gujarat (01), Andhra Pradesh (02), Haryana (01), West Bengal (02), Rajasthan (01), Jammu and Kashmir (01) and Madhya Pradesh (01)] terrorism related cases to NIA. Out of these 29 cases, the chargesheets have been filed in 20 cases. In 2 of these cases, convictions have been secured in respect of 2 accused persons.

Crime against women in metro cities

†2398. SHRIMATI MAYA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of crimes committed against women in the metro cities of the country during the last three years;
- (b) whether the incidents of crime differ in metropolitan cities; and
- (c) if so, whether any study has been conducted to ascertain the reasons of difference and the steps required to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) As per the information provided by the National Crime Records Bureau (NCRB) metro city-wise details of cases registered, cases charge sheeted, cases convicted, persons arrested, person charge sheeted and persons convicted for crimes against women for the years 2007-09 is at Statement-I and provisional data for the year 2010 is at Statement-II respectively (See below). No such specific study has been conducted to ascertain the reasons.

As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women. Ministry of Home Affairs has sent detailed advisories dated 4th September, 2009 to all State Governments/UTs, wherein they have been, inter-alia, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women, improve the quality of investigations, minimize delays in investigations of crime against women, set up 'Crime against Women Cells' in districts, advised to undertake gender sensitization of the police personnel, special women courts and initiate steps for security of women working in night shifts at call centers. Majority of the States/ UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police stations' at district level and 'Manila /children help desk' at police

station 1	evel.							
†Original	notice	of	the	question	was	received	in	Hindi.

Statement-I

Cases Registered for various crimes against Women in various cities during 2009

sl.	City	Rape	Kidnappin	ıg Dowry	Molesta	- Sexual	Cruelty	Importa	tionImmor	alDowry	Indecent	Sati	Total
No.			and	Deaths	tion 1	Harassment	by	of	Traffic	rohibit	cionRepreser	n-Preve	ention
	Crimes												
			Abduction	n			Husband	Girls	(P)	Act	tation of	Act	Against
							and		Act		Women		Women
						F	Relatives	,			Act		
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Agra	16	127	37	48	68	294	0	7	0	0	0	597
2.	Ahmedabad	63	132	5	74	18	1169	0	13	0	0	0	1474
3.	Allahabad	6	41	10	12	30	142	0	4	2	0	0	247
4.	Amritsar	15	37	7	15	6	85	0	5	0	0	0	170
5.	Asansol	13	17	17	14	0	211	0	1	5	0	0	278
6.	Bengaluru	65	2	50	251	35	367	0	134	567	0	0	1471
7.	Bhopal	117	52	42	187	20	201	0	2	0	0	0	621
8.	Chennai	39	37	19	42	10	154	0	123	13	0	0	437
9.	Coimbatore	9	9	4	21	3	48	0	13	0	0	0	107
10.	Delhi (City)	404	1379	104	491	113	1177	0	27	6	0	0	3701

1 2	3	4	5	6	7	8	9	10	11	12	13	14
11. Dhanbad	5	23	10	5	0	11	0	0	14	0	0	68
12. Faridabad	35	62	17	26	4	179	0	3	2	0	0	328
13. Hyderabad	47	55	36	295	63	1363	0	37	0	0	0	1896
14. Indore	44	22	31	256	50	363	0	5	3	0	0	774
15. Jabalpur	76	16	9	84	19	48	0	0	19	0	0	271
16. Jaipur	69	189	20	102	0	573	0	15	1	44	0	1013
17. Jamshedpur	34	30	8	22	3	60	0	0	19	0	0	176
18. Kanpur	40	227	73	109	210	551	0	4	3	0	0	1217
19. Kochi	20	5	1	49	14	95	0	66	0	0	0	250
20. Kolkata	42	107	10	201	90	411	4	27	0	0	0	892
21. Lucknow	30	239	29	147	240	572	0	1	0	0	0	1258
22. Ludhiana	38	65	9	31	9	89	0	11	0	0	0	252
23. Madurai	3	10	4	7	19	67	0	31	0	0	0	141
24. Meerut	15	79	19	25	80	205	0	0	0	0	0	423
25. Mumbai	182	86	15	400	101	434	0	113	1	0	0	1332
26. Nagpur	45	52	7	60	39	232	0	20	7	0	0	462

1 2	3	4	5	6	7	8	9	10	11	12	13	14
27. Nasik	24	16	5	49	20	131	0	0	0	0	0	245
28. Patna	24	102	27	8	0	205	0	6	18	0	0	390
29. Pune	67	84	7	100	72	235	0	35	0	0	0	600
30. Rajkot	8	38	1	19	8	271	0	5	0	0	0	350
31. Surat	28	74	9	34	2	351	0	4	1	0	0	503
32. Vadodara	6	28	0	17	0	178	0	8	0	0	0	237
33. Varanasi	5	23	12	4	59	36	0	1	0	0	0	140
34. Vijayawada	23	53	17	177	198	433	0	35	0	0	0	936
35. Vishakhapatnam	39	26	13	95	54	481	0	18	0	0	0	726

Source: Crime in India.

Statement-II

Cases Registered for various crimes against Women in various cities during 2010 (Provisional)

Sl. City	Rape	Kidnappir	ng Dowry	Molesta-	Sexual	Cruelty	Importa	tionImmor	alDowry	Indecent	Sati	Total
No.		and	Deaths	tion H	Iarassmen	t by	of	Traffic	rohibi	tionReprese	n-Preve	ention
Crimes												
		Abductio	n			Husband	Girls	(P)	Act	tation of	Act	Against
						and		Act		Women		Women
						Relative	S			Act		
1 2	3	4	5	6	7	8	9	10	11	12	13	14
1. Agra	13	145	39	54	61	285	0	0	1	0	0	598
2. Ahmedabad	49	177	12	73	9	1230	0	12	2	0	0	1564
3. Allahabad	7	30	14	9	0	64	0	0	0	0	0	124
4. Amritsar	24	43	10	10	4	87	0	14	0	0	0	192
5. Asansol	18	13	19	13	0	310	0	1	0	0	0	374
6. Bengaluru	65	29	52	308	50	398	0	111	557	0	0	1570
7. Bhopal	73	53	25	21	139	191	1	3	0	0	0	506
8. Chennai	47	30	16	45	23	125	0	134	0	0	0	420
9. Coimbatore	15	10	1	35	1	45	0	24	0	0	0	131
10. Delhi (City)	414	1422	112	550	73	1273	0	27	15	0	0	3886

1 2	3	4	5	6	7	8	9	10	11	12	13	14
11. Dhanbad	5	40	12	6	0	11	0	2	8	0	0	84
12. Faridabad	51	86	23	27	78	224	0	3	4	0	0	496
13. Hyderabad	45	41	44	171	60	1420	0	174	9	0	0	1964
14. Indore	69	23	26	211	47	259	2	1	1	0	0	639
15. Jabalpur	81	25	25	114	49	118	1	0	0	0	0	413
16. Jaipur	71	193	30	115	0	720	0	28	1	24	0	1182
17. Jamshedpur	16	25	13	6	1	22	0	1	58	0	0	142
18. Kanpur	42	263	92	118	7	447	0	0	0	0	0	969
19. Kochi	20	5	2	67	23	146	0	98	0	2	0	363
20. Kolkata	32	91	12	226	133	400	3	10	0	0	0	907
21. Lucknow	52	246	50	97	0	605	0	2	0	0	0	1052
22. Ludhiana	52	102	7	27	11	109	0	3	0	0	0	311
23. Madurai	3	9	11	12	20	69	0	62	0	0	0	186
24. Meerut	19	75	14	34	0	215	0	1	0	0	0	358
25. Mumbai	194	146	21	475	138	312	0	123	0	0	0	1409
26. Nagpur	58	34	8	87	48	175	0	14	8	0	0	432

1 2	3	4	5	6	7	8	9	10	11	12	13	14
27. Nasik	30	19	2	46	18	124	0	2	0	0	0	241
28. Patna	25	58	30	4	3	197	0	4	21	0	0	342
29. Pune	91	94	4	78	91	214	0	24	0	0	0	596
30. Rajkot	12	32	0	14	7	294	0	4	0	0	0	363
31. Surat	23	63	3	24	1	268	0	3	0	0	0	385
32. Vadodara	7	30	0	18	0	216	0	7	0	0	0	278
33. Varanasi	2	34	11	3	0	50	0	2	0	0	0	102
34. Vijayawada	25	65	17	172	219	626	0	26	0	0	0	1150
35. Vishakhapatnam	53	24	11	59	52	393	0	14	0	0	0	606

Source: Crime in India

Reimbursement of actual expenditure to Odisha under SRE

2399. SHRI MANGALA KISAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that actual expenditure made by Odisha Government under Security Related Expenditure Scheme is often restricted on flimsy grounds;
- (b) if so, what steps have been taken or proposed to be taken to ensure full reimbursement of actual expenditure to the State Government by relaxing norms and formalities;
- (c) whether it is also a fact that the annual advances released to Odisha Government under SRE Scheme is too meagre for which, State Government is depending heavily for day to day requirements; and
- (d) whether Government would consider substantial enhancement in the annual advance to the State under SRE scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) The Central Government reimburses the expenditure incurred by the Left Wing Extremism (LWE) affected States including Orissa, on anti naxal operations under the Security Related Expenditure (SRE) Scheme. The reimbursement is done on the basis of audit conducted by the audit teams sent to the States, after examining the bills, vouchers etc. in support of the claims made by the State Governments.

The details of funds released to the Government of Orissa during the last three years and the current year as advance under the SRE Scheme are given here under.

Year	Advance (Rs. in lakhs)
2008-09	339.07
2009-10	371.22
2010-11	4445.69
2011-12 (up to 31.07.2011)	2156.62

It can be seen that allocation to Orissa under the SRE Scheme has

increased consistently.

Talks with extremist/naxalite leaders

 $\dagger 2400.$ SHRI MOHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

 $\dagger \mbox{Original}$ notice of the question was received in Hindi.

- (a) whether Government is trying to talk to the leaders of extremism-inspired movements of Nagaland, ULFA and Bodoland and resolve their problems;
 - (b) if so, the progress made in this direction;
- (c) whether Government is ready to resolve the problems of naxalite movement by holding conversations with the leaders of naxalite movement and Marxist and Maoist organisations; and
 - (d) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Government has always shown willingness to enter into dialogue with any group which is willing to abjure the path of violence and place its demand within the framework of the Constitution of India. Dialogue with Nationalised Socialist Council of Nagaland (Isak/Muivah) (NSCN/IM) is continuing. It is pre-mature at this stage to indicate the details in this regard. The first round of talks between representatives of the Government of India, Government of Assam and United Liberation Front of Asom (ULFA) were held on February 10, 2011 at New Delhi. On 12th July, 2011, ULFA has announced to shun all forms of violence/armed campaign for an indefinite period. ULFA has submitted its charter of demands to the Union Home Minister on August 5, 2011 at New Delhi. Talks with National Democratic Front of Bodoland (NDFB/Progressive) is continuing to resolve the grievances of the Bodo people.

(c) and (d) The ideology of Communist Party of India (Maoist) (CPI/Maoist) is to overthrow the Indian State through armed struggle which is not acceptable. Therefore, the Government has given a call to CPI (Maoist) to abjure violence and come for talks. This has not been accepted by them, so far. Therefore, in such a scenario, no talks with CPI (Maoist) have taken place.

Inclusion of more districts under LWE

- 2401. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government provides special assistance to States where some districts have been identified under "Left Wing Extremism";
 - (b) if so, the details thereof; and
 - (c) whether Government proposes to include more districts under

the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) The Government has approved an Integrated Action Plan (IAP) for implementation in 60 selected tribal and backward districts, including 48 LWE affected districts. A block grant of Rs. 25 crores and Rs. 30 crores per district has been allocated under

this Scheme during the financial years 2010-11 and 2011-12 respectively. The focus of this Scheme is on building public infrastructure and services. There is a proposal to include additional 20 LWE affected districts under the IAP.

Cases registered under section 304, IPC

- 2402. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the police is registering cases of road accidents under section 304 IPC;
- (b) if so, how many cases of road accidents have been registered u/s 304 IPC by the Police, the State-wise details thereof;
- (c) how many convictions have been resulted thereof, $\mbox{u/s}\ 304\ \mbox{IPC}$ in such cases; and
- (d) whether Government will give direction to the States for registration of cases under proper provision of IPC?
- THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Yes Sir. Police is registering the cases of road accidents under Section 304.
- (b) The Union Government is not maintaining separate data on the cases of road accidents registered under Section 304 IPC.
 - (c) Does not arise.
- (d) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens.

List of fugitives to Pakistan

†2403. SHRIMATI HEMA MALINI:

SHRI PRABHAT JHA:

- Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that the Indian Government has recently handed over a list of fugitives to Pakistan;
 - (b) if so, the details thereof;
 - (c) whether it is also a fact that a matter of goof-up in the

handed over list of fugitives has come to light; and

 $\dagger \textsc{Original}$ notice of the question was received in Hindi.

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) Yes, Sir. During the Home Secretary Level Talks between India and Pakistan which was held on 28-29 March, 2011 in New Delhi, Indian delegation handed over the list of Most Wanted Fugitives to the Pakistani Delegation. However, subsequently, it was discovered that two of those indicated as most wanted in the list had earlier been arrested by the Mumbai Police and the Mumbai Unit of CBI respectively, but they were also figured in the lists of most wanted fugitives which was handed over to Pakistan Delegation.

Life convicts languishing in jails

2404. DR. YOGENDRA P. TRIVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many people are locked up in jails against whom death sentence is pronounced and upheld by High Court and there is no appeal to Supreme Court or the appeal to Supreme Court is dismissed;
 - (b) for how long they are languishing in jail; and
- (c) whether Government proposes to resort to other methods of ending life like injection in the absence of adequate number of hangmen and hanging by neck has become outdated and cruel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) No such data is maintained centrally. However, as informed by NCRB, 377 convicts are lodged in various jails facing death penalty in the country as on 31.12.2009.

(c) The Law commission of India has, inter-alia, recommended that section 354(5) of Cr.P.C. be amended by providing an alternative mode of execution of death sentence by administering lethal injection until the accused is dead. Criminal Law and Criminal Procedure are on the Concurrent list of Seventh Schedule to the Constitution of India and the same are administered by the State Governments. Implementation of recommendations is subject to receipt of views of the State Governments and Central Government taking a holistic view on the recommendation and views of the State Government. No time frame can be fixed in this regard.

Mistake in list of fugitives given to Pakistan

2405. SHRI R.C. SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry has tried to find out the mistakes which crept into the list of 50 most wanted fugitives given to Pakistan;

- (b) if so, the details thereof; and
- (c) what action the Ministry has taken on the officials concerned for their laxity?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) Yes Sir. During the Home Secretary Level Talks between India and Pakistan which was held on 28-29 March, 2011 in New Delhi, Indian delegation handed over the list of Most Wanted Fugitives to the Pakistani Delegation. However, subsequently, it was discovered that two of those indicated as most wanted in the list had earlier been arrested by the Mumbai Police and the Mumbai Unit of CBI respectively, but they were also figured in the lists of most wanted fugitives which was handed over to Pakistan Delegation. The concerned official responsible for such lapse has been placed under suspension and two of his supervisory officers have been transferred.

National Migration Policy

2406. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has proposal to formulate 'National Migration Policy' covering regular and irregular migration;
- (b) if so, is there any data collection to know how many irregular and regular migrations are happening in every State; and
- (c) if not, what Government intends to do to meet International Convention requirement?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) India, as a matter of policy, does not support any kind of illegal migration either into its own territory or illegal migration of its citizens to foreign territories. To facilitate orderly migration, India has a robust visa regime in place to enable lawful inward movement of persons including professionals and skilled work force, business persons, students and foreign tourists. Curbing illegal migration is also a priority. Existing institutional and legal mechanisms, strengthening of infrastructure to regulate/control cross-border movement and bilateral/multi-lateral consultations, etc. seek to address the

challenge of illegal cross-border movements.

(b) and (c) The Bureau of Immigration under Ministry of Home Affairs is the nodal agency for immigration matters. It also collects and maintains data about country- wise arrival, departure, port of entry and other information about the foreigners like nationality, purpose of visit etc. Data about State-wise registration of the foreigners is also maintained. Moreover, data about violation of immigration related laws by the foreigners, overstay, arrests and deportation of foreigners is also maintained.

Legalising betting in the country

- 2407. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that cases of cricket betting in various parts of the country were detected in the recent past and many persons were arrested by Police;
 - (b) if so, the details thereof;
- (c) whether Government proposes to legalise betting in the country to earn revenue, as is done in many countries; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) Betting is a State Subject under List-II (ltem-34) of the Constitution of India and as such, State Governments/Union Territories are expected to regulate/legislate in the matter. Media reports indicate Cricket Betting in various parts of the country and appropriate action is required to be taken by respective State Governments/ Union Territories.

Modern gadgets and weapons for paramilitary forces

- 2408. SHRI AVTAR SINGH KARIMPURI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has any plan to procure the modern gadgets and weapons for its para-military forces with in-built global positioning system (GPS);
 - (b) if so, the details thereof;
 - (c) if not, the reasons therefor; and
- (d) the total expenditure and the estimated time by when such equipments and modern weapons are likely to be purchased and provided to these personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

- (b) Details are as below:
- (i) Seema Sashastra Bal (SSB) has installed four Vehicle Tracking System as per the requirement.
- (ii) Border Security Force (BSF) has procured 6714 Global

positioning System (GPS) as separate equipment under Modernisation Budget and general budget for the field formations.

(iii) National Security Guard (NSG) is likely to procure over 1000 digital radio sets with in-built GPS.

- (iv) SSB is likely to procure 1502 GPS units with UHF communication.
- (c) Not applicable.
- (i) BSF has equipped its troops with GPS as separate equipment for operational purpose at a total cost of Rs. 6,73,22,319.
- (ii) Supply order for the Digital Radio sets with in-built GPS for Rs. 2,97,92,081 has been placed by NSG and same are likely to be delivered to NSG by 20th September, 2011.
- (iii) Approximate financial implication for procuring 1502 GPS unit with UHF communication by SSB is Rs. 4 crore and the process is likely to be completed within next one year.
- (iv) Purchase of Modern Gadgets, Weapons and equipment including with in-built GPS for Central Armed Police Forces (CAPFs) is an on- going process. The expenditure and time depend on the technology and the operational requirements of the CAPFs. CRPF takes inputs from various institutions regarding the technological advancements.

Caste-based census

 $\dagger 2409$. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the main points of the policy of caste-based census;
- (b) by when the caste-based census is likely to be completed; and
- (c) whether Government will consider to announce any time-bound programme for completing the caste-based census within a stipulated time-frame?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) The Union Cabinet decided on 19th May, 2011 that a combined survey called "Socio Economic and Caste Census (SECC)" will be conducted by the Government of India across the country in a phased manner from June to December, 2011. The State/UTs Governments are to conduct the SECC. The Ministry of Rural Development and the Ministry of Housing and Urban Poverty Alleviation in the Government of India are the nodal Ministries in rural and urban areas respectively for this combined exercise. The Office of the Registrar General and

Census Commissioner, India is rendering complete logistic and technical support.

In Socio Economic and Caste Census 2011, the caste of all persons is being collected. Besides data on caste/tribe, the information on parameters such as $\frac{1}{2}$

 $\dagger \text{Original notice}$ of the question was received in Hindi.

occupation/activity, highest educational level completed, disability, religion, housing/dwelling, employment and income characteristics, assets, land owned etc. are also being collected in Rural areas. In addition, specific details on main source of income/earning, chronic illness and amenities are also being collected in Urban Areas.

After the data has been collected from the field, the Office of Registrar General and Census commissioner India would process the caste data and hand over the details of the castes/tribes returns to the proposed Expert Group constituted by the Central Government in consultation with the Ministry of Social Justice and Empowerment and the Ministry of Tribal Affairs for categorization and classification. As such, the count alongwith the Socio-economic profile of each caste would be available from Socio Economic and Caste Census 2011.

- (b) The Socio Economic and Caste Census 2011 is to be completed in a phased manner from June to December, 2011 in all States/UTs of India.
- (c) This exercise has commenced in the States of Tripura, Puducherry, Chandigarh, Daman and Diu and Dadra and Nagar Haveli. The schedule for the remaining State/UTs has also been finalized in consultation with the respective State/UT Government.

Crop loss due to rains and hailstorms in H.P.

2410. SHRIMATI VIPLOVE THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware that heavy rains and hailstorms in October, 2010 had damaged paddy crops and vegetable crops at certain places in Himachal Pradesh;
 - (b) if so, the district-wise details thereof;
- (c) whether Government has given compensation to those farmers who had suffered huge loss due to damage of their crops because of heavy rains and hailstorms;
 - (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether Government has formulated any concrete scheme to compensate

such farmers of the country who lose their crops in this heavy rains

and hailstorms every year; and

(f) if so, the details thereof and the stipulated time limit by when such farmers will get compensation for their loss?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Yes Sir.

The district-wise details are not being maintained by this Ministry. $\ \ \,$

As per the existing scheme of State Disaster Response Fund (SDRF) the financial assistance in the wake of notified natural calamities is for immediate relief. The financial assistance is further supplemented from the National Disaster Response Fund (NDRF) in cases of calamities of a 'severe nature'.

On receipt of memorandum from State Government an Inter Ministerial Central Team (IMCT) visited the State. Based on the report of the IMCT, recommendation of the Inter Ministerial Group (IMG), the government of India approved Rs.242.73 crore on 26th February, 2011 from NDRF subject to adjustment of 75% balance available in the SDRF and Rs. 27.56 crore from Special Component of National Rural Drinking Water Programme for damages caused in various sector including agriculture. After adjustment, an amount of Rs. 149.95 crore has accordingly been released from NDRF by the Ministry of Finance on 3rd March, 2011 from relief activities to the State Government. In addition, Rs. 117.68 crore as Central Share of SDRF has also been released to the State in two installments on 30th June, 2010 and on 20th September, 2010 for the year 2010-11.

(e) and (f) It is mentioned that at present the existing schemes of SDRF/NDRF provide for financial assistance towards relief and not for compensation of loss. Further the relief fund is to assist the affected persons to start their economic activities again and the relief is by way of gratuitous assistance as an immediate help to overcome the stress.

Under the existing scheme, the State Disaster Response Fund (SDRF) is already placed at the disposal of the State Government and according to the magnitude of the event, in accordance with items and norms approved by the Government of India the State Government is responsible for undertaking relief activities on the ground. The guidelines provide for financial assistance from SDRF/NDRF for immediate relief to the victims of flood, hailstorms, avalanches, cyclone, cloudburst, drought, earthquake, fire, landslides, tsunami and pest attack.

Handing over of ULFA leader by Bangladesh

2411. SHRIMATI NAZNIN FARUQUE: Will the Minister of HOME AFFAIRS be pleased to state:

- (b) whether Prime Minister also handed over a list of 50 Indians allegedly hiding or detained in Bangladesh;
 - (c) if so, by when Bangladesh would hand over them to India; and
 - (d) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Government has taken up security related issues including handing over of Anup Setia (United Liberation Front of Asom (ULFA) leader) and various Indian Insurgent Groups (MGs) leaders reportedly hiding or detained in Bangladesh, with the Government of Bangladesh. Government of Bangladesh has assured to take all possible measures to address the security concerns of India. Details of action initiated by the Government of Bangladesh for handing over of Anup Setia are not available. Hence, no specific time frame can be indicated in this regard. However, matter is being pursued with the Government of Bangladesh regularly.

Pakistan having fully trained Kashmiri fighters

2412. SHRI SANJAY RAUT:

SHRI GOVINDRAO ADIK:

SHRI RANJITSINH VIJAYSINH MOHITE PATIL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention have been drawn towards any report that Pakistan has 12,000 to 14,000 fully trained Kashmiri fighters ready to enter into our country for terrorist activities; and
 - (b) if so, Government views and response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) There are reports that around 2500 fully trained Kashmiri militants are ready to infiltrate into Jammu and Kashmir from across the border/LoC.

(b) The Government in tandem with the State Government have adopted a multipronged approach to contain cross border infiltration in Jammu and Kashmir, which includes, inter-alia, strengthening of border management and multi-tiered and multi-modal deployment along international border/line of control and infiltration routes, construction of border fencing, improved technology, weapons and equipment for security forces, improved intelligence and operational coordination, synergizing intelligence flow to check infiltration and pro-active action against the terrorists within the States. The counter infiltration efforts are reviewed periodically at various levels in the State Government, and in the Central Government.

The Government has adopted various counter terrorist methods to neutralise the efforts and capabilities of militants to disturb peace in the State. The Government has also encouraged policies to mainstream the youth and discourage the local youth from joining militancy.

Gorkhaland Territorial Administration Pact

 $2413.\ \mbox{DR.}$ BARUN MUKHERJI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Union Home Minister was present during the inking of the 'Gorkhaland Territorial Administration' pact between the West Bengal Government and the Gorkha Janamukti Morcha;
- (b) if yes, does he endorses and justifies the title of the pact, particularly the word 'Gorkhaland'; and
- (c) if yes, is he aware that the pact was signed keeping the West Bengal Assembly and the public in dark?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) A Memorandum of Agreement has been signed between the Government of India, government of West Bengal and Gorkha Janmukti Morcha (GJM) on 18.07.2011 wherein Union Home Minister and Chief Minister West Bengal were also present.

The main objective of the agreement is to establish an autonomous self-governing body called Gorkhaland Territorial Administration (GTA) to administer the region so that the socio-economic, infrastructural, educational, cultural, and linguistic development is expedited, thereby achieving all round development of the people of the region.

The Government of West Bengal shall repeal the DGHC Act, 1988 along with formation of GTA to be constituted by an Act of the legislature.

Shortage of housing facilities in urban areas

2414. SHRI N.K. SINGH:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether Government has carried out any survey and developed any comprehensive strategy to counter the acute shortage of housing
 - (b) if so, the details thereof;

facilities in the urban areas of the country;

- (c) whether a technical group formed by Government to assess the urban housing shortage in the country has since submitted its recommendations;
 - (d) if so, the details thereof; and

(e) the concrete steps Government has taken to meet the acute shortage of housing in the country?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) and (b) In the Census of India 2001 'Houseless Households' have been

(enumerated as households who do not live in buildings or census houses but live in the open on roadside, pavements, in Hume pipes, under flyovers and staircases, or in the open in places of worship, mandaps, railway platforms, etc.. The Census of India, 2001 estimated 1,87,810 houseless households throughout the country in urban areas. State-wise details of urban houseless households are annexed at Statement-I (See below).

The National Urban Housing and Habitat Policy (NUHHP) 2007 aims at promoting sustainable development of habitat in the country with a view to ensuring equitable supply of land shelter and services at affordable prices to all sections of the society in order to counter the acute shortage of housing facilities in the urban areas of the country.

(c) and (d) A Technical Group constituted by the Ministry to estimate housing shortage at the beginning of Eleventh Plan, has assessed the housing shortage as on 2007 as follows:

-		
		As on 2007
1.	Households (in Million)	66.30
2.	Housing Stock (in Million)	58.83
	2.1 Pucca	47.49
	2.2 Semi Pucca	09.16
	2.3 Kutcha	02.18
3.	Excess of households over Housing Stock (in Million) (1-2)	07.47
4.	Congestion factor (%)	19.11
	4.1 Congestion in households (in Million)	12.67
5.	Obsolescence factor (%)	3.60
	5.1 Obsolescence in households (in Million)	02.39
6.	Upgradation of Kutcha (in Million) (2.3)	02.18
7.	Total Housing Shortage (3+4.1+5.1+6)	24.71

State-wise details of housing shortage estimated by the Technical Group are annexed at Statement-II (See below).

Further it was also estimated that the Housing requirement during Eleventh Plan period (2007-2012) will be 26.53 million. It was estimated as below:

Housing Shortage as the beginning of Eleventh Five 24.71 million
Year Plan

Addition to household 8.71 million

Addition to housing stock 7.27 million

Upgradation of Kutcha houses 0.38 million

Total Housing Requirement during the 26.53 million
Eleventh Plan period (2007-2012)

(24.71 + 8.71 + 0.38 - 7.27 = 26.53)

(e) To meet this huge shortage it is estimated that an expenditure of Rs. 6,00,000 crores for both housing and basic infrastructure is required.

The Central Government is supporting the construction of housing for poor sections of the society in urban areas through various programmatic interventions namely:

- The Jawaharlal Nehru National Urban Renewal Mission (JNNURM), launched by the Government in the year 2005 supports provision of housing and basic services to urban poor in slums in 65 specified cities under the Sub Mission Basic Services to the Urban Poor (BSUP) and in other cities and towns under the Integrated Housing and Slum Development Programme (IHSDP). The schemes are demand driven and so far 16,12,503 Dwelling Units have been sanctioned for construction/upgradation in 936 cities/towns under BSUP and IHSDP components of JNNURM as on 12.07.2011.
- The Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) provides for interest subsidy on housing loans to the Economically Weaker Sections (EWS) and Low Income Group (LIG) as part of credit-enablement measures and encourages those households to avail of loan facilities through Commercial Banks/Housing Finance Companies for the purposes of construction/acquisition of houses and avail 5% subsidy in interest payment for loans upto Rs. 1 lakh. Cumulatively, as on 03/08/2011, 7805 beneficiaries in Andhra Pradesh, Chhattisgarh, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Tamil Nadu have been covered under the Scheme.

• The scheme of Affordable Housing in Partnership seeks assembly of land for construction of affordable housing and provides Central Government assistance towards provision of internal and external infrastructure connectivity. The scheme which was launched in 2009 with an outlay of `5000 crores, seeks construction of 1 million houses for EWS/LIG/Middle Income Group (MIG) with at least 25% for EWS Category.

• A new scheme 'Rajiv Awas Yojana' (RAY) has been launched on 02.06.2011. The Scheme will provide financial assistance to States that are willing to assign property rights to slum dwellers for provision of decent shelter and basic civic and social services for slum redevelopment, and for creation of affordable housing stock. Fifty percent (50 %) of the cost of provision of basic civic and social infrastructure and amenities and of housing, including rental housing, and transit housing for in-situ redevelopment - in slums would be borne by the Centre, including operation and maintenance of assets created under this scheme. For the North Eastern and Special Category States the share of the Centre would be 90% including the cost of land acquisition, if required.

 ${\it Statement-I}$ Houseless Households and Population by residence-India, States/Uts-2001

sl.	India/States/UT's	T/R/U	Houseless	Population
	No.			Households
1	2	3	4	5
	India	Total	447585	1943766
		Rural	259775	1165167
		Urban	187810	778599
1.	Jammu and Kashmir	Total	2123	12751
		Rural	1641	10129
		Urban	482	2622
2.	Himachal Pradesh	Total	1634	8364
		Rural	1356	7047
		Urban	278	1317
3.	Punjab	Total	8579	46958
		Rural	4065	23549
		Urban	4514	23409
4.	Chandigarh	Total	757	2722

Rural	32	41	
Urban	725	2681	

1	2	3	4	5
5.	Uttarakhand	Total	2940	14703
		Rural	1942	10768
		Urban	998	3935
6.	Haryana	Total	11860	59360
		Rural	6806	35384
		Urban	5054	23976
7.	Delhi	Total	10044	24966
		Rural	235	1063
		Urban	9809	23903
8.	Rajasthan	Total	27196	143497
		Rural	16194	87866
		Urban	11002	55631
9.	Uttar Pradesh	Total	43033	201029
		Rural	21800	104387
		Urban	21233	96642
10.	Bihar	Total	6940	42498
		Rural	4235	29768
		Urban	2705	12730
11.	Sikkim	Total	80	286
		Rural	55	228
		Urban	25	58
12.	Arunachal Pradesh	Total	105	442
		Rural	82	360
		Urban	23	82
13.	Nagaland	Total	452	2002
		Rural	260	1254
		Urban	192	48

1	2	3	4	5
14.	Manipur	Total	555	2897
		Rural	462	2525
		Urban	93	372
15.	Mizoram	Total	72	336
		Rural	15	73
		Urban	57	263
16.	Tripura	Total	246	857
		Rural	162	670
		Urban	84	187
17.	Meghalaya	Total	380	1827
		Rural	333	1644
		Urban	47	183
18.	Assam	Total	3126	13355
		Rural	2571	10989
		Urban	555	2366
19.	West Bengal	Total	19385	110535
		Rural	5337	19726
		Urban	14048	90809
20.	Jharkhand	Total	2559	10887
		Rural	1585	6998
		Urban	974	3889
21.	Orissa	Total	13044	42871
		Rural	7998	31039
		Urban	5046	11832
22.	Chhattisgarh	Total	7504	28772
		Rural	5611	22558
		Urban	1893	6214

1	2	3	4	5
23.	Madhya Pradesh	Total	53489	231246
		Rural	37827	169376
		Urban	15662	61870
24.	Gujarat	Total	48095	220786
		Rural	31409	148691
		Urban	16686	72095
25.	Daman and Diu	Total	227	1071
		Rural	135	659
		Urban	92	412
26.	Dadra and Nagar Haveli	Total	305	1471
		Rural	255	1261
		Urban	50	210
27.	Maharashtra	Total	87474	340924
		Rural	56880	236412
		Urban	30594	104512
28.	Andhra Pradesh	Total	40818	163938
		Rural	24167	97101
		Urban	16651	66837
29.	Karnataka	Total	26057	102226
		Rural	14690	61898
		Urban	11367	40328
30.	Goa	Total	1393	5280
		Rural	701	2991
		Urban	692	2289
31	Lakshadweep	Total	-	-
		Rural	-	-
		Urban	-	-

1	2	3	4	5
32.	Kerala	Total	5654	16533
		Rural	2885	9096
		Urban	2769	7437
33.	Tamil Nadu	Total	20532	86472
		Rural	7913	29344
		Urban	12619	57128
34.	Pondicherry	Total	710	1662
		Rural	81	194
		Urban	629	1468
35.	Andaman and Nicobar I	sland	Total	217
		Rural	55	78
		Urban	162	164

Source: Primary Census Abstract, Census of India 2001.

Statement-II

Urban Housing Shortage at the end of the Tenth Five Year Plan

The estimated housing shortage of 24.71 million has been divided amongst the States on the basis of the proportion of the number of households in the urban areas of State to the total number of households in the urban India as per the Census of India, 2001. The distribution of the housing shortage amongst the States as on 2007 is as follows:

(dwelling units in million)

State/UTs	Housing Shortage
1	2
Andhra Pradesh	1.95
Arunachal Pradesh	0.02

Assam	0.31
Bihar	0.59

1	2
Chhattisgarh	0.36
Goa	0.07
Gujarat	1.66
Haryana	0.52
Himachal Pradesh	0.06
Jammu and Kashmir	0.18
Jharkhand	0.47
Karnataka	1.63
Kerala	0.76
Madhya Pradesh	1.29
Maharashtra	3.72
Manipur	0.05
Meghalaya	0.04
Mizoram	0.04
Nagaland	0.03
Orissa	0.50
Punjab	0.69
Rajasthan	1.00
Sikkim	0.01
Tamil Nadu	2.82
Tripura	0.06
Uttaranchal	0.18
Uttar Pradesh	2.38
West Bengal	2.04
Andaman and Nicobar Islands	0.01
Chandigarh	0.08
Dadra and Nagar Haveli	0.01

1	2
Daman and Diu	0.01
Delhi	1.13
Lakshadweep	0.00
Pondicherry	0.06
ALL INDIA	24.71

State/UT-wise breakup of shortage in terms of different income groups is not available.

Slum population in the country

2415. SHRI PARIMAL NATHWANI: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) the first five States and first five metros having larger slum population in the country;
- - (c) the reasons for increase in the slum population;
- (d) whether Government has accelerated efforts towards slum development and rehabilitation; and
 - (e) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) The first five States having largest slum population in the country as per Census 2001, are as follows:-

Sl.	State/UTs	Slum Population in
No.		2001
1.	Maharashtra	11975943
2.	Andhra Pradesh	6268945
3.	Uttar Pradesh	5756004
4.	West Bengal	4663806
5.	Tamil Nadu	4240931

The five metros having largest slum population in the country as per Census 2001, are as follows:-

Sl.	Name of the Metro	Slum Population in
No.		2001
1.	Greater Mumbai	6475440
2.	Delhi	1851231
3.	Kolkata	1485309
4.	Chennai	819873
5.	Nagpur	737219

- (b) As the Census 2011 slum figures are not available, it is not possible to indicate the growth in the slum population.
- - (i) Increased urbanization leading to pressure on the available land and infrastructure, especially for the poor.
 - (ii) Natural increase in the population of urban poor and migration from rural areas and small towns to larger cities.
 - (iii) Sky-rocketing land prices due to increasing demand for land and constraints on supply of land.
 - (iv) Absence of programmes of affordable housing for the urban poor in most States.
 - (v) Lack of availability of credit for low income housing.
 - (vi) Increasing cost of construction.
- (d) and (e) In pursuance of the Government's vision of creating a Slum-free India, a new scheme 'Rajiv Awas Yojana' (RAY) has been launched on 02.06.2011 with a budget of ? 5,000 crores. The Scheme is expected to initially cover about 250 cities, across the entire country by the end of 12th Plan (2017). The selection of the cities will be done in consultation with the Centre.

Under the Scheme, Fifty percent (50 %) of the cost of provision of basic civic and social infrastructure and amenities and of housing, including rental housing, and transit housing for *in-situ* redevelopment - in slums would be borne by the Centre, including operation and maintenance of assets created under this scheme. For the North Eastern and Special Category States the share of the Centre would be 90% including the cost of land acquisition, if required.

Setting up of Laurie Baker International School of Habitat Studies

2416. SHRI M.P. ACHUTHAN:

SHRI K.E. ISMAIL:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Kerala State Nirmithi Kendra has submitted a proposal to Government through the Housing Department for setting up of Laurie Baker International School of Habitat Studies (La BIS HaS) with an outlay of Rs. 5 crore; and
 - (b) if so, the details thereof and Government's decision thereon?

MINISTER HOUSING AND URBAN POVERTY (KUMARI SELJA): (a) and (b) In March, 2009 the Government of Kerala addressed the Ministry of Housing and Urban Poverty Alleviation regarding their proposal to ^ develop Laurie Baker Nirmithi Training Research Institute as a centre of excellence in the field of research related to cost-effective construction and to impart training in alternate building technology, at national/international level at a financial outlay of Rs. 5 crores. In June, 2009 Government of Kerala forwarded to Ministry of Housing and Urban Poverty Alleviation two project proposals by the Kerala State Nirmithi Kendra, (i) on establishment of Laurie Baker International School of Habitat Studies (LABISHAS) and (ii) project for Innovative Building Materials.

Presently there is no ongoing scheme under the Ministry of Housing and Urban Poverty Alleviation for providing Central assistance for the proposal made by the Government of Kerala.

Central assistance for Kalavara shops in Kerala

2417. SHRI K.E. ISMAIL:

SHRI M.P. ACHUTHAN:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be

- (a) whether Government is aware of a unique initiative of the State Government of Kerala setting up of Kalavara Shops for making available elementary house building materials to poor people at affordable prices;
 - (b) if so, the details thereof;
- (c) whether Kerala has requested for a Central assistance of Rs.21 crore for upgradation of the existing Kalavara shops and for

starting 27 new Kalavaras; and

(d) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (d) Yes, Sir. Government is aware of a unique initiative of the Kerela State Government setting up of Kalavara Shops for making available elementary house building materials to poor people at affordable prices . Government of Kerala had made a request for

assistance of Rs. 21 crore for upgradation of the existing Kalavara shops and for starting 27 new Kalavaras, which are fair price shops set up by the State Government for selling building materials at reasonable prices to the poor.

The State Government was informed on 28.10.2009 that as against the State allocation of Rs. 449 crore of Additional Central Assistance (ACA) under Basic Services to the Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP), about 380 crore have already been committed. The State Government was advised to submit appropriate proposals under the scheme as also the new scheme of "Affordable Housing in Partnership", where an allocation of Rs. 120.00 crore is available to the State.

Disparity in demand and supply for housing units for the urban poor

2418. SHRI RAJIV PRATAP RUDY: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether it is a fact that Government has failed to provide the required housing units to urban poor in the country;
- (b) what is the disparity between the demand and supply of housing units in the country;
 - (c) the steps taken to improve the situation;
- (d) whether there has been an increased dependency on private sector for providing housing facilities to the urban poor; and
 - (e) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (d) The National Urban Housing and Habitat Policy (NUHHP) 2007 aims at promoting sustainable development of habitat in the country with a view to ensuring equitable supply of land shelter and services at affordable prices to all sections of the society. 'Land' and 'Colonisation' being State subjects, it is for the State Governments to pursue the initiatives under the NUHHP:2007.

A Technical Group constituted by the Ministry of Housing and Urban Poverty Alleviation to estimate housing shortage at the beginning of Eleventh Plan, has estimated housing shortage as on 2007 to be at 24.71 million dwelling units. It was also estimated that the Housing requirement during Eleventh Plan period (2007 - 2012) will be 26.53

million. It was estimated as below:

Housing Shortage as the beginning of Eleventh Five $24.71\ \text{million}$ Year Plan

Addition to household 8.71 million

Addition to housing stock 7.27 million

0.38 million

Upgradation of Katcha houses

Total Housing Requirement during the Eleventh Plan period (2007-2012)

26.53 million

(24.71 + 8.71 + 0.38 - 7.27 = 26.53)

To meet this huge shortage it is estimated that an expenditure of Rs. 6,00,000 crores for both housing and basic infrastructure is required.

However, the Central Government is supporting the construction of housing for poor sections of the society in urban areas through various programmatic interventions namely:

- The Jawaharlal Nehru National Urban Renewal Mission (JNNURM), launched by the Government in the year 2005 supports provision of housing and basic services to urban poor in slums in 65 specified cities under the Sub Mission Basic Services to the Urban Poor (BSUP) and in other cities and towns under the Integrated

 Housing and Slum Development Programme (IHSDP). The schemes are demand driven

 and so far 16,12,503 Dwelling Units have been sanctioned for construction/ upgradation in 936 cities/towns under BSUP and IHSDP components of JNNURM as on 12.07.2011.
- The Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) provides for interest subsidy on housing loans to the Economically Weaker Sections (EWS) and Low Income Group (LIG) as part of credit-enablement measures and encourages those households to avail of loan facilities through Commercial Banks/Housing Finance Companies for the purposes construction/acquisition of houses and avail 5% subsidy in interest payment for loans upto Rs. 1 lakh. Cumulatively, as on 03/08/2011, 7805 beneficiaries in Andhra Pradesh, Chhattisgarh, Madhya Karnataka, Pradesh, Maharashtra, Rajasthan and Tamil Nadu have been covered under the Scheme.
- The scheme of Affordable Housing in Partnership seeks assembly of land for construction of affordable housing and provides Central Government assistance towards provision of internal and external infrastructure connectivity. The scheme which was

launched in 2009 with an outlay of ` 5000 crores, seeks construction of 1 million houses for EWS/LIG/Middle Income Group (MIG) with at least 25% for EWS Category.

• A new scheme 'Rajiv Awas Yojana' (RAY) has been launched on 02.06.2011. The Scheme will provide financial assistance to States that are willing to assign property rights to slum dwellers for provision of decent shelter and basic civic and social services for slum redevelopment, and for creation of affordable housing stock. Fifty per cent (50 %) of the cost of provision of basic civic and social infrastructure and amenities and of housing, including rental housing, and transit housing for in-situ redevelopment - in slums would be borne by the Centre, including operation and maintenance of assets created under this scheme. For the North Eastern and Special Category States the share of the Centre would be 90% including the cost of land acquisition, if required.

Given the magnitude of the housing shortage and budgetary constraints of both the Central and State Governments, it is amply clear that Public Sector efforts will not suffice in fulfilling the housing demand. In view of this scenario, the National Urban Housing and Habitat Policy, 2007 focuses the spotlight on multiple stake-holders namely, the Private Sector, the Cooperative Sector, the Industrial Sector for labour housing and the Services/Institutional Sector for employee housing. In this manner, the Policy seeks to promote various types of public-private partnerships for realizing the goal of "Affordable Housing for All".

Development of slums

2419. SHRI TARIQ ANWAR: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) the State-wise details of slum households in the country;
- (b) whether State Governments have sent proposals for development of slums;
 - (c) if so, the details thereof; and
- (d) the State-wise details of the works undertaken under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) for the development of slums?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) State-wise details of slum households and slum population estimates as per Census for 2001 are at Statement-I (See below).

(b) and (c) The details of proposals received from the State Governments for development of slums and the action taken thereon by way of sanctioning Additional Central Assistance for project proposals submitted under Basic Services to the Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) components of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) are as under:

		ject Reports received	Pr	Projects approved			
	No. of	Total	No. of	Project	Central		
	DPRs	Project	projects	cost	share		
	received	Costs	approved	approved	committed		
BSUP	587	38,522.42	501	29906.53	14804.86		
IHSDP	1419	13166.64	1035	11007.92	7311.42		

(d) State-wise details of dwelling units sanctioned, completed and those in progress so far under BSUP and IHSDP-components of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) are at Statement-II and Statement-III respectively.

State-wise details of dwelling units

State/UTs	Total Slum	Total Slum population
	Households	bobatacton
1	2	3
Andhra Pradesh	6268945	1324762
Assam	89962	17830
Bihar	818332	131099
Chhattisgarh	1097211	215685
Goa	18372	3881
Gujarat	1975853	386318
Haryana	1681117	323020
Jammu and Kashmir	373898	62507
Jharkhand	340915	61258
Karnataka	2330592	452114
Kerala	74865	14573
Madhya Pradesh	3776731	674143
Maharashtra	11975943	2375963
Meghalaya	109271	21542
Orissa	1089302	226408
Punjab	1483574	274570
Rajasthan	1563063	274427
Tamil Nadu	4240931	966162
Tripura	47645	10644
Uttar Pradesh	5756004	888267

Uttarakhand 350038 61557

1	2	3
West Bengal	4663806	915380
Andaman and Nicobar Islands	16244	3599
Chandigarh	107125	29086
Delhi	2029755	415637
Puducherry	92095	20287
ALL INDIA	52371589	10150719

Source: office of the Registrar General and Census Commissioner, India

Note: Slum population estimated for cities/towns having above 20,000

Populations and reported Slums in 2001 census.

Statement-II

Physical Progress Report - BSUP

Upto 30th June, 2011

-				
Sl.	Name of the State	Dwelling Units	Dwelling Units	Dwelling Units
No.		Sanctioned	in Progress	Completed
1	2	3	4	5
1.	Andaman and Nicobar Islands	0	0	0
2.	Andhra Pradesh	134694	35388	86301
3.	Arunachal Pradesh	urunachal Pradesh 852 190		90
4.	Assam	2260	1908	352
5.	Bihar	22372	432	112
6.	Chandigarh (UT)	25728	10624	2112
7.	Chhattisgarh	30000	13090	0
8.	Dadra and Nagar Haveli	0	0	0
9.	Daman and Diu	0	0	0
10.	Delhi	74312	5376	13528

1	2	3	4	5
11.	Goa	155	0	0
12.	Gujarat	105312	20967	69568
13.	Haryana	3248	118	2778
14.	Himachal Pradesh	636	176	0
15.	Jammu and Kashmir	6677	917	0
16.	Jharkhand	16724	358	0
17.	Karnataka	28118	11575	9685
18.	Kerala	23577	4526	9696
19.	Lakshadweep	0	0	0
20.	Madhya Pradesh	41446	21419	5844
21.	Maharashtra	186745	28237	43349
22.	Manipur	1250	643	0
23.	Meghalaya	768	456	128
24.	Mizoram	1096	936	0
25.	Nagaland	3504	242	1270
26.	Orissa	2508	1094	814
27.	Puducherry	2964	751	358
28.	Punjab	5152	4152	1000
29.	Rajasthan	23151	5824	755
30.	Sikkim	254	90	40
31.	Tamil Nadu	91318	32523	18561
32.	Tripura	256	0	256
33.	Uttar Pradesh	68217	21774	16105
34.	Uttarakhand	1799	120	63
35.	West Bengal	155353	26128	50679
	GRAND TOTAL	1060446	250034	333444

Statement-III

Physical Progress Report - IHSDP

Upto 30th June, 2011

Dwelling Units Dwelling Units Dwelling Units Sl. Name of the State No. Sanctioned in Progress Completed Andaman and Nicobar Islands 2. Andhra Pradesh 3. Arunachal Pradesh 4. Assam 5. Bihar Chandigarh (UT) 6. Chhattisgarh Dadra and Nagar Haveli Daman and Diu 10. Delhi 11. Goa 12. Gujarat 13. Haryana 14. Himachal Pradesh 15. Jammu and Kashmir 16. Jharkhand 17. Karnataka 18. Kerala 19. Lakshadweep 20. Madhya Pradesh 21. Maharashtra

1	2	3	4	5
22.	Manipur	2829	1766	0
23.	Meghalaya	912	104	48
24.	Mizoram	1950	678	423
25.	Nagaland	2761	240	480
26.	Orissa	13365	5184	2209
27.	Puducherry	432	72	0
28.	Punjab	9984	4658	0
29.	Rajasthan	41719	8114	4486
30.	Sikkim	39	39	0
31.	Tamil Nadu	37585	11661	21228
32.	Tripura	3115	454	1069
33.	Uttar Pradesh	47399	17667	7795
34.	Uttarakhand	5032	2089	997
35.	West Bengal	60171	9272	31172
	GRAND TOTAL	555329	145003	139569

JNNURM projects in Kanpur

2420. SHRI MAHENDRA MOHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government has assured that the Members of Parliament (MPs) and the Members of Legislative Assembly (MLAs) will have a 'greater' say in the second phase of the JNNURM project implementation to achieve substantial results;
- (b) if so, what mechanism has been devised by Government in this regard;
- (c) whether Government are aware that 300 buses under JNNURM were deployed $\,$
- in Kanpur to make it pollution free, however most of them are idle due $% \left(1\right) =\left(1\right) \left(1\right) +\left(1\right) \left(1\right) \left(1\right) +\left(1\right) \left(1\right) \left$

to poor maintenance;

and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) The second phase of the Jawaharlal Nehru

Urban Renewal Mission (JNNURM) has not been formalized so far. It has been decided to associate the Members of Parliament (MPs) and the Members of Legislative Assembly (MLAs) to review and monitor the

progress of projects and the reforms under the present phase of

- (c) As per information received from State Government, most of the buses sanctioned under JNNURM for Kanpur are on road. Only 5% of buses are scheduled for the purpose of maintenance according to norms of Uttar Pradesh State Road Transport Corporation.
 - (d) Does not arise in view of (c) above.

JNNURM.

Shortage of basic amenities to slum dwellers

2421. SHRI NATUJI HALAJI THAKOR: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether a large number of people living in cities' slums are facing acute shortage of basic amenities;
- (b) if so, the details thereof and the action taken by Government to provide basic amenities to them;
- (c) the State-wise estimated number of slum dwellers proposed to be provided dwelling units during the next five years under the Valmiki/Ambedkar Housing Schemes; and
- (d) the State-wise number of houses likely to be constructed annually and the time by when it is expected to be completed, and the steps taken to check the rise in slums and for environmental improvement of urban slums?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) and (b) Yes, Sir. The Government is aware that a large number of people living in cities slums are facing acute shortage of basic amenities. The Technical Group on Estimation of Housing Shortage under the Chairmanship of Prof. Amitabh Kundu constituted by the Ministry of Housing and Urban Poverty Alleviation estimated the total shortage of dwelling unit at the beginning of the Eleventh Plan Period i.e. 2007 as 247 lakhs. Out of this, about 99%

shortage estimated for the EWS/LIG category of the population living in the urban areas of the country. The Government launched the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) on December 3, 2005 to assist States/Union Territories to take up housing and related infrastructure projects for the urban poor/slum dwellers. Under the Sub-Mission Basic Services to the Urban Poor (BSUP), Additional Central Assistance (ACA) is provided to 65 select cities of national importance for undertaking affordable housing and basic amenities viz.

security of tenure at affordable prices, improved housing, water supply, sanitation and ensuring delivery through convergence of other already existing universal services of the Government for education, health and social security to the urban poor. Similar facilities are also provided in other cities/towns under the Integrated Housing and Slum Development Programme (IHSDP).

In accordance with the policy initiatives under JNNURM, the Government launched a scheme of Affordable Housing in Partnership (AHP) as a part of BSUP with an outlay of `5000 crores for construction of 1 million houses for Economically Weaker Sections (EWS)/Lower Income Group (LIG)/Medium Income Group (MIG) with atleast 25% for EWS category across the country.

In pursuance of the Government vision of creating Slum-free India, a new scheme of Rajiv Awas Yojana (RAY) has been launched on June 2, 2011. The scheme aims at providing Central support to States that are willing to assign property rights to slum-dwellers. AHP has now been dovetailed into Rajiv Awas Yojana (RAY).

(c) and (d) Does not arise, as the scheme of Valmiki Ambedkar Awas Yojana (VAMBAY) has already been subsumed in IHSDP. State-wise details of projects, total project cost sanctioned, central share committed, dwelling units approved and Additional Central Assistance (ACA) released under IHSDP are given in Statement (See below).

Statement

Integrated Housing and Slums Development Programme (IHSDP)

(Rs. in crores)

sl.	Name of				Total	Projects A	Approved			
No.	the State									
		No. of	Total	Total	Total	Total	Total	1st	2nd	Total
		towns/	No. of	Project	number of	Central	State	Instalment	Instalment	ACA
		ULBs	Projects	Cost	dwelling	Share	Share	(50% of	approved	released
			Approved	Approved	units		Approved	Central		
					Approved			Share		
					(new+Up-			approved)		
					gradation)					
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	56	77	1139.10	47896	783.10	355.99	382.28	267.83	614.37
2.	Arunachal Pradesh	1	1	9.95	176	8.96	1.00	4.48	0.00	4.48
3.	Andaman and Nicobar Islands	1	2	15.15	40	13.64	1.52	6.82	0.00	5.53
4.	Assam	16	16	84.99	8668	70.22	14.77	35.11	0.00	35.11
5.	Bihar	23	25	431.85	18942	229.88	201.98	114.94	0.00	105.35
6.	Chhattisgarh	17	18	225.60	17922	158.83	66.78	79.41	55.68	118.31

1 2	3	4	5	6	7	8	9	10	11
7. Dadra and Nagar Haveli	1	2	5.74	144	3.34	2.40	1.67	0.00	1.67
8. Daman and Diu	1	1	0.69	16	0.58	0.11	0.29	0.00	0.29
9. Gujarat	37	38	381.78	28424	243.20	121.06	124.76	33.32	125.81
10. Haryana	14	18	272.26	16426	209.70	62.57	104.85	39.61	124.66
11. Himachal Pradesh	8	8	72.71	1954	48.79	23.93	24.39	0.00	24.39
12. Jammu and Kashmir	37	50	147.60	7623	114.32	28.43	54.39	20.97	44.91
13. Jharkhand	10	10	217.93	11544	131.33	86.60	62.79	0.00	55.05
14. Karnataka	32	34	404.00	17237	222.56	181.44	111.28	98.99	171.30
15. Kerala	45	53	273.32	26295	201.60	71.71	100.68	39.67	130.70
16. Madhya Pradesh	50	53	362.41	22510	249.56	112.85	124.84	12.48	124.88
17. Mizoram	6	8	39.27	1950	29.78	9.49	14.89	0.00	14.89
18. Rajasthan	51	57	804.96	41719	533.59	271.37	266.80	47.69	312.69
19. Meghalaya	3	3	41.48	912	22.43	19.05	11.21	0.00	11.21
20. Manipur	6	6	43.38	2829	32.35	10.08	16.33	6.18	22.52
21. Maharashtra	84	109	2148.18	102219	1431.32	718.57	715.37	67.98	683.69

1 2	3	4	5	6	7	8	9	10	11
22. Nagaland	2	2	90.13	2761	44.74	43.60	22.67	7.25	29.92
23. Orissa	31	34	292.84	13365	197.30	95.54	95.61	9.01	95.33
24. Punjab	9	14	316.43	9984	133.54	182.89	66.77	0.00	66.77
25. Puducherry	1	1	17.03	432	5.48	11.55	2.74	0.00	2.74
26. Sikkim	1	1	19.91	39	17.92	1.99	8.96	0.00	8.96
27. Tamil Nadu	83	84	515.88	37585	372.10	127.13	187.76	141.12	316.55
28. Tripura	5	5	43.64	3115	38.05	5.59	19.03	15.52	34.55
29. Uttar Pradesh	143	164	1325.10	47399	846.08	479.03	423.01	148.61	484.25
30. Uttarakhand	18	21	161.28	5032	90.57	70.71	45.28	7.77	45.28
31. West Bengal	81	120	1103.33	60171	826.59	276.25	413.37	205.15	503.50
TOTAL	873	1035	11007.93	555329	7311.42	3655.97	3642.78	1224.85	4319.64

JNNURM Projects Cell-NBO

Project Approved till 109th CSC meeting held on 12.07.2011

Urban homeless families in the country

- 2422. DR. JANARDHAN WAGHMARE: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:
- (a) whether Government has any data regarding the urban homeless families in the country;
 - (b) if so, the details thereof; and
- (c) the schemes operational in the country to achieve total housing requirement and the number of new houses that would be required/constructed during the next three years?

THE MINISTER OF HOUSING AND URBAN POVERTY (KUMARI SELJA): (a) to (c) The Census of India 2001 does not define homeless and instead 'Houseless Households' have been enumerated as households who do not live in buildings or census houses but live in the open on roadside, pavements, in Hume pipes, under flyovers and staircases, or in the open in places of worship, mandaps, railway platforms, etc.. The Census of India, 2001 estimated 1,87,810 houseless households throughout the country in urban areas. State-wise details of urban houseless households are given in Statement (See below).

The National Urban Housing and Habitat Policy (NUHHP) 2007 aims at promoting sustainable development of habitat in the country with a view to ensuring equitable supply of land shelter and services at affordable prices to all sections of the society. 'Land' and 'Colonisation' being State subjects, it is for the State Governments to pursue the initiatives under the NUHHP:2007.

However, the Central Government is supporting the construction of housing for poor sections of the society in urban areas through various programmatic interventions namely:

• The Jawaharlal Nehru National Urban Renewal Mission (JNNURM), launched by the Government in the year 2005 supports provision of housing and basic services to urban poor in slums in 65 specified cities under the Sub Mission Basic Services to the Urban Poor (BSUP) and in other cities and towns under the Integrated Housing and Slum Development Programme (IHSDP). The schemes are demand driven and as on 04.08.2011, total 501

projects under BSUP with a total project cost of Rs. 29906.53 crores and 1035 projects under IHSDP with a total project cost of `7311.42 crores have been approved for construction of total 10,60,446 Dwelling Units and 5,55,329 Dwelling Units respectively.

 The Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) provides for interest subsidy on housing loans to the Economically Weaker Sections (EWS) and Low Income Group (LIG) as part of credit-enablement measures and encourages those households to avail of loan facilities through Commercial Banks/Housing Finance Companies for the purposes of construction/acquisition of houses and avail 5% subsidy in interest payment for loans upto ` 1 lakh. Cumulatively, as on 03/08/2011, 7805 beneficiaries in Andhra Pradesh, Chhattisgarh, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Tamil Nadu have been covered under the Scheme. The scheme is operational up to end of Eleventh Five Year Plan Period (2011-12). Target for current year (2011-12) is to cover 13,500 houses. However, this is a demand driven scheme.

- The scheme of Affordable Housing in Partnership seeks assembly of land for construction of affordable housing and provides Central Government assistance towards provision of internal and external infrastructure connectivity. The scheme which was launched in 2009 with an outlay of ` 5000 crores, seeks construction of 1 million houses for EWS/LIG/Middle Income Group (MIG) with at least 25% for EWS Category.
- A new scheme 'Rajiv Awas Yojana' (RAY) has been launched on 02.06.2011. The Scheme will provide financial assistance to States that are willing to assign property rights to slum dwellers for provision of decent shelter and basic civic and social services for slum redevelopment, and for creation of affordable housing stock. Fifty per cent (50 %) of the cost of provision of basic civic and social infrastructure and amenities and of housing, including rental housing, and transit housing for in-situ redevelopment in slums would be borne by the Centre, including operation and maintenance of assets created under this scheme. For the North Eastern and Special Category States the share of the Centre would be 90% including the cost of land acquisition, if required.

Statement

Houseless Households and Population by residence-India, States/Uts- 2001

Sl. India/States/UT's T/R/U Houseless Population

	No.			Households
1	2	3	4	5
:	India	Total	447585	1943766
		Rural	259775	1165167
		Urban	187810	778599

1	2	3	4	5
1.	Jammu and Kashmir	Total	2123	12751
		Rural	1641	10129
		Urban	482	2622
2.	Himachal Pradesh	Total	1634	8364
		Rural	1356	7047
		Urban	278	1317
3.	Punjab	Total	8579	46958
		Rural	4065	23549
		Urban	4514	23409
4.	Chandigarh	Total	757	2722
		Rural	32	41
		Urban	725	2681
5.	Uttarakhand	Total	2940	14703
		Rural	1942	10768
		Urban	998	3935
6.	Haryana	Total	11860	59360
		Rural	6806	35384
		Urban	5054	23976
7.	Delhi	Total	10044	24966
		Rural	235	1063
		Urban	9809	23903
8.	Rajasthan	Total	27196	143497
		Rural	16194	87866
		Urban	11002	55631
9.	Uttar Pradesh	Total	43033	201029
		Rural	21800	104387
		Urban	21233	96642

1	2	3	4	5
10.	Bihar	Total	6940	42498
		Rural	4235	29768
		Urban	2705	12730
11.	Sikkim	Total	80	286
		Rural	55	228
		Urban	25	58
12.	Arunachal Pradesh	Total	105	442
		Rural	82	360
		Urban	23	82
13.	Nagaland	Total	452	2002
		Rural	260	1254
		Urban	192	748
14.	Manipur	Total	555	2897
		Rural	462	2525
		Urban	93	372
15.	Mizoram	Total	72	336
		Rural	15	73
		Urban	57	263
16.	Tripura	Total	246	857
		Rural	162	670
		Urban	84	187
17.	Meghalaya	Total	380	1827
		Rural	333	1644
		Urban	47	183
18.	Assam	Total	3126	13355
		Rural	2571	10989
		Urban	555	2366

1	2	3	4	5
19.	West Bengal	Total	19385	110535
		Rural	5337	19726
		Urban	14048	90809
20.	Jharkhand	Total	2559	10887
		Rural	1585	6998
		Urban	974	3889
21.	Orissa	Total	13044	42871
		Rural	7998	31039
		Urban	5046	11832
22.	Chhattisgarh	Total	7504	28772
		Rural	5611	22558
		Urban	1893	6214
23.	Madhya Pradesh	Total	53489	231246
		Rural	37827	169376
		Urban	15662	61870
24.	Gujarat	Total	48095	220786
		Rural	31409	148691
		Urban	16686	72095
25.	Daman and Diu	Total	227	1071
		Rural	135	659
		Urban	92	412
26.	Dadra and Nagar Haveli	Total	305	1471
		Rural	255	1261
		Urban	50	210
27.	Maharashtra	Total	87474	340924
		Rural	56880	236412
		Urban	30594	104512

1	2	3	4	5
28.	Andhra Pradesh	Total	40818	163938
		Rural	24167	97101
		Urban	16651	66837
29.	Karnataka	Total	26057	102226
		Rural	14690	61898
		Urban	11367	40328
30.	Goa	Total	1393	5280
		Rural	701	2991
		Urban	692	2289
31	Lakshadweep	Total	-	-
		Rural	-	-
		Urban	-	-
32.	Kerala	Total	5654	16533
		Rural	2885	9096
		Urban	2769	7437
33.	Tamil Nadu	Total	20532	86472
		Rural	7913	29344
		Urban	12619	57128
34.	Pondicherry	Total	710	1662
		Rural	81	194
		Urban	629	1468
35.	Andaman and Nicobar	Islands	Total	217
		Rural	55	78
		Urban	162	164

Source: Primary Census Abstract, Census of India 2001.

Steps to bring down cost of houses in urban centres

2423. SHRI P. RAJEEVE: Will the Minister of HOUSING AND URBAN

POVERTY ALLEVIATION be pleased to state:

- (a) whether the Ministry has taken any effort to bring down the cost of housing in urban centres during the last three years; and
 - (b) if so, the details thereof?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) and (b) The National Urban Housing and Habitat Policy 2007 lays, inter-alia, emphasis on promotion of cost effective, environment-friendly building materials and technology with a view to achieve savings in the use of scarce conventional materials like Cement, Steel, Burnt Bricks, Timber etc. that could bring down the cost of housing. The policy, further focuses on promoting and incentivizing decentralised production with the available local Building Materials.

Building Materials and Technology Promotion Council (BMTPC), an autonomous organization under the Ministry has been involved in propagation of cost effective, environment friendly Building Materials and Technologies through demonstration construction, organisation of seminars, capacity building programmes, exhibitions and awareness programmes on cost-effective technologies all over the country. A number of technologies developed by the R&D institutions and proved to be cost effective, environment friendly and sustainable such as flyash based bricks/ blocks, simple prefab system for slab/ roofing, ferrocement components, wood substitutes etc. are being promoted by BMTPC. Through the BMTPC, the Ministry is also encouraging development and use of locally available material like bamboo Engineered Bamboo Components and structures are being promoted is bamboo giving areas, especially in North-Eastern Region.

Using R&D institution's developed technologies, BMTPC has constructed few demonstration structures in different parts of the country which shows the reduction in the cost of construction .

BMTPC has also developed design package with alternate cost effective technologies for different regions of the country and has planned to showcase the cost effectiveness of the technologies with State Government's willingness and support for adoption at large scale.

Right to Housing

- 2424. PROF. ANIL KUMAR SAHANI: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:
- (a) whether Government is enacting Right to Housing law mandating minimum housing space of 24 sq meter to every homeless person and by when the law will be enforced;
- (b) whether Government has identified the number of homeless persons in the country and if so, the details thereof, State/UT-wise; and

(c) in how many years Delhi will become slum free?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (c) No Sir, Government is not contemplating enactment of Right to Housing law, mandating minimum housing space of 24 square meter to every homeless person because of foregoing reasons:

The National Urban Housing and Habitat Policy (NUHHP) 2007 aims at promoting sustainable development of habitat in the country with a view to ensuring equitable supply of land shelter and services at affordable prices to all sections of the society.

'Land' and 'Colonisation' being State subjects, it is for the State Governments to pursue the initiatives under the National Urban Housing and Habitat Policy (NUHHP): 2007 and no timeframe for facilitation of housing to all citizens can be assigned.

A Technical Group constituted by the Ministry of Housing and Urban Poverty Alleviation to estimate housing shortage at the beginning of Eleventh Plan, has estimated housing shortage as on 2007 to be at 24.71 million dwelling units and it was also estimated that the Housing requirement during Eleventh Plan period (2007 - 2012) will be 26.53 million. To meet this huge shortage it is estimated that an expenditure of Rs. 6,00,000 crores for both housing and basic infrastructure is required.

However, the Central Government is supporting the construction of housing for poor sections of the society in urban areas through various programmatic interventions namely:

The Jawaharlal Nehru National Urban Renewal Mission (JNNURM), launched by the Government in the year 2005 supports provision of housing and basic services to urban poor in slums in 65 specified cities under the Sub Mission Basic Services to the Urban Poor (BSUP) and in other cities and towns under the Integrated

Housing and Slum Development Programme (IHSDP). The schemes are demand driven

and so far 16,12,503 Dwelling Units have been sanctioned for

- construction/upgradation in 936 cities/towns under BSUP and IHSDP components of JNNURM as on 12.07.2011.
- The Interest Subsidy Scheme for Housing the Urban Poor (ISHUP) provides for interest subsidy on housing loans to the Economically Weaker Sections (EWS) and Low Income Group (LIG) as part of credit-enablement measures and encourages those households to avail of loan facilities through Commercial Banks/Housing Finance Companies for the purposes of construction/acquisition of houses and avail 5% subsidy in interest payment for loans upto Rs. 1 lakh. Cumulatively, as on

03/08/2011, 7805 beneficiaries in Andhra Pradesh, Chhattisgarh, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Tamil Nadu have been covered under the Scheme.

- The scheme of Affordable Housing in Partnership seeks assembly of land for construction of affordable housing and provides Central Government assistance towards provision of internal and external infrastructure connectivity. The scheme which was launched in 2009 with an outlay of Rs. 5000 crores, seeks construction of 1 million houses for EWS/LIG/Middle Income Group (MIG) with at least 25% for EWS Category.
- A new scheme 'Rajiv Awas Yojana' (RAY) has been launched on 02.06.2011. The Scheme will provide financial assistance to States that are willing to assign property rights to slum dwellers for provision of decent shelter and basic civic and social services for slum redevelopment, and for creation of affordable housing stock. Fifty percent (50%) of the cost of provision of basic civic and social infrastructure and amenities and of housing, including rental housing, and transit housing for in-situ redevelopment in slums would be borne by the Centre, including operation and maintenance of assets created under this scheme. For the North Eastern and Special Category States the share of the Centre would be 90% including the cost of land acquisition, if required.

The Census of India 2001 does not define homeless and instead 'Houseless Households' have been enumerated as households who do not live in buildings or census houses but live in the open on roadside, pavements, in Hume pipes, under flyovers and staircases, or in the open in places of worship, mandaps, railway platforms, etc.. The Census of India, 2001 estimated 19,43,766 houseless population throughout the country out of which 7,78,599 are in urban areas and 11,65,167 are in rural areas. State-wise details of urban houseless households are given in Statement (See below).

An amount of Rs. 981.96 lakhs has been released to Municipal Corporation of Delhi Area for undertaking preparatory activities under Slum Free City Planning Scheme i.e. the preparatory phase of "Rajiv Awas Yojana" (RAY). The Slum Free City Planning process involves the

steps of slum survey, Geographic Information System (GIS) mapping, Geographic Information System - Management Information System (GIS-MIS) integration and preparation of Slum Redevelopment/Rehabilitation Plans, Zonal Plans and Slum Free City Plans of Action which is a time taking exercise, dependent on the state's ability to mobilize the necessary technical and personnel resources. Further, as the scheme of RAY will progress at pace set by States/UTs and it is not possible to indicate the definite time frame to make Delhi slum free.

 ${\it Statement}$ Houseless Households and Population by residence-India, States/UTs- \$2001\$

sl.	India/States/UT's	T/R/U	Houseless	Population Households
1	2	3	4	5
	India	Total	447585	1943766
		Rural	259775	1165167
		Urban	187810	778599
1.	Jammu and Kashmir	Total	2123	12751
		Rural	1641	10129
		Urban	482	2622
2.	Himachal Pradesh	Total	1634	8364
		Rural	1356	7047
		Urban	278	1317
3.	Punjab	Total	8579	46958
		Rural	4065	23549
		Urban	4514	23409
4.	Chandigarh	Total	757	2722
		Rural	32	41
		Urban	725	2681
5.	Uttarakhand	Total	2940	14703
		Rural	1942	10768
		Urban	998	3935
6.	Haryana	Total	11860	59360
		Rural	6806	35384
		Urban	5054	23976
7.	Delhi	Total	10044	24966
		Rural	235	1063

Urban 9809 23903

1	2	3	4	5
8.	Rajasthan	Total	27196	143497
		Rural	16194	87866
		Urban	11002	55631
9.	Uttar Pradesh	Total	43033	201029
		Rural	21800	104387
		Urban	21233	96642
10.	Bihar	Total	6940	42498
		Rural	4235	29768
		Urban	2705	12730
11.	Sikkim	Total	80	286
		Rural	55	228
		Urban	25	58
12.	Arunachal Pradesh	Total	105	442
		Rural	82	360
		Urban	23	82
13.	Nagaland	Total	452	2002
		Rural	260	1254
		Urban	192	48
14.	Manipur	Total	555	2897
		Rural	462	2525
		Urban	93	372
15.	Mizoram	Total	72	336
		Rural	15	73
		Urban	57	263
16.	Tripura	Total	246	857
		Rural	162	670
		Urban	84	187

1	2	3	4	5
17.	Meghalaya	Total	380	1827
		Rural	333	1644
		Urban	47	183
18.	Assam	Total	3126	13355
		Rural	2571	10989
		Urban	555	2366
19.	West Bengal	Total	19385	110535
		Rural	5337	19726
		Urban	14048	90809
20.	Jharkhand	Total	2559	10887
		Rural	1585	6998
		Urban	974	3889
21.	Orissa	Total	13044	42871
		Rural	7998	31039
		Urban	5046	11832
22.	Chhattisgarh	Total	7504	28772
		Rural	5611	22558
		Urban	1893	6214
23.	Madhya Pradesh	Total	53489	231246
		Rural	37827	169376
		Urban	15662	61870
24.	Gujarat	Total	48095	220786
		Rural	31409	148691
		Urban	16686	72095
25.	Daman and Diu	Total	227	1071
		Rural	135	659
		Urban	92	412

1	2	3	4	5
26.	Dadra and Nagar Haveli	Total	305	1471
		Rural	255	1261
		Urban	50	210
27.	Maharashtra	Total	87474	340924
		Rural	56880	236412
		Urban	30594	104512
28.	Andhra Pradesh	Total	40818	163938
		Rural	24167	97101
		Urban	16651	66837
29.	Karnataka	Total	26057	102226
		Rural	14690	61898
		Urban	11367	40328
30.	Goa	Total	1393	5280
		Rural	701	2991
		Urban	692	2289
31	Lakshadweep	Total	-	-
		Rural	-	-
		Urban	-	-
32.	Kerala	Total	5654	16533
		Rural	2885	9096
		Urban	2769	7437
33.	Tamil Nadu	Total	20532	86472
		Rural	7913	29344
		Urban	12619	57128
34.	Pondicherry	Total	710	1662
		Rural	81	194
		Urban	629	1468
35.	Andaman and Nicobar Isla 242	and	Total	217
		Rural	55	78
		Urban	162	164

Source: Primary Census Abstract, Census of India 2001.

Employment under SJSRY in Andhra Pradesh

- 2425. SHRI M.V. MYSURA REDDY: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:
- (a) the number of unemployed and under employed poor have been provided gainful employment in Andhra Pradesh, district-wise, under Swarna Jayanti Shahari Rozgar Yojana (SJSRY) in the last three years, year-wise;
- (b) whether any self-employment ventures have been supported to the above poor under the above scheme in Andhra Pradesh;
- (c) if so, the details thereof, district-wise during the last three $$\operatorname{\textsc{year-wise}}$;$ and
- (d) the changes Government has brought into the scheme to make it more effective?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) to (c) The number of persons provided gainful employment through assistance in setting up micro-enterprises under Urban Self Employment Programme (USEP) component of Swarna Jayanti Shahari Rozgar Yojana (SJSRY) in Andhra Pradesh during the last five years, as reported by the State Government, is as under:-

Year	Number of persons provided gainful employment
-	under Urban Self Employment Programme
2008-09	29156
2009-10	8389
2010-11	22505

District-wise data is not maintained at Central Level.

- (d) Ministry of Housing and Urban Poverty Alleviation has brought following changes in the scheme of Swarna Jayanti Shahari Rozgar Yojana (SJSRY) to make it more effective:-
 - (i) For Special Category States (8 NER States and 3 other hilly States i.e. Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Jammu and Kashmir, Himachal Pradesh and Uttarakhand), the funding pattern for the Scheme between Centre and the States, has been revised from 75 :25 to 90:10.

- (ii) For the Beneficiaries under the Urban Self Employment Programme (USEP, the education limit criteria of "not educated beyond 9th standard" has been removed.
- (iii) For Self Employment (Individual category), the project cost ceiling has been enhanced from the earlier Rs. 50000/- to Rs. 2.00 Lakhs and the subsidy has also been enhanced from the earlier 15% of the project cost (subject to a maximum of Rs. 7500/-) to 25% of project cost (subject to a maximum of Rs. 50,000/-).

- (iv) For Group Enterprises set up by urban poor women, the subsidy has been made as 35% of the project cost or Rs. 300,000/- or Rs. 60,000/- per member of the Group, whichever is less. The minimum number required to form a women group has been reduced from 10 to 5. The revolving fund entitlement per member has also been enhanced from the earlier Rs. 1000/- to Rs. 2000/-.
- (v) For Wage Employment, there will be flexibility in the material: labour ratio. 10% flexibility on either side on the 60: 40 ratio.
- (vi) The skills training component has been restructured. Quality skill training will be provided to the urban poor linked to certification, imparted preferably on Public-Private Partnership (PPP) mode, with involvement of reputed institutions like IITs, NITs, Poly-techniques, ITIs etc. The average expenditure ceiling per trainee has been enhanced from the Rs. 2600/- to Rs. 10000/-
- (vii) 3% of the total scheme allocation at the Central level will support special /innovative projects to implement a timebound targeting to bring a specific number of BPL families above the poverty line.

Slum development under IHSDP

2426. SHRI AVTAR SINGH KARIMPURI: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether Integrated Housing and Slum Development Programme (IHSDP) is being run in all cities of Punjab, Haryana and Uttar Pradesh;
 - (b) if so, the details thereof, State-wise, City-wise; and
- (c) the slum development works undertaken by Government during each of the last three years and the current financial year in these States?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) and (b) State-wise, City-wise details of projects sanctioned under Integrated Housing and Slum Development Programme in cities/towns of States of Punjab, Haryana and Uttar Pradesh are at

Statement-I, II and III respectively (See below).

(c) Slum development works undertaken by Government under Basic Services to the Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) components of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), during each of the last three years and the current financial year in the States of Punjab, Haryana and Uttar Pradesh are at Statement-IV.

Statement-I

Integrated Housing and Slums Development Programme (IHSDP)

Total Projects Approved

Status as on 04.08.2011

(Rs. in crores)

Sl. Name of	No. of towns	/ Total	Total	Total	Total	Total	1st	2nd	Total	Date of
No. the State	ULBs	No. of	Project	number of	Central	State I	nstallmer	ntInstallme	ent ACA	CSC
		Projects	Cost	dwelling	Share	Share	(50% of	Approved	Released	Meeting
		Approved	Approve	d units		Approved	Central			
				Approved			Share			
				(new+Up-			approved;)		
				gradation)						
1 2	3	4	5	6	7	8	9	10	11	12
1. Punjab	Bhatinda Pha	se-I1	26.32	592	9.89	16.43	4.94		4.94	22-Feb-11
2. Punjab	Bhatinda Pha	se-II1	59.85	1328	23.27	36.57	11.64		11.64	22-Feb-11
3. Punjab	Budlada	1	17.92	384	6.90	11.02	3.45		3.45	22-Feb-11
4. Punjab	Bhikhi (Ward	l- 5) 1	5.02	64	2.42	2.61	1.21		1.21	22-Feb-11
5. Punjab	Bhikhi (Ward	l-12) 1	15.01	302	5.91	9.10	2.96		2.96	22-Feb-11
6. Punjab	Bareta Phase	e-I 1	19.75	400	7.91	11.84	3.96		3.96	22-Feb-11

1 2	3	4	5	6	7	8	9	10	11	12
7. Punjab	Bareta Phase-	II 1	12.14	240	4.86	7.28	2.43		2.43	22-Feb-11
8. Punjab	Jalandhar	1	12.35	1627	7.15	5.20	3.58		3.58	26-Sep-07
		Phase-I								
9. Punjab	Jalandhar	1	30.05	2311	18.40	11.66	9.20		9.20	24-Jan-08
		Phase-II								
10. Punjab	Mansa	1	12.99	240	5.37	7.62	2.68		2.68	22-Feb-11
11. Punjab	Mour	1	30.47	672	11.74	18.73	5.87		5.87	22-Feb-11
12. Punjab	Rajpura	1	21.01	720	8.22	12.79	4.11		4.11	30-Sep-08
13. Punjab	Sardulgarh	1	34.52	704	108	20.44	7.04		7.04	22-Feb-11
	Phase-I									
14. Punjab	Sardulgarh	1	19.03	400	7.41	11.62	3.71		3.71	22-Feb-11
	Phase-II									
TOTAL	9	14	316.43	9984	133.54	182.89	66.77	0.00	66.77	

Statement-II

Integrated Housing and Slums Development Programme (IHSDP)

Total Projects Approved

Status as on 04.08.2011

(Rs. in crores)

Sl. Name of	No. of towns	/ Total	Total	Total	Total	Total	1st	2nd	Total	Date of
No. the State	ULBs	No. of	Project	number of	Central	ntral State InstallmentInstallment A				CSC
		Projects	Cost	dwelling	Share	Share	(50% of	Approved	Released	Meeting
		Approved	Approved	d units		Approved	Central			
				Approved			Share			
				(new+Up-			Approved)			
				gradation)						
1 2	3	4	5	6	7	8	9	10	11	12
1. Haryana	Ambala city	1	15.40	495	12.32	3.08	6.16	6.16	9.24	28-Sep-06
2. Haryana	Ambala Sadar	1	11.41	423	9.13	2.28	4.56	4.56	6.85	28-Aug-06
3. Haryana	Ambala-Bandhu	1	3.17	192	2.53	0.63	1.27		1.27	28-Aug-06
		Nagar								
4. Haryana	Ambala-Naraing	garh 1	7.19	611	5.76	1.44	2.88	2.88	4.32	28-Sep-06
5. Haryana	Bhiwani	1	28.92	1679	23.14	5.78	11.57	11.57	17.35	28-Aug-06

1	2	3	4	5	6	7	8	9	10	11	12
6	Haryana	Dadri	1	12.11	423	9.69	2.42	4.84	4.84	7.27	28-Sep-06
7	Haryana	Hissar	1	26.81	1360	18.95	7.86	9.48		9.48	28-Nov-06
8	Haryana	Jagadhri	1	26.52	968	18.80	7.72	9.40		9.40	28-Nov-06
9	Haryana	Jhajjar	1	8.07	431	5.73	2.34	2.86		2.86	28-Nov-06
10	Haryana	Jind	1	18.67	933	14.93	3.73	7.47		7.47	28-Feb-09
11	Haryana	Kalka	1	2.59	130	2.07	0.52	1.04		1.04	28-Sep-06
12	Haryana	Ladwa	1	3.56	200	2.85	0.71	1.42		1.42	20-Feb-09
13	Haryana	Panchkula (Phase-	I) 1	21.52	2388	17.22	4.30	8.61		8.61	28-Sep-06
14	Haryana	Panchkula (Phase-	II)1	22.09	2449	17.67	4.42	8.84		8.84	28-Sep-06
15	Haryana	Panchkula (Phase-	II)1	22.16	2457	1^73	4.43	8.86		8.86	28-Sep-06
16	Haryana	Pinjore	1	3.79	150	3.03	0.76	1.51		1.51	28-Sep-06
17	Haryana	Rewari	1	27.09	485	19.20	7.90	9.60	9.60	14.40	14-Dec-06
18	Haryana	Yamunanagar	1	11.20	652	8.96	2.24	4.48		4.48	20-Feb-09
	TOTAL	14	18	272.26	16426	209.70	62.57	104.85	39.61	124.66	

Statement-III

Integrated Housing and Slums Development Programme (IHSDP)

Total Projects Approved

Status as on 04.08.2011

(Rs. in crores)

Sl.	Name of	No.	of towns,	/ Total	Total	Total	Total	Total	1st	2nd	Total	Date of
No.	the State		ULBs	No. of	Project	number of	Central	State I	nstallmen	ıtInstallme	ent ACA	CSC
				Projects	Cost	dwelling	Share	Share	(50% of	Approved	Released	Meeting
				Approved	Approved	d units		Approved	Central			
						Approved			Share			
						(new+Up-			Approved)			
						gradation)						
1	2		3	4	5	6	7	8	9	10	11	12
1.	Uttar Prades	sh		ACHALDA	1	3.59	132	2.38	1.20	1.19	1.19	2.38
2.	Uttar Prades	sh	Ada	lsarai Kal	pi 1	3.29	120	2.10	1.19	1.05	0.95	1.53
		tow	n, Distt.									
		Jal	aun									
3.	Uttar Prades	sh		Afzalgarh	1	2.57	184	1.96	0.61	0.98	0.98	1.96

4.	Uttar Pradesh 24-Feb-09	AJHUWA	1	3.45	144	2.28	1.17	1.14		1.14
5.	Uttar Pradesh 26-Nov-08	Aligarh (Phase	-I) 1	4.40	168	2.92	1.48	1.46	1.33	1.46
1	2 3	4	5	6	7	8	9	10	11	12
6.	Uttar Pradesh Aligarh	(Phase-II) 1	17.77	660	11.85	5.93	5.92	5.40	5.92	3-Feb-09
7.	Uttar Pradesh Aligarh	(Phase-III)1	15.37	558	10.16	5.21	5.08	5.08	7.62	24-Feb-09
8.	Uttar Pradesh Amraudh	a 1	1.79	72	1.18	0.61	0.59		0.59	16-Dec-08
9.	Uttar Pradesh Amroha	1	3.13	115	2.06	1.07	1.03	1.03	1.03	26-Feb-09
10	. Uttar Pradesh Antu	1	15.05	579	9.99	5.06	4.99		4.99	14-Feb-09
11.	. Uttar Pradesh Arthala	1	5.62	208	3.76	1.86	1.88	1.71	2.74	30-Sep-08
12	. Uttar Pradesh Awagarh	1	2.59	96	1.72	0.86	0.86	0.79	1.26	16-Dec-08
13	. Uttar Pradesh Azamgar	h	12.65	465	8.39	4.26	4.20	4.20	4.20	21-Feb-09
14	. Uttar Pradesh Akrampu	r City 1	12.88	345	6.99	5.89	3.49		3.49	17-Jan-11
15	. Uttar Pradesh Bilariy	a Ganj 1	4.68	125	2.53	2.15	1.26			30-May-11
16.	. Uttar Pradesh Bachhra	wan 1	11.40	284	7.02	4.39	3.51		3.51	17-Jan-11
17.	. Uttar Pradesh Seorahi	(Ambedkar	2.00	100	1.32	0.68	0.66	0.66	0.66	19-Nov-09

Nagar) Phase-I 18. Uttar Pradesh Seorahi (Malviya 1 2.00 81 1.36 0.64 0.68 0.68 0.68 19-Nov-09 Nagar) Phase-II 19. Uttar Pradesh BABARPUR 1 4.88 180 3.24 1.64 1.62 1.62 3.24 26-Feb-09 3 4 5 6 7 8 9 10 11 12 20. Uttar Pradesh Ballia 9.07 313 5.67 3.40 2.83 2.83 5-Mar-10 21. Uttar Pradesh Banat 10.36 476 6.50 3.85 3.25 2.87 4.69 30-Jul-08 22. Uttar Pradesh Baraut 4.41 208 3.00 1.41 1.50 1.34 1.50 30-Jul-08 23. Uttar Pradesh Basiti 4.58 163 3.01 1.57 1.50 1.50 2.26 21-Feb-09 24. Uttar Pradesh Beekapur, 2.22 0.71 22-Oct-08 84 1.51 0.75 0.69 1.10 Distt. Faizabad 25. Uttar Pradesh Belha 1 18.19 676 12.12 6.07 6.06 6.06 26-Feb-09 26. Uttar Pradesh Bhatawali 5.43 199 3.60 1.83 1.80 1.80 24-Feb-09 27. Uttar Pradesh Bhikampur 1.18 48 0.81 0.37 0.40 0.40 0.81 30-Sep-08 28. Uttar Pradesh Bichhari, Mugalsarai 1 7.45 273 4.93 2.52 2.46 2.46 24-Feb-09 29. Uttar Pradesh Bidhuna 14.73 600 9.98 4.76 4.99 4.99 9.98 30-Sep-08

30. Uttar Pradesh Bisanda, of Distt. Banda, U.P.	2.77	96	1.78	0.99	0.89		0.89	22-Oct-08
31. Uttar Pradesh Biswan, Distt. Sitapu 22-Oct-08	ır 1	6.44	252	4.40	2.04	2.20	2.00	3.20
32. Uttar Pradesh Bithur, Distt. Kanpur 22-Oct-08	1	2.86	108	1.95	0.91	0.97	0.89	0.97
33. Uttar Pradesh Bugrasi Phase-I 1	3.65	192	2.64	1.01	1.32	1.17	1.90	30-Jul-08
1 2 3 4	5	6	7	8	9	10	11	12
34. Uttar Pradesh Bugrasi Phase-II 1	9.26	239	4.99	4.27	2.50			30-May-11
35. Uttar Pradesh Bulandshahar 1	23.87	750	14.85	9.02	7.42		7.42	25-May-10
36. Uttar Pradesh Chakia 1	1.18	48	0.77	0.42	0.38	0.35	0.38	26-Nov-08
37. Uttar Pradesh Chandauli (Phase-I)1	6.88	263	4.50	2.38	2.25		2.25	22-Oct-08
38. Uttar Pradesh Chandauli (Phase-II) 26-Nov-08	1	3.95	168	2.55	1.40	1.27		1.27
39. Uttar Pradesh Chattari 1	2.69	112	1.95	0.73	0.98	0.89	1.42	30-Jul-08
40. Uttar Pradesh Chhatta 1	1.55	48	0.96	0.59	0.48	0.48	0.96	30-Jul-08
41. Uttar Pradesh Chibramau (Phase-I)1	5.90	240	4.00	1.90	2.00	2.00	4.00	10-Dec-08
42. Uttar Pradesh Chibramau (Phase-II)	1	15.91	648	10.80	5.12	5.40		5.403-

Feb-09									
43. Uttar Pradesh Chunar	1	5.97	216	3.91	2.05	1.96		1.96	3-Feb-09
44. Uttar Pradesh Dadri (Phase-I)	1	3.07	216	2.34	0.73	1.17	1.17	2.34	8-Dec-06
45. Uttar Pradesh Dadri (Phase-II)	1	17.43	637	11.54	5.89	5.77	5.77	5.77	21-Feb-09
46. Uttar Pradesh Dankaur	1	0.66	48	0.50	0.16	0.25	0.25	0.50	8-Dec-06
47. Uttar Pradesh Dasna	1	4.29	204	2.78	1.51	1.39	1.39	2.78	7-Mar-08
48. Uttar Pradesh Derapur	1	1.85	72	1.22	0.63	0.61		0.61	16-Dec-08
49. Uttar Pradesh Duddhi	1	15.48	451	8.05	7.42	4.03			30-May-11
1 2 3	4	5	6	7	8	9	10	11	12
50. Uttar Pradesh DIBIYAPUR	1	1.75	72	1.15	0.60	0.57		0.57	26-Feb-09
51. Uttar Pradesh Etah	1	2.58	96	1.72	0.86	0.86	0.78	0.86	26-Nov-08
52. Uttar Pradesh Faizabad Phase-I	1	17.24	393	12.28	4.96	6.14	5.83	9.06	3-Feb-09
53. Uttar Pradesh Faizabad City, Pha	ase-2	1	41.95	1197	25.31	16.64	12.65		12.65
54. Uttar Pradesh Farid Nagar	1	7.54	288	5.02	2.51	2.51	2.51	5.02	30-Sep-08
55. Uttar Pradesh Farrukhabad T.A.	1	1.89	72	1.28	0.61	0.64	0.58	0.64	16-Dec-08
56. Uttar Pradesh Fatehpur	1	5.17	216	3.31	1.86	1.66	1.66	1.66	21-Feb-09

57. Uttar Pradesh Ghiror	1	16.10	450	9.62	6.48	4.81		4.81	4-Mar-11
58. Uttar Pradesh Ghasiganj, Sultar 24-Feb-09	ıpur	1	3.14	116	2.08	1.06	1.04		1.04
59. Uttar Pradesh Ghaziabad	1	18.37	1236	14.00	4.37	7.00	7.00	14.00	28-Nov-06
60. Uttar Pradesh Ghazipur	1	11.99	420	7.48	4.51	3.74		3.74	5-Mar-10
61. Uttar Pradesh Ghorawal	1	15.42	656	9.40	6.02	4.70		4.70	16-Dec-08
62. Uttar Pradesh Gokul	1	2.83	88	1.76	1.07	0.88	0.88	1.76	30-Jul-08
63. Uttar Pradesh Gola town,		3.12	120	2.13	0.98	1.07		1.07	22-Oct-08
Distt. Lakhimpur									
64. Uttar Pradesh Gopamau	1	3.80	144	2.53	1.27	1.26	1.15	1.26	16-Dec-08
1 2 3	4	5	6	7	8	9	10	11	12
65. Uttar Pradesh Gorakhpur Phase-	1	16.75	611	11.09	5.66	5.54	5.54	8.32	21-Feb-09
66. Uttar Pradesh Gorakhpur Phase-	I 1	17.44	628	10.79	6.65	5.37		5.40	5-Mar-10
67. Uttar Pradesh Gosaiganj	1	1.92	72	1.30	0.61	0.65	0.59	0.65	26-Nov-08
		1.92	7 2	1.50	0.01	0.05	0.35	0.05	20 1101 00
68. Uttar Pradesh Hariharpur (Phase 30-Jul-08		1	1.97	72	1.34	0.63	0.67	0.03	0.67

70. Uttar Pradesh Hariharpur (Patel	1	1.84	60	1.29	0.55	0.64	0.59	0.64	30-Sep-08
Nagar)-Phase-III									
71. Uttar Pradesh Hariharpur (Phase	-IV)	1	8.47	252	5.72	2.75	2.86		2.863-
Feb-09									
72. Uttar Pradesh Hasanpur	1	0.81	36	0.53	0.27	0.27	0.27	0.27	24-Feb-09
73. Uttar Pradesh Hastinapur Phase-	I 1	19.10	582	10.90	8.19	5.45	5.45	10.90	24-Feb-09
74. Uttar Pradesh Hastinapur Phase-	II1	13.18	306	7.66	5.53	3.83			30-May-11
75. Uttar Pradesh Hyderabad	1	4.21	168	2.79	1.41	1.40	1.40	2.79	28-Feb-09
76. Uttar Pradesh Jaswant Nagar (Ph	ase-I) 1	6.02	240	4.11	1.91	2.06	1.86	2.99
26-Nov-08									
77. Uttar Pradesh Jaswant Nagar	1	5.66	228	3.72	1.94	1.86		1.86	24-Feb-09
(Phase-II)									
78. Uttar Pradesh Jewar	1	6.70	272	4.32	2.38	2.16	1.94	3.13	3-Feb-09
1 2 3	4	5	6	7	8	9	10	11	12
79. Uttar Pradesh Jhalu (Phase-I)	1	1.50	56	1.02	0.49	0.51	0.46	0.74	30-Sep-08
80. Uttar Pradesh Jhalu (Phase-II)	1	5.78	450	3.77	2.01	1.89	1.67	1.89	26-Nov-08
81. Uttar Pradesh Jhinjhak	1	10.71	492	7.15	3.55	3.58		3.58	26-Nov-08
82. Uttar Pradesh Joya	1	0.93	42						

83. Uttar Pradesh Kadaura town,		4.25	156	2.71	1.54	1.35	1.23	1.97	22-Oct-08
distt. Jalaun									
84. Uttar Pradesh Kakri	1	16.95	629	11.20	5.74	5.60	5.60	8.40	24-Feb-09
85. Uttar Pradesh Khanpur	1	2.21	96	1.61	0.61	0.80	0.80	1.61	30-Jul-08
86. Uttar Pradesh Kharkhuda	1	2.66	96	1.81	0.86	0.90	0.90	1.81	30-Sep-08
87. Uttar Pradesh Kichhaucha	1	1.88	72	1.24	0.64	0.62	0.62	0.93	14-Feb-09
88. Uttar Pradesh Kishni	1	21.04	748	13.06	7.99	6.53		6.53	5-Mar-10
89. Uttar Pradesh Kosi-Kalan	1	8.82	384	5.45	3.36	2.73		2.73	24-Feb-09
90. Uttar Pradesh Koeripur	1	6.08	180	3.63	2.45	1.82		1.82	17-Jan-11
91. Uttar Pradesh Kunda town,	1	6.43	272	3.95	2.47	1.98		1.98	22-Oct-08
Distt. Pratapgarh									
92. Uttar Pradesh Khurja	1	6.89	119	4.32	2.56	2.16			30-May-11
93. Uttar Pradesh Kuraon	1	4.97	209	3.24	1.73	1.62		1.62	14-Feb-09
1 2 3	4	5	6	7	8	9	10	11	12
94. Uttar Pradesh Kurara, Distt-	1	3.58	132	2.29	1.30	1.14	1.04	1.66	22-Oct-08
Hamirpur									
95. Uttar Pradesh Lalganj	1	9.62	246	6.31	3.31	3.15		3.15	25-May-10
96. Uttar Pradesh Laar	1	28.01	1527	18.70	9.31	9.35	4.67	14.02	14-Feb-09

97. Uttar Pradesh Lal Gopalganj	1	8.03	396	5.11	2.92	2.56	2.56	2.56	14-Feb-09
98. Uttar Pradesh Lawar	1	8.38	359	5.36	3.02	2.68	2.68	5.36	28-Feb-09
99. Uttar Pradesh Mau City	1	19.22	479	10.73	8.49	5.37		5.37	17-Jan-11
100.Uttar Pradesh Mahavan	1	1.66	72	1.03	0.63	0.51	0.51	0.77	26-Feb-09
101.Uttar Pradesh Mahoba Town, Di		- 1 1	2.61	84	1.69	0.91	0.85	0.78	0.85
22-Oct-08 Mahoba	Uttar	Pradesh							
102.Uttar Pradesh Mahona	1	20.82	762	13.78	7.04	6.89	6.89	10.34	21-Feb-09
103.Uttar Pradesh Mahrajganj	1	11.42	399	7.10	4.33	3.55		3.55	5-Mar-10
104.Uttar Pradesh Malihabad	1	4.05	148	2.68	1.37	1.34	1.34	2.01	24-Feb-09
105.Uttar Pradesh Manik pur, dist	t. 1	3.86	144	2.45	1.40	1.23		1.23	22-Oct-08
Chitrakoot Utta	r Praes	sh							
106.Uttar Pradesh Manjhanpur	1	3.19	120	2.13	1.06	1.07		1.07	14-Feb-09
107.Uttar Pradesh Mirzapur	1	20.71	536	14.27	6.44	7.14		7.14	3-Feb-09
1 2 3	4	5	6	7	8	9	10	11	12
			-			-			
108.Uttar Pradesh Mirzapur City	1	25.52	853	16.31	9.21	8.16		8.16	5-Mar-10
109.Uttar Pradesh Mohammadabad	1	3.19	132	2.15	1.04	1.07	0.97	1.07	16-Dec-08
110.Uttar Pradesh Moradabad	1	1.31	48	0.87	0.44	0.43		0.43	26-Nov-08

111.Uttar Pradesh Mughalsarai	1	4.22	168	2.75	1.47	1.37		1.37	26-Nov-08
112.Uttar Pradesh Musafir Khana	1	15.86	534	9.91	5.95	4.95		4.95	4-Mar-11
113.Uttar Pradesh Muzaffarnagar (03 slums)	1	10.44	255	6.15	4.29	3.08			30-May-11
114.Uttar Pradesh Nandgaon	1	6.93	224	4.27	2.66	2.14	2.14	4.27	30-Jul-08
115.Uttar Pradesh Naraini	1	2.10	72	1.35	0.75	0.68		0.68	26-Nov-08
116.Uttar Pradesh Nawabganj	1	1.38	48	0.87	0.51	0.43	0.40	0.43	30-Sep-08
117.Uttar Pradesh Nawabganj	1	3.60	144	2.39	1.21	1.19	1.19	2.39	28-Feb-09
118.Uttar Pradesh Nehtaur	1	0.70	48	0.53	0.17	0.27	0.27	0.53	28-Nov-06
119.Uttar Pradesh Nidhauli Kala	1	1.62	60	1.08	0.54	0.54	0.49	0.54	16-Dec-08
120.Uttar Pradesh Nuriya Husainpur, Husainpur. Distt. Pilibhit		25.37	886	15.76	9.61	7.88		7.88	5-Mar-10
1 2 3	4	5	6	7	8	9	10	11	12
121.Uttar PradeshOrai town (Lahariyapura) Di Jalun, Uttar Prad		7.16	288	4.50	2.66	2.25	2.02	3.26	22-Oct-08
122.Uttar PradeshP.P. Ganj	1	19.02	544	11.29	7.72	5.65		5.65	25-Feb-11

123.Uttar Pradesh Pachperwa	1	1.02	48	0.77	0.25	0.38	0.35	0.56	30-Jul-08
124.Uttar PradeshParsadepur	1	34.50	1028	21.78	12.71	10.89		10.89	5-Mar-10
125.Uttar PradeshPali, Distt- Lal 22-Oct-08	itpur,	1	3.92	144	2.50	1.42	1.25	1.13	1.25
Uttar Pradesh									
126.Uttar Pradesh PHAPHOOND	1	1.50	60	0.98	0.51	0.49	0.49	0.98	26-Feb-09
127.Uttar PradeshPichhor near Baj 22-Oct-08	rang	1	4.01	144	2.57	1.44	1.28	1.17	1.28
Colony, Ditt Jha U.P.	nsi,								
128.Uttar Pradesh Pratapgarh	1	14.13	531	9.41	4.73	4.70		4.70	21-Feb-09
129.Uttar Pradesh Padrauna	1	29.94	912	17.73	12.21	8.87		8.87	4-Mar-11
130.Uttar Pradesh Rabupura	1	0.84	72	0.64	0.20	0.32	0.32	0.64	8-Dec-06
131.Uttar PradeshRaebareli (Phase Dec-06	-I)	1	1.52	100	1.16	0.36	0.58	0.58	1.168-
132.Uttar PradeshRaebareli (Phase 30-Jul-08	-II)	1	20.85	353	14.87	5.98	7.43		7.43
133.Uttar PradeshRam Nagar	1	2.59	96	1.72	0.87	0.86	0.86	0.86	24-Feb-09
1 2 3	4	5	6	7	8	9	10	11	12

134.Uttar PradeshRampur (Phase-I)	1	4.14	156	2.69	1.45	1.35		1.35	14-Feb-09
135.Uttar PradeshRampur (Phase-II)	1	11.29	462	7.37	3.93	3.68		3.68	26-Feb-09
136.Uttar PradeshRasoolabad	1	5.24	216	3.59	1.65	1.79		1.79	26-Nov-08
137.Uttar PradeshRaya	1	1.53	48	0.95	0.58	0.47	0.47	0.95	30-Jul-08
138.Uttar PradeshRaibareli	1	37.38	1031	22.42	14.96	11.21		11.21	17-Jan-11
139.Uttar PradeshRaibareli (07 slu 25-Feb-11	m)	1	19.19	429	12.08	7.10	6.04		6.04
140. Uttar Pradesh Sadat	1	0.93	36	0.61	0.32	0.30		0.30	26-Nov-08
141. Uttar Pradesh Saharanpur (Phase 30-Jul-08	:-I)	1	3.90	208	2.54	1.37	1.27		1.27
142. Uttar Pradesh Saharanpur (Phase 28-Feb-09	:-II)	1	11.75	456	7.32	4.43	3.66		3.66
143. Uttar Pradesh Salarganj	1	7.93	336	5.40	2.53	2.70	2.43	2.70	30-Sep-08
144.Uttar Pradesh Sant Ravi Das Nag 14-Feb-09	ar	1	8.76	360	5.73	3.03	2.86		2.86
145. Uttar Pradesh Sandila, Hardoi	1	8.00	252	4.68	3.33	2.34		2.34	5-Aug-10
146.Uttar Pradesh Saona	1	4.17	160	2.59	1.58	1.30	1.17	1.30	30-Sep-08
147. Uttar Pradesh Sarai Mir	1	3.85	144	2.56	1.29	1.28		1.28	16-Dec-08
148.Uttar PradeshSaurikh	1	3.47	144	2.35	1.12	1.17	1.17	2.35	10-Dec-08

149.Uttar Pra	desh Sehjanwa	1	1.94	72	1.18	0.76	0.59	0.59	1.18	30-Sep-08
150.Uttar Pra	desh Shankargarh	1	9.17	407	5.93	3.24	2.97		2.97	14-Feb-09
1 2	3	4	5	6	7	8	9	10	11	12
151.Uttar Pra	desh Shivli	1	3.33	132	2.15	1.18	1.07		1.07	24-Feb-09
152.Uttar Pra	desh Shivrajpur	1	3.34	132	2.26	1.08	1.13	1.02	1.13	26-Nov-08
153.Uttar Pra	desh Sikandra	1	5.28	204	3.42	1.86	1.71		1.71	24-Feb-09
154.Uttar Pra	desh Singahi	1	3.13	108	2.01	1.12	1.01		1.01	14-Feb-09
155.Uttar Pra 26-Nov-08	deshThakurdwara Phas	se-I	1	5.57	210	3.69	1.88	1.85		1.85
156.Uttar Pra 17-Jan-11	desh Thakurdwara Phas	se-II	1	29.26	846	15.20	14.06	7.60		7.60
157.Uttar Pra	deshTirwa	1	7.37	312	4.98	2.39	2.49		2.49	10-Dec-08
158.Uttar Pra	deshTirwa Khas	1	11.73	528	7.86	3.87	3.93		3.93	3-Feb-09
159.Uttar Pra	desh Ugu	1	3.06	120	2.03	1.02	1.02	1.02	2.03	28-Feb-09
160.Uttar Pra	desh Ujhani	1	1.29	128	0.98	0.31	0.49	0.49	0.98	8-Dec-06
161.Uttar Pra	deshUmri Kala	1	7.79	306	5.11	2.68	2.55		2.55	26-Feb-09
162.Uttar Pra	desh Unnao	1	2.51	96	1.72	0.79	0.86	0.86	1.72	26-Nov-08
163.Uttar Pra	deshUtaraula	1	1.74	60	1.21	0.53	0.61	0.56	0.88	30-Sep-08

164.Uttar PradeshVrindavan	1	6.31	276	3.90	2.41	1.95	1.95	2.92	26-Feb-09
TOTAL 143		1325.10.	47399	846,08	479.03	423.01	148.61	484.25	

JNNURM Projects Cell-NBO

Project Approved till 109th CSC meeting held on 12.07.2011

 ${\it Statement-IV}$ Slum development work undertaken by the Government under BSUP and IHSDP during last three years $\hbox{(Rs. in Crore)}$

Name of Stat	te	200	8-09	2009	-10	2010-11		2011-12	
		BSUP	IHSDP	BSUP	IHSDP	BSUP	IHSDP	BSUP	IHSDP
Punjab	No. of projects approved	0	1	0	0	0	11	0	0
	Project Cost approved	0	21.01	0	0	0	253.01	0	0
	ACA approved	0	8.22	0	0	0	99.76	0	0
	No. of DUs approved	0	720	0	0	0	5326	0	0
	ACA released	0	3.54	8.32	0	9.04	50.46	0	0
Haryana	No. of projects approved	0	3	0	0	0	0	0	0
	Project Cost approved	0	33.42	0	0	0	0	0	0
	ACA approved	0	26.74	0	0	0	0	0	0
	No. of DUs approved	0	1785	0	0	0	0	0	0
	ACA released	15.59	0	0	13.37	7.79	19.81	0	0
Uttar Prades	sh No. of projects approved	55	124	0	10	Addl.	15	1	6

Project Cost	approved 1893.13	771.75	0	160.35	11.67	299.77	11.28	59.92	
ACA approved	937.76	509.10	0	100.63	5.40	177.76	4.80	33.70	
No. of DUs ap	proved 46240	29733	0	5456	0	8479	225	1495	
ACA released	235.57	256.50	71.14	18.49	284.49	198.20	0.65	0	

Plight of labourers working in unorganised sector

†2427.SHRI MEGHRAJ JAIN:

SHRI RAGHUNANDAN SHARMA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is aware of the plight of labourers working in unorganised sector;
- (b) if so, the details thereof and the action taken to improve their condition;
- (c) whether Government has formulated any social security scheme and other welfare schemes for their upliftment; and
 - (d) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

(a) to (d) The Government is committed to providing social security to unorganized workers. Recognizing the need of providing social security to these workers, the Government has enacted the Unorganised Workers' Social Security Act, 2008. The Act provides for constitution of National Social Security Board to recommend social security schemes viz. life and disability cover, health maternity benefits, old age protection and any other benefit as may be determined by the Government for unorganized workers.

The Government launched the Rashtriya Swasthya Bima Yojana for BPL families (a unit of five) in organized sector on 01.10.2007. The scheme became operational from 01.04.2008. Under the scheme, smart card based cashless health insurance cover of Rs. 30,000/- per family per annum on a family floater basis is provided.,

More than 2.4 crore families have been covered under the scheme as on 31.07.2011.

To provide death and disability cover to rural landless households between the age group of the 18 to 59 years, the Government launched the "Aam Admi Bima Yojana" on 02.10.2007. More than 1.78 crore lives have been covered under the scheme as on 31.07.2011

Indira Gandhi National Old Age Pension scheme provides for old age pension of Rs. 200 per month to persons above the age of 60 years and for the persons above the age of 80 years the amount of pension has

been raised to Rs. 500 per month.

The Government is implementing various other social security schemes/ programmes for workers in the unorganised sector, such as Swarnjayanti Gram Swarojgar Yojana, Swarn Jayanti Shahari Rojgar Yojana, Prime Minister's Employment

†Original notice of the question was received in Hindi.

Generation Programme, Mahatama Gandhi National Rural Employment Guarantee Act, 2005, Handloom Weavers' comprehensive Welfare Schemes, Handicraft Artisans' comprehensive Welfare Schemes, Pension to Mastercrafts persons, National Scheme for Welfare of Fishermen and Training and Extension, Janani Suraksha Yojana, National Family Benefits Scheme, Janshree Bima Yojana, New Pension Schemes (Swavalamban scheme) through various Ministries/Departments.

The Government has constituted Welfare Fund to provide welfare measures to the beedi workers and their family members. These include health care, housing assistance, education to children and group insurance etc.

Enhancing interest rate on EPF

2428. SHRI R.C. SINGH:

SHRI M.P. ACHUTHAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the employees and workers covered by Employees Provident Fund (EPF) are getting pensions now-a-days from EPF fund;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that pension holders do not get any relief like other pensions due to hike in prices of essential commodities as inflation remains high in the country;
- (d) if so, whether Government is considering to increase the pension amount as it has enhanced the interest rate on EPF deposit; and
 - (e) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

(a) Employees and workers covered by the Employees' Provident Fund

(EPF) are getting

pension from the Employees' Pension Fund created under the Employees'

Pension Scheme, 1995.

(b) On completion of 10 years of eligible service and attaining the age of at least 50 years, a member is entitled to get pension from the Employees' Pension Fund as per the provisions of the Employees'

Pension Scheme, 1995.

- (c) Grant of relief under the Employees' Pension Scheme, 1995 is not linked with price rise, but is based on Annual Actuarial Valuation of the Employees' Pension Fund.
 - (d) There is no such proposal at present.
 - (e) Does not arise.

Hacking of the Ministry's website

†2429.SHRI SATYAVRAT CHATURVEDI:

SHRI MOTILAL VORA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the Muskan Project in Bihar hacked the website of Ministry and uploaded the information pertaining to its projects in it;
- (b) if so, when the website of the Ministry was hacked and when the Ministry came to know about it;
- (c) when the Muskan Project loaded its project-related informations on the website and the extent of amount it duped from the unemployed; and
- (d) the action taken by Government to repay the people the amount duped from them?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Yes, Sir.

(b) to (d) The fact relating to the forgery came to the Notice of the Ministry of Labour and Employment in August, 2007. The Ministry had immediately brought the same to the notice of Government of Bihar and requested them to take necessary action in this matter. Government of Bihar have reported to have carried out necessary enquiry in this regard and requisite action are being taken by them.

Inclusion of beedi workers under RSBY

2430. SHRI K.E. ISMAIL:

SHRI M.P. ACHUTHAN:

- Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that Rashtriya Swasthya Bima Yojana (RSBY) scheme is in vogue to cover workers engaged in various sectors;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that Government proposes to include beedi workers, domestic help workers into it;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):
(a) to (d) The Rashtriya Swasthya Bima Yojana, providing for smart card

 $\dagger \text{Original}$ notice of the question was received in Hindi.

based cashless health insurance cover of RS. 30,000/- per annum on family floater basis to BPL families (a unit of five) in the unorganized sector, has since been extended to building and other construction workers registered with welfare boards constituted under the Building and Other Construction Workers (Regulation of Employment and Condition of Service) Act, 1996, street vendors, MGNREGA beneficiaries who have worked for more than 15 days during the preceding financial year, beedi workers and domestic workers. It is the endeavour of the Government to cover other target groups in the unorganized sector in a phased manner.

(e) Does not arise.

National level Social Security Fund for unorganised workers

2431. DR. BHARATKUMAR RAUT:

MS. SUSHILA TIRIYA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has cleared to set up a National level Social Security Fund for unorganized workers;
- (b) the salient features of the benefits covered under the proposed scheme;
- (c) the value of proposed fund, names of the segments of unorganized workers and the form of social security to be provided under the fund;
 - (d) the number of workers to be benefited under the scheme;
- (e) who will be the custodian of the fund/or any board or committee that has been constituted to administer the fund; and
 - (f) the time by when proposed fund is to be constituted?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):
(a) and (f) Yes, Sir. The National Social Security Fund for unorganized sector workers has been constituted.

- (b) The fund will support schemes for weavers, toddy tappers, rickshaw pullers, beedi workers etc.
- (c) and (d) The initial allocation of National Social Security Fund was ${\bf was}$

 2011-12, a provision of Rs. 500/- crore has been made for transfer to the National Social Security Fund. The number of workers to be covered under the scheme would depend on the target group to be covered and nature of social security schemes to be formulated.

(e) Ministry of Finance is the custodian of the National Social Security Fund and the Ministry of Labour and Employment is the Nodal Ministry to administer the scheme.

Rehabilitation of child labourers

- $\dagger 2432.$ SHRI OM PRAKASH MATHUR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the number of child labourers working in various industrial units in the country at present;
 - (b) the scheme of Government for their rehabilitation; and
- (c) the number of such child labourers who have been sent to educational institutions from there?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

(a) As per Census 2001, there were 1.26 crore working children in the country in the age group of 5-14, whereas in the Survey conducted by National Sample Survey Organisation (NSSO) in 2004-05, the number of working children were estimated at 90.75 lakh.

- (b) The Government is implementing National Child Labour Project (NCLP) for rehabilitation of children withdrawn from work. Under the Project, children withdrawn from work are enrolled in the special schools, where they are provided with bridge education, vocational training, nutrition, stipend, health care, etc. before mainstreaming into formal education system.
- (c) As per information available 7.05 lakh children have been mainstreamed into formal education system.

Locating and verification of child labourers

- 2433. SHRI SHADI LAL BATRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether Government has formulated any scheme for rehabilitation and education of the child labourers in the country;
 - (b) if so, the State-wise details thereof;
- (c) whether Government has envisaged the work of locating and verification of child labourers to some Non-Governmental Organisations (NGOs);
 - (d) if so, the details thereof, State-wise, NGO-wise;
- (e) whether any complaint has been received by Government for discrepancies in identification and verification of child labour in various States particularly in Haryana and Uttar Pradesh;

(f) if so, the State-wise details thereof; and

†Original notice of the question was received in Hindi.

(g) the steps taken by Government to address these discrepancies?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

(a) The Government is presently implementing National Child Labour Project (NCLP) Scheme in 266 districts of the country for rehabilitation of children withdrawn from work. Under the Project, children withdrawn from work are enrolled in the special schools, where they are provided with bridge education, vocational training, nutrition, stipend, health care, etc. before mainstreaming into formal education system.

- (b) The State-wise details of coverage of NCLP scheme is given in Statement (See below).
 - (c) No, Sir.
 - (d) to (g) In view of the above do not arise.

Statement

Sl.	Name of States	No. of Districts covered under NCLP scheme
1	2	3
1.	Andhra Pradesh	20
2.	Assam	3
3.	Bihar	24
4.	Chhattisgarh	7
5.	Gujarat	9
6.	Haryana	3
7.	Jammu and Kashmir	2
8.	Jharkhand	8
9.	Karnataka	15
10.	Madhya Pradesh	21
11.	Maharashtra	15
12.	Nagaland	1
13.	Orissa	24
14.	Punjab	3

1	2	3
16.	Tamil Nadu	17
17.	Uttar Pradesh	47
18.	Uttarakhand	1
19.	West Bengal	18
20.	Delhi	1
	TOTAL	266

Success of law to solve child labour problem

- 2434. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that according to Government's estimate,12.6 million children under age 14 are working in various occupations in the country;
- (b) if so, the details of steps Government has taken to stop Child Labour problem in the country;
- (c) whether Government has achieved any success through the existing policies and acts during last three years; and
 - (d) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):
(a) As per Census 2001, there were 1.26 crore working children in the country in the age group of 5-14.

- (b) to (d) The Government of India has adopted a multi-pronged strategy for eradication of child labour which is as follows:
 - (i) A legislative action plan in the form of Child Labour (Prohibition and Regulation) Act, 1986.
 - (ii) Project-based action plan in areas of high concentration of Child Labour under National Child Labour Project Scheme.
 - (iii) Focus on general development programmes for the benefit of the families of Child Labour.

The above measures have yielded positive results in eradication of

child labour. During last three years, 298611 child labourers have been mainstreamed in formal education system through NCLP Project.

Implementation of EPFPS

 $\dagger 2435.$ MISS ANUSUIYA UIKEY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that "Employee Provident Fund Pension Scheme" (EPFPS) has been implemented by the Central Government since 1995 and the amount of pension has been increased time to time according to the price rise;
- (b) if so, whether the orders have been issued by the Central Government after notifying the amendments made through pension improvement procedure, in the Gazette and whether the Government and semi-government employees of the States and the Centre are being paid the pension as per the scheme; and
- (c) if notification and orders have not been issued, the reason therefor and by when these will be issued?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

(a) The Employees' Pension Scheme, 1995 has been implemented by the Central Government since 1995. Increase in the form of relief for pension has been granted from time-to-time (total four times till date) in the following manner and the grant of pension has increased accordingly:

Rate of Relief	Granted w.e.f.
4% of original pension amount	15.11.1996
5.5.% of original pension amount	01.04.1998
4% of original pension amount	01.04.1999
4% of original pension amount	01.04.2000

Also, following categories of pension were increased w.e.f. 29.01.2000 in the following manner:

Category of Pension	Increased from	Increased to
Widow/Widower Pension	Rs. 250/-	Rs. 450/-
Children Pension	Rs. 115/-	Rs. 150/-
Orphan Pension	Rs. 170/-	Rs. 250/-
Children Pension	Rs. 115/-	Rs. 150/-

However, grant of increase/relief under Employees' Pension Scheme,

1995 is not linked with price rise. The grant of relief is based on the Annual Actuarial Valuation of the Employees' Pension Fund.

 $\dagger \text{Original}$ notice of the question was received in Hindi.

- (b) Notifications and orders have been issued by the Central Government for grant of relief/increase in pension as mentioned in reply to part (a) above. Further, Central Government and State Government employees' are not covered under the Employees' Pension Scheme, 1995. The Semi-Government employees of States and Central Government undertakings are being paid pension as per this Scheme, if, such undertakings are covered under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
 - (c) Does not arise in view reply to part (b) above.

Opening of medical colleges in big ESI hospitals

2436. SHRI RAM KRIPAL YADAV: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has any plan for opening of Medical Colleges in their big Employees State Insurance (ESI) hospitals all over the country, which have occupied lot of lands; and
 - (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

(a) Yes, Sir. The ESI Corporation has plans to open Medical Colleges in selected hospitals which meet the regulatory requirements of Medical Council of India, all over the country.

(b) Details of Medical Colleges proposed to be set up in ESI hospitals are given in Statement (See below).

Statement

Details of proposed ESI Medical Colleges in existing
ESI Scheme (ESIS)/ESI Corporation (ESIC) Hospitals

Sl.No.	. State	Location of the Project	
1	2	3	
1. Hydera	Andhra Pradesh	ESIS Hospital, Sanathnaga	ır,
2.	Gujarat	ESIS Hospital, Naroda	
3.	Haryana	ESIS Hospital, Faridabad	

4.	Karnataka	ESIC	Hospital,	Rajajinagar,
Banga	alore			
5.	Kerala	ESIC Ho	spital, Kollam	
6.	Maharashtra	ESIS Ho	spital, Mulund	

1	2				3
7.	Madhya Pradesh	ESIC	Hospital,	Nanda	Nagar,
8.	New Delhi	ESIC Hos	pital, Basai	darapur	
9.	Tamil Nadu	ESIC Hos	pital, KK Na	gar, Che	nnai
		ESIS Hos	pital, Coimb	atore	
10.	West Bengal	ESIS Hos	pital, Balti	kuri, Ko	lkata

ESIS Hospital (ESIS): Run by the State Government.

ESIC Hospital (ESIC): Run directly by the ESI Corporation.

Revision of wage ceiling under EPS, 1995

- 2437. SHRI TAPAN KUMAR SEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether the Parliamentary Standing Committee on Labour in its 39th report on Employees Pension Scheme, 1995 had recommended to revise the wage ceiling for coverage to Rs. 15000 per month;
 - (b) if so, whether the same has been accepted; and
 - (c) if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Yes, Sir.

- (b) No, Sir.
- (c) In order to implement the above recommendation of the Committee, various options to neutralize the associated liability on Pension Fund due to this reason are being explored in consultation with experts.

Bonded labour in the country

- 2438. SHRI RAJIV PRATAP RUDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether Government is aware of several cases of bonded labour in the country;
- (b) what is Government's plan to make country a bonded labour free nation;

- (c) the action taken against the perpetrators of this crime;
- (d) whether there has also been cases where children have been engaged as bonded labour; and

(e) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

(a) and (b) The Bonded Labour System has been abolished by law throughout the country with effect from 25th October, 1975 under the Bonded Labour System (Abolition) Ordinance which was replaced by the Bonded Labour System (Abolition) Act, 1976. As and when existence of bonded labour is detected, such persons are identified for rehabilitation. According to the reports received from the State Governments, the total number of bonded labourers identified and released is 2,89,327 as on 31.3.2011.

The responsibility for rehabilitating the freed bonded labourers lies with the respective State Governments. In order to assist the State Governments in the task of rehabilitation of identified and released bonded labourers, a Centrally Sponsored Plan Scheme for Rehabilitation of Bonded Labour is in operation since May, 1978. Under the scheme, rehabilitation assistance @ Rs. 20,000/- per bonded labour is provided which is equally shared by the Central and State Government.

In collaboration with the ILO, the Central Government and State Government of Tamil Nadu have launched a pilot project in the State for the purpose of reducing vulnerability to bondage through promotion of decent work. Attempt is now being made to replicate this approach in some other states of the country.

As a result of concerted efforts made by the Government through various anti-poverty programmes, awareness, sensitization etc., the incidence of bonded labour has witnessed a down ward trend over the years.

- (c) The Bonded Labour System (Abolition) Act, 1976, provides for punishment for enforcement of bonded labour. The States/Union Territories are mandated to implement the provisions of the Act.
- (d) and (e) Separate data is maintained in respect of child bonded labourers identified and released.

Bringing domestic servants within social security net

- $\dagger 2439.$ SHRI KAPTAN SINGH SOLANKI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that there has been an increase in the number of cases of torture of domestic servants and keeping them

deprived of their rights;

- (b) if so, the details thereof;
- (c) the State-wise details of the labourers working as domestic servants in the country; and $% \left(\frac{1}{2}\right) =\frac{1}{2}\left(\frac{1}{2}\right) +\frac{1}{2}\left(\frac{1}{2}\right) +\frac{1$

 $\dagger \mbox{Original}$ notice of the question was received in Hindi.

(d) whether Government proposes to bring these domestic servants within the purview of social security?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

(a) and (b) As 'Public Order' is a state subject, it is primarily the responsibility of the State Government to take necessary action for protecting people, including the domestic servants in the State. The domestic work falls under the purview of State sphere and State Governments are empowered to take action for protection of their rights.

- (c) The State-wise details of labourers working as domestic servants in the country is not maintained. However as per National Sample Survey (NSS) 2004-05, there are about 47.50 lakh domestic workers in the country.
- (d) The Government has enacted the Unorganized Workers' Social Security Act, 2008 for the social security and welfare of unorganized workers which includes domestic servants/workers.

Sexual harassment in work places

- 2440. SHRI AVINASH PANDE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether the number of sexual harassment cases in work places has increased/decreased over the past three years in India;
 - (b) if so, the details thereof;
- (c) whether data for the number of sexual harassment cases in work places is available for Delhi and NCR region; and
 - (d) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

(a) to (d) Centralized data on the number of cases of sexual harassment is not maintained. The Government does not receive complaints directly as these are to be dealt by Complaints Committees constituted by the employers at their respective workplaces. However, not many cases of sexual harassment have been reported in the last three years. Only one case of sexual harassment has been reported in Central Sphere. The case was examined by sexual harassment committee of NTPC Dadri and was found to be false.

In Delhi two cases of sexual harassment have been reported during last three years. The details of these are as follows:

(i) Smt. Neelam Vig in M/s Jassaram Hospital, Karol Bagh, New Delhi-The

case is presently being examined by committee constituted by the management.

(ii) Smt. Bimla Bhatt of M/s Jaypee Sidharth Hotel, Rajendra Nagar, New Delhi- the management of Jaypee Siddharth Hotel has terminated the service of the accused in the charges of sexual harassment case.

No other case has been reported from the NCR region. However, The Protection of Women against Sexual Harassment at Work Place Bill, 2010 has been introduced in Lok Sabha on 7.12.2010 by Minister of Women and Child Development. The proposed legislation extends to the whole of India and applies to every workplace whether in public or private sector, whether organized or unorganized. The Bill also seeks to cover all women who are employed as well as those who enter the workplace as clients,, customers or apprentices besides the students and research scholars in colleges and universities and patients in hospitals.

Strategy and time-frame to abolish child labour

- 2441. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) what is the strategy and time-frame of Government to abolish the child labour in the country and whether Government has got the correct statistics of child labour, State-wise and industries-wise;
- (b) whether the implementation of National Child Labour Project (NCLP) has really reduced the drop out of the children in the school and if so, the details thereof; and
- (c) whether the child labour school teachers and staff are getting monthly salary less than the minimum wages?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

(a) Child Labour is a complex socio-economic problem, which needs sustained efforts over a long period of time. Considering the nature and magnitude of the problem, Government is following a sequential approach of first covering children working in hazardous occupations/processes. As per the Census 2001, there were 1.26 crore working children in the country in the age group of 5-14 years, the State-wise information is as per Statement-I (See below). As per unit lovel

records of NSSO, 2004-05, sector-wise information in percentage terms is as per Statement-II (See below).

- (b) As per Census 2001, there were 1.26 crore working children in the country in the age group of 5-14, whereas in the Survey conducted by National Sample Survey Organisation (NSSO) in 2004-05, the number of working children were estimated at 90.75 lakh.
- (c) The teaching volunteers for the special schools and other staff of the project society are being paid consolidated amount of honorarium for their services, not monthly salary.

State-wise distribution of working children according to 2001 Census in the age group of 5-14 years

Sl.No	Name of the State/UT	2001
1	2	3
1.	Andhra Pradesh	1363339
2.	Assam	351416
3.	Bihar	1117500
4.	Gujarat	485530
5.	Haryana	253491
6.	Himachal Pradesh	107774
7.	Jammu and Kashmir	175630
8.	Karnataka	822615
9.	Kerala	26156
10.	Madhya Pradesh	1065259
11.	Maharashtra	764075
12.	Chhattisgarh	364572
13.	Manipur	28836
14.	Meghalaya	53940
15.	Jharkhand	407200
16.	Uttarakhand	70183
17.	Nagaland	45874
18.	Orissa	377594
19.	Punjab	177268
20.	Rajasthan	1262570
21.	Sikkim	16457
22.	Tamil Nadu	418801
23.	Tripura	21756

1	2	3
24.	Uttar Pradesh	1927997
25.	West Bengal	857087
26.	Andaman and Nicobar Islands	1960
27.	Arunachal Pradesh	18482
28.	Chandigarh	3779
29.	Dadra and Nagar Haveli	4274
30.	Delhi	41899
31.	Daman and Diu	729
32.	Goa	4138
33.	Lakshadweep	27
34.	Mizoram	26265
35.	Pondicherry	1904
	TOTAL	12666377

Statement-II

Table 15 Sectoral Distribution of India's Child Labour, 2004-05

State	Agri.	Mining	Mfg.	Elec.	Cons.	Trade,	Trnspr	tFinan	nceCom.	,
	Total									
		and		Water		Hotel			Soc	
		Quar								
1	2	3	4	5	6	7	8	9	10	11
A.P.	68.96	0.96	9.70	0.00	3.20	9.02	1.05	0.00	7.11	100
Assam	69.26	1.78	8.42	0.00	1.78	7.76	0.05	0.00	10.96	100
Bihar	71.84	0.00	11.16	0.00	0.00	15.49	0.07	0.38	1.05	100
Chhattisga	rh87.90	0.00	2.37	0.00	0.86	7.17	0.00	0.00	1.70	100
Delhi	0.00	0.00	11.08	0.00	0.00	57.83	0.00	0.00	31.09	100
Goa	0.00	0.00	0.00	0.00	4.60	0.00	72.46	0.00	22.94	100
Gujarat	76.69	1.04	2.58	0.00	0.28	17.77	0.16	0.00	1.48	100

1	2	3	4	5	6	7	8	9	10	11
Haryana	65.57	0.00	3.81	0.00	7.03	8.08	0.00	0.00	15.51	100
Jharkhand	65.28	0.00	14.63	0.00	4.25	12.08	0.66	0.26	2.84	100
Karnataka	82.60	0.22	9.27	0.00	1.19	5.73	0.70	0.00	0.30	100
Kerala	19.22	0.00	32.78	0.00	0.00	31.95	0.00	0.00	16.05	100
M.P.	82.89	0.00	9.93	0.00	1.50	4.33	0.00	0.00	1.34	100
Maharashtra	82.62	0.00	5.34	0.00	1.92	5.75	0.13	0.14	4.09	100
Orissa	73.18	0.88	17.36	0.00	3.25	3.34	0.91	0.00	1.08	100
Punjab	67.91	0.00	12.71	0.00	1.16	7.21	2.59	0.00	8.43	100
Rajasthan	75.78	0.00	9.60	0.19	2.94	7.26	0.05	3.74	0.44	100
T.N.	39.49	0.00	44.55	0.00	5.91	5.68	1.54	0.16	2.68	100
U.P.	61.24	0.00	25.34	0.00	0.40	9.73	0.68	0.50	2.11	100
Uttaranchal	80.73	0.00	4.72	0.00	5.24	9.31	0.00	0.00	0.00	100
W.B.	34.57	0.00	43.93	0.00	3.27	9.66	1.19	0.80	6.59	100
TOTAL	68.14	0.25	16.55	0.02	1.95	8.45	0.66	0.57	3.41	100

Source: Estimated from Unit Level Records of NSSO, 2004-05.

Revised targets for employment generation under Eleventh Plan

2442. DR. T. SUBBARAMI REDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the targets set for employment generation under Eleventh Five Year Plan are likely to be revised in view of the current growth rate of Gross Domestic Product;
 - (b) if so, the details thereof and the reasons therefor;
- (c) the impact of the schemes/projects already launched for employment generation in the country during the above said plan period;
- (d) whether evaluation of said schemes/projects have been carried out to assess the physical achievements made and formulate a plan accordingly in the future; and
 - (e) if so, the scheme/project-wise details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):
(a) and (b) There is no such proposal under consideration of the Government.

- (c) During Eleventh Five Year Plan a number of employment oriented schemes like Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Swarnjayanti Gram Swarozgar Yojana (SGSY), Swarna Jayanti Shahari Rozgar Yojana (SJSRY) and Prime Minister's Employment Generation Programme (PMEGP) etc. are under implementation resulting in employment generation. In addition to the above the overall expansion of the Indian economy and enhancement of GDP growth over the years significantly contributed for enlarging employment throughout the country. Vocational training and empowerment of people through education enables greater employability of people.
- (d) and (e) The existing employment generation schemes are constantly reviewed and assessed for better performance.
 - (i) National Food for work programme has been subsumed in MGNREGA with effect from 02-02-2006 and Sampoorna Grameen Rozgar Yojana (SGRY) in MGNREGA with effect from 01-04-2008. Recent studies indicate that MGNREGA has succeeded in bringing large numbers of women into paid work, many of them for the first time. This comprehensive empirical enquiry reports that also achieved success in empowering economically and socially. MGNREGA also had a significant positive impact on the conservation of natural resources of the nearly 50 lakh works taken up during 2010-11, around two third related to water conservation, resulting in a rise in the water table, especially in dry and arid regions. The scheme has also had significant implications for financial inclusion in rural areas as more than 9.5 crore saving accounts in banks and post offices have been opened for MGNREGA workers.
 - (ii) The Ministry of Rural Development has decided to re-design the ongoing SGSY into National Rural Livelihood Mission (NRLM) to make it universal in application, focused in approach, and time bound for poverty eradication by 2014-15. The idea has been conceived as a cornerstone of national poverty reduction strategy. The objective of the mission is to reduce poverty among rural BPL by promoting diversified and gainful selfemployment opportunities which would lead to an appreciable increase in income on sustainable basis. In the long run, it

- will ensure broad based inclusive growth and reduced disparities by spreading out the benefits from the islands of growth across the regions, sectors and communities.
- (iii) SJSRY has been comprehensively revamped with effect from 2009-10 based on the recommendations of an evaluation study.
- (iv) Prime Minister's Employment Generation Programme (PMEGP) was started in 2008-09 after merging the existing Rural Employment Generation Programme (REGP) and Pradhan Mantri Rozgar Yojana (PMRY).

The physical achievements made under the employment generation schemes during 2007-08 to 2010-11 are given in Statement (See below).

Statement

Physical achievements made under employment generation schemes

Sl.	No. Name of Schemes	2007-08	2008-09	2009-10	2010-11
1.	Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA)				
	Person days of employment generated (in crore)	143.59	216.32	283.59	256.64
2.	Swaranjayanti Gram Swarozgar Yojana (SGSY)\$				
	Total Swarozgaries Assisted (in lakh)	16.99	18.62	20.85	21.10
3.	Swarna Jayanti Shahri Rozgar YoJana (SJSRY)				
	<pre>(i) No. of Urban poor assiste for setting up individual Group Micro Enterprises (in lakh)</pre>		1.84	1.51	1.57
	<pre>(ii)Number of Beneficiaries provided skill training (STEP-UP) (in lakh)</pre>	2.48	3.03	1.88	2.54
4.	Prime Minister's Employment				
	Generation Programme (PMEGP)*				
	Estimated Employment Generate (in lakh persons)	d -	2.55	4.20	4.23

 $\$ Swaranjayanti Gram Swarozgar Yojana (SGSY) has been restructured as the National Livelihood Mission (NRLM)

Labour force in the country

 $2443.\ \mbox{DR.}$ GYAN PRAKASH PILANIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

^{*}Prime Minister's Employment Generation Programme (PMEGP) has been launched since August, 2008.

- (a) the estimated labour force in the country, category-wise;
- (b) how many of them are unemployed;
- (c) out of employed, how many are under-employed *i.e.* number of those employed but unable to earn sufficient income from their work to rise above the official poverty line;
- (d) the number of youth (15-29) jobseekers, at present and their educational level breakup; and
 - (e) how Government is going to address above worrisome scenario?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

(a) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Sample Survey Office. Last such survey was conducted during 2009-10. As per most recent survey, details of estimated labour force on usual status basis for male and female residing in rural and urban areas in the country during 2009-10 are given below:

(in million)

Residence	Male	Female	Persons
Rural	233.48	107.13	340.61
Urban	107.42	26.95	134.37
TOTAL	340.90	134.08	474.98

- (b) 9.50 million persons among the total estimated labour force of 474.98 million during 2009-10 were unemployed.
- (c) Latest data available in the quinquennial labour force survey conducted during 2004-05 by National Sample Survey Office revealed that percentage of working poor (those employed but unable to earn sufficient income from their work to rise above the official poverty line) was estimated at around 22 per cent in the country on usual status basis (based on mixed recall period) during 2004-05.
- (d) Number of youth job seekers in the age group of 15-29, all of whom may not necessarily be unemployed, registered with employment exchanges in the country as on 31st December, 2008 was 2.70 crore. Data relating to youth job seekers according to educational level are not maintained centrally.

(e) Government of India is fully aware of the magnitude of unemployment problem prevailing in the country, particularly, among the youth and to tackle this problem, the Government has undertaken skill development in a big way. In order to achieve this objective, the coordinated Action Plan for Skill Development has set a target of 500 million skilled persons

by the year 2022, and all concerned Ministries and Departments have been mandated to undertake skill development programmes accordingly. All the Government Industrial Training Institutes (ITIs) are being modernized. New Government and Private ITIs are set up to augment training capacity. A new scheme, titled Skill Development Initiative has been started to train one million persons in five years and then one million every year in short term modular employable skills. In addition, Government has also been implementing various employment generation programmes and some of the important ones are: Swarnajayanti Shahari Rojgar Yojana, Swarnajayanti Gram Swarojgar Yojana, Mahatma Gandhi National Rural Employment Guarantee Act and Prime Minister's Employment Generation Programme.

Decline in labour force

2444. SHRI TARIQ ANWAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that country's labour force has declined;
- (b) if so, the details thereof;
- (c) the reasons for the decline in work force; and
- (d) the steps Government is taking in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

(a) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Sample Survey Office. Last such survey was conducted during 2009-10. As per last two most recent surveys, labour force estimated on usual status basis has increased from 469.94 million in 2004-05 to 474.98 million in 2009-10.

- (b) Does not arise.
- (c) Estimated workforce on usual status basis in 2009-10 has increased by about 6.4 million from 459.10 million in 2004-05 to 465.48 million in 2009-10.
 - (d) Does not arise.

Child labour in carpet and bangle industries in U.P.

2445. SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

- Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) the number of child labourers rescued during the last three years, $\$

- (b) whether as per the recent report of an NGO titled 'Capital corruption-child labour in India', the number of child labourers in India is 60 million;
- (c) whether lakhs of child labourers are being employed in carpet and bangle industries of Bhadohi and Firozabad in U.P.;
 - (d) if so, the details thereof; and
- (e) the steps taken/proposed to be taken to eradicate child labour in the country?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

(a) The Government is implementing National Child Labour Project (NCLP) for rehabilitation of children rescued/ withdrawn from work. Under the Project, children rescued/withdrawn from work are enrolled in the special schools, where they are provided with bridge education, vocational training, nutrition, stipend, health care, etc. before mainstreaming into formal education system. As per the available information, the State-wise and year-wise details of number of child labourers rescued/withdrawn from work during 2007-08 to 2009-10 in the country is given in Statement-I (See below).

- (b) No such report has been received in the Ministry of Labour and Employment, Government of India.
- (c) and (d) No, Sir. However, as per the information received from the Government or Uttar Pradesh, 84 child labourers from hazardous occupations/processes
- 35 child labourers in non-hazardous occupations/processes has been identified/

rescued during last three years from Bhadohi. Similarly from Firozabad, 98 child labourers from hazardous occupations/processes and 260 child labourers from non-hazardous occupations/ processes has been identified/rescued during last three years.

- (e) The Government of India has adopted a multi-pronged strategy for eradication of child labour which is as follows:
 - (i) A legislative action plan in the form of Child Labour (Prohibition and Regulation) Act, 1986.
 - (ii) Project-based action plan in areas of high concentration of

Child Labour under National Child Labour Project Scheme.

(iii) Focus on general development programmes for the benefit of the families of Child Labour.

The above measures have yielded positive results in eradication of child labour.

Statement
State-wise details of Child Labour rescued/withdrawn

Sl.	State	No. of children rescued/withdrawn		
NO.		2007-08	2008-09	2009-10
1	Assam	Nil	Nil	3685
2	Andhra Pradesh	11,501	10779	13689
3	Bihar	657	1126	7998
4	Chhattisgarh	3015	1674	1063
5.	Gujarat	620	845	1437
6	Haryana	Nil	1164	1354
7	Jammu and Kashmir	6	Nil	Nil
8	Jharkhand	617	4785	1816
9	Karnataka	4343	4549	3217
10	Maharashtra	3430	3495	5150
11	Madhya Pradesh	9692	9582	9692
12	Orissa	9661	10283	10585
13	Punjab	460	428	1023
14	Rajasthan	4155	11630	12326
15	Tamil Nadu	9215	7950	6321
16	Uttar Pradesh	9500	26390	40297
17	West Bengal	1092	3127	13187
18.	Delhi*	382	694	737
19	Kerala**	Nil	Nil	Nil
20.	Lakshadweep**	Nil	Nil	-
21.	Mizoram**	Nil	Nil	Nil
22.	Tripura**	Nil	Nil	Nil

^{*}Schools are not operational

^{**}Non-NCLP State

Construction workers and street vendor under RSBY

- 2446. SHRI M.V. MYSURA REDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that as per the Census 2001, there are nearly 1.5 crore building and other construction workers in the country;
- (b) whether it is also a fact that as per the Census 2001, there are nearly 50 lakh street vendors in the country;
- (c) whether the Ministry has any rough estimate of the building and other construction workers and street vendors in the country as of 2010;
- (d) how many building and other construction workers and street vendors have been registered to get the benefit under Rashtriya Swasthya Bima Yojana, State-wise; and
 - (e) what benefit the registered workers will get under RSBY?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):
(a) and (b) As per Census, 2001, there are about 1.41 crore Building and other construction workers and about 42.19 lakh street vendors in the country.

- (c) The data of Census, 2011 is not yet available.
- (d) 99,152 building and other construction workers have been registered for benefits under RSBY. The State-wise number is annexed. The Government of Haryana has registered 3167 street vendors for benefits under RSBY.
 - (e) The benefits under RSBY are as under:
 - (i) Smart card based cashless health insurance (hospitalization) cover $$\operatorname{\textsc{ody}}$$ of Rs. 30000/- per annum on family floater basis.
 - (ii) Coverage of all pre-existing diseases.
 - (iii) Hospitalisation expenses, taking care of most of the illnesses including maternity benefit,
 - (iv) Transportation cost of Rs. 100/- per visit with an overall limit of Rs. 1,000/- $\,$

per annum within the limit of Rs. 30000/-.

Sl.	Name of the States/UTs. No. of building and other	
No.	o. construction workers reg	
1	2	3
1.	Bihar	1,745
2.	Chhattisgarh	11,511

1	2	3
3.	Delhi	37,586
4.	Gujarat	31,167
5.	Haryana	17,143
	TOTAL	99,152

Ensuring minimum wages in national capital

2447. MS. MABEL REBELLO: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is aware that liftmen, sweepers and other menial workers are not getting minimum wages in Delhi;
 - (b) if so, how Government will ensure minimum wages;
- (c) whether contract labourers are mainly responsible for this situation; and
- (d) if so, what measures Government proposes to take to ensure minimum wages at least in national capital?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

(a) and (b) According to information provided by the Government of Delhi, complaints regarding non-payment of minimum wages are received from time to time. On receipt of such complaints, Labour Inspector is directed to investigate; the matter/complaints and to ensure that minimum wages are paid. If minimum wages are still not paid, workmen are entitled to file a claim before the Authority under section 20 of the Minimum Wages Act, 1948, who then decides the case and passes appropriate orders.

(c) and (d) All workers, including contract labourers, are entitled to minimum wages fixed for scheduled employments under the Minimum Wages Act, 1948. Whenever there are cases of non-payment of statutory wages, appropriate action is taken as described in (a) and (b) above.

Workers registered in unorganised sector welfare fund

2448. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) what is the utilization of Rs. 1000 crores fund allotted for unorganized workers welfare fund; and

(b) whether Government of India and States have already framed rules and how many workers have already registered in the unorganized sector welfare fund?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

(a) and (b) The information is being collected and will be placed on the Table of the House.

Child labourers in the country

- 2449. SHRI Y.S. CHOWDARY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that at present there are more than six crore child labourers in the country;
 - (b) if so, the details thereof;
- (c) whether around Rs. 1,20,000 crore is pocketed as profit by employers of child labour annually in India, an amount that is rarely reported as income to Government in order to evade taxes; and
- (d) the steps taken/being taken by Government to stop exploitation of child labour?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):
(a) and (b) As per 2001 census, the total number of working children between the age group of 5-14 years in the country was 1.26 crore,. However, in the Survey conducted by MSSO, in 2004-05 the number of working children were estimated at 90.75 lakhs.

- (c) No such report has been received in the Ministry of Labour and Employment, Government of India.
- (d) The Child Labour (Prohibition and Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes. Any person who employs a child in any occupation or process where employment of children is prohibited under the Act, is liable for punishment with imprisonment for term which shall not be less than 3 months but which may extend to one year or with fine ranging from Rs. 10,000/- to Rs. 20,000/-.

Kosa research and development Institute at Kunti, Jharkhand

 $2450.\ \mathrm{MS}.\ \mathrm{MABEL}\ \mathrm{REBELLO}\colon$ Will the Minister of TEXTILES be pleased to state:

(a) how does Kosa research and development centre located in Kunti district of Jharkhand assure that it trains and assists large number of tribals in LWE districts of its neighbourhood like Gumla, Simdega, Latehar etc.;

- (b) how many families have benefited from this research and development centre in tribal districts mentioned above;
- (c) how do they ensure that tribals get fair price for Kosa cocoon which they collect from jungles; and

(d) do they have forward linkage schemes to create employment and value addition to Kosa cocoons collected?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The Government of India through Central Silk Board (CSB) has established Central Tasar Research and Training Institute (CTR&TI) at Nagri in Kunti district of Jharkhand to conduct R&D to cater to the needs of Tasar (Kosa) Silk Industry, a tribal based rural enterprise in the country. The institute provides state-of-art technological know how to farmers through its network of Regional Tasar Research Stations (RTRS) and Research Extension Centres (REC). One RTRS has been established in Dumka (Jharkhand) which is supported by REC at Hatgamaria (Jharkhand). One P4 station has started functioning at Chakradharpur (Jharkhand) to provide elite seeds to Basic Seed Multiplication Centres (BSMTCs) for multiplication. There are four BSMTCs in State located at Kharsawan, Deoghar, Dumka and Madhupur which are actively associated in tasar silkworm seed multiplication. CSB has also established Research Centers in Maheshpurraj, Rajmahal, Gumla and Bhandara to provide technical guidance to farmers involved in mulberry sericulture in all districts of Jharkhand, especially Gumla, Simdega and Latehar.

The institute is actively associated in process of skill transferring and knowledge upgradation through Transfer of Technology (TOT) to ensure that scientific and technological developments are accessible to all farmers involved in tasar culture who can further develop and exploit the technology into new products. The institute has developed 55 technologies covering host plant improvement and protection, silkworm improvement and protection and Post cocoon technologies. Newly developed technologies are field tested and demonstrated in the farmers' field with the support of state Sericulture officials. Several Extension communication programmes viz. field days, farmers days, Farmers meet-cum-exhibitions, vichar Gosthi/Group Discussions and Tasar Krishi melas are organized to facilitate spread of technological awareness among the farmers.

The Central Silk Board is also implementing a Centrally Sponsored Scheme viz. "Catalytic Development Programme (CDP) in collaboration

with the Jharkhand Government from IX Plan onwards. Under Beneficiary Empowerment Programme of CDP, farmers and reelers are getting training in pre cocoon and post cocoon aspects. The training programmes are being conducted continuously covering 30 farmers per batch. Cluster training is organized for reeling and spinning programmes. During the year 2010-11, a total 7,348 beneficiaries (farmers, rearers, reelers and spinners) and officials were trained.

Further, under Special Swarnjayanti Grameen Swarozgar Yojna (SGSY) project, 10,455 tribals were trained in Left Wing Extremists districts especially Gumla, Simdega and Latehar.

Approximately 3,500 families have been benefited through different training and skill development programme in tasar (Kosa) culture during the year 2010-11.

(c) CSB has established a Tasar Raw Material Bank (RMB) at Chaibasa in Jharkhand with the objectives:- (i) to ensure economic and fair price to the primary tasar growers, (ii) to provide tasar cocoons, yarn, silk waste etc. to the actual users at a steady price and (iii) to ensure market price stability for tasar cocoons and raw silk.

The officials of RMB go to all cocoon markets and keep check on the price of the cocoons and ensure fair price to the poor tribal cocoon producers, so as to arrest their exploitation by the middle-men/mahajans. RMB also has two Sub-Depots functioning at Raigharh (MP) and Bhagalpur (Bihar), to provide local support for the main unit at Chaibasa. The RMB is working on commercial lines and it is purchasing tasar cocoons directly from the Tribal rearers in different weekly haats held in tribal arrears of Jharkhand/Bihar. RMB extends marketing support to Khadi and Village Industries Commissions, recognized Co-operative Societies, Voluntary Organisations/ NGOs, Pvt. Reelers, Weavers and to any other agencies associated with tasar activities. The RMB also sell cocoons as per the floor price fixed by the Tasar Cocoon Purchase Committee.

(d) CSB is organizing National Level Silk Exports through Silk Mark Organisation of India (SMOI), wherein the manufacturers and traders dealing with Tasar Silk are encouraged by participating and displaying their new products. During these expos, 30-35% stalls are allocated to Vanya silk traders and manufactures.

Setting up of new textile parks

2451. SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

Will the Minister of TEXTILES be pleased to state:

- (a) the State-wise details of textile parks in the country;
- (b) whether Government is contemplating to set up 25 new textile parks in the country;
 - (c) if so, the details of locations where these parks will be set

up, particularly in Uttar Pradesh and Andhra Pradesh;

- (d) whether Government proposes to set up these new textile parks in the public private partnership mode; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) The details of the Textile Parks in the Country, State-wise, is placed in Statement (See below).

- (b) Government has approved a budgetary allocation of Rs.400 crores for setting up new Textiles Parks in the Country.
- (c) The Scheme for Integrated Textile Parks is a demand driven scheme and investors decide investments based on commercial viability. Currently no Textile Parks are operational in Uttar Pradesh and 5 Textile Parks are operational in Andhra Pradesh.
 - (d) Yes Sir.
- (e) Government finances 40% of cost of common facilities and infrastructure upto a limit of Rs. 40 crores under the Scheme for Integrated Textile Parks.

Statement
Scheme for Integrated Textile Parks (SITP)

Project Name	Location			
1	2			
Hyderabad Hi-tech Weaving Park	Mahboob Nagar			
Hindupur Vyapar Apparel Park Limited	Ananthpur			
Pochampally Handloom Park Limited	Pochampally			
Brandix India Apparel City Private Limited	Vishakhapatnam			
MAS Fabric (India) Park Ltd.	Nellore			
(5) Andhra Pradesh Tota	1			
Gujarat Eco Textile Park Limited	Surat			
Mundra SEZ Textile and Apparel Park Limited	Kutch			
Fairdeal Textile Park Pvt. Ltd.	Surat			
Vraj Integrated Textile Park Limited	Kheda			
Sayana Textile Park Ltd.	Surat			
Surat Super Yarn Park Limited	Surat			
RJD Integrated Textile Park	Surat			
(7) Gujarat Total				
Metro Hi-Tech Cooperative Park Limited	Ichalkaranji			
Pride India cooperative Textile park Limited	Ichalkaranji			

2 1 Shri Dhairyashil Mane Textile Park Co-op Ichalkaranji Society Ltd. Deesan Infrastructure Pvt. Ltd. Dhule Asmeeta Infratech Pvt. Ltd. Bhiwandi Islampur Integrated Textile Park Pvt. Ltd. Islampur Latur Integrated Textile Park Pvt. Ltd. Latur Puma Global Textile Park Ltd. Hingoli (9) Maharashtra Total The Great Indian Linen and Textile Infrastructure Perundurai Company SIMA Textile Processing Centre Cuddalore Palladam Hi-Tech Weaving park Palladam Komarapalayam Hi-Tech Weaving Park Ltd. Komarapalayam Karur Integrated Textile Park Karur Madurai Integrated Textile Park Ltd. Madurai Vaigai HiTech weaving Park Theni Kanchipuram AACM Handloom Silk Park Kanchipuram (8) Tamil Nadu Total Jaipur Texweaving Park Limited Kishangarh Kishangarh Hi-Tech Textile Park Limited Kishangarh Next Gen Textile Park Pvt. Ltd. Pali Jaipur Integrated Texcraft Park Pvt. Ltd. Bagru Bharat Fabtex and Corporate Park Pvt. Ltd. Pali (5) Rajasthan Total Ludhiana Lotus Integrated Tex Park Rhythm Textile and Apparel Park Ltd. Nawansaher

(3) Punjab

Ludhiana

Ludhiana Integrated Textile Park Ltd.

EIGMEF Apparel Park Limited Kolkata, West Bengal
Doddabalapur Integrated Textile Park Doddabalapur,
Karnataka
CLC Textile Park Pvt. Ltd. Chhindwara, MP

TOTAL (40)

Incentives to use agro textiles by farmers

2452. SHRIMATI VASANTHI STANLEY: Will the Minister of TEXTILES be pleased to state:

- (a) whether farmers have been incentivized to use agro textiles for food security, crop protection etc.;
 - (b) if so, the details thereof;
 - (c) the budgetary allocation made; and
 - (d) whether Government plans to introduce any new programme?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Yes, Sir. Government has been promoting the use of Agro Textile products since the 8th Plan. Under the National Horticulture Mission (NHM), protected cultivation is one of the components under which the agro textiles/plastics are being promoted for Green House, Shade Net House, Plastic Tunnels and Plastic Mulching.

- (c) The budgetary allocation made during 2011-12 for protected cultivation under NHM is Rs. 155.99 crore.
- (d) There is no proposal to introduce new programmes under these components of NHM .

Powerloom products sold as handloom

- 2453. SHRI MAHENDRA MOHAN: Will the Minister of TEXTILES be pleased to state:
- (a) whether Government is aware that handloom markets are under threat because powerloom products are being extensively sold as

handloom products;

- (b) whether this is preventing the genuine handloom products from entering $\hfill \hfill \h$
- (c) whether Government strictly implements the Handloom (Reservation of Articles for Production) Act, 1985 and proper machinery should be set up for its enforcement; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Yes Sir, the Government is aware that Powerloom Sector is in competition with handloom sector. However, to prevent sale of Powerloom products as handloom products, the Handlooms (Reservation of Articles for Production) Act, 1985 is implemented by the Ministry.

- (b) The Enforcement Officers of the Office of the Development Commissioner for Handlooms, Regional Enforcement Officers and Weavers Service Centres regularly and frequently inspect the stalls at various National/State Level Expos to ensure sale of genuine handloom products in handloom exhibitions from time to time. The Handloom weavers are also encouraged to use Handloom Mark on genuine Handlooms Products.
- (c) Yes Sir, the Government of India is strictly implementing the Handlooms (Reservation of Articles for Production) Act, 1985. Three Regional Offices of the Development Commissioner Handlooms at Chennai, Delhi and Ahmedabad and all 25 Weavers Service Centres conduct inspections of powerlooms units to implement the (Reservation of Articles for Production) Act, 1985 all over India. In addition to this, Central Assistance is given to 9 State Governments to set up an Enforcement Machinery and to ensure there is no violation of the Handlooms (Reservation of Articles for Production) Act, 1985. The nine States which Enforcement Machinery has been set up are Andhra Pradesh, West Bengal, Gujarat, Rajasthan, Madhya Pradesh, Haryana, Tamil Nadu, Uttar Pradesh and Kerala. Presently the Government of India is funding the State Enforcement Machinery set up by the State Governments in 9 States.
- (d) The details of powerlooms inspected to prevent violation of the Handlooms (Reservation of Articles for Production) Act, 1985, financial assistance released during the last three years are as follows:

sl.	Year	Powerlooms	Financial Assistance
No.		inspections	released
			(Rs. in Lakh)
1.	2008-09	237111	350
2.	2009-10	251896	350

3. 2010-11 261071 350 4. 2011 (Upto July, 11) 59326 0.49

Revival package for cooperatives in handloom sector in Orissa

2454. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of TEXTILES be pleased to state:

- (a) whether Government has received a proposal on Orissa regarding a revival financial package for cooperatives in the handloom sector; and
 - (b) if so, the action taken on the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) No Sir. However, in his Budget Speech (2011-12), the Union Finance Minister has decided to provide Rs.3,000 crore of financial package to NABARD for covering nearly 15000 Cooperative Societies and 3 lakh weavers. The proposal, inter-alia, includes writing off over dues loans and interest of eligible weaver's Cooperative Societies and weavers concerned across the country including the State of Orissa.

New centres for sericulture production

†2455. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of TEXTILES be pleased to state:

- (a) whether Government is planning to establish new centres for sericulture production;
- (b) the State-wise number of sericulture production centres in the country at present;
- (c) whether silk cloths are more in demand in foreign countries; and
 - (d) if so, the details thereof?

MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Government of India, through Central Silk Board (CSB), is implementing a special sericulture project under Centrally Sponsored Scheme viz. 'Catalytic Development Programme' (CDP) in collaboration with state sericulture departments of different States through cluster approach and has jointly developed 51 Clusters (45 pre-cocoon and 6 post cocoon) covering 16 States involving around 250-300 stakeholders in each Cluster. The main objective of this Cluster Development Programme is to bestow special attention for the improvement of productivity in all stages to produce high quality silk in the country. State-wise and sector-wise number of

such Sericulture Clusters are as under:-

Sl.	State	Pre-Cocoon	Post-Cocoon	Total	
No.		Clusters	Clusters		
1	2	3	4	5	
1.	Karnataka	7	1	8	
		(Loc	(Location to be finalized)		

[†]Original notice of the question was received in Hindi.

1	2	3	4	5
2.	Tamil Nadu	6	1	7
3.	Andhra Pradesh	6	1	7
4.	Assam	4	1	5
5.	Meghalaya	1	-	1
6.	Mizoram	1	-	1
7.	Nagaland	1	-	1
8.	Manipur	2	-	2
9.	West Bengal	3	1	4
10.	Jammu and Kashmir	4	-	4
11.	Uttarakhand	2	-	2
12.	Himachal Pradesh	1	-	1
13.	Maharashtra	3	1	4
14.	Uttar Pradesh	1	-	1
15.	Orissa	2	-	2
16.	Chhattisgarh	1	-	1
			Grand Total - 51	Clusters

(c) and (d) Yes, Sir. There is good demand of Silk cloths in Foreign countries and export earnings during the last three years

(2008-09 to 2010-11) from export of natural Silk Yarn/Fabrics, Madeups, Readymade Silk Garments and Silk Carpets is given as under:-

S1. Item of Exports 2008-09 2009-10 2010-11(P)
No.

		Crore	Million	Crore	Million	Crore	Million
		Rs.	US \$	Rs.	US \$	Rs.	US \$
1	2	3	4	5	6	7	8

1. Natural Silk Yarn, 2127.72 462.65 1971.98 415.59 1578.40
 346.44
 Fabrics, Made ups

2. Readymade 986.57 214.52 854.95 180.18 1095.10 240.36

Garments

1	2	3	4	5	6	7	8
3.	Silk Carpets	58.67	12.76	40.59	8.55	15.84	3.48
4.	Silk waste	5.23	1.14	24.92	5.25	34.52	7.58
	TOTAL	3178.19	691.06	2892.44	609.58	2723.86	597.86

Source: DGCI&S, Kolkata

Coupling upgraded technology with adequate and timely credit

 $2456.\ \text{SHRI}\ \text{MOHD.}$ ALI KHAN: Will the Minister of TEXTILES be pleased to state:

- (a) whether Government is stressing on the need to couple upgraded technology with adequate and timely credit;
 - (b) if so, the details thereof; and
 - (c) the present position thereof?

THE MINISTER OF STATE IN THE MINISTRY (SHRIMATI PANABAKA LAKSHMI): (a) to (c) Yes Sir. Government had launched the back ended interest reimbursement/capital subsidy scheme called the Technology Upgradation Fund Scheme (TUFS) on 01.04.1999 for a period of 5 years for upgradation of the textiles and Jute Industry. The scheme was continued in modified form w.e.f. 01.04.2007 to 28.06.2010. The scheme has again been launched in restructured form for the period 28.04.2011 to 31.03.2012. Since 1999, TUFS has catalyzed investment of Rs. 207747 crore. Government has revised the Eleventh Five Year Plan allocation in TUFS from Rs. 8000 crores to Rs. 15404 crores on March 31, 2011.

Blacklisting of Indian garment exporters for using child labour

 $2457.\ \mathrm{DR}.\ \mathrm{PRABHAKAR}\ \mathrm{KORE}\colon \mathrm{Will}\ \mathrm{the}\ \mathrm{Minister}\ \mathrm{of}\ \mathrm{TEXTILES}\ \mathrm{be}\ \mathrm{pleased}$ to state:

- (a) whether India has been blacklisted for the third consecutive year by United States for engaging child labour in its garment export industry;
- (b) whether the US blacklisting of Indian exporters will adversely affect the prospects of apparel/garment exports to other garment

exporting communities, including European Union; and

(c) if so, whether Government is taking up the matter with the US Government $% \left(1\right) =\left(1\right) \left(1$

reiterating its steps to eliminate child labour in a phased manner from its industrial/manufacturing sector?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Indian garments have been listed by the United States Department of Labor in the year 2009 and 2010 in their final determination of the Executive Order list No. 13126 and Trafficking Victims Protection Reauthorization Act (TVPRA) list, on grounds that the list of products might have been produced or manufactured by forced or indentured child labour.

- (b) As per United States Department of Labor the TVPRA and EO lists are awareness generation list and do not act as Non Tariff Barriers. The impact of these finding has not been witnessed in apparel exports to other exporting countries.
- (c) Government has engaged the US authorities through several meetings since 2009, with a view to get Indian garments off the US DoL lists. US DoL has also been furnished with the industry response to the final determination based on field level surveys. Meanwhile, the Apparel Exports Promotion Council (AEPC) has also commenced with implementing the Common Compliance Code, a Plan Scheme of Ministry of Textiles, for sensitizing the domestic industry on appropriate labour practices.

Increase in export ceiling of cotton

2458. DR. K.P. RAMALINGAM: Will the Minister of TEXTILES be pleased to state:

- (a) whether Government has decided to increase the cotton export ceiling to 65 lakh bales from 55 lakh bales for the current year crop season;
- (b) if so, whether textile mills in the country have appealed to Government to reconsider its decision to allow additional 10 lakh bales of cotton for the current year; and
- (c) if so, the details thereof and reaction of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (c) Government has placed cotton

exports on Open General Licence (OGL) without any quantity cap with effect from August 2, 2011.

Wide variation in prices of cotton

2459. SHRI AVINASH PANDE: Will the Minister of TEXTILES be pleased to state:

- (a) whether it a fact that prices of cotton in the season 2010-11 varied from as low as 28000 per candy to as high as 64000 per candy;
 - (b) if so, the major reasons for such wide variation; and

- (c) what actions have been taken by Government in the financial year $\ensuremath{\mathsf{S}}$
- 2010-11 to stabilize the cotton market for the welfare of the farmer?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) The price map of domestic cotton prices in cotton season 2010-11 is given in Statement (See below).

- (b) Cotton price rise is in accordance with market fundamentals and international volatility in cotton prices. International cotton prices reached a historical high of US \$ 234 cents/lb, the highest in the past 150 years before moderating in the later part of the season.
- (c) During the cotton season 2010-11, Government had taken several steps to stabilize the cotton market including monitoring by an Informal Group of Ministers/ Committee of Secretaries, calibrating quantity caps on cotton exports and placing cotton export on Open General Licence (OGL) without any quantitative cap from August 2, 2011 to avoid supply side disruptions. These measures ensure price stability while balancing interests of cotton farmers and downstream textiles industry.

Statement

THE COTTON CORPORATION OF INDIA LTD., NAVI MUMBAI

Domestic sale prices of S-6 in Rs. per candy spot as announced by Cotton Association of India, Mumbai (CAI) and equivalent price in US ${\it C/Ib}$

vis-a-vis average price of Cotlook A Index

Date	Price of S-6 In	Conversion Factor	Conversion of	Cotlook A
	Rs. candy spot	(Exch Rate x 7.84)	S-6 price in	(CFR) in US
		to per candy	US C/lb	Cents/lb
1	2	3	4	5
03-01-11	42500	350.13	121.38	171.95
04-01-11	42500	351.08	121.06	170.90
05-01-11	42500	353.90	120.09	171.90
06-01-11	42200	354.76	118.95	173.55
07-01-11	42000	355.78	118.05	170.00
10-01-11	43000	356.33	120.67	169.25

11-01-11	43500	355.31	122.43	172.25
12-01-11	43300	353.98	122.32	176.25
13-01-11	43500	353.51	123.05	176.80

1	2	3	4	5
14-01-11	43900	354.84	123.72	172.60
17-01-11	44600	354.84	125.69	170.10
18-01-11	45000	354.84	126.82	170.10
19-01-11	45000	355.62	126.54	174.10
20-01-11	44800	355.62	125.98	177.10
21-01-11	44800	358.68	124.90	181.70
24-01-11	46300	357.27	129.59	185.70
25-01-11	47100	356.64	132.07	190.70
27-01-11	49400	356.96	138.39	194.50
28-01-11	50000	358.21	139.58	197.50
31-01-11	48800	360.09	135.52	193.25
01-02-11	49000	359.39	136.34	197.05
02-02-11	50000	357.27	139.95	201.05
03-02-11	52500	357.50	146.85	205.05
04-02-11	52500	357.74	146.75	201.55
07-02-11	53000	357.11	148.41	197.55
08-02-11	55500	355.78	156.00	203.75
09-02-11	56500	355.15	159.09	205.45
10-02-11	60000	357.11	168.02	209.75
11-02-11	59500	358.52	165.96	216.75
14-02-11	59000	356.96	165.28	217.30
15-02-11	58500	356.25	164.21	214.90
16-02-11	58500	356.25	164.21	219.50
17-02-11	58000	355.94	162.95	226.50
18-02-11	59000	354.21	166.57	233.50
21-02-11	58500	354.21	165.16	226.50
22-02-11	57300	353.66	162.02	226.50

1	2	3	4	5
23-02-11	56000	354.29	158.06	219.50
24-02-11	55000	355.62	154.66	215.75
25-02-11	54300	355.70	152.66	209.30
28-02-11	58000	354.76	163.49	216.30
01-03-11	59000	353.74	166.79	223.30
02-03-11	59000	353.74	166.79	225.50
03-03-11	59000	352.80	167.23	231.90
04-03-11	59500	352.49	168.80	236.25
07-03-11	58700	352.49	166.53	243.25
08-03-11	58500	352.49	165.96	243.65
09-03-11	57500	352.49	163.13	236.05
10-03-11	58200	352.49	165.11	233.25
11-03-11	58200	354.13	164.35	229.65
14-03-11	59200	353.98	167.24	233.40
15-03-11	59000	354.68	166.35	226.60
16-03-11	59000	354.21	166.57	219.60
17-03-11	59200	354.37	167.06	214.25
18-03-11	59500	353.58	168.28	221.05
21-03-11	59900	353.11	169.64	228.05
22-03-11	60200	353.27	170.41	228.15
23-03-11	60500	352.33	171.71	234.75
24-03-11	61000	350.92	173.83	230.75
25-03-11	61500	350.92	175.25	237.65
28-03-11	61500	351.00	175.21	233.45
29-03-11	61500	350.60	175.41	226.45
30-03-11	61500	350.92	175.25	223.45
31-03-11	61500	350.21	175.61	221.95

1	2	3	4	5
01-04-11	61500	350.21	175.61	227.75
04-04-11	61500	350.21	175.61	223.00
05-04-11	61500	359.39	171.12	223.00
06-04-11	61000	354.76	171.95	228.00
07-04-11	61000	346.84	.175.87	234.40
08-04-11	61000	346.84	175.87	234.25
11-04-11	60800	346.84	175.30	228.55
13-04-11	58800	348.64	168.66	224.35
15-04-11	57800	348.64	165.79	219.45
18-04-11	56300	347.08	162.21	218.95
19-04-11	56000	349.90	160.05	218.95
20-04-11	56000	349.90	160.05	212.65
21-04-11	55000	347.23	158.40	206.35
25-04-11	55200	348.41	158.43	NQ
26-04-11	55200	349.51	157.94	196.15
27-04-11	55200	348.02	158.61	179.70
28-04-11-	53200	347.47	153.11	172.70
29-04-11	51700	347.94	148.59	NQ
02-05-11	50000	347.47	143.90	NQ
03-05-11	49000	347.86	140.86	173.10
04-05-11	49000	349.12	140.35	174.70
05-05-11	48000	349.12	137.49	168.70
06-05-11	46000	351.08	131.02	164.20
09-05-11	43500	350.29	124.18	163.50
10-05-11	43500	350.60	124.07	163.35
11-05-11	44000	350.45	125.55	166.65
12-05-11	45000	351.00	128.21	165.65

1	2	3	4	5
13-05-11	44000	351.86	125.05	160.55
16-05-11	45000	352.96	127.49	160.95
17-05-11	45000	352.96	127.49	163.65
18-05-11	45000	353.35	127.35	164.80
19-05-11	45000	352.41	127.69	167.55
20-05-11	46200	352.17	131.19	163.55
23-05-11	46500	354.52	131.16	163.55
24-05-11	47000	354.45	132.60	165.15
25-05-11	47000	355.78	132.10	165.55
26-05-11	47000	354.92	132.42	167.15
27-05-11	47200	354.37	133.19	163.35
30-05-11	46500	353.58	131.51	NQ
31-05-11	46000	352.96	130.33	164.75
01-06-11	46000	352.25	130.59	168.95
02-06-11	45500	352.17	129.20	170.80
03-06-11	45500	351.55	129.43	173.00
06-06-11	44000	351.08	125.33	171.50
07-06-11	44000	350.84	125.41	167.50
08-06-11	44000	349.66	125.84	160.50
09-06-11	44000	350.21	125.64	157.90
10-06-11	43500	350.68	124.04	NQ
13-06-11	43500	351.55	123.74	NQ
14-06-11	43500	350.92	123.96	NQ
15-06-11	43000	350.13	122.81	NQ
16-06-11	42000	352.02	119.31	NQ
17-06-11	40500	352.25	114.98	NQ
20-06 11	39000	352.96	11049	NQ

1	2	3	4	5
21-06-11	38000	352.02	107.95	NQ
22-06-11	38000	351.47	108.12	NQ
23-06-11	38000	352.17	107.90	NQ
24-06-11	38000	352.25	107.88	NQ
27-06-11	38000	353.51	107.49	NQ
28-06-11	38000	353.19	107.59	NQ
29-06-11	38000	352.09	107.93	NQ
30-06-11	38000	350.76	108.34	NQ
01-07-11	37500	352.09	106.51	NQ
02-07-11	37500	349.74	107.22	NQ
04-07-11	37500	348.49	107.61	NQ
05-07-11	37000	348.80	106.08	NQ
06-07-11	37000	348.02	106.32	NQ
07-07-11	37000	348.10	106.29	NQ
08-07-11	37000	347.55	106.46	NQ
11-07-11	36500	347.70	104.98	NQ
12-07-11	35500	350.29	101.34	NQ
13-07-11	34500	349.43	98.73	NQ
14-07-11	34000	349.12	97.39	NQ
15-07-11	33500	348.96	96.00	NQ
18-07-11	32000	349.35	91.60	NQ
19-07-11	31500	349.59	90.11	NQ
20-07-11	31000	348.57	88.93	NQ
21-07-11	31000	349.12	88.79	NQ
22-07-11	31000	347.78	89.14	NQ
25-07-11	30000	348.25	86.15	NQ
26-07-11	30000	347.31	86.38	NQ
27-07-11	30000	351.86	85.26	NQ

1	2	3	4	5		
28-07-11	30300	345.90	87.60	NQ		
29-07-11	30800	346.14	88.98	NQ		
01-08-11	32000	345.35	92.66	NQ		
02-08-11	32000	346.84	92.26	NQ		
03-08-11	32700	347.94	93.98	NQ		
04-08-11	34200	348.17	98.23	NQ		
05-08-11	35000	350.84	99.76	NQ		
08-08-11	34000	352.88	96.35	NQ		
09-08-11	34000	354.13	96.01	NQ		
10-08-11	34000	346.61	98.09	NQ		
PRICE : CORRESPO	NDING PERIOD	LAST YEAR				
10-08-10	30700	362.68	84.65	NQ		
			(1 ca	andy=355.62 kg	js)	
COMPARISON : CURRENT PRICE VIS-A-VIS OPENING PRICE (AS ON 01-10-10)						
Increase/decrease	e -3700		-9.56	-		
in actual and In	-10%		_9%	_		

Increase/decrease	-3700	-9.56	-
in actual and In	-10%	-9%	-
COMPARISON: CURRENT	PRICE VIS-A-VIS LAST YEA	R PRICE	
Increase In actual	3300	13.45	-
& In %tage term	11%	16%	-

Movement of S-6 prices vis-a-vis Cotlook Prices - 2010-11



Cloth bags an alternative to polythene

- 2460. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of TEXTILES be pleased to state:
- (a) whether it is a fact that cloth bags and prove an alternate of polythene;
- (b) whether it is also a fact that their massive production can reduce the cost of these bags;
- (c) whether it is also a fact that it may generate employment opportunities in large number; and
- (d) if so, whether Government will consider to take meaningful
 initiative in this
 direction?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) to (c) Yes, Sir.

(d) The Government of India has already taken various initiatives through National Jute Board (NJB) under Ministry of Textiles for establishing the supply chain for increase in production of jute carry and shopping bags in both organized and decentralized sector. To create awareness and to popularize use of low cost jute bags in place of plastic bags, National Jute Board organizes promotion events and awareness programmes in those States where plastic bags have been banned by the respective State Governments. National Jute Board also ties up retail activities in different States to make available the supply of jute bags to customers.

Mega Handloom Clusters in U.P.

- 2461. SHRIMATI MOHSINA KIDWAI: Will the Minister of TEXTILES be pleased to state:
- (a) whether Government had decided to open Mega Handloom Clusters in the country;
- (b) if so, how many have been opened so far and how many of them are in Uttar Pradesh;
 - (c) how these clusters are helping weavers and whether Government

has made an estimate of indebted weavers in U.P.; and

(d) if so, how Government proposes to help the weavers of U.P. and whether Government would announce any special package for weavers of U.P.?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) and (b) Yes, Sir. Hon'ble Finance Minister in his annual Budget for the year 2008-09 had announced for taking up two Mega Handloom Clusters at

Varanasi (Uttar Pradesh) and Sivasagar (Assam) for their integrated and holistic development. To take up these mega handloom clusters, "Comprehensive Handloom Cluster Development Scheme (CHCDS)" was introduced in November 2008. During 2009-10, as announced by the Finance Minister in his Budget speech, two more Mega Handloom Clusters have been taken up at Virudhunagar (Tamil Nadu) and Murshidabad (West Bengal). The scheme covers clearly identifiable geographical locations with at least 25,000 handlooms in which Government of India's financial support would be upto Rs.70 crore.

(c) and (d) These clusters will help the weavers by way of Technology up-gradation, Product Diversification, Raw Material Bank, Credit, Market Development, Forward and Backward Linkages, Human Resource and Skill Development, Social Security, Physical Infrastructure, Export and Marketing, Margin Money for working Capital, Corpus Fund for Yarn Deport etc. providing suitable workplace to enable them to produce quality products with improved productivity, participation in exhibitions, Common Facility Centres, Marketing Centres, supply of Yarn, Dyes and Chemicals, etc.

The Finance Minister in his budget speech (2011-12) has provided a financial package worth Rs.3000 crore related to handloom weavers cooperative societies in all over the country including Uttar Pradesh. This package is designed to address problems of indebtedness of handloom weavers of the country including U.P. This package benefits approximately 15000 weavers' co-operative societies and 3 lakh weavers across the country including Uttar Pradesh by writing off their overdue loans and interest.

Capital subsidy scheme for powerloom units

2462. DR. K.P. RAMALINGAM: Will the Minister of TEXTILES be pleased to state:

- (a) whether the capital subsidy scheme for powerloom units introduced by Government in 2003 but nearly 5 lakh powerloom units are not covered under this scheme;
- (b) if so, the details thereof and the total number of powerloom units benefited under capital subsidy scheme during the last three years, State-wise; and

(c) the details of steps taken by Government for effective implementation of this scheme in future?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): (a) Government has launched Technology Upgradation Fund Scheme (TUFS) for textile and jute industries w.e.f. 1.4.99. Under the said scheme, an option has been provided to the small scale textile and jute industries to avail 15% Credit linked Capital Subsidy (CLCS)/Margin Money Subsidy (MMS) in lieu of 5% interest reimbursement

under the Technology Upgradation Fund Scheme. An additional option has been provided to SSI powerloom units w.e.f. 6th November, 2003 to avail 20% Credit linked Capital Subsidy (CLCS)/Margin Money Subsidy (MMS) in lieu of 5% interest reimbursement/15% Capital subsidy under Technology Upgradation Fund Scheme. Under 20% CLCS/MMS for powerloom units, the subsidy of Rs.227.39 Crore has been sanctioned to 3056 units out of which the subsidy of Rs.218.25 Crore have been released to 2966 units upto 31.7.2011. The powerloom units have also availed subsidy under 5% interest reimbursement and 15% CLCS/MMS through the lending agencies/banks all over the country.

- (b) State-wise subsidy released under 20% Credit linked Capital Subsidy (CLCS)/ Margin Money Subsidy (MMS) for the last three years is given in Statement (See below).
- (c) Regional Offices of the Office of the Textile Commissioner and Powerloom Service Centres run by Textile Commissioner/Textile Research Associations (TRAs)/ State Government agencies are continuously conducting Seminars/Workshop/Awareness programmes with powerloom weavers/entrepreneurs, their associations, federations, Textile Industry Associations, lending agencies, State Governments etc. all over the country for creating awareness among them about the schemes for Powerloom Sector as well as Technology Upgradation Fund Scheme for development of powerloom sector.

Statement

Total number of powerloom units benefitted under Capital Subsidy

Scheme under 20% CLCS/MMS for the last three year State-wise are as

under

						(Rs.	in Crore)
Sl.		2008-09		2009-10		2010-11	
1,0					Amount released		
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	6	0.46	14	0.94	18	1.98
2.	Daman and Diu	2	0.36	-	-	-	-

3.	Gujarat	72	3.63	29	2.41	52	3.13
4.	Jharkhand	-	-	4	0.08	2	0.20
5.	Haryana	10	0.61	1	0.11	1	0.02
6.	Karnataka	6	0 17	10	0 81	_	_

1 2	3	4	5	6	7	8
7. Kerala	1	0.04	-	-	-	-
8. Madhya Pradesh	3	0.35	6	0.21	2	0.14
9. Maharashtra	228	22.10	211	20.94	121	10.35
10. Punjab	7	0.52	28	2.15	13	0.75
11. Rajasthan	8	0.31	6	0.43	2	0.7
12. Tamil Nadu	56	3.50	48	2.14	19	0.86
13. Uttar Pradesh	5	0.43	6	0.35	3	0.22
TOTAL	404	32.48	363	30.57	233	17.72

Interceptor Sewer project in Delhi

2463. SHRI N.K. SINGH:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Interceptor Sewer project to prevent untreated sewage from flowing into the Yamuna in Delhi has taken off;
 - (b) if so, the details thereof;
- (c) the gaps between wastewater generation and treatment capacity in the country; and
 - (d) the plans to rectify the same?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) Delhi Jal Board (DJB) has informed

the project of Interceptor Sewer has been awarded in first week of July, 2011. To complete the entire project in a time bound manner, the project has been divided into six packages depending on the location of existing Sewerage Treatment Plants and awarded to three different agencies. The project comprises of the following components:-

(i) Construction of Sewage Pumping Station at different locations to pump the sewage from interceptor Chamber to the nearest Sewage Treatment

Plant.

(ii) Laying of Interceptor sewer pipes of dia meter varying from 600mm to 2400mm in a total length of 59 km. along three major drains (Najafgarh, Supplementary and Shadhara drains), through Micro Tunneling method.

- (iii) Laying of rising mains in a length of 12 km. for sewage pumping stations to the respective sewage treatment plant.
- (iv) Construction of Interceptor chambers at the mouth of sub drains failing out in to the above major drains.
- (c) and (d) DJB has also informed that so far as Delhi is concerned the total quantity of waste water generated is around 670 Million Gallons per Day (MGD) where as the current treatment capacity of 18 sewerage treatment plants is around 513.4 MGD which is likely to be increased up to 623.4 MGD by the end of this year by constructing and commissioning sewage treatment plants at Kondli, Yamuna Vihar, Okhala and Kapashera. The Sewerage Treatment Plants at Pappankalan (20 MGD), Nilothi (20 MGD), Coronation (40 MGD). Delhi Gate (15 MGD) and Delhi Cantt. (8 MGD) have been proposed to meet the demand of growing populations by 2015. However, an International Consultant M/S AECOM has been appointed for preparation of sewerage master plan for year 2031.

Allotment to SC & ST employees under automated allotment system

2464. SHRI LALHMING LIANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the month-wise number of SC/ST employees who have been allotted Type-IV residential quarters since the introduction of automated system of allotment of Government quarters till date;
- (b) whether any special provision is made for the benefit of SC/ST employees under the new system;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Information is given in Statement (See below).

- (b) Yes, Sir.
- (c) 10% of vacancies in Type-I and II and 5% vacancies in Type-III and IV are reserved for allotment of accommodation to the SC and ST employees for initial allotment. SC/ST applicants are registered under the General Category also and they can give their choices under General, SC and ST category simultaneously. Rolling roster is followed to implement the reservation. Under the Automated System of Allotment,

every applicant is supposed to give his/her preferences for the vacancies put on offer and the allotment is made as per roster if the desired vacancy remains available till roster point is covered for SC/ST.

(d) Question does not arise.

Statement

Sl.	Month and Year	Allotments made to	Allotments made to
No.		SC Employees	ST Employees
1.	January-2011	11	3
2.	February-2011	6	5
3.	March -2011	5	Nil
4.	April -2011	6	3
5.	May-2011	6	4
6.	June-2011	4	7
7.	July-2011	4	1
	TOTAL	42	23

Allotment of lands to recognised political parties in Delhi

- 2465. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether Government has allotted lands to eligible recognised political parties in Delhi for construction of their offices;
- (b) if so, the names of political parties who have since been allotted lands indicating the areas of land, location-wise and date of allotment;
- (c) whether the political parties have taken possession of lands after making full payments;
- (d) the names of eligible political parties who have not been allotted lands so far;
 - (e) the reason in each case; and
 - (f) by when the allotment is likely to be made?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Yes, Sir.

- (b) A statement indicating the details given in Statement (See below).
- (c) Yes, Sir. However, possession has not been handed over to the All India Trinamool Congress due to encroachments on the allotted

land.

(d) The political parties who have applied for land but not so far/allotted land are mentioned below:-

- 1. Shiv Sena Parliamentary Party
- 2. Nationalist Congress Party
- 3. Bahujan Samaj Party
- (e) 1. Shiv Sena Parliamentary Party: The Land Allotment Screening Committee (LASC) recommended allotment of land measuring 1008 sq.mts. at M.B. Road, Sector VI, New Delhi. However, Shiv Sena Parliamentary Party requested for allotment of land only at DDU Marg. Due to non availability of vacant land in the desired location, the request of Shiv Sena Parliamentary Party is still pending.
- 2. **Nationalist Congress Party:** Due to non availability of vacant land in the desired location, the request of Nationalist Congress Party is still pending.
- 3. **Bahujan Samaj Party:** Due to non availability of vacant land in the desired location, the request of Bahujan Samaj Party is still pending.
- (f) As per procedure, the pending requests are considered by the Land Allotment Screening Committee (LASC) constituted for allotment of land. The LASC recommends cases for allotment of land taking into account the entitlement of the party, the availability of land and completion of all other procedural formalities. Thereafter, allotment is made after obtaining the approval of Competent Authority.

Statement

sl.	Name of Party	Location	Date of	Area
No.			allotment	
1	2	3	4	5

All India Congress Dr. Rajinder Prasad 08.09.1975 4736.1 sq.yds.
 Committee of Indian Road (as known as
 National Congress Jawahar Bhawan Trust) 21.12.1976 4583.32
sq.yds.

Kotla Road Pkt.9-A 19.11.2007 8093 sq.mts.

- Rashtriya Janata DalKotla Road, Plot Nos.
 03.07.2007 1904 sq.mts.
 34, 57, 58 and 59
- 3. Communist Party of Market Road, Plot Nos. 22.11.1983 1197.33 sq.mts.

India (Marxist) 27, 28 and 29

	Kotla Road, Plot Nos. 11.12.2008	2534.46
sq.mts.		
	10, 11, 12 and 13	
4. Samajwadi Party	Vasant Kunj, Plot No.l 21.01.2009	1 Acre
5. Communist Party of	Kotla Road, Plot No. 1502.12.1967	0.3 Acre

1		2		3 4
	5			
6.	Bharatiya Janata Par	tyBetween	Dr.	Rajinder
	08.03.2001	1.87 Acre		
	(National Level)	Prasad Road Raisina		
		Road		
7.	Janata Dal (United)	Vasant Vihar Plot No.	427.04.2010 20	00 sq.mts.
8.	Bharatiya Janata Pat	ry Kotla Road,	Plot	Nos.
	12.05.2010	1060.80 sq.mts.		
	(Delhi State)	4 & 5 alternative		
9.	All India Anna	Pushp Vihar, M.B. Road	d, 30.07.201010	08 sq.mts.
	Dravida Munnetra	Saket Plot Nos.13 & 25	5	
	Kazhakham			
10.	Delhi Pradesh	Rouse Avenue, Plot	15.05.1987	1127.78
sq.	mts.			
	Congress Committee	No. 2		
11.	All India Trinamool	DDU Marg, Plot	01.03.2011 10	00 sq.mts.
	Congress	Nos. 2 & 3		

Allotment of land by DDA to schools and other institutions on concessional rates

2466. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Delhi Development Authority (DDA) has allotted lands to schools and other institutions on concessional rates and on priority basis;
- (b) if so, the names of the institutions and the terms and conditions in this regard;
- (c) the present status of compliance with the terms and conditions/norms;
- (d) whether DDA has been unsuccessful in enforcing the said terms and conditions on these institutions; and

(e) if so, the details of stringent measures taken to enforce the terms and conditions/quota norms and the action taken against the institutions for violating these norms?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Delhi Development Authority has reported that it has allotted land to schools and other institutions at Zonal Variant Rates approved by the Central Government.

- (b) Details of allotment made since 01.01.2005 for schools and other institutions are given in Statement-I (See below). A copy of standard terms and conditions is given in Statement-II (See below).
- (c) to (e) Allottees are required to adhere to the terms and conditions of allotment. Whenever any violation comes to the notice of DDA, appropriate action is taken as per the terms and conditions of allotment/lease deed.

Statement-I

Details of allotment of land for Schools and other Institutions
with effect from 1.1.2005 to till date

Sl.	Name of Institutions	Category of Institutional	Area	Date of allotment
-		allotment		
1	2	3	4	5
(a)	Schools			
1.	Sr. Sec. School Madan Pur Khaddar, GNCTD	School	5184 Sqm. 6077 Sqm. 7581 Sqm.	01.6.2005
2.	Sr. Sec. School Sector-25, Rohini, GNCT	-do-	4050 Sqm.	05.4.2005
3.	Sr. Sec. School Jasola Village, GNCTD	-do-	8000 Sqm.	09.9.2005
4.	Preeti Educational Soci	ety Nursery School	800 Sqm.	10.7.2005
5.	Primary School Kalyan Vihar, MCD	-do-	4000 Sqm.	07.8.2006
6.	Sr. Sec. School Sector-16-B, Dwarka, GNCTD	-do-	8000 Sqm.	08.2.2006
7.	Primary School Pocket-3, Bindapur, MCD	-do-	3178 Sqm.	13.9.2006
8.	Sr. Sec. School Sector-16, Pocket-A,	-do-	2 Acre	20.9.2006

1 2		3	4	5
9. Sr. Sec. S Sector-21,	School Rohini, GNCTD	-do-	2 Acre	20.9.2006
10. Sr. Sec. S Sector-23,	chool Rohini, GNCTD	-do-	2 Acre	20.9.2006
11. Sr. Sec. S Sector-18,	School Rohini, GNCTD	-do-	2 Acre	20.9.2006
12. Sr. Sec. S Sector-13,	School Dwarka, GNCTD	-do-	2 Acre	20.9.2006
13. Sr. Sec. S Sector-22,	School Dwarka, GNCTD	-do-	2 Acre	20.9.2006
14. Sr. Sec. S Sector-7,	chool Dwarka, GNCTD	-do-	2 Acre	20.9.2006
15. Sr. Sec. S Sector-15,	chool Rohini, GNCTD	-do-	2 Acre	20.9.2006
16. Primary Sc Pocket-5A, Dwarka, MC	Sector-1,	-do-	4000 Sqm.	04.7.2007
17. Sr. Sec. G		-do-	8000 Sqm.	28.6.2007
18. Sr. Sec. E Nasir Pur,	_	-do-	8000 Sqm.	28.6.2007
19. Sr. Sec. S Village Sa	School unnoth, GNCTD	-do-	8000 Sqm.	19.6.2008
20. Sr. Sec. S Buland Mas Shastri Pa	sjid,	-do-	8000 Sqm.	31.7.2008
21. Primary So Pocket-4, Dwarka, MC	Bindapur,	-do-	2000 Sqm.	18.8.2008
22. High Brow Society	Education	Middle School	6000 Sqm.	27.7.2009
23. Sr. Sec. S Sector-4,	School Rohini, GNCTD	-do-	6052 Sqm.	13.8.2010

1	2	3	4	5
24.	Sr. Sec. School Sector-16B, Dwarka, GNCTD	-do-	8000 Sqm.	27.9.2010
(b)	Hospitals			
1.	Maternity Home (Madanpur Khader), DHS	Hospital	2532 Sqm.	19.1.2006
2.	Construction of Dispensary at Pocket-3, Bindapur, DHS	-do-	1273 Sqm.	03.8.2006
3.	200 Bedded Hospital at Hastsal, DHS	-do-	15139.15 Sqm.	16.6.2006
4.	Construction of Hospital (Sarita Vihar), DHS	-do-	6319 Sqm.	29.9.2006
5.	200 Bedded Hospital at Tri Nagar, DHS	-do-	1.6 Hect.	10.11.2006
6.	Construction of Dispensary at Bank Enclave, DHS	-do-	1000 Sqm.	27.10.2006
7.	Health Centre at Sector 4, Rohini, DHS	-do-	1000 Sqm.	20.2.2007
8.	Health Centre at Lahor Shashtri Park, DHS	-do-	1061 Sqm.	14.8.2007
9.	200 Bedded Hospital at Dakshinpuri, DHS	-do-	10000 Sqm.	21.5.2008
10.	Dispensary at Buland Masid Shashtri Park, DHS	-do-	1000 Sqm.	06.8.2008
11.	Dispensary in Vasant Gaon,	-do-	1000 Sqm.	13.7.2009
12	Health Centre at Gandhi Viha	ar-do-	1000 Sqm.	08.6.2009
13	Medical College in Sector-1 Dwarka, DHS	7, -do-	3.70 Hect	14.5.2010
14	Dispensary at Sakarpur, DHS	-do-	1870 Sqm.	31.8.2010

1	2	3	4	5
(c)	Community Hall			
1.	Community Hall at Sec. 4 Rohini, MCD	Community Hall	800 Sqm.	24.6.2005
2.	Community Hall at Sec. 16, Rohini, MCD	-do-	665 Sqm.	09.5.2005
3.	Community Hall at Sec. 3, Rohini, MCD	-do-	653.275 Sqm.	1.12.2006
4.	Community Hall at Sec. 7 Rohini, MCD	-do-	660 Sqm.	11.7.2006
5.	Community Hall at OCF Geeta Colony Block-12 East Delhi, MCD	-do-	1301 Sqm.	11.12.2006
6.	Community Hall at OCF Pkt. in CGHS Mandawali Fazalpur in AC 43, MCD	-do-	763.685 Sqm.	25.6.2007
7.	Community Hall at OCF Pkt in CGHS Mandawali Fazalpur near Patparganj Depot, MCD.	-do-	965.85 Sqm.	25.6.2007
8.	Community Hall at Geeta Colony, Block-10, MCD	-do-	2074 Sqm.	9.5.2008
9.	Comrnunity Hall at Gandhi Vihar, MCD	-do-	1100 Sqm.	1.7.2009
10.	Community Hall at East of Kailash, MCD	-do-	743.80 Sqm.	23.1.2009
11.	Community Hall at Mayur Vihar, New Kondli at Pkt MIG Float, MCD	-do-	2042 Sqm.	3.9.2009
12.	Community Hall at Shalimar Village, MCD	-do-	1593.63 Sqm.	17.6.2009
13.	Community Hall at Sec.24, Rohini, MCD	-do-	1113.35 Sqm.	21.7.2009

1	2	3	4	5
14.	Community Hall at Vishwas Nagar, MCD	-do-	1700 Sqm.	15.1.2010
15.	Community Hall at Pkt A-7, Sec. 17, Rohini, MCD	-do-	669 Sqm.	16.2.2010
(d)	Religious			
1.	Shri Vishnu Dharmik Sabha, R Keshav Puram	eligious	126 Sqm.	13.2.2006
2.	Raj Yoga Education and Research Foundation, Dilshad Garden	-do-	400 Sqm.	14.2.2006
3.	The Delhi Marthoma Delhi Church Society Regd., Dwarka	-do-	400.06 Sqm.	16.6.2006
4.	The Methodix Church in India, Rohini	-do-	402 Sqm.	13.7.2006
5.	Sant Nirankari Mandal Regd., Dwarka	-do-	400 Sqm.	11.9.2007
6.	The Delhi Orthodox Counsel, Church, Mayur Vihar, Ph-III	-do-	400 Sqm.	17.3.2008
7.	Raj Yoga Education and Research Foundation, Dwarka	-do-	400 Sqm.	24.3.2008
8.	The Delhi Marthoma Church, Mayur Vihar, Ph-III	-do-	340.80 Sqm.	25.4.2008
9.	Kalibari, Dwarka	-do-	400 Sqm.	19.9.2008
10.	Shri Guru Singh Sabha	-do-	400 Sqm.	25.9.2008
11.	Darsgah-E-Islamia Committee, Rohini	-do-	407.17 Sqm.	29.9.2008
12.	Sh. SS Jain Sabha, Rohini	-do-	378 Sqm.	06.11.2008
13.	Shri Sanatam Dharmshala, Roh	ini-do-	395.58 Sqm.	07.11.2008
14.	Rohini Dharmik Sewa Samiti, Rohini	-do-	350 Sqm.	02.12.2008
15.	Arya Samaj Sainik Vihar, Pitampura	-do-	200 Sqm.	06.5.2009

1	2	3	4	5
16.	Ayyappa Sewa Samiti, Mayur Vihar	-do-	392.60 Sqm.	15.6.2009
17.	Sant Nirankari Mandal, D	warka-do-	400.06 Sqm.	19.9.2009
18.	Bengal Welfare and Cultu Association, Vasundhara	ral -do-	364.06 Sqm.	11.5.2010
19.	ISCON, Rohini	-do-	4000 Sqm.	23.6.2009
20.	Sri Jagan Nath Rohini Sewa Sangh	-do-	430.60 Sqm.	10.1.2011
21.	Sri Balaji Babosa Dharmi Society	k -do-	400 Sqm.	11.1.2011
22.	Jinendra Charitable Soci	ety -do-	400.50 Sqm.	25.2.2011
23.	Delhi Wakf Board	-do-	400 Sqm.	29.3.2011
24.	Agarwal Sabha Rohini	-do-	390 Sqm.	05.5.2011
(e)	Other Institutions (High	er Institutions)	
1.	SAARC University at Madangir	Higher And Technical Institutions.	85.65 Acre	4.4.2009
2.	Law College at Sector-22 Dwarka	Higher And Technical Institutions.	8000 Sqm.	08.5.2009
3.	Ritanand Balved Education Foundation	Higher And Technical Institutions.	2000 Sqm.	3/6/2006
4.	Society For Employment And Carrier Counselling		1479 Sqm.	3/28/2006
5.	Kamal Education And Welfare Society	Higher And Technical Institutions.	2021 Sqm.	6//8/2006
6.	Oil Industries Development Board	Higher And Technical Institutions.	6500 Sqm.	9/5/2006

1	2	3	4	5
7.	Rishi Aurobindo	Higher And		11/15/2006
	Educational Society	Technical		
		Institutions.		
8.	Sky Vision Welfare	Higher And	2300 Sqm.	1/2/2007
	Society	Technical		
		Institutions.		
9.	Spice Board	Higher And	936 Sqm.	11/21/2007
		Technical		
		Institutions.		
10.	The Missionary Of	Higher And	1050 Sqm.	2/4/2008
	Charity	Technical		
		Institutions.		
11.	The Delhi Orthodox	Higher And	461.60 Sqm.	12/21/2009
	Diocesam Council	Technical		
		Institutions.		
12.	International Medical	Higher And	873 Sqm.	6/9/2010
	Sciences Academy	Technical		
		Institutions.		

Statement-II

Terms and conditions for allotment of land to any Private ${\it Organizations}$

1.	The shall be required to pay the cost of
	land measuring Sqm. allotted for School building
	@ per acre with 2.5 % ground rent per annum of the
	total Premium (aggregate of the provisional land final premium).
	The allottee shall have to pay balance premium for the land as
	per rates determined by the Central Government under Rules-5 of
	DDA (Developed Nazul Land) Rules 1981, and within the time
	demanded by DDA. The rates of land determined by Central
	Government shall be binding upon the allottee shall not be called
	in question by it in any proceeding.
2.	The land measuring Sqm. is allotted to the Society
	for play field on temporary basis payment of nominal license fee
	@ Rs + enhancement, per annum per acre.

3. The Ground Rent of the land shall be paid by the said Society from the date of handing over the possession of the plot/land area of the land/plot.

- 4. 5% of the total strength of the student would be given admission if recommended by the GNCTD, subject to normal test. Such students should be allowed free ship admission based on income criteria as decided by the Government of Delhi.
- 5. The ______ shall use the land for Sr. Sec. School failing which the land along with structure raised thereon will be resumed by the Govt./DDA.
- 6. The cost of land as demanded with provisional. The Society shall given an undertaking on non judicial stamp paper duly attested from the 1st Class Magistrate/Notary Public to the effect that the difference of cost of land as and when demanded by the Govt., of India and DDA shall be payable by the Society.
- 7. The Society shall shift the present existing school within _____ (two year) from the date of handing over the possession of the land/plot.
- The DDA reserve its right to alter any terms and conditions its descriation.
- 9. The land shall be used by the Society for the construction of Sr. Sec. School and for no other purpose whatever. No residence except a small hut for chowkidar.
- 10. The building plan should be got approved from the local body/DDA before undertaking any construction of the land.
- 11. The Society shall complete the construction of (School Building) on the land within in a period of ______ (two year) from the date of handing over the possession of the land/plot.
- 12. The land shall be transferred/subleased to any other organization department by the Society without prior permission of the DDA obtained in writing.
- 13 The perpetual lease shall be executed by the Society own cost as and when called upon to do so.
- 14. The Society shall provide fencing and boundary wall immediately after taking over the possession of prevent the encroachment.
- 15. The person attending the school shall be required to take part in any religion/institution or to attend any religious worship

- without his/her consent and no citizen shall be deprived of the admission on the school on ground of religion, face, case, language or any of them.
- 16. In the even-of de-recognition of school by the Directorate of Education, Delhi Administration or any other Competent Authority by Lessee shall be required to pay premium for the land allotted at the market rate prevailing on the date of de-recognition of the school or the land with superstructure fixtures, fitting etc. shall reverted to the Government of payment of composition as may decided by the Govt./DDA.

- 17. The school shall not increase the rates of tution fee without the prior written sanction of Directorate of Education, GNCTD and shall follow the provision of Delhi school Education Act/Rule 1973 and other instructions issued from time to time.
- 18. The Society shall ensure that percentage of free ship from the tution fee as laid down under Rules by the Delhi Administration from time to time is strictly complied with. They will ensure admission to the students belonging to weaker section to the extent of 25% and grant free ship to them.
- 19. The Delhi Administration will have two nominees on the Governing General Body of the Society.
- 20. The Society shall not refuse admission to the residents of the locality.
- 21. The Society follow the instructions of the Directorate of Education for minimum/maximum enrolment of students in the school new building constructed on land allotted by the Govt./DDA.
- 22. If the allotment is cancelled for breach of any terms and conditions of the allotment, the possession of the land with building if any will be handed over to the DDA by the allottee on the date and time given in the cancellation letter/Notice.
- 23. If the above terms and conditions are acceptable to Society, the acceptance there of with attested undertaking be sent to the undersigned along with 3rd copy of bank challan in favour of DDA ____/-(Premium Rs._____/-, Ground Rent Rs. _____/- License fee and Rs.___ /- and documentation charges Rs._____/-) within 60 days from the date of issue of this letter. The said amount can also be deposited in the State Bank of India/Central Bank of India situated at DDA office, Vikas Sadan and 3rd copy of the Challan be sent to this office along with acceptance mav letter/undertaking within 60 days from the date of issue of demand-cum-allotment letter. Thereafter interest @ 18% per annum shall be chargeable upto 180 days from the date of issue of this demand-cum-allotment letter.

- 24. In case the payment and acceptance letter with required undertaking is not received with stipulated stated above, it will be presumed that Society is not interested in the allotment of the land and the offer of allotment will stand automatically cancelled/withdrawn.
- 25. The Society shall also abide by the terms and conditions given in the sponsorship letter and other conditions as may be imposed by the sponsorship authority from time to time.

26. The Society shall pay the cost of fencing/Boundary wall if any, as and when demand by DDA.

Standard terms and conditions for allotment of land to any Private Hospital

- The Society/Hospital will furnish and undertaking on a non judicial stamp paper of _____ duly attested by 1st Class Magistrate/Notary Public to the effect that they will pay different of the cost of land on revised rates as may be decided by Govt, of India/DDA.
- That the Hospital the serve as general Public Hospital with at least 25% of the beds reserved for free treatment for the weaker section of the society.
- 3. The OPD of the Hospital will provide free service to the patients falling in the indigent category.
- 4. The Hospital shall take part in the National Health Program for which its services may be called by the Directorate of the Health Service/Ministry of Health.
- 5. The Hospital shall earmark, a separate area for Maternity and Child Health Center which will be available free of cost for the Community.
- 6. In case of surgical unit, hospital will provide facility for sterilization on such payment as may be fixed by Delhi Govt/Govt, of India from time to time.
- 7. The land shall be used by the society for the purpose of construction of Hospital and essential nursing and medical staff quarters and for no other purpose whatsoever.
- 8. The land shall not be transferred/sub-leased to any other organization by the society without prior permission of the DDA obtained in writing.
- 9. In case to violation of any of the conditions imposed the Delhi $\operatorname{Govt.}/$

- Govt. of India would be free to resume the title of land.
- 10. The construction of the Hospital and essential staff quarters will have to be completed within a period of 2 years from the date of handing over the possession of plot.
- 11. The society shall be bound by the architectural controls as may be prescribed by the Director (Plg.)/Chief Architect, DDA.
- 12. The Hospital shall execute lease deed at thereon expense as and when called upon to do so.
- 13. The construction plan should be got approved from the local body/DDA before undertaking any construction on the plot.

Fault in underground water pipeline in Dwarka

- 2467. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether there is hardly any water flow of potable water in many DDA HIG/MIG flats which are located in the back row of Sector-13, Pocket-B, Dwarka, PH-II (Metro View Apartment);
- (b) whether there is also some fault in underground water pipeline of Looping System through which water supply is made to flats;
- (c) the steps taken to identify the problem and rectify it, and also to augment the supply of water;
- (d) whether residents have approached the concerned officials many times and submitted representations in this regard; and
- (e) the steps being taken to overcome the hardship being faced by the public?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) DDA has informed that it is not true that there is hardly any water flow of potable water in many DDA HIG/MIG Flats, which are located in the back row of Sector-13. Pocket-B. Dwarka Phase-II (Metro View Apartment). However, instances have been brought to the notice of DDA where household at back lanes get only 25-30 minutes supply against 1 hour 30 minutes supply from the source.

- (b) DDA has also informed that the water supply line in Pocket-B. Sector-13 has been laid as per the approved scheme from Delhi Jal Board (DJB) and there is no fault in the underground water pipeline.
- (c) Due to short supply of DIB water in Dwarka *i.e.* 3.5 Million Gallons per Day (MGD) against the demand of 8.0 MGD, the water received in the Under Ground Reservoir (UGR) water available in this pocket is insufficient to supply at a reasonable pressure. To rectify this problem, the water is augmented through tankers so that minimum requirement of water is made available even to the back row of flats of this pocket.
- (d) DDA has further informed that the residents have represented a few times on the problem of inadequate water supply. Hardships being faced by the residents of this pocket have been overcome by adding additional quantity of water in UGR by increasing number of tankers as

per requirement.

Violation of reservation rules by CPWD in promotions

2468. SHRI PRAMOD KUREEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the CPWD is not following the reservation policy for SCs/STs/OBCs by not adopting related standards at the time of promotion;
- (b) whether recently in the matter of promotions from Assistant Engineers (Group B) to the post of Executive Engineers, there was a violation of reservation rules; and
- (c) if so, the steps being taken by Government to rectify the situation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir.

- (b) There is no violation of reservation policy in the promotion of Assistant Engineers to the post of Executive Engineer in CPWD.
 - (c) Does not arise.

Migration from rural to urban areas

- 2469. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that according to the 2011 provisional census, more people are moving to cities and towns from rural areas;
 - (b) if so, the details thereof;
 - (c) the increase in the share of people living in urban areas; and
- (d) how the rural migration to urban areas in India compares to that in developed countries?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) According to the office of the Registrar General analysis of migration data of Census (2011) is not available at present.

- (c) The percentage of people living in urban areas has increased from 27.8% in 2001 to 31.16% in 2011.
- (d) Level of urbanization in India is 31.8% which is lower than Europe (74%).

Upgradation of Government quarters

2470. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of URBAN

DEVELOPMENT be pleased to state:

- (a) whether it is a fact that most Government quarters of J and H Block in Kali Bari, New Delhi, have not been upgraded from 2009-10 to July, 2011;
 - (b) if so, the names, addresses and details thereof;

- (c) if so, the reasons therefor and by when they will be upgraded; and
- (d) the year-wise details of 'Annual Budget' released for the maintenance of J and H Blocks for the years 2009-10 and 2011?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) 71 Nos. of quarters out of 360 in 'J' Block and 47 Nos. of quarters out of 360 in 'H' Block have been upgraded during the given period.

- (b) Details are given in Statement-I (See below).
- (c) Under the upgradation scheme, quarters are upgraded in phased manner, subject to availability of funds.
- (d) The budget is not allotted colony-wise. The funds released for upgradation of quarters for various colonies under 'H' Division of CPWD which covers 'J' & 'H Blocks in Kali Bari is given in Statement-II (See below).

Statement-I

Details of quarters upgraded in J&H Blocks, Kali Bari, New Delhi

during 1.4.2009 to 31.7.2011.

Sl.	Service	Name of	Nos. of	Quarter Nos.
No.	Centre	Block	Quarters	
	No.			
1	242	J Block	71	J-554, 555, 556, 559, 560,561,
				562, 563, 564, 565, 568, 569,
				572, 573, 579, 580, 581, 582,
				585, 586, 588, 590, 593,633,
				635, 637, 643, 664, 668, 713,
				721, 736, 762, 763, 764, 783,
				789, 800, 807, 810, 812, 822,
				823, 838, 841, 867, 868, 870,
				871, 873, 875, 884, 885, 886,
				887, 888, 889, 890, 891, 892,
				894, 895, 896, 941, 942, 944,
				946, 947, 950, 956, 267
2	243	H Block	47	н-193, 194, 196, 197, 198,

199, 200, 203, 207, 208, 210, 211, 212,213, 214,215,217, 218, 224,225, 226, 237, 238,249, 256,270, 273, 303, 307, 349, 383,402, 427,435, 447, 454, 489, 505, 509, 541, 235.

Statement-II

Details of funds allocated and utilized for upgradation of
Government quarters under 'H' Division of CPWD

(Rs. in crores)

Sl.No.	Financial Year	Allocation	Expenditure					
Budget Head-4216								
1.	2009-10	12.50	12.49					
2.	2010-11	14.59	14.59					
3.	Upto 07/11	09.70	08.19					
Budget Head-2216								
1.	2009-10	05.45	05.45					
2.	2010-11	01.95	01.95					
3.	Upto 07/11	01.40	01.18					

Note: 'H' Division of CPWD covers colonies namely Type-II at Hanuman Road,, BKS (Part-1 & 2), Sector-2, Kali Bari Marg, J, H, K, Blocks, D-Block, Albert Square , Foch Square, Sector-3, Sector-4, and Bungalows at Pandit Pant Marg, Mahadev Road, Gurudwara Rakabganj Road.

Cess for Labour Welfare Schemes by construction companies in NCR

- 2471. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether 1 per cent cess of labour welfare schemes paid by construction companies in National Capital Territory is being paid regularly;
- (b) if so, the total amount thus paid during the years 2007, 2008 and 2009;
- (c) whether such cess paying companies are consulted while launching labour welfare schemes; and
- (d) whether it is a fact that Delhi Metro Rail Corporation is demanding back the unspent portion of their contribution of Rs. 126 crores for introducing their own labour-oriented schemes?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE):

- (a) Yes, Sir.
- (b) The total amount of cess collected during the last 3 years is as under:

Year	Amount of Cess collected (in
Rs.)	
2007-2008	Rs. 73,30,57,435
2008-2009	Rs. 103,40,66,592
2009-2010	Rs. 146,94,59,112
TOTAL:	Rs. 323,65,83,139

- (c) No such consultation is required under the Act.
- (d) Yes, Sir. But their demand cannot be acceded to because there is no provision under the Building and Other Construction Workers Welfare Cess Act, 1996.

Fund allocation to NE States under JNNURM

- 2472. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) the State-wise details of financial allocation made, amount released, utilization and achievement for the implementation of various components of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) in the North Eastern States for the last three years; and
- (b) the State-wise details of projects for establishment of various infrastructures under JNNURM under consideration of the Ministry including the time by when these are likely to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Details of State-wise financial allocation for North Eastern States and amount released for utilisation under Urban Infrastructure and Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) is given in Statement-I (See below).

Details of State-wise financial allocation for North Eastern States and amount released for utilisation under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) is given in Statement-I (See below).

(b) One Detailed Project Report (DPR) namely Storm Water Drainage at Kohima, Nagaland is under consideration under UIG Sub-Mission.

Under UIDSSMT, Two (2) projects of Assam, One (1) Project of Manipur and Four (4) Projects of Tripura have been received in the

Ministry. All these States have exhausted their Mission allocation under UIDSSMT and, therefore, these Projects cannot be considered for release. In respect of Nagaland, four technically cleared Projects are pending for want of specific priority by the State Government of Nagaland which can be accommodated within the remaining available allocation. In addition, Three (3) more projects which are not technically cleared are also pending.

Statement-I

(Rs. in lakh) Sl. Name of State Total 2008-09 2009-10 2010-11 No. Allocation for the Additional ACA released ACA ACA released ACA ACA released Central for Utilisation Committed for Utilisation Committed Mission for Utilisation Period Assistance for the for the for the (ACA) projects projects projects Committed approved approved approved during the during the during the Mission period Mission period Mission period Arunachal Pradesh 10740.00 8215.65 2053.91 0.00 2006.94 0.00 0.00 2. Assam 27320.00 0.00 6321.15 7112.41 0.00 3792.54 Manipur 15287.00 2308.34 0.00 9225.12 2883.37 0.00 0.00 0.00 0.00 0.00 4. Meghalaya 15668.00 19616.15 4904.04 0.00 5. Mizoram 14822.00 0.00 0.00 0.00 756.82 0.00 0.00 Nagaland 6. 11628.00 0.00 389.26 4538.19 1702.81 0.00 0.00 Sikkim 10613.00 0.00 538.20 6535.49 1663.87 0.00 0.00 8. Tripura 14018.00 7043.40 1760.85 9000.00 2250.00 0.00 0.00

TOTAL:	120096.00	37183.54	15967.41	29298.80	18376.22	0.00	3792.54

Statement-II

(Rs. in lakhs)

Sl.		State	Mission	ACA	released for		
uti	llisation for						
No.		Allocation	projects	s sanction	ed during		
			the Mission Period				
			2008-09	2009-10	2010-11		
1.	Arunachal Pradesh	746.00	1771.19	0.00	0.00		
2.	Assam	10129.00	6946.79	0.00	0.00		
3.	Manipur	1260.00	2200.95	0.00	0.00		
4.	Meghalaya	719.00	644,97	0.00	0.00		
5.	Mizoram	824.00	699.77	0.00	0.00		
6.	Nagaland	1028.00	0.00	190.75	0.00		
7.	Sikkim	120.00	1085.40	0.00	0.00		
8.	Tripura	1376.00	1577.38	0.00	0.00		
	TOTAL:	16202.00	14926.45	190.75	0.00		

Reducing grant-in-aids for NGOs

- 2473. SHRI DHIRAJ PRASAD SAHU: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether Government has any plan to reduce their grant-in-aids in the next financial year for the NGOs working under the Ministry;
 - (b) if so, the reasons for reducing grant-in-aids to the NGOs;
- (c) the budget under grant-in-aids to NGOs working under the Ministry in the last three financial years; and
- (d) the details of grants already sanctioned during the last three financial years i.e. 2007-08, 2008-09, 2009-10?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir,

- (b) Does not arise in view of (a) above.
- (c) and (d) There is no fixed budget under grant-in-aids to the NGOs for the various schemes of the Ministry. The details of funds $\frac{1}{2}$

released/sanctioned during the last three years are as under the subcomponents "Centres of Excellence in Urban Development" and "Research in

Urban and Regional Planning in Urban Development" of the Capacity Building for Urban Local Bodies (CBULB) scheme are as under:

Name of the Institution	Focus area of the CoE/ name of am	nount		ids releas	
	research projectSa		2007-08	2008-09	2009-10
Centre of Excelle	nce in Urban Develor	pment			
Environment and	•		-	9.16	9.16
Development (CED) Thiruvananthapura	•	d Waste			
Centre for Science	e Sustainable Wate	er	83.00	-	20.75
and Environment (CSE), New Delhi	Management				
and Action for	ch Climate Change I Vulnerability e), and Adaptation	15.54	-	3.89	3.89
	• Area Sabhas 54 te • Green Course		-	13.5	13.5
Research in Urban	and Regional Planni	ing in Url	ban Deve	lopment	
All India Institu of Local Self Governance (AIILS Ahmedabad		-	7.50	7.48	-
All India Institu of Local Self Governance (AIILS Mumbai		-	0.87	-	-

Non-attendance of complaints by CPWD Service Centre, R.K. Puram

 $2474\,.$ SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the residents of Sector VIII, R.K. Puram, New Delhi made a number of complaints to the CPWD Service Centre regarding

repair in their quarters regarding defective electric wiring and other civil work in 2010 and 2011;

- (b) if so, the number of complaints made and the number of complaints attended, quarter-wise;
- (c) whether Government is aware that some quarters are in dilapidated condition, particularly the cealing of the house for which allottee of the quarter have made complaints; and
- (d) the reasons for not attending the complaints after the lapse of several months?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) The details of complaints made and attended from 1.4.2010 to 31.7.2011 in respect of Sector-VIII, R.K. Puram, New Delhi are given as under:

No. of	No. of	No. of	Complaints
complaints	complaints	complaints	disowned by
received	attended	not related	allottees
		to CPWD	
20262	16202	112	100
20263	16282	113	108

Out of these, 6 complaints were related to defective electric wiring.

(c) and (d) The quarters are 40-60 years old. Hence, some quarters require major repair which includes ceiling plaster also. The work is taken up in phases subject to availability of funds and this is an ongoing process.

Proposals from Assam under JNNURM

- 2475. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether the Ministry has received proposals of projects from the State Government of Assam for establishment of various infrastructures and transportation in the towns other than Guwahati under Jawaharlal Nehru National Urban Renewal Mission (JNNURM);
 - (b) if so, the details thereof; and
 - (c) the reasons for delay in sanction of projects and the time by

when these are likely to be sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (c) Under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT), a component of JNNURM, so far 32 projects of 30 towns of Assam have been received from the State of Assam. Of these, 30 projects of 28 towns at an

approved cost of Rs. 20783.30 lakh involving central commitment of Rs. 18952.866 lakh have been approved for release of funds and an amount of Rs. 9955.94 lakh has so far been released to the State. A statement showing details of these 30 projects is given in Statement (See below). Funds for the remaining two Water Supply projects at Karimganj and Doomdooma have not been technically cleared for want of technical compliance by the State and these can not be considered for release as the State of Assam has exhausted its entire seven year Mission allocation under UIDSSMT.

Statement
Status of UIDSSMT in Assam

(Rs. In lakhs) Approved ACA 1st instl. 2nd instl. Total Sl. Town Name Scheme Cost CommittedReleased Released No. Released 2 3 4 5 6 8 1. Barpeta D 1871.96 1712.84 870.46 870.46 328.57 295.71 2. Barpeta Road D 131.43 131.43 3. Pathsala 503.06 460.30 233.93 226.37 460.30 D 4. Serthebari 274.14 250.84 D 127.48 127.48 5. Bokakhat 545.74 499.36 253.77 245.59 499.36 6. Lakhipur (Cachar) D 632.10 578.37 293.93 293.93 7. Lakhipur (Cachar) WS 815.88 734.29 367.65 367.65 8. Basugaon D 756.09 691.82 351.58 351.58 9. Dhubri D 710.17 648 38 328.81 328.81 10. Gauripur 547.64 501 09 254.65 254.65 D 11. Sapatgram D 565.06 517.03 262.76 262.76 12. Chabua 226.91 204.22 90.76 90.76 13. Lakhipur (Goalpara) 264.18 237.76 105 67 D 105.67 1660.38 1515.92 14. Dergaon D 768.74 768.74 783.64 717.03 15. Hailakundi D 364 39 364.39

16. Lala D 612.21 558.95 283.45

283.45

1	2	3	4	5	6	7	8
17.	Jorhat	D	1592.42	1457.07	740.48		740.48
18.	Titabar	D	828.85	758.40	38541		385.41
19.	Hamren	D	226.47	203.82	90.59		90.59
20.	Howraghat	D	262.75	236.48	105.10		105.10
21.	Gosaigaon	D	201.98	181.78	80.79		80.79
22.	Marigaon	D	423.77	381.39	169.51		169.51
23.	Hojai	D	992.98	908.58	461 74		461.74
24.	Lanka	D	399.11	359.20	159 64		159.64
25.	Hojai	WS	1055.54	96582	490.82		490.82
26.	Maibong	D	492.61	450.74	229.06		229.06
27.	Simaluguri	D	667.74	610.99	310.50		310.50
28.	Dhekiajuli	D	722.88	650.59	325.30		325.30
29.	Digboi	D	1074 97	983.59	499.86		499.86
30.	Udalguri	D	743.50	680.30	345.73		345.73
	TOTAL	30	20783.30	18952.66	9483.98	471.96	9955.94

WS - Water Supply, D - Drain

Exemption of house tax to urbanised and rural villages of Delhi

 $2476.\ \mathrm{SHRI}\ \mathrm{PARVEZ}\ \mathrm{HASHMI}\colon \mathrm{Will}\ \mathrm{the}\ \mathrm{Minister}\ \mathrm{of}\ \mathrm{URBAN}\ \mathrm{DEVELOPMENT}\ \mathrm{be}$ pleased to state:

- (a) whether the original residents of urbanised and rural villages in Delhi are exempted of house tax on their houses and plots;
- (b) the details of people entitled for exemption of house tax in Delhi;
- (c) the details of house tax imposed on the property being used commercially in the urbanised and rural villages;
- (d) the number of people who are paying house tax under the Unit Area System; and

(e) the details of plans for those people who do not pay the house tax? $\ensuremath{}^{\circ}$

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) Municipal Corporation of Delhi (MCD) has informed that under section 114 of the Delhi Municipal Corporation Act (DMC Act), all lands and buildings in Delhi within the jurisdiction of MCD are liable to pay property tax. There is no exemption of house lax in the urbanised villages. However, in rural villages, exemption upto 200 sq. mtr. on prorata basis is available on property under self-residential use by the original owner or his legal heirs.

- (b) The following properties are exempted from paying the property tax within the jurisdiction of MCD;
 - (i) Vacant lands and buildings exclusively used for agricultural purposes in accordance with the guidelines prescribed in the bye-laws;
 - (ii) any vacant land or building included in any village abadi. which is occupied for residential purposes by any original owner or his legal heir, subject 10 a maximum of one hundred square meters of covered space;
 - (iii) vacant lands or buildings or portions thereof, exclusively used for the purposes of public worship:
 - (iv) vacant land or buildings or portions thereof, exclusively occupied and used, with the approval of the Corporation for the purpose of public charity as may be specified in the byelaws or for the purpose of medical relief to, or education of the poor, free of charge:
 - (v) vacant lands or buildings exclusively used for the purpose of public burial or as cremation ground, or any other place used for the disposal of the dead, duly registered under PMC Act;
 - (vi) such heritage lands or buildings as are specifically notified for exemption by the Corporation as also such premises as are so specified by the Archaeological Survey of India:
 - (vii) vacant lands and buildings owned exclusively by war
 widows, gallantry award winners in Defence forces. Police and
 Para-military Forces as
 also civilians who have received bravery awards of the highest
 order

from the Government including Annual Bravery Awards given by the President:

(viii) vacant lands and buildings owned by, or vested in the Corporation but not leased out or rented out and in respect of which the property tax, if levied, would, under the provisions of DMC Act, be leviable primarily on the Corporation. However, u/s 115 (3) of the DMC Act, the Corporation may levy on such vacant lands and covered space of buildings as are exempt from the properly tax, service charge on such scale, as may be provided under DMC Act or as prescribed by the Corporation, provided that the service charge so levied shall not be less than seventy five per cent, of the amount that would have been payable as property tax for the covered space of the building or the vacant land.

New Delhi Municipal Council (NDMC) has informed that in respect of NDMC area, exemption from property tax is available on lands and buildings exclusively occupied and used as place of public worship or by a society or body for charitable purposes viz. relief of poor, education and medical relief and the society or body is substantially supported through voluntary contributions and is not generating surpluses.

- (c) MCD has also informed that the property tax is the same in the urbanised and rural villages on properties being used commercially. NDMC has informed that the property tax in NDMC area is levied under New Delhi Municipal Council (Determination of Annual Rent) Bye Laws of 2009.
- (d) MCD has informed that under the Unit Area System, 10,35,451 property owners paid the property tax for the financial year 2010 2011. In NDMC area tax is not payable under Unit Area Method,
- (e) MCD has further informed that survey of properties in the unauthorised colonies was undertaken by it in financial year 2010-2011 and 18.6 lakh properties have been covered in different areas MCD is now identifying the non files and issuing notices to such defaulters to file Property tax Returns and to pay property tax, MCD is liaising with Survey of India to get colonies wise data of properties as per Delhi State Special Data Infrastructure project and is willing to use the data for identification of non files and to enforce compliance.

NDMC has informed that those who have not paying property tax under New Annual Rent Bye Laws 2009 and are still paying tax under House Tax Bye Laws of 1962 as amended, notices under section 72 of the NDMC Act have been issued for revising the existing rateable value, wherever required.

Fixation of pay of Foreman (Elect.) in CPWD

- 2477. SHRI RAJNIT PRASAD: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) the reasons for not implementing the recommendation of Central Sixth Pay Commission in respect of Foreman (Electrical) in the Central Public Works Department (CPWD) regarding fixation of their pay in the scale of pay of Rs. 7450-11500 and a grade pay of Rs. 4600/-;

- (b) whether it is a fact that earlier, the pay scale of Foreman (Electrical) was higher than that of JEs;
- (c) the reasons for reducing their scales afterwards and lowering it below than that of ${\tt JE}$; and
- (d) by when Government will consider removing this anomaly and give them justice?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) There is no such recommendation of the 6th Central Pay Commission in respect of Foreman (Elect) in CPWD.

- (b) No. Prior to implementation of 6th CPC the pay scale of Foreman (Elect.) was Rs. 4500-7000 and JE was Rs. 5000-8000
 - (c) and (d) Not applicable in view of replies at (a) and (b) above.

Funds released to State Governments under UIDSSMT/UIG

2478. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of the funds released to the State Governments during the last three years for their small and medium sized towns and cities under Urban Infrastructure Development Scheme for Small and Medium Towns/Urban Infrastructure and Governance (UIDSSMT/UIG);
- (b) whether the funds allocated under this scheme are being fully utilized by State Governments; and
- (c) if so, the plan-wise/city-wise details of the funds spent particularly in all the small and medium-sized towns/cities of Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) State-wise and Year-wise statement showing the details of funds released for utilization during last three years for the projects sanctioned during the Mission period under Urban Infrastructure Development Scheme for Small and Medium Towns (UIDSSMT) and Urban Infrastructure and Governance (UIG) components of Jawaharlal National Urban Renewal Mission (JNNURM) are given in Statement-I and Statement-II respectively (See below).

(c) Project-wise/city-wise details of funds released for utilization for the projects sanctioned during the Mission period for Maharashtra under UIDSSMT and UIG components of JNNURM are enclosed at Statement-III and Statement-IV respectively.

Statement-I

UIDSSMT: State-wise year-wise status of funds released for utilization as on 31.07.11 (Last 3 years)

			(Rs in Lakhs)
Sl. State	2008-09	2009-10	2010-11
No.	ACA released	ACA released	ACA released
	for utilization	for utilization	utilization
	for projects	for projects	for projects
	sanctioned	sanctioned	sanctioned
	during	during	during
	Mission period	Mission period	Mission period
1 2	3	4	5
1. Andhra Pradesh	75586.14	476.88	43079.00
2. Assam	6946.79	0.00	0.00
3. Arunachal Pradesh	1771.19	0.00	0.00
4. Bihar	4342.50	0.00	0.00
5. Chhattisgarh	0.00	0.00	2447.76
6. Goa	0.00	0.00	337.20
7. Dadra and Nagar H	aveli 26.00	719.89	0.00
8. Daman and Diu	31.00	0.00	0.00
9. Gujarat	12169.72	0.00	4651.09
10. Haryana	2524.58	0.00	0.00
11. Himachal Pradesh	85.59	0.00	345.82
12. Jharkhand	0.00	0.00	0.00
13. Jammu and Kashmir	1508.92	0.00	4020.85
14. Kerala	8783.42	0.00	0.00
15. Karnataka	14891.23	0.00	17662.95
16. Madhya Pradesh	12973.95	0.00	3871.53
17. Maharashtra	88262.02	14072.30	22781.21
18. Manipur	2200.95	0.00	0.00

1 2	3	4	5
19. Meghalaya	644.97	0.00	0.00
20. Mizoram	699.77	0.00	0.00
21. Nagaland	0.00	190.75	0.00
22. Orissa	4410.38	0.00	90.37
23. Punjab	8367.20	0.00	1982.00
24. Puducherry	0.00	1567.20	0.00
25. Rajasthan	19181.70	0.00	0.00
26. Sikkim	1085.40	0.00	0.00
27. Tripura	1577.38	0.00	0.Q0
28. Tamil Nadu	29231.75	1935.35	2135.61
29. Uttar Pradesh	16865.73	10918.80	16933.84
30. Uttarakhand	2469.30	0.00	0.00
31. West Bengal	11388.41	0.00	2005.51
TOTAL:	328025.99	29881.17	122344.74

Statement-II

UIG: State-wise year-wise status of funds released for utilisation as on 31.07.2011 (Last 3 years)

(Rs in Lakhs)

Name of State	2008-09	2009-10	2010-11
	ACA released	ACA released	ACA released
	for utilization	for utilization	utilization
	for projects	for projects	for projects
	sanctioned	sanctioned	sanctioned
	during	during	during
	Mission period	Mission period	Mission period
1	2	3	4
Andhra Pradesh	18898.95	27385.07	15569.86
Arunachal Pradesh	2053.91	2006.94	0.00

1	2	3	4
Assam	6321.15	7112.41	3792.54
Bihar	1955.62	7441.39	0.00
Chandigarh	405.20	0.00	734.52
Chhattisgarh	0.00	12145.60	3643.68
Delhi	2220.58	17248.00	43509.00
Goa	0.00	0.00	0.00
Gujarat	47035.34	47788.21	7297.21
Haryana	9147.46	0.00	5283.80
Himachal Pradesh	0.00	2619.01	0.00
Jammu and Kashmir	2500.00	0.00	0.00
Jharkhand	6682.46	5384.66	417.03
Karnataka	12992.94	21578.53	7659.85
Kerala	3350.50	2439.45	0.00
Madhya Pradesh	15931.43	12343.27	4828.66
Maharashtra	88349.54	88649.86	42004.49
Manipur	0.00	2883.37	0.00
Meghalaya	4904.04	0.00	0.00
Mizoram	0.00	756.82	0.00
Nagaland	389.26	1702.81	0.00
Orissa	3338.00	2491.60	0.00
Punjab	4939.22	3346.62	0.00
Puducherry	993.20	0.00	0.00
Rajasthan	20281.38	2826.10	0.00
Sikkim	538.20	1663.87	0.00
Tamil Nadu	28446.11	37723.44	2635.84
Tripura	1760.85	2250.00	0.00
Uttar Pradesh	43078.75	47632.21	25479.16

1	2	3	4
Uttarakhand	2678.56	7546.69	981.06
West Bengal	22857.17	27717.88	17412.81
Total:	352049.82	392683.81	181249.51

Statement-III

Town-wise projects approved, ACA Released for utilization as on 31.7.2011 under UIDSSMT in Maharashtra

(Rs in lakhs)

Sl.No.	Town Name	Scheme	ACA Released
1	2	3	4
1.	Shirdi	S	1977.19
2.	Ahmednagar - Phase-1	WS	2031.20
3.	Ahmednagar - Phase-2	WS	2922.00
4.	Shrirampur	WS	3485.60
5.	Sangamner	WS	702.40
6.	Akola	S	4998.48
7.	Akot	WS	782.80
8.	Balapur	WS	484.00
9.	Murtijapur	WS	706.80
10.	Telhara	WS	245.60
11.	Amaravati	S	3444.91
12.	Achalpur	WS	3063.59
13.	Aurangabad	WS	14386.80
14.	Sillod	WS	989.50
15.	Vaijapur	WS	2792.48
16.	Beed	WS	1691.94
17.	Gondia	WS	2455.30

1	2	3	4
18.	Ambejogai	WS	440.92
19.	Khamgaon	WS	3462.54
20.	Shegaon	WS	3147.60
21.	Chandrapur	S	5761.04
22.	Bhadravati	WS	715.96
23.	Basmath	WS	2570.40
24.	Hingoli	WS	3661.54
25.	Amalner	WS	1989.60
26.	Chalisgaon	WS	325.60
27.	Chopada	WS	396.09
28.	Parola	WS	161.20
29.	Pachora	WS	1454.40
30.	Ambad	S	660.96
31.	Jalna	WS	9919.20
32.	Kolhapur	S	2606.37
33.	Kolhapur	UR	82.89
34.	Gadhinglaj	WS	718.44
35.	Ichalkaranji	WS	2955.86
36.	Kolhapur	WS	4762.86
37.	Jaysingpur	WS	552.96
38.	Latur	D	4424.80
39.	Latur	P	29.60
40.	Latur	R	2872.80
41.	Latur	R	302.00
42.	Latur	R	704.00
43.	Latur	UR	50.40
44.	Islampur	WS	1185.01

1	2	3	4
45.	Kamptee	S	888.49
46.	Saoner	S	262.07
47.	Umred	WS	1212.80
48.	Katol	WS	1534.40
49.	Hadgaon	WS	85.85
50.	Nandurbar	WS	1924.14
51.	Shahda	WS	1379.20
52.	Malegaon	WS	3757.96
53.	Yeola	WS	810.12
54.	Manmad	WS	134.40
55.	Osmanabad	WS	8279.54
56.	Phaitan	WS	2627.90
57.	Parbhani	WS	8358.40
58.	Pathri	WS	417.20
59.	Sailu	WS	951.20
60.	Sonepeth	WS	238.40
61.	Jintur	WS	727.20
62.	Baramati	WS	1114.92
63.	Bhor	WS	260.15
64.	Jamner	WS	614.88
65.	Daund	S	766.32
66.	Shirur	S	355.92
67.	Junner	WS	528.53
68.	Vadgaon	WS	265.60
69.	Alibag	S	496.00
70.	Panvel	S	1242.86
71.	Khopoli	WS	593.20

1	2	3	4
72.	Pen	WS	518.80
73.	Chiplun	WS	779.14
74.	Dapoli	WS	56.80
75.	Tasgaon	WS	582.40
76.	Ashta	WS	548.90
77.	Sangli, Miraj, Kupwada (Sangli-WS)	WS	3279.33
78.	Vita	WS	598.24
79.	Pachgani	S	128.00
80.	Karad	WS	1164.00
81.	Rahimatpur	WS	161.44
82.	Satara	WS	1886.36
83.	Malvan	S	753.76
84.	Vengurla	S	318.14
85.	Pandharpur	S	1270.00
86.	Mangalwedha	WS	649.14
87.	Sangola	WS	1716.00
88.	Karmala	WS	751.89
89.	Kurduwadi	WS	306.74
90.	Solapur	WS	2879.58
91.	Arvi	WS	583.44
92.	Washim	WS	1198.80
93.	Pusad	WS	683.70
94.	Yavatmal	WS	438.40
	Total:	94	164156.28

^{\$} WS-Water Supply, S - Sewerage, D - Storm Water Drain,

SWM - Solid Waste Management, R - Road

Statement-IV

City-wise projects approved, ACA released for utilization as on 31.7.2011 under UIG in Maharashtra

(Rs. In lakhs)

Sl.	Name of the	Total ACA Committed for	ACA released for
No	Mission Cities	the project approved U	tilisation for projects
	of Maharashtra	during the Mission	sanctioned during the
		period	Mission period
1.	Greater Mumbai	184658.73	127356.29
2.	Nagpur	68704.10	27309.40
3.	Nanded	58622.02	50463.69
4.	Nashik	39958.08	26611.52
5.	Pune	155378.75	120790.35
	Total:	507321.68	352531.25

Proposal from Maharashtra under JNNURM

- 2479. DR. YOGENDRA P. TRIVEDI: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) the number of proposals sent by Government of Maharashtra so far to the Central Government for sanction under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and the funds provided so far by Government; and
- (b) the details of number of proposals pending for sanction so far and the funds yet to be received by Maharashtra so far?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) and (b) So far 173 Detailed Project Reports (DPRs) have been received from Government of Maharashtra for financial assistance under Urban Infrastructure and Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), out of which 79 projects have been approved at a total cost of Rs. 1,150,487.18 lakh with Additional Central Assistance (ACA) commitment of Rs.513,827.18 lakh. An amount of Rs.354,157.51 lakh has been released as ACA so far, to State Government for various projects.

One DPR related to Underground Sewerage System in Ambernath, Mumbai

has been received. However, the overall allocation for Maharashtra under UIG Sub-Mission has been exhausted.

12.00 Noon.

Construction of CGHS dispensary in Kalkaji, New Delhi

2480. SHRI O.T. LEPCHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the construction work for CGHS dispensary No. 75, Kalkaji II,

New Delhi-19 on a new plot near Aravali Apartments, Alaknanda has been

assigned to the Central Public Works Department (CPWD) under the Ministry;

- (b) if so, what is its fate or stage at which the work is going on; and
- (c) by when the building is likely to be completed by the department and handed over to the Ministry of Health and Family Welfare?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir.

(b) and (c) Does not arise.

[MR DEPUTY CHAIRMAN in the Chair]

PAPERS LAID ON THE TABLE

Notification of the Ministry of Labour and Employment

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): Sir, I lay on the Table, under sub-section (3) of Section 37 of the Apprentices Act, 1961, a copy (in English and Hindi) of the Ministry of Labour and Employment Notification No. G.S.R. 552 (E), dated the 20th July, 2011, publishing the Apprenticeship (Third Amendment) Rules, 2011.

[Placed in Library. See No. L.T. 4999/15/11]

- I. Report and Accounts (2009-10) of the NCSM, Kolkata and related papers
- II. Report and Accounts (2008-09) of the NCF, New Delhi and related papers

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND THE MINISTER OF CULTURE (KUMARI SELJA): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- I. (a) Annual Report and Accounts of the National Council of Science Museums, Kolkata, for the year 2009-10, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above.

[Placed in Library. See No. L.T. 4952/15/11]

- II. (a) Annual Report and Accounts of the National Culture Fund, New Delhi, for the year 2008-09, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Organization.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above.

[Placed in Library. See No. L.T. 5037/15/11]

Notifications of the Ministry of Home Affairs

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Sir, I lay on the Table, under subsection (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992, a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs:—

- (1) S.O. 1224 (E), dated the 28th May, 2011, regarding delegation of powers under Foreigners Act, 1946, to members of Indo-Tibetan Border Police of the rank of Head constable and above.
- (2) S.O. 1225 (E), dated the 28th May, 2011, regarding delegation of powers under Passport (Entry into India) Act, 1920, to members of Indo-Tibetan Border Police of the rank of Head constable and above.

[Placed in Library. For (1) and (2) See No. L.T. 4693/15/11]

Notifications of the Ministry of Commerce and Industry

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): Sir, I lay on the Table-

(i) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) Notification No. G.S.R. 209 (E), dated the 11th March, 2011, publishing the Patents (Appeals and Applications to the Intellectual Property Appellate Board) Rules, 2011, under subsection (4) of Section 157 of the Trade Marks Act, 1999.

[Placed in Library. See No. L.T. 5010/15/11]

(ii) A copy (in English and Hindi) of the Ministry of Commerce and Industry

(Department of Commerce) Notification No. S.O. $497\ (E)$, dated the

10th March, 2011, publishing the Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control and Inspection and Monitoring) (Amendment) Rules, 2011, under subsection (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963.

[Placed in Library. See No. L.T. 5007/15/11]

- I. Notification of the Ministry of Textiles.
- II. Report and Accounts (2009-10) of the HHEC, New Delhi and related papers
- III. Report and Accounts (2009-10) of the NIFT, New Delhi and related papers $\,$
- IV. MOU (2011-12) between GOI and CCICI Limited

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Textiles Notification No. G.S.R. 256 (E), dated the 25th March, 2011, publishing the Textiles Committee (Amendment) Rules, 2011, under sub-section (3) of Section 22 of the Textiles Committee Act, 1963.

[Placed in Library. See No. L.T. 5020/15/11]

- II. (1) A copy each (in English and Hindi) of the following
 papers, under sub-section (1) of Section 619A of the
 Companies Act, 1956:-
 - (a) Fifty-second Annual Report and Accounts of the Handicrafts and Handlooms Exports Corporation of India Limited (HHEC), New Delhi, for the year 2009-10, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.
 - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 5014/15/11]

III. A copy each (in English and Hindi) of the following papers:-

(i) (a) Twenty-fourth Annual Report and Accounts of the National Institute of Fashion Technology (NIFT), New Delhi, for the year 2009-10, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above.

[Placed in Library. See No. L.T. 5013/15/11]

IV. Memorandum of Understanding between the Government of India (Ministry of Textiles) and the Central Cottage Industries Corporation of India Limited, for the year 2011-12.

[Placed in Library. See No. L.T. 5012/15/11]

I. Notifications of the Ministry of Home Affairs

II. Report, Memorandum (2008-09) and Accounts (2009-10) of the NHRC, New Delhi and related papers

SHRI MULLAPPALLY RAMACHANDRAN: Sir, I lay on the Table-

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under subsection (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-
 - (1) G.S.R. 120 (E), dated the 9th April, 2011, publishing the Border Security Force, Combatised Assistant Sub-Inspector (Steno) and Head Constable (Ministerial) Recruitment Rules, 2011.
 - (2) G.S.R. 335 (E), dated the 21st April, 2011, publishing the Border Security Force, Electronic Data Processing, Principal System Analyst/Deputy Inspector General and Programmer/Assistant Commandant Recruitment Rules, 2011.

[Placed in Library. For (1) & (2) See No. L.T. 4972/15/11]

- (3) G.S.R. 489 (E), dated the 27th June, 2011, publishing the Sashastra Seema Bal Combatised (General Duty) Group 'C' Posts Recruitment Rules, 2011.
- (4) G.S.R. 440 (E), dated the 8th June, 2011, publishing the Sashastra Seema Bal Group 'B' Combatised (Non-Gazetted) Para-Veterinary Post Recruitment Rules, 2011.

(5) G.S.R. 300 (E), dated the 5th April, 2011, publishing the Sashastra Seema Bal, Head Constable, Group 'C' Combatised (Non-Gazetted) Motor Transport and Mechanic Cadre Posts Recruitment Rules, 2011.

[Placed in Library. For (3) to (5) See No. L.T. 4971/15/11]

- (6) G.S.R. 441 (E), dated the 8th June, 2011, publishing the Sashastra Seema Bal, Combatised, Ministerial and Stenographers (Non-Gazetted) Group 'B' and 'C' Posts Recruitment Rules, 2011.
- (7) G.S.R. 565 (E), dated the 25th July, 2011, publishing the Sashastra Seema Bal Group 'B' Combatised (Non-Gazetted) Pioneer Cadre Posts Recruitment Rules, 2011.

[Placed in Library. For (6) & (7) See No. L.T. 5052/15/11]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under subsection (3) of Section 22 of the Central Industrial Security Force Act, 1968:-
 - (1) G.S.R. 79 (E), dated the 10th February, 2011, publishing the Central Industrial Security Force Fire Wing (Subordinate Ranks) Group 'B' and Group 'C' Posts Recruitment Rules, 2011.

[Placed in Library. See No. L.T. 4831/15/11]

- (2) G.S.R. 253 (E), dated the 24th March, 2011, publishing the Central Industrial Security Force, Group 'A' Fire Cadre Posts Recruitment (Amendment) Rules, 2011.
- (3) G.S.R. 438 (E), dated the 8th June, 2011, publishing the Central Industrial Security Force (Group 'A' and 'B' Civilian Gazetted Posts) Recruitment Amendment Rules, 2011.

[Placed in Library. For (2) & (3) See No. L.T. 4970/15/11]

- (iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under subsection (3) of Section 156 of the Indo Tibetan Border Police Force Act, 1992:-
 - (1) G.S.R. 206 (E), dated the 10th March 2011, publishing the Indo-Tibetan Border Police Force, Group 'A' (Gazetted) Ministerial Posts Recruitment Rules, 2011 along with delay statement.

[Placed in Library. See No. L.T. 4973/15/11]

(2) G.S.R. 255 (E), dated the 25th March, 2011, publishing the Indo-Tibetan Border Police Force,

Private Secretary, Section Officer and Assistant, Grout 'B' posts Recruitment Rules, 2011.

[Placed in Library. See No. L.T. 5054/15/11]

(3) G.S.R. 392 (E), dated the 20th May, 2011, publishing the Indo-Tibetan Border Police Force, Combatant Ministerial and Combatant Stenographer Cadre (Group 'B' and Group 'C' Posts) Recruitment (Amendment) Rules, 2011.

- (4) G.S.R. 393 (E), dated the 20th May, 2011, publishing the Indo-Tibetan Border Police Force, Assistant Commandant (Office) and Assistant Commandant (Staff Officer) (Group 'A' Posts) Recruitment (Amendment) Rules, 2011.
- (5) G.S.R. 411 (E), dated the 27th May, 2011, publishing the Indo-Tibetan Border Police Force, Engineering Cadre, (Group 'A' Posts) Recruitment Rules, 2011.
- (6) G.S.R. 412 (E), dated the 27th May, 2011, publishing the Indo-Tibetan Border Police Force, Para Medical Cadre (Group 'A', 'B' and 'C' Posts) Recruitment (Amendment) Rules, 2011.

[Placed in Library. For (3) to (6) See No. L.T. 4973/15/11]

II. A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 20 and sub-section (4) of Section 34 of the Protection of Human Rights Act, 1993:—

Annual Report of the National Human Rights Commission (NHRC), New Delhi, for the year 2008-09.

Memorandum of Action Taken on the Annual Report of the National Human Rights Commission, New Delhi, for the year 2008-09.

[Placed in Library. See No. L.T. 5051/15/11]

Annual Accounts of the National Human Rights Commission, New Delhi, for the year 2009-10, and Audit Report thereon.

[Placed in Library. See No. L.T. 5050/15/11]

REPORT OF THE COMMITTEE ON PETITIONS

श्री भगत सहि कोश्यारी (उत्तराखंड) : महोदय , भैंा भरूण लगाने कीः परार्थना पर तत्काल रोक करने याचिका के संबंध याचिका समिति काः एक सौः उनतालीसवाँ में परितवेदन (अंग्रेजी तथा हिन्दी में) प्रस्त्त करता हूं:

REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY
STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS
AND PUBLIC DISTRIBUTION

SHRI KAPTAN SINGH SOLANKI (Madhya Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Fourteenth Report on action taken by the Government on the observations/recommendations contained in the Fifth Report of the Committee on Demands for

Grants (2010-11) pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

RE: SHRI LANKAN TAMILS ISSUE

MR. DEPUTY CHAIRMAN: Now, we will take up Short Duration Discussion.

SHRI S.S. AHLUWALIA (Jharkhand): So far as the Sri Lankan Tamils issue their condition, relief, rehabilitation and other issues are concerned, my name is also listed in the Short Duration Discussion. The entire House would like to discuss that matter. However, the entire country is seized of the matter on corruption. ...(Interruptions)...

DR K.P. RAMALINGAM (Tamil Nadu): We want to discuss the Sri Lankan Tamils issue first.

SHRI D. RAJA (Tamil Nadu): Sir, we want to discuss the Sri Lankan Tamils issue as it has been listed in the business more than once.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, we want to discuss the Sri Lankan Tamils issue first. We have been waiting for it.

SHRI S.S. AHLUWALIA: Sir, we would like to discuss the corruption issue.(Interruptions)... When the entire nation is watching on T.V. the corruption issue, the Parliament cannot run away from its responsibility. That is the reason we want to take up the issue. ...(Interruptions)...

MR DEPUTY CHAIRMAN: In fact, both are listed. The first is the Sri Lankan Tamils issue; and the second is corruption issue. But it depends on the House. ...(Interruptions)...

SHRI S.S. AHLUWALIA: My humble submission to my Tamilian brothers is we can take up the issue of Sri Lankan Tamils tomorrow. But today when the nation is watching on T.V. the corruption issue, we should take up the corruption issue first. This is the need of the hour. The entire nation is demanding ...(Interruptions)...

MR DEPUTY CHAIRMAN: The Minister wants to say something.
...(Interruptions)... Please, please, please, please आप बैठिए।
...(व्यवधान)... हनुमंत राब जीः, आप बैठिए। ...(व्यवधान)...
हनुमंत राब जीः, आप बैठिए। मिमिस्टर बोल रहे हैं¢

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJEEV SHUKLA): Mr. Deputy Chairman, Sir, we are for the debate on both the issues. If corruption can be taken up, we are ready for it. If Sri Lankan Tamils issue can be taken up, we are ready for that also. ...(Interruptions)....

DR K.P. RAMALINGAM: We have been waiting to participate in the debate on the Sri Lankan Tamils issue for the last two weeks. $\dots (Interruptions)\dots$

श्री रामविलास पासवान (बिह्नार): सर, ...(व्यवधान)... श्रीलंका में ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: If the House agrees, we can take up one issue today; and another issue tomorrow.

SHRI S.S. AHLUWALIA: We all know that the House could not function yesterday on the issue of corruption. ...(Interruptions)... We would like to discuss how to solve the corruption issue on the floor of the House.

SHRI D. RAJA: Sir, since the External Affairs Minister is sitting here, since the Leader of the Opposition is sitting here, ...(Interruptions)...

SHRI TIRUCHI SIVA: Sir, we have discussed corruption many a time. We can discuss that tomorrow also. What has been listed first is only the Sri Lankan issue. Why should we bypass that?

MR. DEPUTY CHAIRMAN: No, no; I have called Mr. Raja for that. ...(Interruptions)...

SHRI TIRUCHI SIVA: Even last week, it was listed. But we adjourned for another issue. ...(Interruptions)... It is a very, very sensitive issue, Sir. ...(Interruptions)...

SHRI V. HANUMANTHA RAO (Andhra Pradesh): Short Duration Discussion on Sri Lankan Tamils be taken up first, Sir. ...(Interruptions)...

SHRI D. RAJA: Sir, let me make a submission.

MR. DEPUTY CHAIRMAN: Yes. ... (Interruptions)... Anything, Mr. Raja?

SHRI D. RAJA: Sir, my submission is, the hon. External Affairs Minister is present in the House; the Leader of the Opposition is present in the House; Sri Lankan Tamil issue is not an issue confined to only Tamil Nadu or parties hailing from Tamil Nadu; it should be treated as a national issue. The country, as a whole, should respond. ...(Interruptions)... And the Parliament, as a whole, should respond. That is why I have been demanding for a meaningful discussion on the Sri Lankan Tamil issue.

SHRI TIRUCHI SIVA: It is not 'I', but 'we'!

SHRI D. RAJA: Yes. We would like to have ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please sit down, Mr. Siva. ...(Interruptions)...

SHRI TIRUCHI SIVA: Why are you, again, confining it to 'you'?

SHRI D. RAJA: Come on. I know how to speak. Sir, we would like to see the Government's response because the whole country is agitated. International community is agitated. That is why we want to have a meaningful discussion on that.

SHRI TIRUCHI SIVA: Sir, the same issue has been discussed many a time under Calling Attention. First time, we are taking it up under the Short Duration Discussion. When it was listed for discussion last week, some other issues came up and we gave it up. We gave way, Sir. This time also, when another Short Duration Discussion is going to take place, we don't have any objection to that. But let us have it first on Sri Lankan Tamils. It is a very sensitive issue, Sir. The life of the people who are stranded there is in danger. Every day, they are suffering badly and are dying there. They are living under substandard living conditions. We want to discuss this first. It is a very sensitive issue, Sir.

MR. DEPUTY CHAIRMAN: The Chair has no objection to its taking up. But, now, they are asking for corruption first.

SHRI V. HANUMANTHA RAO: No, Sir. ...(Interruptions)... Discussion on Sri Lankan Tamils be taken up first. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Sir, we are interested to discuss corruption first. \dots (Interruptions)...

SHRI TIRUCHI SIVA: Sir, it is a very sensitive issue. ...(Interruptions)... Please take it up first. ...(Interruptions)...

SHRI S.S. AHLUWALIA: We are interested to discuss Sri Lankan Tamils issue. ...(Interruptions)... We are interested to discuss; that is why I have given notice. ...(Interruptions)... I have given notice. ...(Interruptions)...

SHRI V. HANUMANTHA RAO: Sir, the listed Business should be taken up first. $\dots(Interruptions)\dots$

SHRI S.S. AHLUWALIA: When the entire nation is agitated. ...(Interruptions)...

SHRI TIRUCHI SIVA: Sir, the Government should send a message to the people in Sri Lanka that Government of India is for them. For that only, we want to discuss this first....(Interruptions)... and get an assurance from the Government. For that, we need a discussion....(Interruptions)...

MR. DEPUTY CHAIRMAN: We will take up Sri Lanka tomorrow.

DR. K.P. RAMALINGAM: No, no, no. ...(Interruptions)...

SHRI S.S. AHLUWALIA: Discuss Sri Lanka issue tomorrow. Discuss corruption today. ...(Interruptions)...

SHRI SITARAM YECHURY (West Bengal): May I suggest one thing, Sir?
MR. DEPUTY CHAIRMAN: Yes, Mr. Sitaram Yechury.

SHRI SITARAM YECHURY: Sir, I suggest that you should adjourn the House for fifteen minutes; call the Leaders inside, discuss it and take a decision.

SHRI TARIQ ANWAR (Maharashtra): Yes, Sir. I think this is the right way to settle it.

MR. DEPUTY CHAIRMAN: The House is adjourned for fifteen minutes.

The House then adjourned at eight minutes past twelve of the clock.

The House re-assembled at twenty-three minutes past twelve of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

RE: SHRI LANKAN TAMILS ISSUE - (Contd.)

MR. DEPUTY CHAIRMAN: Hon. Members, now we will take up the corruption issue and the Sri Lankan issue will be taken up tomorrow. ...(Interruptions)... It has been decided.(Interruptions)... आप बैठिए ...(व्यवधान)...

SOME HON. MEMBERS: No, Sir. ...(Interruptions)...

श्री उपसभापति : आप बैछिए ...(व्यवधान)...

SHRI PAUL MANOJ PANDIAN (Tamil Nadu): Sir, this is an important issue. ...(Interruptions)...

श्री उपसभापति : आपबैछिए ...(व्यवधान)...

SHRI TIRUCHI SIVA: Sir, we can't accept this decision. ...(Interruptions)... We can't accept this decision. ...(Interruptions)... The Sri Lankan issue has to be discussed.(Interruptions)... In protest we are staging a walk-out. ...(Interruptions)... Every time the Sri Lankan issue is not given the importance it deserves. ...(Interruptions)... So, we are not able to accept this proposal. ...(Interruptions)... We are staging a walk-out. ...(Interruptions)...

(At this stage some hon. Members left the Chamber.)

DR. V. MAITREYAN (Tamil Nadu): Sir, we are also not accepting this proposal. We are also protesting and staging a walk-out. (Interruptions)...

(At this stage some hon. Members left the Chamber.)

SHRI D. RAJA: Sir, I will have to make a submission. ...(Interruptions)...

श्री उपसभापति : आप बैठिए ...(व्यवधान)... यह मीरिटंग के

- बाद डिसाइड हुआ है ...(व्यवधान)... Nothing will go on record. ...(Interruptions)... Yes, Mr. Raja. ...(Interruptions)...
- SHRI D. RAJA: Sir, I will have to make a submission. (Interruptions)...
- श्री **वी . हनुमंत राव :** सर, सभी पोलिटिकल पार्टियों की मीटिंग होही है , लेकिन अभी ...(**व्यवधान**)...
- **श्री उपसभापति :** हनुमंत राब जीः , आप बैठिए। सभी मिस्निकर decision लेसे हैं , एक decision नहीं होगा ...(व्यवधान)... आप बैठिए ...(व्यवधान)...

SHRI D. RAJA: Sir, I would like to make a submission. The hon. Minister is sitting here. The Leader of the Opposition is also sitting here. The DMK Party till now is part of the Government. I think it is part of the Government. The DMK Party stages a walkout. I do not know what sort of Government we have today. When the whole massacre took place, when the genocide took place in Sri Lanka, the DMK was part of the Government. When we question the role of the Government, the Government should answer this collectively. Now what is happening in this Government? The Minister should respond. I want that this House unanimously...

MR. DEPUTY CHAIRMAN: Mr. Raja you know it is a Parliamentary practice that whenever there is a dispute of taking up an issue, we all meet in the Chamber. It is a practice which we are following. I have just now adjourned the House for 15 minutes. We also had a meeting where all agreed to it. I came here and announced it. Now if we do not follow this practice, then what else should we follow? This is the way.

SHRI D. RAJA: Sir, I can understand the Chair. But my point is, this House should unanimously share the concern of the Sri Lankan Tamils. I want that both the sections should identify with the cause of Tamils. That is why I want a meaningful discussion. If the Chair assures that there will be a meaningful discussion....

MR. DEPUTY CHAIRMAN: For meaningful discussion, the Chair is always ready. It is for the House to do meaningful discussion.

SHRI S.S. AHLUWALIA: Sir, it has been agreed upon that today we will take up the issue of corruption and tomorrow we will take up the Sri Lanka issue.

SHRI SITARAM YECHURY: Let the Chair assure that after the Question Hour tomorrow the Sri Lankan issue will be taken up.

SHRI S.S. AHLUWALIA: After the Question Hour tomorrow, we will take up the Sri Lankan issue.

MR. DEPUTY CHAIRMAN: It was decided in the meeting of the Leaders that tomorrow the discussion on Sri Lankan Tamils will be taken up. This is the decision which I am conveying.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, as Shri Raja is saying, the entire House should share the concern of the Sri Lankan Tamils.

SHORT DURATION DISCUSSION

Growing incidence of corruption in the country

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): Mr. Deputy Chairman, Sir, we are extremely grateful to you for allowing this issue to be raised today. Sir, on my own behalf and

on behalf of all my colleagues, I am sure most of the Members of this House will agree with it, I would like to assure Shri Raja that there are hardly two views likely on the issue of concern that he has raised. Since the Chair has been gracious enough to fix the debate for tomorrow, we shall all be speaking in one word on the motion which he has moved in regard to Sri Lankan Tamils.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, every time we speak, you are giving this assurance. How could that be? ...(Interruptions). They are taking the House for a ride...(Interruptions).

MR. DEPUTY CHAIRMAN: Mr. Siva, he has already started. Please sit down.

SHRI TIRUCHI SIVA: He should talk about it in general. ...(Interruptions)...

SHRI ARUN JAITLEY: Sir, the issue of corruption which we are going to discuss today has always been an important issue as far as our society is concerned. But in the last few months, particularly in the last few days, it has acquired a centre stage as far as the social and political agenda of India is concerned. The reason for this immediately may appear to be the movement which has been launched by Shri Anna Hazare and his colleagues, the fast that he has undertaken. All of us are anxiously waiting for a moment when some very honourable settlement is arrived at; the Government comes out with a well-intentioned statement that it shall take adequate steps even in terms of legislation so that corruption can be checked effectively in this country and Shri Anna Hazare is then persuaded to give up his fast because his life and his activities are extremely precious to this country.

But while we are at this delicate situation, and we are discussing the issue of corruption in this House, I do believe that this opportunity also presents a historic challenge to us. Parliament is the ultimate law making authority on this issue as far as India is concerned. Movements, outside Parliament, are all intended to convey

public opinion and the intensity of that public opinion to us. That message, which is coming to all of us from different parts of the country today, could not be louder and clearer. And the loud and clear message today is that the country is expecting Parliament to perform its historic obligation and duty, its commitment to the people, and take effective steps so that we are able to, substantially, tackle the problem of corruption, if not eliminate it altogether in India. While we do so, we must also have the honesty of purpose to really analyse where we have gone wrong. When I say, where we have gone wrong, I don't want to sound partisan. Where is the activity, both political and economic, as far as this country is concerned and which are the challenges which are presented before us? Today there is a

serious crisis of credibility. There is erosion as far as credibility of governance in some places is concerned. People are losing faith that the normal mechanisms, that we have put in place, will be adequate and sufficient to tackle the menace of corruption. Therefore, it is extremely important that we introspect honestly and introspect seriously. Our introspection must lead us to accept what truthfully the situation on the ground is. We should intend to restore the credibility of governance, raise the bar of accountability, and provide for deterrents so that those who indulge in these unacceptable activities, whether they are in the bureaucracy or they are in public life or they are in any other sphere of governance, do not get away after committing such heinous crimes against society. Sir, I originally thought, when I was learning my initial lessons in politics, that there were too many controls and regulations which the Government had. And, we thought, when liberalization set in, and we had delicensing taking place, freedom from controls taking place, that the role of Government and the intrusion of Government into various places would come to an end, or, that it would, substantially, decline, and once that happened, we would probably have a much cleaner society as far as corruption was concerned. I must confess that this was the honest belief that even I shared. Of course, this had its own advantages. Delicensing, or, freedom from control, meant that people wanting to undertake economic activity did not have to move around in the corridors of power. To that extent, we did take a step forward. But, as we progressed, Sir, when we unleashed larger avenues of economic activity, we, suddenly found that new areas and much bigger areas, as far as corruption and graft are concerned, suddenly started emerging. They got decentralised. And, I intend to place certain things before the House. I shall endeavour, at least, in that part of what I wish to say, to be as non-partisan as possible; but there are some observations that I have to make about the present Government a little later. Let us look at what has happened across the country. Today, if we look around, irrespective of which party governs which part of India, land, itself, has become one major area of corruption.

For any economic activity, be it housing, be it industry, or be it institutional use, people need land.

Therefore, acquisition of land, which is the land intended to be acquired, which is the land intended to be released from acquisition, which is the land whose alignment with some highway or road must be changed so that a part of it comes near the highway itself and that increases the value of the land, conversion of land use, clearance of layout plans for townships and so on, all this, from top to bottom, is there. And we have now gone to the extent of saying that if you have an urban project which is more than fifty cores of rupees— and land being costly, most projects would be more than fifty crores of rupees— it will also require environmental clearance from the

Central Government. At least, there was one stage, some years ago, not recently, where literally thousands of files used to be pending with the Central Government for environmental clearances because some buildings in some parts of the country have to be constructed. So, at different levels, with the kind of discretions we brought in, we suddenly found that all these activities became almost hand-maiden for various kinds of discretions and, since a large amount of money was involved in this, these became central areas for corruption.

Take mining. Let us look at the kind of system we have. Originally, we never thought that there would be an ability to make money if you go underground for mining or if you go underwater, into the sea, for oil and gas, or, even if you go into the space as far as Spectrum is concerned.

Now, as we have progressed, we have suddenly found that these areas, to those who have wicked intentions, provided a great opportunity.

In mining, Sir, except for a meagre amount of royalty and some taxes, the State gets almost next to nothing. And there is a transfer of natural wealth into private hands.

ONE HON. MEMBER: It started in Karnataka.

SHRI ARUN JAITLEY: If you want to be partisan, I can come to that.

MR. DEPUTY CHAIRMAN: Please.

SHRI ARUN JAITLEY: And suddenly, we found a situation that not only is it a transfer of huge amount of wealth into private hands, but our policies also, Sir, — and I have said this in this House earlier — of 'first-come-first-serve', first application and so on were all intended to benefit not actual users but those who could trade in them. Some States now have altered that policy and want these to be given to those who would actually create jobs and value addition in those areas. There is a serious case for rethinking on the whole policy, on how much those people pay, how much is the revenue and so on — and I am told that an amendment in the mining law will also be

proposed whereby some amount of money to be realised is to be spent for the development of the local region itself. But over the years that was the second area. I refer to the third area now. And, Sir, these are all areas which we had not conceived of twenty years ago, including the airways. And what was Spectrum ultimately? It was a scarce resource. It was a limited resource and, therefore, by following a policy in which you say you want to give it to the actual user — the actual user has deep pockets; he could afford to pay more — but on some proposal or the other, we had a discretionary policy; we decided to under-price it and,

therefore, by under-pricing it, we realised that there were people who were ready to make money out of them. Take oil and gas. These were again areas where people went under water, under sea, and you found huge amounts of revenues. These are all national assets and who would get these national assets? Who are the people who will get them, whether it is Spectrum, whether it is these assets or it is mining or, for that matter, any other kind of largesse that the State gave? So, the State on behalf of the people was holding this largesse. Ports and highways are also in the same category.

So, in each contract, the terms can be so drafted that, while drafting the terms of the tender, you originally know who the successful party is going to be. These are all areas where we realised that we have started seriously compromising. Sir, we also have reached a stage—I must clarify, I am not an opponent of the whole idea of the society, the private sector, the non-Governmental organisations and charitable trusts getting into the field of education; from school education to higher education, some of them have made a commendable contribution. But, then, in areas where there was a scarcity created, in terms of seats—we know the States where this is happening—unthinkable amount of capitation fee for a single undergraduate or post-graduate medical seat was charged, because we decided to create scarcity of seats. Wherever the scarcity got over, the capitation fee disappeared. But, wherever we created scarcity, we found that this became a major area as far as black money is concerned.

Look at the area of liquor, the way tenders are given in some of the States, the way they are concentrated in limited hands. So, these are all areas where we found an the extent of economic activity and its expansion. The average person found that it was beyond his reach. We left concentration of wealth in certain hands, who could then run and administer the whole thing.

Let us look at the plight of our Revenue Department, Customs, Excise, Taxes, Municipal Taxes, etc. Whoever has to go to these authorities, when we hear peal on television these days amongst the protestors, it is these grievances which has compelled them all to

come out and say, "We, ultimately, found a voice and, therefore, we must speak out as far as these things are concerned." Municipalities, rationing, licensing, transport departments of various Governments are all areas where we suddenly found that over the years it has become an accepted norm that corrupt practice would prevail and without a citizen going through that route it was very difficult to get his papers or file to move on or work to be done. Sir, this had an impact as far as the Government is concerned.

Let us also look at what happened to other limbs of the State. Last week only we discussed the judicial institution in the case of a Resolution for removal of one of the hon. Judges. I do not

want to repeat that. But, the fact of the matter is, the lower judiciary owes its accountability to the higher judiciary; the higher you go, the accountability norms get weakened. Therefore, when they get weakened, this is one area where people can get away and, therefore, the accountability norms are not there. I said it last week, and I have no hesitation in repeating it today.

I have been a close observer of that institution for the last 34 years. What was unthinkable when I joined the Bar, I find a large number of rumours with the institution almost every time I happen to visit somebody who is actively concerned.

Take the case of media. There is a whole idea of giving the media the freedom from control, freedom from any State regulations. We are proud of an independent media to that effect. But, then, in the last few years, we started getting whispers and then a number of us had to face the reality. Take the case of the whole menace of paid news. The media has, in fact, a greater function to perform. The industry may only help in developing the economy but the media shapes the human mind. If the shaping of the human mind also gets polluted because you have to buy packages, then the reader is misled. The right to be informed, the right to knowledge, as far as the reader is concerned or the viewer is concerned, gets vitiated because of the media packages. Therefore, I think, we created specialized investigating agencies. Sir, we created specialised investigative agencies hoping that whenever corruption takes place in any sphere of life, these agencies will then step in and will start cleansing up the system. One such agency, Sir, which was created is the CBI. Sir, we had a problem why the CBI was created. The CBI was created under the Delhi Special Police Establishment Act because law and order in our Constitution is a State subject, but the Central Government has its establishments all over the country. Now, obviously, a State police cannot investigate what goes on in the Central Government. Therefore, the Central Government said, "I must have my own police to investigate cases of corruption." With the consent of the State, it can also investigate cases what happens in the States. But the State has to consent because

we have a federal polity. We suddenly found that the investigative agencies and the premier investigative agency that we created suddenly started functioning for collateral or political reasons. And I can give you umpteen cases. I do not want to get into these cases. Let me give you one or two illustrations. Our friends from both principal parties of Uttar Pradesh are here. How many times does the CBI change affidavits in the cases of their leaders? Depending on the intensity of their political opposition to the Government in power, the colour of the affidavit changes accordingly.

SHRI TAPAN KUMAR SEN (West Bengal): For winning the confidence vote.

SHRI ARUN JAITLEY: Sir, in Andhra Pradesh, I recollect that the former Chief Minister, unfortunately, no more in this world, when he had a battle going on with the leading media organisation of the State, you had investigative agencies unleashed against that media organisation. And, suddenly, when the hon. Chief Minister is no more and his family members have gone and formed a separate political party, you find the CBI being unleashed against his political party. So, the dead man is retrospectively added as an accused. (Interruptions)

SHRI V. HANUMANTHA RAO (Andhra Pradesh): It is the decision of the High Court. $\dots(Interruptions)\dots$ Why are you referring to it? $\dots(Interruptions)\dots$

MR. DEPUTY CHAIRMAN: Mr. Hanumantha Rao, please sit down.
...(Interruptions)... हनुमंत राष्ट्र जीः, आप बैठ जाइए।
...(व्यवधान)...

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Will the hon. Leader of the Opposition yield for a minute? Sir, the hon. Leader of the Opposition has been referring about the former Chief Minister of Andhra Pradesh. Sir, there was a petition filed before the High Court of Andhra Pradesh. The Court ordered a CBI inquiry. On the directions of the court, the case is being investigated. The name which the hon. Leader of the Opposition has referred to, i.e., the name of the former Chief Minister...

MR. DEPUTY CHAIRMAN: Let us not go into that. ...(Interruptions)...

SHRI V. NARAYANASAMY: Some allegations have been made in the petition. Because of that only the name of the former Chief Minister has been mentioned. On the direction of the court, the investigation is going on.

SHRI BALBIR PUNJ (Orissa): Can the hon. Minister say that if he had not left the Congress, would he be investigated?

MR. DEPUTY CHAIRMAN: Please, sit down. ...(Interruptions)... Mr.

Punj, please sit down. ...(Interruptions)...

SHRI ARUN JAITLEY: Sir, I am conscious of the fact what Mr. Narayanasamy says is factually correct. But let me remind him any institution, be it investigation, be it the courts, their credibility is also judged when they are not carried away with the times. So, when the late Chief Minister was alive and people were petitioning courts, if the court had passed that order, it was a different matter. Today, the political situation changes, I do not want to add anything more to this. But these are not because it relates to an individual case, but it only is a serious and a sad reflection on the health of some of our institutions. And because the health of our institutions is

this, let us then not blame people who have come on to the roads in the present environment and who are now saying, 'please reform the system', and they are all looking at us what are we going to do under these circumstances. Sir, while I am on this, I will just make the last point and then go to the larger submissions which I have to make. Is it not factually true that even 64 years after Independence, despite various honest efforts made by Governments, and here I am not blaming only political parties, we have not been able to discover an honest method of political funding in the country? The world's largest democracy has not transparent method of funding, and, therefore, discretion in the matters of contracts, land, mining, all these factors when they interplay with this, it erodes the credibility of politics in public life. I remember when we were in Government, the Congress Party had formed a committee headed by the then Leader of the Opposition and today the hon. Prime Minister, Dr. Manmohan Singh, and he prepared a very good report on this subject on behalf of the Congress Party. The report was, 'start giving tax rebates'. So, whatever people donate, whether individual donates or firms donate, or companies donate to Parties, it is a legitimate expenditure. You start giving deductions so that people get some incentivize to make political donations in cheques. I was then in the Government. Inspired by the Report that he prepared, we immediately brought an amendment, it went to a Standing Committee headed by Pranab Mukherjee and we amended the Companies Act, the Income Tax Act and that is the law for the last seven, eight or nine years. The Left Parties had opposed it then. I remember Left Parties opposed, but most of us accepted it. The people will now be incentivized to donate in cheques because political funding is a reality. Why should it not be transparent? All over the world, it is transparent; there is nothing hush-hush about it. We make some beginning but a small beginning. Therefore, we have to seriously consider that if people donate in the hope that the recipient of the donation comes tomorrow in power, then, obviously it will be in my interest to keep him in good humour in anticipation of his coming in power. So, we have not been able to invent that system. Therefore, that is why people are looking towards this House and also the Lok Sabha that how the Parliament is going to react to this particular challenge. I do believe, Sir, we must not be mistaken that there are countries all over the world where similar protests took place, and in those countries protests took place because there was no democracy and they never allowed a protest. They had been strangulated for decades, if not more. In India we are a free society, people express themselves. Therefore, it would be wrong to compare it, but it is a legitimate aspiration of the people which is now surfacing in the hope that those in decision-making will react to it and respond in accordance with the enormity of the problem. Sir, our track record has not been the best. I

remember when the UPA-1 was formed, with one of the great enthusiasms in the Government, one of the issues we regularly raised was about people with criminal cases, how do you bring them into Government, the issue of tainted Ministers. You have cases where people close to those in high places were involved were collusively killed by the CBI. I am referring to the famous case of Bofors. A number of times they collusively killed. Did they do any credit to the reputation of our investigative agency? The Government had to face an embarrassment during the UPA-1 in the Oil Coupons case, the Volkar case, as they used to call it. Brick by brick all this was eroding the credibility of the Government. You had not one but two cases in India - people may get out on technicalities- where there is a general conviction in the country that Governments have won a parliamentary majority, a vote of confidence, through means which are highly questionable. Therefore, that is a challenge and question thrown up before the world's largest democracy. The 2G scam was not a small scam. At what level were people involved in this decision making? The matter is in court. We have debated it repeatedly. I won't refer to it. For three years if we don't take action in 2G, we can rest assured that you may think that you have put a lid on it but you can't put a lid on public anger. That's the harsh reality. Two weeks ago, we discussed what happened in the Commonwealth Games. Whether it is the Auditor General or it is the media or other exposures which are coming out, one by one they keep telling us how various kinds of improprieties and foul plays have taken place. Let us, Sir, be assured on one fact. Ultimately, if there is fairness on the strength of which Indian democracy survives, it is not fairness in our functioning or political stands that we take. At the end of the day, public opinion in this country is extremely fierce and extremely fair. That is why during elections, Governments get voted in, Governments get voted out. Waves do take place in elections because of the sense of fairness on the people and it is because of this sense of fairness, the enormity of their protest is proportionate to the anger and that anger is proportionate to the extent of malpractices which have gone up. So, when people find scam after scam and then people realize, here is a Government headed by a man whom we trusted, and, trusted for a good reason because of a good track record, and we find the Government and the Prime Minister feeling completely helpless in checking this. Can we blame the people for executing their anger during the situation? Let us, Sir, look at the manner in which we handled this whole crisis. It is true that for the last 42 years the political system has been debating what should be the kind of Lokpal. When the first protest took place we should have had squarely a political approach spoken to them that we need a Bill. We will get the entire political cross section together which will tell them how

1.00 P.M.

much is doable and possible and how much within the framework of our law and Constitution is not possible. First, you lead them up the garden path and, then, suddenly you decide to dump them. It creates a crisis of confidence in them. They don't trust you anymore. Sir, according to me, when the Government decided to dump the activists of India against corruption, the Ministers came out with a ministerial draft. When the Ministers came out with their draft, the ministerial if it had some semblance of reasonableness, which was politically marketable to the rest of the society, the people would think that Government has come out with honest Bill. Maybe it still does not meet our expectations but we can accept it. Let us try and make a good beginning. Even that day when the Ministers came out with a draft, Sir, we told them, in fact, I put it with my own name that this is the suggestion on the Net, there are some things which are doable the power to appoint a Lokpal. There must be a systematic mechanism in the power to appoint a Lokpal. It must be reasonably free from Government. Don't overload it with Government representatives so that it becomes a Sarkari Lokpal. Some element of Government representation will be there. You can have an Opposition representation. You can have some eminent citizens put in their through a mechanism so that the best in the society are Members of the Lokpal. But by a play of joints you always wanted Government to have 60 per cent, 70 per cent majority or a decisive say in the appointment of Lokpal. So, you almost lost the battle against corruption because you wanted a Lokpal where you could, in the first instance, somehow play around with the appointments that this has come out. immediately t.he backdrop of the CVCs appointment which could not take place. When it was brought to your notice that the CVC should not be appointed because there was a taint of a pendency of a criminal case of a particular gentleman, you said, 'No, we are appointing him.' In that background you again load the appointing Committee with people overloaded with Government. You then came out with a suggestion. There is a debate whether the Prime Minister should be included or not

included.

No, the Prime Minister would not be included. We will include him after he ceases to be Prime Minister. But, then a logical question which the people are asking is: If, prima facie, Prime Minister, at a given point of time, is questionable and corrupt, should he be allowed to complete his term and made him accountable only afterwards? The world's largest democracy must then suffer a corrupt Prime Minister! He must be checked then and there. He must not be allowed to be in office even for a single day if there is serious stigma on him. But, you came out with this formulation. A more reasonable formulation — I am not saying that this was the NDA's formulation; it was NDA Government's formulation — was cleared by the Standing Committee

which was headed by Shri Pranab Mukherjee. And that formulation was that the Prime Minister will be included. Some functions which impinge upon national security and public order would be outside its sphere. And any reasonable activist with whom I had spoken to in the civil society says, 'well, that exclusion, in the interest of national security or intelligence activities where agencies report to the Prime Minister, is justifiable and you can keep them out. But, in the matters of commercial contracts or any other form of dubious conduct, Prime Minister, at a given point of time, should be included.'

I come to judiciary. What you are now willing to concede is what we have been saying right from the day one. Judiciary cannot be covered by this Lokpal. Judiciary should be covered by another alternative mechanism. We call it the National Judicial Commission. Some people want to strengthen the Judicial Accountability Bill. I don't know what shape it eventually takes. But, these are all areas on which...

MR. DEPUTY CHAIRMAN: We will have lunch after hon. Leader of the Opposition completes his speech.

SHRI ARUN JAITLEY: Now, I find there is a difficulty in the grievance mechanism. There is a debate whether it should be in Lokpal or it should be in a separate Bill. The Government of Bihar has come out with this legislation. The Government of Madhya Pradesh has come out with this legislation. They are working out the mannerism of starting this mechanism. Mr. Mishra tells me that the Government of Uttar Pradesh also came out with such legislation. It is the Government service delivery system that you must address the grievances of the common man, either through having an alternative mechanism or you have the Lokpal covering it. It could be a matter of debate.

SHRI PRAVEEN RASHTRAPAL (Gujarat): What happens in Gujarat for the last eleven years? Lokayukta has not been appointed for the last eleven years in Gujarat!

SHRI VIJAYKUMAR RUPANI (Gujarat): It is because of you...(Interruptions)...

SHRI PRAVEEN RASHTRAPAL: Sir, Lokayukta has not been appointed in

Gujarat for the last 11 years...(Interruptions)...

MR. DEPUTY CHAIRMAN: You speak when your turn comes, Mr. Rashtrapal. \dots (Interruptions)...

SHRI ARUN JAITLEY: Sir, let somebody in the Government — two very senior Ministers are sitting in the first row — seriously examine it, make a case study and you will reach a conclusion why Offices like Governors should be kept away from the appointment of Lokpal. You find efforts

being made to appoint the Lokpal without involving an elected Government! We don't even want that situation to come. Mr. Krishna is here and Mr. Kamal Nath is here. Let them examine it, rather than any side comment on this. No State Government in this country will accept the Governor making an appointment by saying that elected Government is not to be involved. If that were to happen, then the Federal structure in India would seriously get affected. So, let us, honestly, introspect the facts on that basis.

Sir, most of the other issues — selection panel, etc., — are doable. Now, you have put one provision in the Government's draft that if Lokpal — he could be a former Judge or he could be an eminent person — is to be removed, only the Government can initiate the process of removal. And, pending removal, only the Government can suspend him. So, there is an enquiry against your Minister by Lokpal, you find a member inconvenient so you put him under suspension. Sir, it should be either through an impeachment process or the Supreme Court removal process. It must be independent of the political executive. What is wrong in it? Is that an issue on which you enter into confrontation with the civil society activists. The suggestion made is eminently reasonable.

One suggestion is to have a Bench to deal with corruption cases expeditiously in every court. All of us should immediately agree to this. Whistleblowers who complain to Lokpal must get protection. Now, these are not areas where there should, actually, be two views even between political parties. A whistleblower in any system must get a protection. One of the grievances they have is this. Please consider this, and there must be some internal audit in the Government as to how these provisions came in. If a man files a complaint to a Lokpal and the official is held guilty, he can be sentenced for a minimum of six months or a maximum of up to 10 years. So, the corrupt officer will get six months imprisonment. Now, if your complaint turns out to be false, the complainant goes in for a minimum of two years

imprisonment and it can go up to 5 years. So, the punishment for filing a complaint which turns out to be incorrect is more than the punishment to be inflicted on the official held guilty. Do you seriously expect anybody in this House or outside the Civil Society to accept these kinds of provisions? Therefore, Sir, these are areas where you can never legislate in haste. And, at least, never legislate in anger. There is one provision in this. You had some problem with some Civil Society activists whom you first tried to bring in for a dialogue and, then, broke up with them. So, the Minister's draft which has been introduced has a provision that all non-Government organisations will be covered by Lokpal. They said, "If it receives Government funding, it should be covered by Lokpal." Now, what is the

effect? Somebody is running a school, somebody is running a temple, somebody is running a Gurdwara or somebody is running an orphanage. They don't take Government funds. You make the Government intrusive. Now, this was only a teaser to them that Minister has decided to act and provide for a Bill that every NGO in this country will be now accountable to a Lokpal. You may not like those NGOs, I may not like some of them. But, you cannot have a provision like this where somebody has nothing to do with the Government. Then, why leave it to Lokpal? Then, say, 'Lokpal will also investigate political parties.' Therefore, the Government Bill requires a serious relook even if there are areas where you or us; we don't agree with some of their provisions. I think some of them can be made compatible that they must exist in accordance with the constitutional provisions. This Bill cannot have a provision which violates the Constitution. Therefore, all provisions whether in your draft or any other draft by any of the NGOs which is there, must be constitutionally compatible. Now, rather than break the dialogue, then, don't talk again at all, and resort to these tactics, you sit with an open mind. Democracy functions on some basic principles. That is what we said last week when the Prime Minister made a statement. The ultimate authority is with the Government to introduce the law. The authority is with the Parliament to approve the law. They have a right to protest and crusade. But, then, we must neither curtail their right to protest nor must we get so angry with them and say like children that we will not speak to you now. And, it is only when pressure becomes unbearable that we will start speaking to you. Most of these provisions are such that they are workable, or, at least, they can be brought within the dialogue domain and a solution can be worked out rather than create a situation in the society that it appears that there is a confrontation going on between the political system of this country and the Civil Society. If, Sir, our objectives are honourable and our objectives are common which is how do we now, at least, seize the challenge and eradicate corruption in this country. If we sit with an open mind, I have not the least

doubt that most of these issues can be resolved and it won't take too much time for it to be resolved. And, ultimately, if on some issues, the resolution does not take place, the will of Parliament will prevail. And, Parliament, surely, has got the message loud and clear that we will be reasonable, our principal objective will be how to eradicate corruption rather than cover up corruption. If we sit with that mind, I am sure, we will respond to this challenge which the society is now posing before the Parliament itself. I am sure, Sir, we will respond to this challenge adequately and rise to this opportunity which the society really has provided us in terms of a protest. We will use this as an opportunity. Thank you very much.

MR. DEPUTY CHAIRMAN: The lunch hour will be for half-an-hour. There is a request that

there is an all-Party meeting. Some of the leaders have to leave. So, those leaders, who will be going will be called first. The House is adjourned for half-an-hour for lunch.

The House then adjourned for lunch at ten minutes past one of the clock.

The House re-assembled after lunch at forty-five minutes past one of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

MR. DEPUTY CHAIRMAN: Shri Satyavrat Chaturvedi.

DR. V. MAITREYAN (Tamil Nadu): Sir, we had made a request to the Chair in the morning. \dots (Interruptions)...

MR. DEPUTY CHAIRMAN: I will do that. Let the Member from the main party in Government speak. ...(Interruptions)...

DR. V. MAITREYAN: Sir, we have no problem with that but we have to attend the all-party meeting. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: We are doing it, Dr. Maitreyan.

SHRI P. RAJEEVE (Kerala): Sir, we are discussing a very serious issue and no Cabinet Minister is present here. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: They would come.

PROF. P.J. KURIEN (Kerala): Sir, they would be coming.

SHRI P. RAJEEVE: Sir, we are discussing a very serious issue. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Shri Satyavrat Chaturvedi.

उपसभापति शरी सत्यव्रत चतुर्वेदी (उत्तराखंड) : माननीय महोदय , आजइस सदन में हम एक बहुत गंभीर विषय पर चर्चा देश में आजएक चिता कीः लहर सब तरफ हैः और लोग इस बाहा सेः हैं कि इस देश के जनजीवन में , लगभग सभी क्षेत्रों में जिस तरह से भरष्टाचार देखने कोः मिल्ला हैः , लोगों के मन में

भ्रष्टाचार के प्रति आक्रोश हैं। क्या आज मैं एक निक्दन कर सकता हूं। यहां अपने सभी साध्यियों से , सहयोगियों से और मामनीय सदस्यों से कि कम से कम इस मुद्दे पर हम राज्जनीति से हिटकर थोड़ा बहस करें। बहुत से मुद्दे दे हमारे सामने आते हैं जिस पर हम राज्जनीतिक तरीके से , अपनी -अपनी पार्टी लाइन से बाहों करते हैं , लेकिन कुछ ऐसे मुद्दे हैं , जो आज राष्ट्रीय समस्या बन चुके हैं ओर भ्रष्टाचार उनमें से एक ऐसा मुद्दा हैं , जो जनजीवन में एक नास्र्र की तरह पल रहा हैं। दो -तीम बाहों बहुत सा फ हैं , जिस पर मैं समझता हूं कि बहस की कोई गुंजाइश नहीं हैं। पहली बाह , हमारे सार्वजिनक जनजीवन में , राष्ट्रीय जनजीवन के लगभगक्षेत्र में भ्रष्टाचार हैं।

 इस सच्चाई से अगर हम इंकार करते हैं , तो हम और किसी को नहीं , खुद को धोखा देते हैं≎ कोई क्षेत्र नहीं बचा है , जहां ने अपने पांख न पसार लिए होंः। जोः सच्चाई भरष्टाचार दूसरी है , जिस पर कोई दो रायें नहीं हो सकतीं कि आजसमूचा राष्ट्र इस देश की समूची जनता इस भ्रष्टाचार के दामव से लड़ने के लिए करने को तैयार है और वह अब भ्रष्टाचार कोः बरदाश्त नहीं इस मुद्दे पर दोः रायें नहीं होः सकतीं कि यह भीः उतना तीसरी बाह्न , दुर्भाग्य है कि आजजनसाधारण अवधारणा बनी है , वह यह बनी है कि भ्ररष्टाचार के सबसे बड़े राजनीति और राजनीतिक कष्टेत्रों में काम करने सरोत नेसा बन गए हैं⊅ आज सरकार यू .पी .ए. की है , स्वाभावि कहै कि सवाल यू .पी .ए. से पूछे जाएंगे। जिस्मिदारी सरकार की होती जिस्मिदारी होने और हमारी के नाले हम जवाबदेह हैं , लेकिन कि यह लोगों का केवल सरकार के विरुद्ध माम बैठना आक्रोश है , समझता हुं , यह श्रुत्रम्गी बास होगी। र्मै बडी विद्यमता से निवेदन कि आजहम सब कटघरे में करना च<u>ा</u>हता हुं खडे पार्टियों की बात छोड़ दीजिए नेसृत्व , आजसमूचे राजनीतिक कटघरे में खड़ा करके लोग देख रहे हैं और हम पर उनका विश्वास हीः कम होः रहा थाः , पर अब और कम होता तोः वैसे चला जाः रहा है , आत्मनिरीक्षण करने इसलिए एक ईमानदार कीः जरूरत है¢ चाहता हूं , आज जब वे अपना भाष्रण दे परितिपक्ष को बधाई देवा थे , तो मैं समझता था कि आजभी शायद , आरोप -पुरत्यारोपों में यह बहस उलझकर रह जाएगी और जिस स्तर पर हमें बहस करनी चाहिए , आत्मनिरीक्षण करना चाहिए , वश्लिषण करना चाहिए , शायद वह इन आरोप -पुरत् यारोपों कीः बहस में कहीं खोः जाएगा। मुझे खुशी है कि नेता प्रतिपक्ष ने आजअपने विचार यहां रखे। एक-आध जगह वे अपने आपको नहीं रोक़ पाए , एक-आध चुटकी लेबे में वे भी नहीं चूके , लेकिन कभी -कभार एक-आध चुटकी किसी कारण से आ जाही महोदय , हमारे सामने दोः रास्ते हैं¢ एक राः सुद्धाः तोः यह हैः कि हम इस बहस को एक राजनीतिक बहस बना दें , हम आपको और आप हमें आरोपों के कटघरे में खड़ा करें। यही हम इतने वर्षों से करते आए हैं। सच यह है कि आजअगर राज्जनेताओं कें बारे में इतनी खराब आमधारणा बनी है तो उसका एक बहुत बड़ा कारण यह है कि हमने अक्सर एक–

दूः सरे पर अपने छोट्टे –छोट्टे राज्ञनीतिक हित्तीं के नज़रिए से बहुत सारे इस सदन के अंदर जिस्मेदाराना इल्ज़ाम और उस सदन के अंदर लगाए हैं¢ उन इल्ज़ामों के लगाने के कारण आज न हमारा साफ़ रह गया है और न ही आपका दामन साफ़ रह गया है , आजकोई दामन दखाियी नहींः देता। भीः साफ़ दामन , पाक -दामन क्या हम ईमानदार आत्मनिरीक्षण के लिए तैयार करने हैं ? यह समस्या अब बहुत अधिक बढ़ गयी है , अब पानी नाक़ से ऊपर जाने वास्रा क्री भुरष्टाचार के खिलाफ सबसे बड़ी समस्या दखाियी देती अगर मुझे है तो वह यह है कि भ्रष्टाचार कोः परखने काः हमारा नज़रिया ईमानदार नहीं माननीय महोदय , मैंा उपसभापति एक घटना यहां सुवाना चाहता है , हमारे समूचे ह्ं≎ यह केवल हमारी बास नहीं समाज चरित्र बन गया है। मैं एक गांख में दौरे पर पहुंचा तोः वहां मिल्रा जिसने शख्स मुझे मुझै भ्रष्टाचार कीः बहुत शक्काियत तहसील , थामा , बुल्लॉक - हर विधाग में भ्रष्टाचार के बारे उसने में शिकायत वह कहने लगा कि साहब , आप नेता तोः , आप हमारे की। लीडर हो , से मुक्ति दिल्लाओं , आप हमें इस भ्रष्टाचार होः गया हैः भ्रष्टाचार के मारे हमारा जीवन दूधर र्में लगभग निश्त्तिर थाः क्योंकि उसकी बाह्य में सच्चाई थी। मुझे वही आदमी अपने बेटे याद्व आया कि कुछ सा ल पहले कोः लेकर बेटे ने सिंबेल इंजीनियरिंग से डिप्लोमा पास आया था। उसके इंजीनियरिंग थाः , उस समय उसे किसी किया नौक़री कीः बड़ी तलाश थीः। उसने मुझसे निवेदन किया था और तब मैंबे उसकी कुछ सहायता

थीः , जिसकी वजह से उसका बेटा नौकरी पर लग गयाः थाः और सिंचाई विभाग में सब इंजीनियर बन गया थाः। बेटे उसके काः नाम संह्योष मेंबे उससे पूछा कि संह्रोष है ? उसने থা का क्या हास दिया कि, "साहब , संत्रोष तोः बहुत है , आजकलजबलपुर जवाब खुशहाल के पास बरगी बांध बन रहा है , वहां वह पछिले तीम -चार साख हुआ है। " मैंसे पूछा कि वह खुश तो है , ठीक -ठाक तोः हैः कहने , आपकी बड़ी कुछा लगा कि साहब , क्या बताएं है , आपने उसे नौकरी में लगा दिया थाः , आपका उपकार तोः हम कभी नहीं भूल्लेंगे। उसने तीम पुल्लॉट ले लिए हैं , एक कोठी भीः बना लीः तोः जबलपुर में हैक मैंबे पूछा कि तीम पुलॉट ले लिए हैं और एक कोठी भीः बना लीः हैः ? वह कहने उसने लगा , हांः साहब , इसके अलावा दस-पंद्रह नयी एम्बेसेडर गाड़ियां भीः लीः हैंः और वहां वह एक ट्रैवल एजेंसी हैं क आपकी कृषा से सब अच्छा भीः चला रहा है , वह बहुत , आपने तोः बडी , बाब्रा खुशहाल हैक मैंबे पूछा गरीबी से उसे पढाया थाः , अपने लिए तोः उसने वहां सब कुछ कर लिया , मांः -बाप्र काः है या नहीं ? वह कहने लगा , नहीं भीः खयाल करता साहब , ऐसी बाल नहीं पछिले साल दिवाली पर आया थाः, 28 एकड़ काः एक पृत्रॉट हैक यहां पर ले लिया है , खेस बना दिया है , दो ठी क्एं खुद्धवा लगवा गया है। मैंसे हैं , उनमें पम्प उससे पूछा , बाः बाः , उसको तनख्वाह कसिनी मस्रिती है ? वह कहने लगा कि साहब , आपतो सब जानते हैं , जैसे संसार चल रहा है , वैसे हीः वह चल रहा क्री मेंबे कहा , बाबा , एक बात बताओं , आपको तहसील काः , थाने काः, बुल्लॉक काः, दखाियी दुमिया भर काः भ्रष्टाचार दिया , लेकिन अपने भर¤टाचार दखाियी नहीं दिया ? जोः आदमी तीम साल की नौकरी सब क्छ बना ले गया , उसका भ्रष्टाचार में आपको दखाियी दिया ? यह है , भरष्टाचार नहीं के प्रात दोगला नज़रिया। हमारा यहां हर आदमी दूसरे काः भ्रष्टाचार समाप्त करने में लगा है , गरिबान कीः किसी अपने में झांक्रने को फुर्सत नहीं। भारतीय जनता पार्टी टूझी स्प्रेक्ट्रम की बास करेगी , सीः .डब्ल्यू .जीः. बेशक आपका हक है , आप विश्विती की बास करेगी। पार्टी हैंः , आपका भीः हैः और आपका दायित्व भीः है र्मै सवागत करता ह्ं चाहिए ये मुद्दे , लेकिन में जरूर उठने एकबार जरा गरिबार तोः झांक्रकर देख लिया होहा , हमें बडे –बडे उपदेश पश्चिाने वाले लोग कहां खडे हैं⊅ अब मैं * की तो चर्चा नहीं खुद करना चाह्रंगा , न * की: ...(**व्यवधान**

शरी उपसभापति : नाम नहीं लें , नाम निकाल दीजिए।

श्री सत्यव्रत चतुर्वेदी : निकाल दीम्जिए , आपका अधिकार है।

MR. DEPUTY CHAIRMAN: The level of the debate is very high. Let us maintain it. \dots (Interruptions)...

चतुर्वेदी : .मेंं इसलिए चाहता सत्यव्रत सीधा कहना यह है कि दरअसल अगर हम खुद अपने भीतर के भ्रष्टाचार को समाप्त करने काः संकल्प ले लें तोः इस देश के अंदर राजनेताओं के पराति सम्मान न केक्ल बढेगा , बल्कि इस देश में कभी -कभार जोः राजनीतिक अस्थिरता दखािई देती है , इस देश अस्थिरता और यह देश मजबूत होक़र राजनीतिक भीः समाप्त होग्री होगा। लेकिन , ऐसा हो नहीं रहा है

माननीय उपसभापति महोदय , गल्तियां हमसे भीः हुईः हैं। हम पहले किसी बास पर जिंद पर अड़ और हम यह कहते हैं कि यह उचित नहीं है , यह संवैधानिक जाहो हैं से भी उचित नहीं के मामले है टूजी स्प्रेक्ट्रम जे .पी .सी . की बास की गई तो हमने देखा कि नहीं , जे .पी .सी . देवे होः गया कीः कोई जरूरत नहीं है\ एक पूरा सवाहा काः पूरा सत्र इसी जिंद के उपर कि टू जी स्पेक्ट्रम के उपर जे .पी .सी . बननी चाहिए।

^{*}Not recorded.

जब हमने दो महीने अपनी फजीहत लीः , उसके करवा बाद हमने ट्रझी के ऊपर जे .पी .सी . मंजूर में सुप्रेक्ट्रम कर लीः। लोक्रपाल बस्रि प्रधान मंत्री को होमा चाहिए याः नहीं चाहिए होमा , इस मुद्दे के ऊपर हमारा अपना तर्क थाः और उसके अपने कारण थे जिसकी हमने पछिले दोः महीनों में लगातार सारे टीः .वीः . चैबल्स पर चर्चा की। लेकिन अब मैं रहा हूं कि शायद उसको मंज़्र स्ब जाएगा। पूछना यह चाहता ह्ं अपने आपसे कि अगर हमारे खुद वे तर्क सही थे जे .पी .सी . के मामले में और प्रः धानमंत्री शामिल करने के मामले में , जो हम पहले देते रहे , तोः फिर अब हम राजी क्यों होः गए। अगर हम अब राजी होः गए और ठीक राजी होः गए तोः पहले हम वे तर्क क्यों दे रहे थेः ? इसका मतलब है कि जमीनी वास्तविकता से हम दूर हो गए हैं और इसीलिए सरकार काः जोः इस देश में बढ़ना सम्मान चाहिए , सरकार का वह सम्मान बढ़ाने में हम असफलरहे हैं , एक पार्टी के रूप में , एक सरकार के रूप में≬ माननीय उपसभापति महोदय , अपनी भूस्र सुवीकार कर लेबा कोई हैंक अपनी भूख , अपना आत्म नशिक्षण करके अगर हम अपनी भूस्र सुवीकार कर लेहे हैंः तोः इसका मतलब हैः कि हमारे अंदर सुधार की गुंजायश बाक़ी है , हम स्वयं को सुधारने कोः तैयार हैं 🕩 तोः वहां होही है जब हम जिंद पर कायम रहते हैंः और भीः पीछे कोः तैयार र्मं अपनी भूख समझते हुए हटने नहीं होहो। बधाई परधानमंत्री जीः कोः, प्रधानमंत्री जीः ने देखा चाहूंगा व्यक्तिगत कभी भी यह नहीं कहा , स्क्यं रूप से उन्होंने यह कहा थाः कि प्रधानमंत्री कोः इस लोक्रपाल बिल्ल के दायरे के भीतर होमा केबिनेट चाहिए। इसके बाबजूद काः फैसला थाः , सही थाः याः गलतथाः, हैक पर बैठक होगी यह अलग बास आज शाम को हमारे यहां , सभी राजनीतिक दलों के नेहाओं के साथ बैठक होग्री। अगर यह काम आजसे एक महीने पहले होः जासा , अन्ना हजारे ने अचानक कोई अनशन नहीं कर दिया। उन्होंने एक-डेढ़ महीने यह घोष्रणा की थी कि अगर पहले सुवीकार नहीं हमारा जन लोक्रपाल बल्नि किया जाएगा , तोः हम अनशन करेंगे। आज जोः हम सभी नेहाओं कीः ऑल पार्टी मीटिंग करने जाः

हैं , उचित होहा कि हम यह ऑलपार्टी मीव्रेंग आजके पहले , जब अनशन पर बैठे थे , उसके पहले कर लेले और सबसे अन्ना हजारे चर्चा एक सामूहिक राज्ञनैतिक करने के बाद रूष से सभी कीः तरफ सेः एक प्रतिनिधि परितिनिधियों मंङ्गल शरी बनाकर के पास भेजते और उनसे कहते कि भाई एक तरफ संबिधान हजारे तरफ आपकी जिंद है , आप दोमों में से एक का फैसला दूसरी होली , फिर उस समय पर लड़ाई अन्ना versus गवर्नमेंट नहीं versus कांग्रेस अन्ना नहीं होली , फिर अन्ना versus संविधान versus संसद होही। हमारा आजभी कहना है कि इस बिन्न होली , अन्ना हैं - हम आजइस बिल्ले पर चर्चा के अंदर जोः भीः पुरावधान नहीं हैं , वह तो जब बिल आएगा , इंट्रोड्यूस होगा , हम उसके रहे पर अलग सेः चर्चा करेंगे। मैंः में प्रावधानों उसके वस्तिर नहीं जामा चाहता हुं , लेकिन क्या यह सही नहीं है कि हमने यह , एक राजनैतिक प्रक्रिया प्रक्रिया अपनाई होही , क्योंकि यह एक राज्ञनैतिक थीः और एक राजनैतिक समस्या समस्या काः, एक राजनैतिक समाधान खोजा जामा चाहिए थाः और राजनैतिक सभी दलों समाधान राजनैतिक क्षेत्र के लोगों से एक consensus बनाकर , राजनैतिक सॉरूयुशन , उसका राजनैतिक

खोजा जा सकता था। ले किस यह भी उतना ही सच है कि इस समाधान के खिलाफ वे बुमियादी सरकार ने भुरष्टाचार कदम उठाए हैं , जो आज के पहले कभी नहीं गए। मैं समझता हूं कि अगर Right to उठाए इस सरकार ने पहल नहीं Information कामून बनाने में की होसी , तो फिर ...(**व्यवधान**)...

श्री उपसभापति : देखिए , यह ठीक नहीं हैं। ...(व्यवधान)...

श्री सत्यव्रत चतुर्वेदी : उस बुक्रियादी लड़ाई को जोः
भ्रष्टाचार के खिलाफ लड़ाई हैं ...(व्यवधान)...

श्री उपसभापति : जब आप बोक्ष रहे थे , तो वह खामोश थे। ...(व्**यवधान)...** पृष्लीज , आप बैठ जाइए। ...(व्**यवधान)...** आप बैठ जाइए। ...(व्**यवधान)...**

एक मामनीय सदस्य : आप अच्छा बोल रहे हैंं 0 ...(व्यवधान)...

श्री : मैं तोः बोक्ष रहा चतुर्वेदी अच्छा सत्यव्रत ह्ंाः लेकिन आपके मन का नहीं बोस्र्ंगा। सब कुछ ...(व्यवधान भ्रष्टाचार केवल आज नहीं हुआ , यह सदियों पुरानी हमारी शुरू है , हमारी समस्या यह सामाजिक समस्या आर्थिक समस्या ऐसा नहीं है कि अभी छह महीने पहले याः दोः साम्न पहले इस देश में कहीं भ्रष्टाचार नहीं हीः थाः। थाः , यहां पर सब राम राज्ञ्य हमारे थीः जिससे लम्बी समस्या सामने लड़ने काः उपाय हम सब को थाः और हम सब कभी न कभी , कहीं करना चाहिए न कहीं , चाहे यहां में सही , हम सब कहीं में सहीः , वहां राज्ञ्यों न कहीं सरकारों सर्फि रहे हैं⊅ यह जिस्मिदारी किसी एक की नहीं थीः , यह जिस्मिदारी थीः और हमको आज भीः सामूहिक हम सबकी से इस रूप जिस्मिदारी कोः स्वीकार करना पड़ेगा , अगर हम ईमानदार , उसके राज्ञनैतिक खोजने पड़ेंगे और वेः तब खोजे समाधान जाः सकते हैं , जब हम पहले इस बाहा के लिए तैयार हों: , हमारा कर्णाटक में माप्रदंड और दक्ष्लि दूसरा होगा में दूसरा माप्रदंड होगा , तोः समस्या होग्री। थाः कि हमें पैदा अभी एक मिश्र ने सवाल उठाया दिया जाः रहा है कि लोक्रपाल के अंदर प्रधानमंत्री कोः शामिल किया जाः ए, लेकिन में वर्षीं से लोक आयुक्त गुजरात राज्ञ्य गठन आज तक नहीं के हाई कोर्ट ने हुआ। . . . (व्यवधान)... वहां वहां कीः सरकार से इस बारे में जवाब -तलब किया है कि गुजरात के अंदर से लोक आयुक्त का गठन क्यों किया इतने वर्षी नहीं

गया। यहां पर लोकपाल जरूरी हैं , वहां पर लोक आयुक्त जरूरी नहीं हैं। ...(व्यवधान)...

श्री वजिय कुमार रूपाणी : सरकार से बिह्ना पूछे नहीं होगा। ...(**व्यवधान**)...

 श्री
 सत्यव्रत
 चतुर्वेदी
 : लोक
 आयुक्त
 न होमा
 इस बाहा
 को

 दर्शाता
 है
 कि
 हमानदार

 नहीं
 है
 ...(व्यवधान
)...

MR. DEPUTY CHAIRMAN: Nothing will go on record. ...(Interruptions)...

प्रो . अलका क्षत्रिय : *

श्री वजिय कुमार रूपाणी : *

श्री नतुजी हाम्राजी ठाकोर : *

^{*}Not recorded.

श्री भरतसिंह प्रभातसिंह परमार : *

श्री उपसभापति : आप छोड़िए। ...(व्यवधान)... आप उनको बोल ने दीजिए। ...(व्यवधान)... आप बैठ जाइए। उन्होंने आपसे कोई जवाब -तलब नहीं किया हैं आपसे कोई जवाब नहीं पूछा हैं आप बैठ जाइए। आप से जवाब नहीं पूछा रहे हैं , उनका point of view रख रहे हैं , रखने दीजिए।

श्री सत्यव्रत चतुर्वेदी : सभापति महोदय , आइए आजहम सभी दलों के लोग एक राज्जनीतिक परिवार के रूप में इस बाह्य काः संकल्प भ्रष्टाचार के खिलाफ लें कि इस देश में हमारी लड़ाई पर आधारित नहीं होग्री। हम यह लड़ाई राज्जनैतिक आधारों सवार्थी लईंगे पर नहीं , बल्कि एक मौलिक आधार पर भ्रष्टाचार के खिलाफ जेहाद छेझेंगे। जब हम सब मिल्लेकर यह संकल्प लेंग और यहां से यह संदेश जाएगा कि इस देश की संसद और जोः इस देश काः राजनैतिक नेसृत्व है , वह भ्रष्टाचार के प्रति गंभीर है , मैं समझता ह्ं कि इसके बाद देश में नागरिकों कोः इस बाह्य काः विश् वास पैदा लेकिन यह सब कैसे होगा ? मैं होगा। अन्ना हज़ारे जीः कीः हूं । वे एक बुजुर्ग है कि आदमी हैं¢ मुझे इज्जत दख हमारे ने उनके ऊपर व्यक्तिगत अपने हीः कुछ लोगों रूष टस्प्रिणियां जिस्मेदाराना कींा में इसके लिए शर्मिंदगी करता हूं , लेकिन क्या यह सच नहीं है कि अगर अन्ना महसूस हज़ारे के राज्ञनैतिक और संवैधानिक अधि कार के सक्तंत्रता हैं , तोः इस के भी तो राजनैतिक अधिकार देश के दूसरे लोगों हैं क क्या अकेले काः बिन्नि हैः ? क्या सिविल सोसाइटी अन्ना हज़ारे दूसरे संगठनों ने अपना कामून प्रस्तावित नहीं किया ? कामून के ऊपर अन्ना हज़ारे और उनके सहयोगी क्या एक भीः बाह्य मानने और सुझने को तैयार हैं ? उनका सरकार पर आरोप है कि सरकार हमारी कोः तैयार नहीं है , लेक़िन वे अरुणा राय से बाह्य बास सुनने करने के लिए तैयार नहीं हैं⊅ यामी अन्ना हज़ारे जो कुछ कहें , वही काः त्यों माभ लिया और इस देश की और ज्यों जाए संसद संविधान कोः परे रख दिया जाए। इस देश में संसद की जो

कमेटी है , उसके अधिकारों का भी हनन किया जाए और यह स्टेंडिंग सुवीकार कर लिया जाए , तब तो ठीक हैं। अगर संविधान और संविधान की परक्रिया के माध्यम से संसद के कामून बनाने मौलिक अधिकार हैं , जो सर्वोच्च अधिकार हैं , अगर उन पर बाहा की जाए , तोः फिर यह कहा जाता हैः कि सरकार बड़ी जिद्दे पर अड़ी हुई और वह अन्याय कर रही है तथा वह भुरूटाचार के खिलाफ लड़ाई लड़ने सेः ईमानदार नहीं है\ इस किस्मि के गैर -जिस्मिदाराना आरोप , जोः **उनके** मंच से लगते है , मैं उनकी भी उतनी ही भर्त्सना करता हूंा

मैं समझता हूं कि हम सबकी और आपकी , अन्ना के बिल्ल के हज़ारे सारे प्रावधानों , से किसी की भी सहमति नहीं है¢ हो सकता है कि किसी एक प्रावधान पर हमारी असहमति हो और आपकी सहमति हो। हो सकता है कि कस्त्री दूसरे प्रावधान पर किसी दूसरे कीः असहमति होः , लेकिन मैंबे अभी पछिले दोः -चार दिसीं में जब किसी से बात की , किसी भी पार्टी के नेसाओं से बास की , तो राजनेता मुझे ऐसा एक भीः वृद्यक्ति नहीं मिल्रा , ऐसी एक भीः पार्टी नहीं मिली , जो कहती हो कि हम अन्ना के बिल से पूरी हज़ारे तरह से सहमत हैं

^{*}Not recorded.

से हमारी अगर सारे प्रावधानों सहमति न हो , तो क्या हमें किया करने जाएगा ? मज़बूर काः दबाव यह इस मज़बूर डास्नना , क्या की के विश्द उचित देश संसद के सम्मान होगा ? आज है और मैं आप से कह रहा और आप से भ्रष्टाचार काः मुद्दा ह्ं कीजिए की हैंक भीः, माफ यह लड़ाई शुरुआत यह लड़ाई केवल भरष्टाचार के मुद्दे पर खत्म होने वासी नहीं इससे हैंक अभी आगे और भीः मुद्द् दे उठाए जाएंगे। संसद अपने अधिकारों के प्रति जागरूक नहीं होग्री और यह संदेश अगर यहां से नहीं गया कि कामून बनाने के मामले में संसद सुप्रीम है , तो इसके मुद्दे जाएंगे और उन मुद्दों पर भीः आपको झुकने दूसरे उठाए के लिए मज़बूर किया जाएगा। ऐसे हास्रात पैक्ष किए जाएंगे कीः बंधक के संसद एक तरह से दूसरों बनकर रह जाएगी। इस देश लोकतंत्र के लिए यह स्थिति होग्री। इसीलिए बहुत खतरनाक उपसभापति आगाह करना चाहता माननीय महोदय , मन में ह्ं⊅ के लिए बहुत हैं , लेकिन अभी अवसर आएंगे। बार्से जब हम लोक्रपाल पर चर्चा करेंगे , उसके प्रा वधानों पर चर्चा करेंगे , तब हम मैंः उस पर वस्ति।र से बाह्य कर सकेंगे। केवल इतना निवेदन कि हम सब मिल्लिकर , अपनी -अपनी जिद्दे छोड़कर , चाहे चाहता ह्ं वेः सरकार में बैठे लोग होंः , चाहे इस तरफ बैठे लोग होंं , चाहे वे अन्ना के मंच पर बैठे लोग होंः , मैंः उनसे भीः इस संसद माः धयम से अपील चाहता ह्ं कि भगवान के ਕਿਇ ऐसा करना विष्नाक्त वासावरण मत बनाइए कि जब चीज हाथ से बाहर निकल जाए और फि उसको वाष्ट्रस अपने नियंत्रण में मुश्किल होः जाए। लामा अगर कहीं ऐसी स्थिति बनी तोः यह देश के लिए उचित नहीं होगी और ऐसा करना बहुत खतरनाक खेल्ल होगा। इसलिए , इस आग से खेल्लने से पहले सौ बार सोध लेखा क्री बहुत जरूरी धन्यवाद , जय हद्धि।

सतीश मिश्रा श्री चन्द्र (उत्तर प्रदेश) : माननीय उपसभापति के मुद्दे पर होः रही महोदय , भ्रष्टाचार इस चर्चा कि बहुजन में सबसे तोः र्में पहले बताना चाह्रता ह्ं खिल्लाफ पार्टी श्रुक से ही भ्रष्टाचा र के सख्त बहुजन श्री समाज पार्टी अन्ना हज़ारे द्वारा भ्रष्टाचार के मुद्दे

कोः लेकर छेड़ी गई इस मुहिम को ही नहीं , बल्कि उन सभी संगठनों और संस्थाओं काः, जोः इसके लिए अपनी आवाज उठा हैं , जो रहे भ्रष्टाचार के लिए खिलाफ़ हैं देश में , स्वागत करती है≬ भरष्टाचा र के खिलाफ जहां कहीं भीः आवाज उठाई जाही है , बहुजन समाज पार्टी सबसे समर्थन करती , आज पहले उसका है¢ माञ्यवर पूरे देश में हर स्वर पर इतना ज्यादा भ्रष्टाचार फेल्ल चुका है कि यहां पर पूरी व्यवस्था बुरी तरह से चरमरा गई है और देश काः गरीब आदमी इस भ्रष्टाचार के कारण सबसे ज्यादा दखी है , यह हम सभी को मानना पड़ेगा और यही सही भीः है केंद्र कीः गलत आर्थिक नीतियां और उसके साथ -साथ यह भ्रष्टाचार , जो आजहर तरफ महंगाई फैल्रा है , इसके देश में जबर्दस्त है , जिसकी कारण चपेट में आमआदमी तो है ही , इससे परभावित गरीब सबसे ज्यादा किस पर पड़ती आदमी इसकी मार सबसे जुयादा है ? इसकी सबसे गरीब आदमी पर पड़ती हैंक गरीब आदमी के बारे में जयादा मार शायद यहां कोई नहीं सोचता हैंक माञ्यवर , लोक्रपाल के लिए सिविल सोसायटी याः जोः एक सरकारी कमेटी बनी , उसमें भीः उनकी कीः गई थीः। आजसबसे अनदेखी गरीब कौम है ? इस देश में जो ज्यादा 25% **से** ज्**यादा** शेङ्गयूल्ड काः वर्ग कास्ट , शेङ्घयूल्ड ट्राइब्स है , आजवह गरीबी झेल्ल रहा क्री जब भ्रष्टाचार होला है , महंगाई इन आर्थिक है , गलत आर्थिक नीतियां बनती हैं। नीतियों बढ़ती के की जाही है , जिसमें साथ यदि ऐसी वयवस्था भुरष्टाचार

फैल्ने तोः उसमें सबसे ज्यादा यह वर्ग और इसके साथ -साथ जोः अन्य वंचित वर्ग हैं , उनको सबसे इसकी चपेट खानी ज्यादा पड़ती हैक की बास है कि इस बिल के लिए सिविल अफसोस बनाने सोसायटी याः सरकार की जो कमेटी बनी , उसमें भीः इन लोगों ने , इस वर्ग के उचित समझा कि उसको भी इसमें किसी व्यक्ति कोः लेबा नहीं रखा वह भीः अपनी बाह्य रख सके। मान्यवर , जोः बिश्ल बना जाए , तोः उसमें यह बास उठती है कि प्रधानमंत्री सवरूप देखा लाया जाए , ज्यूडिशियरी कोः उसमें कोः उसमें लाया जाए। तक काः मत हैः , अगर उनको इसमें बहुजन समाज पार्टी लाया है तो जाता इसका समर्थन करती है। बहुजन समाज पार्टी यह दूसरी बास है कि ज़्युडिशियरी कोः लाने के लिए , ज्यूडिशियरी कोः लोक्रपाल कीः जगह बिल्ल याः किसी अगर ज़्यूडिशियरी एकाउंटेबिलिटी और माध्यम से भी है , तो वह उसका भी स्वागत करेगी। लाया जाशा हम लोगों को यह ऐतराज है कि जिस तरीके से , लोकपाल पैबल बन रहा है , वो गलत है , पैद्धल के अलावा लोक्रपाल काः जोः मजमून बनाया गया है , बिल्ल बनाया है , चाहे इधर का बिल देख लीजिए , चाहे उधर काः बल्लि लीजिए , उन दोमों में हीः यह देखने कोः मिल्लता है कि वही होः रहा है , जो हर जगह हो रहा सिन्नेक्शन है¢ वह चाहे कमेटी होः , लोक्रपाल का जो पैसल बनाया जाः रहा है , वह हो , चाहे उसमें कोई अपॉइन्टमेंट होमा होः याः निकाले जामे कीः प्रक्रिया में कौम लोग शामिल होंः ,

उसमें कोई प्रावधान किया कि शैङ्यूल्ड नहीं गया है कास्ट काः आदमी याः दलित काः आदमी , जोः इस देश समाज 25 है , जो गरीब परसेंट आबादी को represent करता तबके काः हैः , उसका नतीजा यह है कि चाहे आजमीडिया इसमें share हो। इसका हो , तोः मीडिया में भीः जब बाह्य <u>ਤਠ</u>ਨੀ है और अगर दलित समाज की बात होही है या किसी दलित वृद्यक्ति की बास होसी है , तो वहां पर हम लोगों कोः एक दूसरा नजरिया देखने कोः मस्रिता है , क्योंकि शायद में वे लोग मीडिया भीः नहीं हैं क चूँिक वहां वे पर नहीं हैं ,

इसलिए वहाँ पर भीः उनकी आवाज दब जाही है। अगर आप ज्यूडिशियरी में देखें , तो वहाँ भी हाई कोर्ट में , अगर हम इलाहाबाद हाई को ही ले लें , जहाँ हाई कोर्ट जजेज़ कीः 160 मैस्बर्स कीः कोर्ट सभी वंचित वर्गों के बारे strength हैं , ...(व्यवधान)... मेंबे में कहा , लेक्रिन आज आप इलाहाबाद उच्च न्यायालय को ले लें , दूसरे उच्च न्यायालयों में भी यही स्थिति देखने कोः मिल्लेगी कि जो जजों के सेक्षेक्शन का पैद्यल बनता है , उसको वहाँ पर काः एक भीः ऐसा व्यक्ति नहीं मिल्ला जो कि हाई शैङ्यूल्ड कास्ट कोर्ट काः जज होः सके। अगर आप लोअर ज्यूडिशियरी ले लीजिए , तो काः रजिर्वेशन कथा। गया हैः कि वेः होई उसमें 33 **परसेंट** कोर्ट जज बनेंगे , जोः लोअर ज्यूडिशियरी से जाहे हैं , लेकिन में भीः एक वृद्यक्ति न आ पाए , उसका भीः तरीका परसेंट बना लिया के लिए selection गया। जब उसमें higher judiciary में ले जाने है , तो उसमें process **होता** एक ऐसा पुरोसेस बनाया गया है , कोः उससे बाहर कर दिया जाए , वंचित कर दिया जाए। जिससे दलितों जब वे seniority के हिसाब से top category में पहुँचेंगे नहीं , तोः consideration नहीं होगा। इसलिए हाई कोर्ट में , चाहे ज्यूडिशियरी वकीलों से appointment हो , चाहे से हो , आजशूब्य की figure हैं। फिर हम इसका नतीजा पूरे समाज में देखते

यहाँ एक बास कही गई। लीडर ऑफदि अपोजीशन ने उत्तर प्रदेश की बास की और उन्होंने सीब्रीआई या एक और अन्य संस्था के राज्ञ्य बारे में कहा कि जब जरूरत पड़ती है , तो affidavit बदल दिया जाहा †हं हम इस बाहा को समझनहीं पाए कि वे क्या कहना चाहते हेंं∤ वे किस भुरष्टाचार के बारे में कह रहें हैं , किस सीब्रीआई बारे में कह रहे हैं , तो अच्छा होहा। एक हीः विश्वय हैः , जिस्नको है सम्रष्ट करते , क्योंकि लेकर बार -बार नाम उछाला जांहा दलित के सबसे की बेटी , जोः देश बड़े राज्ञ्य , जहाँ 20 करोड़ आबादी रहती है , आजवहाँ कीः मुख्य मंत्री है , यह सबको भा नहीं है। वे इस बाल से दुखी हैं कि वे कैसे वहाँ पर बैठी रहा आज 20 करोड़ जनता की एक मुख्य मंत्री , जो दलित समाज हैं , वे वहाँ मौजूद हैं , इसलिए तरह-तरह की बाहें , चाहे पॉलिटिकल पार्टीज मीडिया उठाती होः , चाहे ਤ**ਠ**ਾਨੀ होंः , भ्रष्टाचार के नाम पर जब चाहे , जो मन हो , कह दीजिए , क्योंकि कोई दुसरा जवाब देसे वास्रा उस समय सामने बैठा हुआ नहीं ताज कॉरिडोर की बास कही जा रही है , जो हम इशारों है¢ शायद में समझे। लेकिन र्मे यह बताना चाहता ह्ँ , इत्तेफाक से इस समय लीङर ऑफदि ऑपोजीशन यहाँ हैं , कि ताज कॉरिडोर हमारे नहीं के कें बारे में हमारे लीडर ऑफदि ऑपोजीशन से अच्छा मामले , क्योंकि के समय की बात है। यह 2003 की नहीं जामता यह उन्हीं हमारी माः ननीया राष्ट्रीय अध्यक्ष बहन माऱ्यावती जीः जब बाह्य नहीं आईं , तोः उसके बाद यह ताज कॉरिडोर दबाव में काः मामला ताज कॉरिडोर गया , जिसमें बनाया गया। काः मामला ऐसा बनाया जब मीडिया में भ्रष्टाचार कीः बाह्य सुबते हैं , लोग बैठे हैं , एंकर्स बैठे होले हैं और कई लोग बैठे होले हैं , तो नाम लेकर 175 करोड़ रुप्रए के भ्रष्टाचार की बास करते हैं , जबकि वे तरह से जानते हैं कि ताज कॉरिडोर में 17 करोड़ र्षःए release **हुए थे**ं, 175 **करोड़ रु**पए release **नहीं हुए थे और यह** 35

करोड़ रुष्कर का काम हुआ था पर उसे उत्तर प्रदेश की सरकार नहीं किया थाः , बल्कि केद्ध कीः एक एजेंसी ने यह काम कथि। कहा कि मुझे था। उसने 35 **करोड़** रुष्कर लगाए और उसने सर्फि मिल्लि हैं⊅ के लिए करोड़ रुप्तर बाक़ी रुषया पाने उसने उच्च नयायालय में मुकदमा किया। लेकिन **है** कि 175 करोड़ कहा जाता रुप्तर काः भ्रष्टाचार है और उसको लेकर नाम उछालने की बास की जाही है और आज सीबीआई की बात कीः जाः रही है¢ यह बास मामनीय सर्वोच्च के सामने भीः आ चुकी , जब उसने न्यायालय रुपए release हुए थे , तो क्या पूछा कि जो 17 करोड़ इसमें से एक रुपया भी उनके पास गया , क्या आपने investigation में ऐसा पाया , तोः मामनीय स्प रीम कोर्ट में अटॉर्नी जनरल ने जवाब पास इस 17 करोड़ रुष्कए से एक भी रुष्कया नहीं आ गई कि 17 करोड़ रुप्रए में से एक रुप्रया यह बास सामने भीः बहन जीः केः पास नहीं गया , तोः उसके बाद्य वहाँ मायावती मुद्धा खत्म थाः , लेकिन यह इस तरह सेः शुर् किया होः जामा चाहिए गया **থা** কি से संबंधित ताज कॉरिडोर जोः सारे 12 लोग थेः , उनके में एक बारे एफआईआसें उनको लिया गया , लेकिन disproportionate assets के बारे एक एफआईआरऔर कीः गई, सर्फि इसलिए जिससे इसे कर रखा उलझा इसे उलझाने का नतीजा यह जाए।

निकला कि साल साल , दस साल पहले के सारे टैक्स के इन्कम मैटर्स 1995 से खोले गए, लेकिन आजतक एक मैटर में भी एक पैसे कीः मिल्ली। हेराफेरी नहीं सब खाहो देख लिए गए। आजकी स्थिति यह है कि सर्फि टैक्स कमिश्नर हीः नहीं इन्कम , ट्राइब्यूनल हीः नहीं , उच्च न्यायालय तक ने यह कह दिया कि जोः भीः पैसा इनके पास में है , यह डस्क्लोज्ड पैस्रा है , जैस्युइन पैस्रा है और इस पर लेकिन कोई उंगली नहीं उठाई जाः सकती। मामला इस तरह से उलझाया गया थाः कि वह बाद्य तक चलता रहा।

यह है कि लोअर माञ्यवर हमारा कहना ज्यूडिशियरी हो याः ज्यूडिशियरी माननीय प्रधानमंत्री हायर अथवा कीः पोस्ट सवाल होः , अगर हमें खत्म करने की बाह्य करनी है , तो भ्रष्टाचार होः सकता हैः जब आप दलित और अन्य गरीब भुरृष्टाचार ਰभੀ खत्म कोः भीः देखें। यह काम सर्फि भीड़ से नहीं वर्ग चूंकि होः सकता। आजहम लोग बिल्ले पर चर्चा नहीं कर रहे हैं , जब बिन्न सामने आएगा , गे और बताएंगे तब हम लोग उस पर चर्चा करें कि बिल्लि में क्या -होने क्या प्रावधान चाहिए।

है कि लोक्रपाल बन्नि ऐसा हमारा यह मानना होमा चाहिए , जो होः , जिसके होः और जिसका कोई दुरुपयोग पास ताक्रत न कर भुक्तभोगी सके , क्योंकि दुरुपयोग के हम लोग स्वयं अगर हम यह कहें कि आजवहां 50,000 लोग इकट् ठे हो गए और सर्फि की बात हो तो आजमें यहां पर दाब्रे के साथ कह सकता इकट्ठा करने पार्टी कीः नेह्ना हुं कि अगर हमारी एक आवाज़ देंग्री , तोः दक्ष्त्रिती में रामलीला मैद्यान ही नहीं , एक गली भी ऐसी नहीं बचेगी पर आपको आदमी नज़र नहीं आएंगे। लेकिन यह काम केवल भीड़ इकट्ठा करने से नहीं होता। हम लोगों कोः यह देखना चाहिए कि अगर हम लोग भ्रष्टाचार की बात कर रहे हैं , तो जिस तरीके से खत्म करने काँस्टीट्यूशन में प्रोविज़न है , हमें उसी कोः फॉलो चाहिए। बाबा साहब डाः . भीमराव अम्बेडकर जी की काँस्टीट्यूशन कमेटी दो वर्ष से ज्यादा बैठी , उसके बाद्य एक-एक इश्यू डस्किशन होने के बाद जो संविधान है , उसे बना हम लोग नज़रअंदाज़ नहीं हैं 🕆 संविधान के जो प्रोसीजर्स हैं कर सकते जोः मैथड्स हैंं , उन्हीं को फॉल्रो करते हुए इसमें आगे बाह्य

जाए।

SHRI SITARAM YECHURY (West Bengal): Thank you, Mr. Deputy Chairman. At the outset, I would like to thank the entire House and the Government that we have agreed to reorder the List of Business and taken up this discussion. I would like to assure my hon'ble and esteemed colleagues from Tamil Nadu that the issue of Tamilians in Sri Lanka is not an issue confined to only Tamilians or to Tamil Nadu, but all of us are concerned about it and we will take it up in right earnest tomorrow.

Sir, we are discussing this issue in a certain background. Therefore, we have two dimensions that need to be considered. One is the immediate context in which we are discussing this issue and the other is the larger issue of corruption that needs to be tackled and on that, I think, the atmosphere that has been built up in this debate so far has been that virtually there is a unanimity that this House should feel that corruption is something, a virus, a cancer, that needs to be eliminated from our body politic. Therefore, I appreciate this entire attitude of

not going into "元 -元 并 - 并 " business but taking up this issue in a larger context which is good. But the immediate context can't be forgotten because corruption is also an ancient tradition in India. It is not only an ancient curse but also an ancient tradition.

Sir, when we were in school, we used to have a short story where a king once asked all his subjects to bring milk in order to test their morality. He asked all household heads to come with a lota of milk and pour it in a big cauldron in the palace. Every head of the household thought that the other will pour milk, so let me carry a lota of water and pour it into the cauldron so that the water gets mixed up with the milk. At the end of the day, when the king saw the cauldron, it was only water and no milk at all. So, the question of how to make money in an illegal or improper way is something that is part of our ancient legacy and, therefore, the fight against corruption has to be both tenacious and continuous. It can't, therefore, be done only with a single law or a single step or a single measure, but it has something to do with the moral fibre of our society as whole. In that respect, we, as custodians of the Constitution and as law-makers, have a very important role to play and, I think, that is the spirit that we must keep in mind when we are discussing it.

Then, you have this context in which we are discussing this. The situation outside on the roads is not very healthy for our democracy. Various issues have been raised. The people are agitated. We must recognise it. That is the first point that I want this House to recognise and note. We must recognise that the popular mood outside that is reflected both in anger and in protest is a mood of disgust against a series of scams that have come out in recent past. There is a degree of popular disgust in the country against this corruption at high places. Therefore, this issue has to be addressed. Yes, many suggestions have come. Some drafts of the Lokpal Bill have come. The other House has referred a draft by the Cabinet to the Standing

Committee. Various proposals have come. But as far as we are concerned, I want to make it very clear, we do not think that the draft being considered by the Standing Committee today, as proposed by the Cabinet, is adequate. We do not think that is adequate. That needs to be strengthened. A more effective institution of Lokpal has to be brought about. And for that, through the Parliamentary procedure, whatever changes are required, that we would suggest. But I would appeal to the Government to reconsider this point. They should reconsider the draft of the Bill that they have submitted; incorporate many of the suggestions that have been made by the Jan Lokpal Bill, the movement that is going on and also incorporate some of the points that are being

made outside of both these drafts, which are also relevant. I think a process and a mechanism must be worked out by the Government whereby in place of the current Bill that has been presented, we would come out with a more comprehensive Bill dealing with the Lokpal. I think that is the order of the day. Keeping that in mind, once this House gives that assurance, on the basis of that assurance, I think this House must also appeal to Anna Hazare to withdraw his fast and impress upon the Government to work out this mechanism so that we can have an effective Lokpal as soon as possible. So this is not a question of standing on prestige and saying that we have given a draft, and, therefore, we will not withdraw it; nor the movement is standing on prestige that we have given the Jan Lokpal Bill and we will not withdraw it. This is in the larger interest of our country as a whole. So I think all these points must be put together and a new draft, a new Bill, must be brought forward which will be more effective and will take care of all these problems.

Sir, having said this, in order to tackle the immediate context, the larger issue must be addressed. I was very pleasantly surprised and very happy, in fact, to note that there is a learning process that is going on in this House. I was very pleasantly surprised to hear the Leader of the Opposition talk about many things which only we were talking about all the while and we continue to talk about it. I am glad he also admitted at that point of time when the law that was amended, only the Left had opposed that law. I will come back to that law, that is, about corporate funding of political parties. I will come back to that a little later.

SHRI S.S. AHLUWALIA (Jharkhand): It is the Companies Act.

SHRI SITARAM YECHURY: Yes, the Companies Act. Therefore, I am glad that this learning process is on. What is this learning process? This learning process is that in the last two decades of our economic reforms in our country, in the last two decades of liberalization reforms that we have started implementing, new avenues for corruption

and loot have opened up. Today some say that liberalization is the root cause of all this corruption and some others say that liberalization has nothing to do with corruption and therefore, we should go in for the next generation of reforms. Gen-Next is the new word that is being used. But the point is to recognise that these reforms today have created the fountainhead of corruption and that fountainhead of corruption is crony capitalism. You had the Prime Minister standing here as the Leader of the House telling the entire House and the country that India can ill afford crony capitalism. Now the Prime Minister is on record saying so. Therefore, I think this is something that needs to be tackled because I believe this is the fountainhead of corruption and scams that

we are seeing today. What is crony capitalism? Crony capitalism is nothing but stealing of public property through various mechanisms where this process is institutionalized not only within the Government but in the society as a whole. Now you will have sweetheart deals; you will have deals given to your friends; you will have tenders manipulated; you will have 'PPP' where you say that the 'P', that is, the private part of the 'PPP' will be outside the RTI regulations. You will have sweat money shares; you will have gold plating that is done like in the case of your Krishna Godavari Basin. So, various avenues have been opened up which is one cause for this sort of scams to emerge. If you look at all the scams that have come to our notice in the last one year, all of them are related to this process of how awards are contracted, or, how shares or spoils are divided amongst various people. This is something which, as the Prime Minister has said, India cannot afford. Therefore, if this is something which we cannot afford, then, there must be a serious rethink on the process of reforms that you are taking on and how this can be corrected. The second aspect of the reform process is the question of encroaching on public utilities. We heard in the morning that there have been areas in education, that there have been areas in health, there have been user charges that are put for water and for various other public utilities - these were supposed to be provided by the State - these are all being privatized, and that privatization is also causing greater avenues for this sort of corruption to emerge. Now, what these scams have brought about - this a very serious issue which needs all our attention and concern - is that we now have a nexus. I am not saying this is a new nexus that has come up; we had it earlier. It is just that a new element has been added to this nexus, and, that is amongst corrupt politicians, corrupt bureaucrats, corrupt businessmen and sections of the corporate media. The paid News, that has happened, is the classic example of how sections of the corporate media have also been brought in. So, it is this nexus amongst these four elements. It is this nexus that needs to be tackled. And if this nexus

has to be tackled, I think, we will have to put all our heads together in order to see what the package of institutional reforms that are required in order to tackle this nexus is. Sir, I see that you are looking at the time...

MR. DEPUTY CHAIRMAN: I have not disturbed you. You were also looking towards the time board, and I was also looking there.

SHRI SITARAM YECHURY: I am a sensitive person, and I can see your expression. Also, Sir, please do not compel me to invoke technicalities. After taking oath on the 19th, this is my first speech. It is my maiden speech. I am not invoking it. I am only appealing to you...

MR. DEPUTY CHAIRMAN: Only keep in mind that all the leaders have to go for the meeting.

SHRI SITARAM YECHURY: I will be very brief. I was talking about crony capitalism and new avenues that have been opened, and because of time constraints, I do not want to repeat them. What the Leader of the Opposition has said, I would entirely agree that there is money to be made underground; there is money to be made under water; there is money to be made in space. All these are new avenues that have been opened up. Therefore, if these have to be contained, I think, there is a need for this House, for Parliament, to consider radically changing the definition of corruption. Now, the Prevention of Corruption Act defines the offences which constitute a corrupt act. The linkage, that is made there, between the misuse of public power for private gain or enrichment, is highly restrictive. You can have many acts of corruption, where it is not a pecuniary gain made by an individual, but concessions given because of which there can be a loss to the national exchequer. Therefore, corruption is not only acts commission, but it is also acts of omission by which you make the country lose by your decision. Therefore, in this indirect manner, if you look at it, in the entire 2G spectrum, not one paisa of money was handed over to anybody. But the scam took place. The shares were bought. Some shares were unloaded. All sorts of things happened, but everything legally. Now, we are told by the Minister Telecommunications, "What is wrong if companies offload their shares in order to raise capital?" Nothing is wrong. But these companies offloaded their shares to raise at a value which was much higher because they got this 2G spectrum. Why didn't these companies offload their shares before they got the licence? But they offloaded after they got the license so that their share value goes up. That is how this is done. Therefore, the first point that we will seriously consider is to change the definition of 'corruption' in The Prevention of Corruption Act.

The second thing which is required to be considered is, as I said earlier, that you require a package. You have the Lokpal Bill which we have to make effective. The Jan Lokpal Bill, as pointed out by the Leader of the Opposition, contains certain provisions which today are ultra vires of our Constitution — article 105 and article 311 about Government employees. Now, you cannot have a law passed by the Parliament that is ultra vires of the Constitution without considering whether we need to amend these sections of the Constitution or not. Now, these are very important. Article 311 is about Government Servants. They have their rights according to the Constitution. They have constitutional rights. Are we today to say that they will all come under the Lokpal and, therefore, that constitutional right is no longer valid? Now, these are

serious issues, Sir, which need to be debated. But, since, as I said earlier, all these Bills have certain plus points and certain minus points, let us together work out a new Bill which will take care of all these aspects. And, secondly, Sir, as I said earlier, there must also be a very clear understanding that there must be a package, an effective Lokpal, and you require the National Judicial Commission, about which we have been arguing for a long time. We initiated, for the first time, the cumbersome process of the impeachment of a High Court Judge. The process is still on; it has to go to the Lok Sabha. But you will require a National Judicial Commission or an Accountability Bill, whatever maybe the form. There has to be some mechanism by which these allegations are treated and effective action is taken.

The third thing of the package is the electoral reforms. These are very important. Electoral reforms are important in order to reduce the hold of money power, particularly. Most of us feel, Sir - I have said this in the House in my last term and I am saying it again - you would find very few of the Left coming back, not because people have rejected us, but because we can't afford elections. It is impossible to come back with the sort of expenditures that are happening now. There must be a reduction in money power and muscle power, and to reduce money power, I would like the entire House to dispassionately consider a ban on corporate funding of political parties. Corporates must help in strengthening Indian democracy, but let them donate to some body like the Election Commission or some other body and use that corpus of money for State-funding of elections. Let it not be a private arrangement between one party and one corporate entity, because that is the fountainhead of corruption. So, this is the third aspect of this package that has to be implemented, Sir.

The fourth...

 $\ensuremath{\mathsf{MR}}\xspace$. DEPUTY CHAIRMAN: The fourth and the last!

SHRI SITARAM YECHURY: All right, Sir. I shall conclude.

The fourth is, of course, the question of tackling black money. It is all right that everybody is saying that black money should be brought back to the country. There is no disagreement on that. But how is it being generated? Please, give it a thought. How is this money-laundering happening? Please, give it a thought. Please, reconsider your double taxation avoidance treaties with various countries. You cannot have a double taxation avoidance treaty with a country that does not have the tax. Mauritius does not have a capital gains tax but you have a double taxation avoidance treaty. What else is this but opening up avenues for money laundering?

Then, you have this question of money laundering happening through speculation. I would want the Government and this House to seriously consider the imposition of a Tobin tax in our country whereby you act as a dampener for the speculation that is taking place in a big way and the money laundering that happens as a result of it. Have a tax, even if it is minimal, on financial transactions. It is a very controversial issue, but I think the world is moving in that direction today. There are many Right Wing economists today. One of them, Charles Moore, who was Editor of The Daily Telegraph and the biographer of Margaret Thatcher, is now saying, 'I think, finally I am coming to the conclusion that may be the Left is right'. He is saying that, and he is talking of controlling speculation! And, of all the people, it is the venerable Pope, Sir, who said, 'the markets alone cannot take care of the people; you have to have economic reforms that are people-centred'. He made this speech from the Vatican! Now, the point, therefore, is that if you want to stop all that is going on today, it is necessary to tackle this money laundering. So, these are the two issues that need to be effectively tackled. Therefore, the issues of nationalization of all mineral resources, which we have been raising in the past, the issue of Government managing the mining of it, and the question of land and the need for a new land acquisition law, are all integral parts of this package which is required in order to stem new avenues of looting and corruption.

In conclusion, I can only say that the Government must, under pressure from the House and the Parliament, pay a serious thought to reconsidering the question of the reforms. They must pay a thought on how to plug the new loopholes that are created because of liberalization process and bring in a package. Just one Lokpal Bill is not sufficient if we want to tackle corruption. Bring in an effective Lokpal Bill as I said, take back the existing Bill, combine all the good points and everything; bring in the Bill and, then, along with that, have the National Judicial Commission, along with that have the electoral reforms, along with that you should have new laws required

to tackle money laundering and to get the black money back. This package is absolutely necessary in order to tackle corruption. Thank you, Sir.

शरी तारिक **अनवर** (महाराष्ट्र) : उपसभापति महोदय , आजयह सदन क्योंकि हीः महत्वपूर्ण विष्गिय पर चर्चा कर रहा ्रे भुरष्टाचार सही मायनों में एक ऐसा अहम मुद्दा है , जिसमें व्यक्ति को इस बाहा की चिह्ना है कि इस भ्रष्टाचार निजात मिल्लेगी ? हर व्यक्ति यह चाहता है कि भ्रष्टाचार से उसे मुक्ति और उसके लिए लोगों कीः अपेक्षा है कि ऐसे उपाय किए जाएं जिससे भुरष्टाचार समाज से कम हो और समाज को उसका लाभ मिल्ल सके। नेता विषिक्ष की उस बाहा से पूरी तरह सहमत हूं हैं , वे कि आजसभी लोग , सभी राजनीतिक दल जोः पब्लिक लाइफ में कोः इस बाह्य संं देह के घेरे में हैं⊅ आज लोगों की आशा है , क्योंकि लोकतंत्र में लोगों काः विश वास राजनीतिक दलों काः वश्वास होह्या है , लोगों जो पब्लिक लाइफ सार्वजनिक जीवन में हैं ,

उन पर होहा है , उनसे उनको अपेक्षा होही है और उम्मीद होही है , य से आजहम सब लोग जो सार्वजिनक जीवन में द्रभाग् हैं , एक शक के दायरे में हैं , संदेह के दायरे में हैं और उससे है क्योंकि यह हमारे लोकतंत्र के लिए उबरना बहुत आवश्यक ज़रूरी क्री अगर हमारे देश के संबिधान पर से , हमारे देश बहुत की जो पार्लियामेंट है या जो व्यवस्था है , उस पर से लोगों विश वास उठ जाएगा , तो इस देश में लोकतंत्र बच नहीं सकता है , कीः रक्षा कें लिए भीः यह आवश्यक हैः कि हम लोगों इसलिए लोकतंत्र काः विश् वास कैसे प्राप्त करें। आज पूरे देश में यह अहम बना हुआ है और हम सब लोगों को इसे गंभीरता से लेबे की मुद्धा आवश्यकता है ।

ने जो मशवरा दिया महोदय , अभी माननीय सदस्यों कि उपसभापति चाहिए , ऐसी वयवस्था ऐसा कामून बनना बननी चाहिए , जिससे लोगों काः विश् वास फिर से लौट कर हमारे **ऊपर याः सदन केः ऊपर आसके** और उसके लिए जो बाल कही गई कि मजबूत लोक्रपाल हमारी एन.सी .पी . भी यह चाहती है कि एक मजबूत लोकपाल पार्टी काः गठन हो: और उस पर सबका विश्व बास हो।

उपसभाध्यक्ष (पुरो . पी . जे . क्रियन) पीठासीन हुए।

सब लोगों कीः सहमति होः , सब लोगों कीः राय उसमें होः , यह भीः क्षे लोकतंत्र में इस बाह्य काः प्रावधान है कि हर ज़रूरी हमारे अपनी राय दे सकता है , हर समूह वयक्ति दे सकता है अपनी राय और तमाम राय़ –मशवरे लेकर हम किंसी ठोस नतीजे पर पहुंच सकते उसके लिए सरकार की तरफ से पहल की गयी है। मैं समझता हूं् कि प्रधानमंत्री जीः नेः इस संबंध हीः अच्छा में बहुत कदम उठाया एक बार फिर से लोगों कोः यह विश वास है कि सरकार हुआ है कि कोई मजबूत बने , कोई कामून ऐसे ठोस कदम उठाए जाएं , जिससे भ्रष्टाचार से , जो एक अहम मुद्य है , लोगों

निजात मिल्ल सके। उपसभाध्यक्ष महोदय , आप जामते हैं कि एक तो भ्रष्टाचार से हमारी विश् वसनीयता में कमी आयी है , उसको लौद्याना बहुत जरूरी है , वहीं दूसरी ओर भ्ारष्टाचार से जो के लिए भी समाज में आयी हैं , उनको दूर बुराइयां हमारे करने इस पर अंक्श लगाना जरूरी हैंक आज हमारी जो बुमियादी आवश्यकताएं हैं , जो हमारा विकास है , इस देश की जनता को जो बुमियादी सुबिधाएं मिल्ल रही हैं - चाहे वे सुवास्थ्य नहीं से संबंधित चीज़ें होंः - उन तमाम चीज़ों होंः याः दूसरी जो र्कावट है , वह भ्रष्टाचार ्रहे इसी कारण से आज लोगों में बैचेनी आजहम उग्रवाद की बास करते हैं। अगर हम उग्रवाद जाएं तो वहां पर भी हम यह देखेंगे कि भुरष्टाचार एक बड़ा कारण है , भ्रष्टाचार की वजह से उग्रवाद को आहे बढ़ने काः मौका मिल्र रहा है। इसलिए आजहम लोगों कोः, इस सदन कोः इस बात पर विचार कि किस तरह से हम इस भ्रष्टाचार से समाज को, करना होगा मुझे यह कहने को , राष्ट्र कोः निजात दिल्ला सकते हैं। है कि जो भी सुझाव भीः हिचैकिचाहट नहीं आ रहे को उन पर विचार करना चाहिए। हम एक-दूसरे लोगों पर की:चड़ उछालने का काम करते हैं , लेकिन हम इस बाहा को भूख जाहे हैं कि इस

कीचड़ के छीं हे हम पर भी पड़ सकते हैं। महोदय , जैसा मैंसे पहले कहा , आजतमाम वे लोग , जो सार्बजनिक जीवन में हैं , उन सबके ऊपर से लोगों है , इसलिए हम सबको , तमाम काः विश् वास उठता जाः रहा राजनीतिक दलों कोः , तमाम राजनेताओं को एक साथ मिल्लेकर इस बाह्न पर विचार अगर इस देश में लोकतंत्र होगा। कीः रक्षा करनी है , करना उसको बचाना है , तो उसके लिए हम सबको एकज्ट होक़र , एक तरह से सोधना पड़ेगा , तभी हम इस देश को इस बीमारी से निजात दक्षि है कि प्रधानमंत्री जीः नेः आज ऑल पार्टी हैं । मुझे खुशी मीटिंग है , जिसमें सभी राजनीतिक के नेवाओं बुल्लाई दलों विश्व वास है कि सब लोगों बुह्माया मुझे पूर्ण के विचार से उसमें ठोस ऐसे सुझाव आएंगे , खास तौर पर लोक्रपाल ক্ড , जिलको के संबंध में ऐसे विचार आएंगे संबंध में देश बेचैनी से पार्लियामेंट की ओर देख रही है , हमारी बहूत ओर देख है कि हम क्या लेबे जाः रहे हैं , क्या लेबे फैसला नर्णिय जाः रहे इसलिए आजकी यह बैठक बहुत हीः महत्वपूर्ण हैक र्मै कि लोगों काः विशे वास फिर से हमारे ऊपर बने , ऐसी समझता ह्ं कोशिश चाहिए। हमारी होमी ...(समय की) घंटी)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay; because everybody has to go.

शरी तारिक अनवर : हमने भ्रष्टाचार के खिल्लाफ कार्यवाही कीः हैः , भ्रष्टाचार समाप्त करने के लिए सरकार ने कई कदम उठाए हैं , लेकिन लोग उससे भी ज्यादा आगे बढ़कर चाहते हैं क लोगों काः है कि और अधिक कठोर कामून बनाए जाएं , जिससे उनको भरष्टाचार रूपी इस केंखर से बचाया जाः सके।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Other Leaders have to go for the meeting.

अनवर : महोदय , मैं इन्हीं तारिक बाह्यों के साथ अपनी करता हुं कि इस सदन में जितने भीः राजनीतिक हैं , पॉक्रिटिकल पार्टीज हैं , सार्वजनिक जीवन में राजनेता जोः लोग हैं , उन सबको एक साथ बैठकर इस पर विचार चाहिए। करना आजइस संबंध में ठोस कदम उठाने की आवश्यकता है ताकि हम भरष्टाचार

पर अंकुश लगाः सकें। धन्यवाद।

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, Shri Mohapatra. If everybody speaks for five minutes, then, all the Leaders can go for the meeting. ...(Interruptions)... Mohapatraji also has to go for the meeting. ...(Interruptions)... After this, Shri Raja will speak. Mr. Mohapatra, please speak.

SHRI PYARIMOHAN MOHAPATRA (Orissa): Thank you, Sir. We have already heard a lot of learned speeches and I do not want to impose another speech on the House or my colleagues. I will make only a few points. I agree with the formulations made by Mr. Jaitley, Mr. Yechury and Satish Misraji. We want a strong Lokpal, we want an independent Lokpal. We support that particular demand. The manner in which the Lokpal has to be chosen has to be honest, independent and transparent and then we can trust somebody.

Having said so, I must say that the manner in which the Government has approached the problem, the way Mr. Anna Hazare and his team have gone about, is highly childish. It is like, you take my formulation or you take this formulation, that kind of thing is one which is not an acceptable proposition for coming to a solution. It is always through argument, through reasoning and through compromise. Parliament is the place where argument, reasoning and compromise can be achieved. So, I would like to remind my colleagues in this House of what happened in the thirties' in Germany where mobocracy took over and Bundestag, the German Parliament, was set on fire and the dictatorship followed. We should not encourage anything that leads to mobocracy. It is not a question of blaming people. Who are the people of this country? When the Prime Minister made a statement, while seeking clarification I had asked what about the 90 per cent people in the country who suffer torture of corruption day in and day out through the functionaries of the Government, through politicians colluding with them. What happens there? Who is Lokpal? Great people sitting here, five of them or ten of them or fifteen of them can look after that? I am very happy that my friend Jairam Ramesh, the Minister, has announced that he wants systemic changes. He is attempting systemic changes, at least, in his Ministry, which touches the lives of all these people. Sir, I will not take much time. But that is to be addressed and if that is to be addressed, we must have a system of Lokpal, Lokayukat and Ombudsman down to the District along with a procedure which will ensure nonpartisan and transparent selection of Ombudsman also. At the same time, I must warn that the Government should make no attempt in a federal state to take away States' power. This idea of giving it to the Governor to choose a Lokayukat for States should be given up as quickly as possible if our support is needed for this. Do not encroach into the territory of the States. Let the autonomy not be ...(Time bell rings)..

My last proposition is that 50 per cent women must be there in Lokpal recruitment, Lokayukta recruitment and Ombudsman recruitment.

They constitute half of the population. I do not know why in a male chauvinistic kind of approach we do not reserve. We shy away from 30 per cent reservation for women in Parliament but we should not shy away from 50 per cent reservation for women in this. Thank you very much.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I have in the list three more important names who have to attend the meeting convened by the Prime Minister. If everybody takes five minutes or less than six minutes, all the three can speak and go. Shri D. Raja. ...(Interruptions)... It is only for those who have to go. ...(Interruptions)... I did not say it about rest of the Members.

SHRI D. RAJA (Tamil Nadu): Sir, as per the study made by Transparency International last year, India ranks 87th corrupt country in the world. This indicator is enough to understand how corruption has become rampant in India and the political and bureaucratic corruption has become a major concern in today's India. It is true, Sir, that legislations are made in Parliament and by Parliament but, at the same time, one cannot underestimate what is happening in Jantar Mantar or Ramlila Maidan. Government of the day should take note of that public pressure and understand the public anger against corruption. The Leader of the Opposition and several other leaders have agreed that there is a spurt of corruptions during the last two decades. Exactly the last two decades is the period of the implementation of neo-liberal economic policies. The neo-liberal economic polices allow the private players to loot the natural resources of the country, starting from land to illegal mining. One can go on listing out the issues. So, the time has come. The Government of the day, the Congress led UPA 2 Government must go for a mid-term review of these policies and it should take mid-course correction of these policies. I am very doubtful whether the Government is prepared for it. That is where the Government stands helpless and all its credibility is lost and people do not trust the Government at this point of time. Prime Minister may speak several things but people do not have confidence or credibility in the Government. This is a very serious issue. Having said that, Sir, how do we fight corruption? Lokpal is one law but there are several laws which can be implemented effectively. When we talk of Lokpal, Government version is there which is weak and inadequate. Everybody admits it. At the same time, there is one more Lokpal which is in public domain, which is called Jan Lokpal. There is one more version of Lokpal given by Aruna Roy and her team. So, people can debate. Parliament can debate. There can be a convergence of understanding, convergence of commonality on certain issues if we are determined to fight corruption and evolve a proper, legal mechanism, a legal

framework. Having said this, Sir, only law cannot curb corruption. We will have to look at the issue of corruption comprehensively, in totality. There, I agree with some of the previous speakers also. We need to go for series of other measures. One, in my opinion, is comprehensive electoral reforms. It has become very imperative and very urgent. In fact, I may propose that this time, political parties should think of having proportional representation as a system in our elections. Now, the First-Past-The-Post System leads to many difficulties and leads to political complications as well as corrupt practices. There I think the electoral reform must concentrate on proportional representation system. Then, Sir, how to curb money power in elections? How to curb the criminalization of electoral system and political system? When comrade Inderjit Gupta, the Communist Leader was the Home Minister of this country, he

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did take some steps to implement police reforms as well as state funding. When he was a Member of Parliament, a Committee was set up under Inderjit Gupta and that Committee has given a recommendation on State Funding. What happened to that policy of State Funding? Why the Government is not taking care of that policy?

So, Sir, fighting corruption is a big task. It is not a question whether it is a part of Indian ethos or Indian values. In my opinion, neo-liberalism, as a philosophy, did assess the value system. Buddha said, 'desire is the root cause of misery.' We have inherited Buddha, but we have not inherited Buddhism as the thinking of India's political public life...(time-bell)...We have to recapture certain values given by Buddha as the Indian values. Here, the neo-liberalism needs to be fought. Otherwise, we cannot fight corruption. Thank you.

SHRI M.V. MYSURA REDDY (Andhra Pradesh): Sir, the Transparency International Index, which my senior colleague has also mentioned, crowned India as the most corrupt country. It was in 2005. But, today, I think, the situation is much worse. Another website — Track Website Business — published the demands of corruption. It is Bribe Demands. In this Bribe Demands, 51 per cent of people are paying for the timely delivery of service to which they are entitled. It is a pathetic condition that the people have to pay money for the service or work to which they are entitled. It is shameful and speaks volumes about governance in the country — either at the State level or at the Central level. That is why there is a knee-jerk reaction in support to Anna Hazare's Aanshun.

Sir, 2004 to 2009 is the golden era of corruption in my State. It is the golden era of corruption. The people who were at the helm of affairs and supposed to protect the people's property and money became the looters. The people's money was swindled and siphoned off into their pockets in the name of Jala Yagnam. And, by relaxing rules, the

property of people was looted. Apart from this, even the mineral wealth was looted. We have enlisted all the scams occurred during this period and published a booklet in the name of 'Raja of Corruption.' We have submitted this booklet and represented to the hon. President of India and the hon. Prime Minister of this country. But, there is no action. Now, the hon. High Court has to intervene. It has initiated action and instituted a CBI enquiry. According to the CBI's preliminary enquiry, a few thousand crores have gone to one family which was at the helm of affairs in the State during that time! The hon. Leader of the Opposition has correctly said that whatever action that has

taken place has taken place as per the direction of court. Had the Government been taken action, then it would be in good looks of the people and they thought that this Government is interested in weeding out corruption. But, that has not happened. Instead, the court has initiated action. The same thing has happened even in the 2G Scam. The Supreme Court has initiated action. Even in the case of getting blackmoney back from tax heaven countries, the Supreme Court has initiated action and the action of this Government is very little.

Sir, you have given me very less time.

With regard to Lokpal Bill, Sir, I am proud to say, on behalf of my party, that I had introduced the Jan Lokpal as a Private Member Bill in this House. Our party is the first party to support the Jan Lokpal Bill. We request this House and all parties that we can take good provisions from Jan Lokpal Bill within the framework of the Constitution. I am not pleading to go out of the Constitution. Within the framework of the Constitution, this Lokpal Bill may be redesigned and introduced in this House.

Lokpal is the first step towards weeding out corruption. We are suggesting that electoral reforms should be there so that corruption can be stopped. Sir, another point is regarding the National Judicial Commission and judicial reforms. We have to give a relook towards reforms. Reforms are becoming the breeding ground for corruption. It is encouraging a pyramid type of growth. It is not inclusive growth. Reforms are benefiting only the rich people and the corporate sector people. It is creating a wide gap between the common people and the rich people. So, ultimately, it is detrimental to democracy. For electoral reforms and judicial reforms, law has to be amended as one package to weed out corruption. That type of package will be useful. Thank you very much.

रामविलास (बह्गिर शरी पासवान) : उपसभाध्यक्ष दोः मत नहीं हैंः कि देश में भुरष्टाचार है≬ भरष्टाचार काः मतलब होहा आचरण और भ्रष्ट है , भुरष्ट आचरणकाः मतलब हर कुषेत्र दलित के प्रात में होता यदि आप किंसी अन्याय करते हैंं

तोः वह भ्रष्टाचार में आता है , किसी माइनोरिटी के प्रति करते हैं , तो वह भी भ्रष्टाचार अन्याय में आता है , यदि किसी से घूस लेहे हैं , तो वह भी भ्रष्टाचार में ही आता है , इसलिए देश भ्रष्टाचार से जूझ रहा है। यह बास सही आजपूरा काः पूरा कीः नीति आई, न्यू है कि जब से उदारीकरण लिंबरेशन पॉग्लिसी बनी , खोल दिया , तोः आप आपने एक फ्ख़ड गेट खोल दिया। जब फ्ख़ड गेट खड़िकी को बंद करके नहीं रख सकते हैं। पहले सरकारी कर्मचारी होले थेः , अधिकारी होहो थे , उनकी रक्ष्पिँसिबिलिटी रहती कहीं भीः जाकर कोई आदमी जांच करके पता लगा सकता था। आजकौन कहां से डीख़ कर रहा है , आजइसका किसी को कोई पता नहीं है , क्योंकि आपने फ्लंड गेट खोल दिया है। इसलिए पहली बाह्य तोः यह है कि जो भुरष्टाचार है , उसके विरुद्ध देश कोः, पार्लियामेंट को , पूरे देश की जनता को एकमत होगा लेकिन आप भ्रष्टाचार से कैसे लड़ेंगे , उसका तरीका होगा , उस संबंध में में समझता हूं कि

जो तरीका आजअपनाया जा रहा है , वह बल्क्लिल गलत तरीका है। हीः गलत है। पार्लियामेंट के ऊपर अंडर तरीका बल्क्षिल प्रेशर घेराव करके , प्रदर्शन करके , जन-प्रातिनिधि कोः कामून के बदलने किया जाए , मैं समझता हूं कि यह सही नहीं हैक जब हर आदमी को दिखलाया जाहा। है कि फलाने घर के सामने परदर्शन हो काः घेराव है , फलाने हो रहा है , क्या इसका मतलब है कि इस में किंसी कोः अपनी बोस्री बोस्रने काः अधिकार है कि नहीं हैं कि प्रदर्शनकारियों में anti-reservationists हम देख रहे में वंदे हैं क परदर्शन मातरम् कहने का नारा लगाया चलता है , लेकिन यदि हमारा भीः वंदे मातरम् यह है कि वंदे मात्तरम से जो देश की minority के लोग हैं , उनको में क्छ जाए , anti-reservation के नाम वर, रामलीला मैद्यान लोग आकर बैठ जाएं , जंसर -मंसर पर आकर बैठ जाएं और कह दें कि जो Scheduled castes के लिए reservation है , इसको कर दोः, खत्म scheduled tribes के लिए जो reservation है , उसको खत्म करो , तोः होगी ? इस देश में ऐसे भी संगठन हैं , जो कहते हैं सथिति कि जो गैर -हिट्टू हैं , उनको देश की नागरिकता नहीं मस्रिनी यदि ऐसे लोग आकर बैठ जाले हैं - स्वाभाविक है कि उसके चाहिए। दस लाख , बीस लाख , पच्चीस अंदर लाख लोग जुङ्ग जाएंगे , लेकिन क्या कोः इस पर झुक जामा चाहिए ? हमें जेटली सरकार जीः काः भाष्रण सुन्नकर बहुत ख्शी हुई। जब उन्होंने गिद्याना श्रु कर दिया , तो ज़्यूडिशियरी से लेकर तक, गिद्धाना उन्होंने मीडिया शुर् कर कि सब जगह भ्रष्टाचार दिया है¢ भ्रष्टाचार है तो भ्रष्टाचार से मुक्ति मस्रिनी चाहिए। इसीलिए मैंबे उस दिन कहा थाः , काफ़ी हंग्रामा हुआ , हमने कहा कि भुरष्टाचार कीः जड़ मेंः संप्रत्ति है , टू प्रॉपर्टी परॉपर्टी है , इसलिए राइट खत्म करो। सब धन कीः संघ तृति हो जाए , सरकार गोष्ट्राल का। सब सरकार कीः संप्रत्ति करे , वह नौक़री में काम करे , जोः आदमी जहां रहे। जोः नौकरी करे , वहां करे , बिजनेस में करे , तोः बिजनस में काम करे , तोः वकालत करे , "एक व्यक्ति एक रोजगार ", एक आदमी के वकालत करे पास एक रोजगार होमा चाहिए , इसलिए इस प्राइवेट पुरॉपर्टी , लेकिन कोई कीजिए इसको मामने के लिए तैयार होगा। खत्म यह बाबा साहेब अंबेडकर काः संविधान हैं। बाबा साहेब अंबेडकर

काः जोः संविधान हैः , हम उस संविधान केः दायरे के बाहर नहीं जाने देंग्रे। आपको मासूम नहीं है_ं कि इस देश में जो शैङ्यूल्ड हैं , जो कास्ट के लोग हैं , जो बैकवर्ड क्छासेज़ के लोग टराइबल लोग हैं , जो माइनॉरिटी के लोग हैं , वे इस आन्दोलन से सहमे भीः हैं और इस आन्दोलन के प्रति उनके हुए मन में भीः हैं हम लोगों को बार -बार सब जगह से टेलीफोन आता हैं जीः , आप कहते हैंः कि आप downtrodden लोगों के नेता होः रहा हैः ? कल कोई आदमी बैठ कर हमारे रजिर्वेशन हैं , यह क्या करना चाहेगा , तोः आप उसे रजिर्वेशन कोः खत्म , क्या सरकार इस मामले में झुक जाएगी ? पार्लियामेंट एक सक्स्टिम है , हमारे यहाँ parliamentary democracy हैं। इसलिए सब आप आन् दोख़न कीजिए , उस दिन हमने चीज़ बरकरार रहनी चाहिए। कि हम लोगों ने भी जे .पी . के मूक्मेंट किया में आन्दोलन থা , लेकिन यह आन्दोलन सत्ता के परिवर्तन का था और सत्ता बदल गई। का लेख पढ़िए , वे भी social activist हैं , आप अरुंधती राय 22 तारीख को 'हब्दि ' में लखाि हैं। उन्होंने उन्होंने है कि एक आन्दोलन नीःचे से चल रहा है , जिसको Naxalite Movement कहते हैं , यह गरीब की समस्या को लेकर नीचे से ऊपर जा रहा और एक आन्दोलन ऊपर से आ रहा है लोगों को ढकने के लिए। इसलिए अगर आप प्रधानमंत्री को इसमें रखना चाहते , तोः कोः रखिए , अगर ज्यूडिशि परधानमंत्री यरी का रखना चाहते हैं , कोः रखिए , तोः ज्यूडिशियरी

इस पर हमारे जैसे लोगों कोः कोई आपत्ति नहीं क्षे लीङर ऑफदि ऑपोजीशन ने कहा कि मीडिया से लेकर , ज्यूडिशियरी से लेकर ऊपर ऊँगली उठाई जाः रही है , तोः इस लोकपाल में सबके सबको डाख़ दीजिए। यह लोक्रपाल है ? क्या इसमें कोःई भगवान के यहाँ से क्या ऊपर से आएगा या वह इसी आएगा ? क्या इसमें कोई कर्मचारी से कर्मचारी कोः लेबे करेगा ? जोः 20 हजार काः काम लोग भर्ती , वेः कहाँ से होंग्रे ? यहीं दक्षिली मेट्टो क्री क्या वहाँ corruption है ? वहाँ बल्क्लिल corruption नहीं हैंक वहाँ 20 Vigilance Officers हैं , जो इसे देख रहे हैं⊅ हमारे यहाँ सस्टिम है , उस सिस्टिम कोः बदलने कीः कोशिश करनी चाहिए और उस सस्टिम के तहत काम करना चाहिए। लेकिन जोः देख हम लोग अभी यहाँ हैं , मैंा हीः संजीदगी के साथ कहना चाहता बहुत ' वोद्य काः राज ' मतलब 'छोट काः राज ′ होहा है¢ आज जोः शैङ्ग्यूल्ड के लोग हैं , बैकवर्ड हैं , माइनॉरिटी कास्ट कुलासेज के लोग के लोग हैं , वे लोक सभा में , राज्य सभा में भारी संख्या में हो रहा है कि यह आ रहे हैं‡ इससे कुछ लोगों के पेट में दर्द सस्टिम , तोः पार्लियामेंट के ऊपर इनका capture रहेगा। रहेगा इसलिए इस सिस्टम को खत्म और कोई करो extra, super, ultra power लाओ , जिससे सस्टिम को खत्म कर दिया जाए और कल न लोक़ रहेगी सभा रहेगी और कुछ नहीं रहेगा। आपने , न राज्ञ्य एक बार यह चस्का लगा दिया , तोः इसका अंजाम बहुत ही बुरा होने वास्रा है¢ा , सर, इसलिए आपसे कहना चाहूंगा हमा रे पास बहुत से प्वायंट्स हैं क

उपसभाध्यक्ष (प्रो . पी .जे . कुरियन) : पासवान जी , आपको मीटिंग में जाना हैं

श्री रामविलास पासवान : सर, मैं खत्म कर रहा हूँ्(व्**यवधान**)...

श्री अली अनवर अंसारी (बह्निर) : सर, ये जो कह रहे कि माइनॉरिटी के लोग डरे हुए हैं , यह इनसे कस्रिने कहा ? ...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I didn't stop him.

श्**री अली अनवर अंसारी :** भ्रष्टाचार के खिलाफ जो आन्दोलन हो रहा है , माइनॉरिटी के लोग उसके साथ हैं ...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please, please. आप बैठिए।

श्री रामविलास पासवान : अगर माइनॉरिटी के लोग डरे हुए नहीं हैं , तो ...(व्यवधान)...

श्री अली अनवर अंसारी : उन्हें डर दिखा कर आप वोष्ट लेबे वाले नहीं हैंं ...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please sit down.

श्री रामवि लास पासवान : ठीक हैं। आप मत कीजिए।(व्**यवधान**)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please don't disturb.

श्री रामविलास पासवान : सर, मैं इसे वाष्ट्रस लेहा माइनॉरिटी के लोग डरे हुए नहीं हैं , माइनॉरिटी के लोग बहुत bold हैं ...(व्यवधान)... आप बैछिए , अब तो खत्म होः गया। यह हम कह रहे हैं , बाहर के लोग हैं , जामा मस्जिद के लोग हैं , के सारे लोग कह रहे हैं क यदि आपको लगता है कि वे डरे हैं , ...(व्यवधान हुए नहीं)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please sit down.

पासवान : इसलि ए हम यह कहना शरी रामविलास चाहेंगे भीः रास्ता हो , वह parliamentary democracy के through हो , पार्लियामेंट के through हो। इसमें एक हीः नहीं , केवल हीः नहीं , बल्कि और भीः बहुत सेः लोक्रपाल वधियक अगर आप पुराइवेट लोगों को invite करेंगे , तो बहुत सारे राय के संबंध लोग हैं। और अरुणा में कहा गया , अरुंधती अन्ना राय के संबंध में कहा गया , और भी बहुत सारे लोग हैं 🗈 के लिए parliamentary forum है , एक Standing Committee है , उसके पास आना चाहिए।

अन्त में मैं एक बास कहना चाहूंगा कि लीडर ऑफदि ऑपोजीशन बोस्रते हैं , अहलुवालिया बहू त अच्छा साहब बहुत अच्छा बोलते हैं , लेकिन अहलुवालिया साहब , जब आप दक्ष्ली के कॉमनवेल्थ मामला उठाते हैं , जब आप दूसरे राज्य , हरियाणा काः मामला हैं , तो कृषया बह्रार के भुरष्टाचार को भीः , जिसमें करोड का हुआ है ...(व् यवधान)... BIADA में जो भ्रष्टाचार भर¤टाचार है ...(व्यवधान)... मैं हुआ खत्म कर रहा हुँ ...(व्यवधान)... ਸਿੱਂ किसी काः नाम नहीं ले रहा ह्रॅंा हम अपनी नहीं कर रहे हैं , हम किसी काः नाम ले रहे खत्म ...(व्यवधान ...(समय की)... हम किसी का नाम नहीं ले रहे हैंं घंटी)...

उपसभाध् यक्ष (प्रो . पी .जे . कुरियन) : बस हो गया , प्रत्नीज़ ...(व्यवधान)...

श्री रामविलास पासवान : चाहे चारा घोद्याला होः , मुख्य मंत्री आया है के सारे काः नाम . . . (व्यवधान सारे जो)... घोद्याले हैं , उनके ऊपर भीः बोलना चाहिए। बहुत -बहुत धन्यवाद।

श्री रामचन्द्र प्रसाद सहि (बिहा र) : भ्रष्टाचार के मामले में अभी रामविलास जी ने कुछ बात कही , मैं तुरंत उन्हे<u>ं</u> उत्तर देबे वासा थाः, लेकिन वह जाः रहे हैं। आजसब जगह की चर्चा हो रही है और सबसे ज़यादा भुरृष्टाचार जोः उंग्रली उठी है , वह राज्ञनीतिज्ञों के ऊपर ही उठी है। बह्रिर देश में ऐसा है , जिसने एमएलए फंड को खत्म किया पहला प्रदेश है∤ः

एक मामनीय सदस्य : यहां 66,000 करोड़ काः घोद्याला भीः हुआ थाः। प्रसाद सहि : अभी उसके बारे में भी शुरी रामचन्द्र हैं , तब आप सुद्य लीजिएगा ...(**व्यवधान**)... यह पहला स्टेट हैं , जिसने एमएलए फंड को खत्म किया हैं। आप यह भी देख लीजि ए कि जो एमपी फंड है , जब 1993 में यह पहली बार लागू किया गया था , तब उसका बैकगाउंड क्या थाः ? उस समय ७३वंः सं**वै**धानिक एमेंडमेंट के बाद जब पंचायतों को पावर्स दीः गईं तोः लोगों कोः यह लगने लगा कि नीःचे जो विकास होगा उसमें एमपी लोगों काः योगदान क्या रहेगा। इसी context में 23 दक्षिम्बर , 1993 को उस समय के जीः ने घोष्रणा कीः <mark>और दक्षिम्बर , 1</mark>993 से एमपी फं<mark>ड</mark> प्रधानमंत्री को लागू कथाि गया।

आप सभी एंग्रल्स से देखिए कि क्या एमपी फंड काँक्टीट्यूशनल है ? आप बता दीजिए कि काँक्टीट्यूशन में कहीं भीः यह लिखा हुआ हो कि जो एमपी हैं , क्या वे कहीं भी Executive का काम कर सकते हैं ? हम लोगों काः काम कामून बनाना है , लेकिन होसा आप लोग काम ले रहे हैं Executive का। आप जो भी रिक्रमेंड कर रहे हैं , वह पूरा काः पूरा discretion पर है। आप रिकमेंड करते हैं⊅ कि यहां तक सड़क बना दीः जाए , जबिक गांध के लोगों कीः इच्छा और कहीं सडक बनाने की भी हो सकती है। इसलिए यह जो स्कीम है , जिसे आप 1993 **के बाद** से लाए हैं , उसके बारे में जरा आप गांबों और में जाः कर पता कर लीजिए। हम लोगों कें बारे में , नेहाओं के बारे में जितना है , आप इसे मानें खराब परसेप्शन याः न मानें , लेकिन 2005 ਸੇਂ उसमें योगदान MPLADS **का है**। बहुत बड़ा थाः कि इसे जाए। एनएसी ने भी रिकमेंड किया समाप्त किया आप 10 , 2003 **काः रिकॉर्ड** निकाल लीजिए , उस समय माननीय जीः लीङर ऑफअपोज़ीशन थे और तब उन्होंने कहा चाहिए। लेकिन कर देखा आजतक भीः आप लोगों ने इसे खत्म है , बल्कि खत्म तोः किया नहीं इसे दोः करोड़ से पांच करोड़ कर दिया गया है

जब बिहार सरकार ने केट्द सरकार कोः लिखा कि हमने अपने कर दिया है , आप भी अपना एमपी फंड पर इसे समाप्त समाप्त करिए , तब यह कहा गया कि नहीं , हम इसे नहीं करेंगे समाप्त आप इसे करवाइए। वे स्वयं यह जाम रहे हैंा कि इसमें के पूरे काम में कोई टेंझ्र नहीं होहा है , आप इसे सीधा बांट देते हैंा ...(व्यवधान)...

श्रीमती विश्लव ठाकुर (हिम्सीचल प्रदेश) : आप ऐसा करते होंग्रो।

शरी रामचन्द्र प्रसाद सहि: हम नहीं करते हैं , हमने तोः अभी दिया भीः नहीं है ...(व्यवधान)... पहले आप स्ब लीजिए आप स्ब लीजिए ...(व्यवधान) . . . पहले . . . (व्यवधान)...

एक माननीय सदस्य : आप भ्रष्टाचार पर बोलिए।

श्री रामचन्द्र प्रसाद सहि : यह भ्**र**ष्टाचार ही तो है , इसीलिए तो मैं आपको बाह्य रहा हुंं ...(**व्यवधान**)...

श्रीमती विष्लिव ठाकुर : आप यह क्या बोल रहे हैं ?...(व्**य**वधान)...

श्री रामचन्द्र प्रसाद सहि : मैं भ्रम्टाचार पर ही तो आप ज़रा पता करिए कि पब्लिक ह्ं≎ क्या कह रही है (व्यवधान) . . . जब बाहर जाकर आप सुसेंगे कि पब्लिक क्या कह रही है , तब आप समझेंगे ...(व्यवधान)... अभी मैं बगल के प्रदेश में गया थाः, पहले आप सुब लीजिए और सुबने का धैर्य ...(व्यवधान)... वहां हमने पूछा कि आपके यहां MPLADS का क्या हास है ? उन लोगों ने**ः कहा क**ि बिहार में तो बहुत अच्छा कि आपने एमएलए फंड खत्म कर दिया।

महोदय , एमपी फंड की हासत यह है कि अभी लोकल एमपी आए थे , वहां के प्रिंसिपल उनसे मिल्ने और उन्होंने कहा कि हमें पांच लाख रुप्तया कमरा बनाने के लिए दिया जाए। उन्होंने कहा कि ठीक है , 50,000 रुप्तया दे दीजिए। उन्होंने 50,000 रुप्तया उनको दे दिया। जब वे उनसे चेक लामे के लिए गए, तो उन्होंने एक लाख़ काः चेक दिया और कहा कि आपने 50,000 रुमया तोः हमें दिया थाः और 50,000 रुमया हम आपको और देः रहे हैंः , इसके बाद अब काम करने कीः जरूरत क्या है।

जरा आप पब्लिक में जाकर पता कीजिए , क्योंकि आप यह समझ रहे कि एमपी फंड से आपका बड़ा नाम हो रहा क्री आप जरा कीजिए। जोः सः टेट इसे नहीं , उन्हें आप फोर्स करना चाहते कर्यो करते हैं कि वे भी इसे लागू कराएं। मेश यह अन्रोध कि बाहर एमपी लैंड सुकीम के बारे में , हम जन-प्रतिनिधियों है , इसलिए बारे खराब इमेज बन रही कृषा बहुत कीजिए। जब आप इसे समाप्त करेंगे तो बहुस अच्छा मैस्रेज समाप्त जाएगा। जोः लोग वरिध कर रहे हैं , वे समझेंगे कि जितने बाहर भीः राजनैतिक लोग हैं , वे स्क्यं समझ रहे हैं कि इसे समाप्त चाहिए। इसलिए अब इसे समाप्त करने काः समय आगया है , इसे मत लीजिए , आप यह सोचिए **क**ि 1993 से पहले अदरवाइज क्या सथिति थी।

आफो बता दूं , उस समय में भी जिल्ली में डीएम हुआ करता थाः , उस समय केः एमपीज़ सेः पता कर लीजिए कि डीआरडीए कीः गवर्निंग में कत्निनी सुकीम्स एमपी कीः अनुशंसा से पास होही খী‡ 1993 के बाद हुआ क्या है ? वहाँ पर आपके जो भी अधिकार थें , आप थे , आपकी वहाँ जोः मॉनिटरिंग करते पर एक साख़ थीः। विभाग के लोग आपसे थे , लेकिन आज कोई नहीं डरते डरता। अब वह क्यों नहीं डरता ? आप कक्षिको टेंझर दक्षिवाते हैंः और कौम -साः काम करते हैं ? इसलिए , आपकी इमेज वहाँ बहुत खराब अगर आप इसे कर देंग्रे , -- आप बह्निर में जाकर देख लीजिए। समाप्त वहाँ पब्लिक में बड़ी अच्छी क्री लोग हैंं कि image **बनी** कहते साहब , एम.एल.ए. साहब के जो चमचे थे या जो उनके ठेकेदार थे , अब ने वहाँ उनकी कुछ नहीं चलेगी। बल्कि हम लोगों एम.एल.ए. फंड किया , पैक्षा नहीं किया है। हम पैसा रखेंगे खत्म , उसका एक corpus होगा। ...(व्यवधान)...

श्री राम कृपाल यादव (बिहार) : बिहार में भ्रष्टाचार खत्म होः गया ? ...(व्यवधान)... एम.पीः . और एम.एल.ए. फंड खत्म करने

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से ...(व्यवधान )...
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श्री एस.एस. अहलुवालिया : खत्म होः गया हैं ...(व्यवधान)...
 श्री रामचन्द्र प्रसाद सिंह : एम.पीः . फंड यहाँ खत्म करना
 हैं ...(व्यवधान)... एम.पीः . फंड तोः यहाँ खत्म करना
 हैं ...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Sit down.
...(Interruptions)... Sit down. ...(Interruptions)... What is this?
...(Interruptions)... This is not a market place.
...(Interruptions)... Don't do like this. ...(Interruptions)...

श्री रामचन्द्र प्रसाद सहि : मैं उस बाल पर आ रहा ...(व्यवधान)... आपके ऊपर जोः उंग्रली उठ रही है , ...(व्यवधान)... उंगली उठ रही है , उस पर मैं आपके ऊपर जो रहा हूं। ...(व्यवधान) . . .

उपसभाध्यक्ष (प्रो . पी . जे . कुरियन) : बै ठिए , बैठिए। ...(व्यवधान)...

श्री राम कृपाल यादव : वहाँ का भ्रष्टाचार खत्म हो गया ? ...(व्यवधान)... 67 हजार करोड़ र्षए का घोटाला ...(व्यवधान)...

उपसभाध्यक्ष (प्रो . पी .जे . कुरियन) : रामचन्द्र प्रसाद सिंह जी , आपका टाइम ओवर हो गयाः हैं अब आप बैठिए। ...(**व्यवधान)...** रामचन्द्र प्रसाद सिंह जी , अब आप समाप्त कीजिए। ...(**व्यवधान)...**

श्री अली अनवर अंसारी : आप भ्रष्टाचार की बाहा कर रहे हैं। ...(व्यवधान)...

उपसभाध्यक्ष (प्रो . पी .जे . कुरियन) : अली अनवर जी , आप बैठिए। ...(व्यवधान)... You please conclude. ...(Interruptions)...

सहि : अभी घोद्याले श्री रामचन्द्र प्रसाद के बारे ...(व्यवधान)... घोटाले कें बारे में बहस करनी है तो हमसे बाद में बहस कर लीजिएगा। . . . (व्यवधान)... आप पर तोः घोद्याले काः चल रहा हैं। ...(व्यवधान)... आपके ऊपर तोः मुकदमा है . . . (व्यवधान) . . .

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Shri Ramkripal Yadav, please sit down ...(Interruptions)... Shri Ali Anwar, please sit down ...(Interruptions)...

श्री रामचन्द्र प्रसाद सिंह : आप पर मुकदमा चल रहा हैंं(व्यवधान)... चारा घोटा लें का मुकदमा चल रहा हैंंं(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Sit down. ...(Interruptions)... What is this? ...(Interruptions)... This is not a market place. ...(Interruptions)... Don't do like this. ...(Interruptions)...

श्री रामचन्द्र प्रसाद सिंह : मैं भ्रष्टाचार पर बोल रहा हूँ , रामकृपाल जी। आप इसे सुबने की कोशिश कीजिए। आप सुबने का धैर्य रखिए।

उपसभाध्यक्ष (प्रो . पी .जे . कुरियन) : सहि जी , आपके छ: मिबिट्स हो गए। You conclude please.

श्री रामचन्द्र प्रसाद सिंह : सर, मेरा यह सुझाव है कि हम लोग आजइस बात का संकल्प लें कि हम MPLADS को समाप्त करेंगे , जिससे हम लोगों की जो इमेज पब्लिक में खराब हुई है , वह फिरी से restore हो सके। किसी भी तरह से यह मत मानिए कि आपके कहने पर किसी जिल्ले में काम नहीं होगा , वहाँ बल्लिकुल काम होशा है। ...(समय की घंटी)... इसलिए , हम लोगों को इस बास का संकल्प लेसा चाहिए। इससे पब्लिक में हमारी इमेज अच्छी बनेगी।

उपसभाध्यक्ष (प्रो . पी . जे . कुरियन) : अब आप समाप्त कीजिए। You please conclude. ...(Interruptions)...

श्री रामचन्द्र प्रसाद सिंह : सर, मुझे एक बाह्न और कहनी हैं। ...(व्यवधान)...

श्री के .बी .शणप्पा (कर्णाटक) : क्या सब-के -सब पैक्षे खा रहे हैं ? ...(व्यवधान)...

 श्री
 रामचन्द्र
 प्रसाद
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 : मैं
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 कि

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 रहे
 ...(व्यवधान
)...
 मैं
 public perception
 की

 बात
 बोल
 रहा
 हुँ
 ...(व्यवधान
)...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Don't disturb. ...(Interruptions)... Why are you disturbing? ...(Interruptions)... It is only his view. ...(Interruptions)... It is only his view.

श्री रामचन्द्र प्रसाद सिंह : मैं यह नहीं बोल रहा हूं कि सब पैसे खा रहे हैं मैं तो public perception की बाल बोल रहा हुँ पब्लिक में यह perception है ...(वसवधान)...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Mr. Ramachandra, your time is over. ...(Interruptions)... Please sit down. ...(Interruptions)...

श्री रामचन्द्र प्रसाद सहि : ठीक है , सर। मैं बैठ जाहा हुँ। धन्यवाद।

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Now, Shri T.M. Selvaganapathi. ...(Interruptions)... आप बैठिए। ...(व्यवधान)... आप सब बैठ जाइए। ...(व्यवधान)...

श्री राम कृषाल यादव : एस.पीः . और डीः .एम. क्**या बिह्ना पैसे** लिए पोस्टिटंग करते हैंः ? ...(व्**यवधान**)... यह क्**या** हैः ? ...(व्**यवधान**)...

श्री रामचन्द्र प्रसाद सिंह : वहां कोई पैसा लेसा है : ...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Shri T.M. Selvaganapathi, are you here? ...(Interruptions)...

श्री राम कृपाल यादव : मैं बहुत कुछ बो ल दूंशा। आप चुप्रचाप बैठ जाइए। ...(व्यवधान)... मैं बहुत कुछ बोल दूंशा।(व्यवधान)... आप क्या बोलिएगा ? ...(व्यवधान)... हम आपके बारे में बहुत कुछ जामते हैंФ

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Shri T.M. Selvaganapathi, you please speak.

SHRI T.M. SELVAGANAPATHI (Tamil Nadu): Hon. Vice-Chairman, Sir, at the outset, I would like to thank the hon. Members of this august House for agreeing to take up the vexed issue of Sri Lankan Tamils tomorrow which we have been pressing for discussion for almost a month. The land of Lord Buddha has been converted into a slaughter house of human beings. Lakhs and lakhs of Tamil women have been

rendered widows. That was the reason why we have been agitated and made a walk-out. I thank the House for agreeing to take up the issue tomorrow.

Now, I come to the core issue of discussion today. Sir, this august House is not deliberating the issue of corruption for the first time. We have been deliberating this issue right from the inception of this Parliament which is the temple of democracy. It has been going on and on. The public perception and mood of the public today is diverted against the politicians. There is large-scale loot in the bureaucracy right from the beginning of the career to the retirement of the official. Corruption is there at the political level. Judiciary is also not spared. The corporate world

and even the media are not exceptions to it. We are not discussing the NGOs. Under the garb of public service, they have been amassing crores and crores of rupees from the foreign hands. Are we discussing foreign funding to NGOs? We hear information that Lehman Brothers from America are funding the institutions here. There are also the names Walmart from America, Coca-Cola and even the Indian corporates, in order to knock out the structure of our democracy, people have been funded today. Sir, why is it occurring? It is occurring because the overall confidence in the establishment is shaken today. We, the political parties, are divided. We throw mud on each other. That is what the House is witnessing today. Once we are divided, we all know that the very structure of democracy, the foundation of our institutions, is knocked down. Today, some people have gone to the extent of questioning the supremacy of this Parliament which is the law-making authority. What we see outside today is that every Tom, Dick and Harry is questioning the very basic structure of our democracy. Sir, it is an irony, and also a fact, that whoever comes to power in this country, whether at the Centre or in the States, there is only one agenda in their mind, that is, to target the opposition party and other political parties; be it SP, be it BSP, be it RJD, be it DMK. This is a coalition era wherein the regional parties are arm-twisted by big brotherly attitude. This is what we have been witnessing years after years. Once you weaken the regional party, you weaken the democracy. Sir, today, the politicians are projected as the only evil doers and sinners. Sir, we cannot ignore the public mood on this issue of corruption. It is in a boiling situation. That is the reason why a handful of failed bureaucrats and police officers have hijacked the mood of the public. It is we who had to garner the issue and set the house in order, but we failed. We should admit that and we should wake up to the situation today. Therefore, we have taken up this discussion today. Sir, we have to rise to the occasion. It is unfortunate that the house of hon. Prime Minister of this country, Dr. Manmohan Singh,

who is known for his probity in public life, has been targeted, and houses of some of the MPs have also been targeted. Who is responsible for this? Who is behind this? Who is instigating these people? I am surprised to note that none of our leaders have condemned this dastardly act. Even the Prime Minister's house was targeted. I fail to see why no one even from the Treasury Benches took up this issue. It is because we want to score some political advantage. This is where our fault lies. Unless we are united, we cannot fight this menace. This is my humble submission. Sir, today, some of the hon. Members were referring to 2G, questioning the first-come-first-serve policy of the Government. Sir, there is something, which I would like to remind the respected and learned Members who raised this issue. Who adopted

this policy? Who gave up the policy of auction of allotment of spectrum? Where did it emanate from and in whose regime? Is it not a fact that this started way back in 2000 when the auction was given up with the slogan that the public welfare is paramount to the revenue generation? The revenue generation was not important for the Government. Therefore, this change of policy, which was accepted by the Cabinet, was followed continuously for ten long years, and, we are to be blamed for all that! This is one issue on which we have been targeted. Sir, unless the guilt is proved in any case. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please conclude. ...(Interruptions)

SHRI T.M. SELVAGANAPATHI: Sir, unless the guilt is proved, the presumption of innocence prevails. (Interruptions) We strongly believe ...(Interruptions)... One more minute, Sir. (Interruptions) Justice will prevail ultimately.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The time is over. ...(Interruptions)

SHRI T.M. SELVAGANAPATHI: Sir, here, I would like to make a point. Sir, the media in this country is playing havoc on the politicians. They file the FIR, they conduct the trial, and, they pass the judgement. It is because of the presumption created by the media the innocents are targeted.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please conclude.

SHRI T.M. SELVAGANAPATHI: The victim of such target is our hon. Member of Parliament, who was sitting in this House, from our Party, $\dots(Time-bell\ rings)\dots$ where even the CBI of this country has been taken for a ride.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no. Please.

SHRI T.M. SELVAGANAPATHI: If there is a casual observation by the court, they get scared and implicate people without evidence.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please. The time is over.

SHRI T.M. SELVAGANAPATHI: What is the evidence cited? Sir, it is pending in the court. Sir, justice will prevail. They say because the

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hon. Member was shown in a TV...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Please.

SHRI T.M. SELVAGANAPATHI: Continuously, she has been targeted.
...(Interruptions)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You have made your point.
Please sit down. ....(Interruptions)....
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SHRI T.M. SELVAGANAPATHI: Is it the evidence on which...(Interruptions)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Time is over. Please sit down.(Interruptions)

SHRI T.M. SELVAGANAPATHI: Sir, coming to the Lokpal Bill...(Interruptions)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): You have already taken more time. ...(Interruptions)

SHRI T.M. SELVAGANAPATHI: Sir, one more minute please.(Interruptions)... Sir, it is on the Lokpal Bill. The Party Leaders have already gone for the All-Party Meeting.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Please conclude. ...(Interruptions)

SHRI T.M. SELVAGANAPATHI: Sir, what have we been discussing? We are not discussing the Lokpal Bill. The issue is that this is not the end of the tunnel. We need a strong Lokpal. Our Party's considered stand is, and, our leader has made it clear, that the Prime Minister has to be included. ...(Time bell rings)... What is the reason that the Chief Ministers of the States are included? It is because our leader knows that we will be targeted on the score just because the Prime Minister is not included. That is what is happening today. They are targeting the Prime Minister...(Interruptions)...We should have taken this step earlier.(Interruptions)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay. That is all. ...(Interruptions).. Please.

SHRI T.M. SELVAGANAPATHI: The funding of elections, and, all that has to be taken into consideration. We need to have a holistic approach. ...(Interruptions)

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : Okay. You have made your point. Next speaker.

SHRI T.M. SELVAGANAPATHI: It is a complex issue, and, the mood of

the public must be understood. Law should be carried forward to see that this menace is put to an end. Thank you very much.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, hon. Commerce Minister, Shri Anand Sharma would like to intervene.

THE MINISTER OF COMMERCE AND INDUSTRY AND THE MINISTER OF TEXTILES (SHRI ANAND SHARMA): Thank you, Mr. Vice-Chairman. Sir, the issue which the House is discussing is agitating the minds of our people, the Members of the Parliament, the Members of the public,

and people from different vocations, whether in the National Capital or any other States. There has been an informed debate, a reasoned debate, second in the last few days that the nation is witnessing, wherein the Members of the Parliament addressing issues which are of concern to the entire country.

A few days ago, this august House had a debate, which had ensured that the pristine glory of the Rajya Sabha, which has been respected for its debates and discussions, was restored in the minds of the people, particularly, at a time when there has been, by default or design, a campaign to malign, to denigrate the institutions, which have been assiduously built by the people of this country after the Independence. And, each institution is being questioned in one manner or the other. So, we have to bear in mind that the backdrop which has been referred to by the Leader of the Opposition, I was listening very attentively to him, and also by Shri Sitaram Yechury, the backdrop in the immediate context of the agitation but overall the issue as such. It is true that there is a need to further improve upon the institutional framework to set up a Lokpal which is strong. But merely setting up of an institution perhaps may not be an answer to all the problems. There is no denial, nor can there be any justification that this should be delayed. But, at the same time, there are processes and procedures which the Leader of the Opposition had referred to, which the Parliament has to follow. It is not a question of which draft. We know about the processes. It is important for everyone to remember particularly for those who are participating in this discourse which is becoming loud and shrill. I would like to say that the process as such has to be inclusive and democratic. The process has to be fair. India is a country of 1.2 billion people, multi-lingual, multireligious people. It has richness of its diversity. In a democracy, which the founding fathers of the Indian Republic gave to us after a long struggle for India's independence, their collective wisdom is reflected in the Constitution which is supreme. Let there be no doubt or debate on that. It is the supremacy of the Constitution which

deserves to be honoured and protected. That is why this House has a responsibility. The Constitution was given to us, after debates spreading over more than two years, by the Drafting Committee which was chaired by none other than Dr. Bhimrao Ambedkar, Babasaheb Ambedkar. At that time, we had stalwarts; we had leaders like Jawaharlal Nehru, Maulana Azad, Sardar Patel. But they had an inclusive process of the framing of the Constitution. It is very easy to fault institutions but we cannot fault the wisdom and the great minds who had given this to us. But, at the same time, I would like to share this. We all were born, many of us of my generation privileged to be born in a free India, a country which could take its decisions, make its choices. Only our forbears knew what it was without that freedom. When we make these decisions, we

also have to bear in mind that there is a responsibility. The Constitution has given us rights, the Fundamental Rights enshrined in the Constitution, Right to Expression, Right to Life, Right to Reputation, Right to Equality, Equality before Law, all these are rights which are protected by institutions in the fine balance and separation of powers which our Constitution has ensured. But no rights, to my mind, come without a sense of responsibility. If we have certain privileges and rights, if every citizen has entitlements, there is also a paramount responsibility towards the Republic of India to protect its dignity, to protect this country's honour. We have seen in recent months and years — and what is happening is not something new — that the projection of the shrill discourse is as if India is a country where only scams and scandals take place.

Sir, I would like to say that people have that right. We respect that right. We have been in opposition; we are in Government. We have been in Parliament; and we have been out of it. This is the beauty and strength of democracy. Those who are sitting on the other side, my esteemed friends, including the Leader of the Opposition who initiated this discussion, have been on the Treasury Benches as Ministers of the Cabinet of the Republic of India. Therefore, we have to have an atmosphere, we must work together to build an atmosphere where we can talk to each other, where we can speak together when it comes to national interest.

Sir, I believe that dissent is a democratic right. We talk of the right to dissent. But it also brings some responsibility that is to listen to others who have differing viewpoints. On this particular issue, a number of suggestions have come. There is a draft which the Government has submitted. There is another draft of Jan Lokpal Bill which Shri Anna Hazare and his committee have prepared. There is another draft by another noted and much respected activist in this country who has also dedicated her life to causes which are close to the people's heart, particularly those who are oppressed and who need empowerment. I am talking of Aruna Roy and her draft. It is this institution in which the sovereignty of the people of India is vested

and which will consider everything and then come to a conclusion of giving the country a strong Lokpal Bill.

Sir, I agree with what was said by the Leader of the Opposition that there is angst; it is manifestation of public anger. It is not something which has happened overnight. It is not a new virus which has spread. It has been there and it is a matter of concern and shame too whether in India or in other countries of the world. I am not concerned about what ranking we have. I am not concerned whether it is 87th or 85th or whether 85 other countries are above us. The issue is that we should give to our people an environment which is free of this cancer of corruption. That is what the Prime Minister's commitment has been.

Everybody has talked about the Prime Minister and I am not getting into merits or demerits of it. The fact is that the Prime Minister did say it and what was discussed in the Cabinet is in public domain. But this issue is now in the domain of the Standing Committee and it should address that. Just to correct one misperception, whether the Prime Minister of the country or the Ministers are immune, the answer is a firm 'no.' There are due processes. Every member of the Government is covered under the Prevention of Corruption Act. So for those who think that in our country we don't have laws and institutions to take action against acts of commission and omission, I am afraid there are many.

I would like to mention one thing that how this issue is as such and it is manifested in which manner. This is the daily interface which a citizen has whether in a village, or in a muffasil town, or in a metropolis with what he or she perceives to be the Government whether it is a revenue official, or a tehsildar, or a patwari, or a tax inspector, or it is the administration, or whether it is the justice system. That is where the common man feels that there has to be action at every level. It is not only corruption in high places. Corruption in high places has to be acted upon. And it's being acted upon in the past also and even now. But, it is that corruption which is hurting the common man, which is hurting the citizens. It is also the institutions, the implementation. We have every law in the book to refer to, provided there is implementation. Today, fingers are being pointed, questions are being raised whether it is about the judiciary or what was referred to the other day and today by the Leader of Opposition and other colleagues in this House. References have also been made to the media.

Now, these are important institutions. They are three pillars and media is the fourth pillar when it comes to the functioning of the constitutional democracy. Now, each of the pillars has to be strengthened. If there is a need of repair, there should be repair. But, this House, when we talk of the country, cannot be strong with any of these pillars getting corroded. To say that one is better and that in one section corruption is tolerable and it should be excluded

and the other should not be, that may not be a fair comment. These are noble professions which inform people, which empower people. The legal profession is meant to ensure that justice is given to the people.

Now, over the years, like it has happened in various other spheres, it is the greed and commercialisation which has corroded the systems, the noble professions. And we leave to them as to how to improve, how to correct. There is many a suggestion which have been made that who should be within the ambit of the Lokpal. I feel every one. Why should we leave out any sector which contributes either to formation of capital or is a business activity where there are private holdings, where commercial services are rendered, where funds are received or funds

are dispersed? Yesterday, some colleagues were talking to me in the corridor that there are suggestions that we should keep out NGOs, we should keep out corporate houses and we should keep out the media. Of course, the Parliament, as an institution, has to take a view. If this issue has to be addressed, this entitlement to be excluded must not be asked for, nor claimed and nor given to anyone. I am not going to refer to any names or issues which have been raised here. It's true that when any scam takes place, particularly in which fingers are raised in the direction of the Government or individuals, it does cause both anger and disgust and we should not, therefore, be selective. Yes, today, there is anger. If there were Commonwealth Games allegations or alleged 2G scam, we cannot prejudge matters which are sub judice. We leave it to the judiciary. But, one thing India must make clear as we are discussing this is that we are a country in which due processes of law exist and they are effectively implemented. If there are corporate frauds, action has been taken. My mind goes to many corporate scams and frauds in the world. Major corporates and multinationals went down overnight; employees were not saved. I will not name and shame the country or the multinational, but, there was one which came to India also - the Enron. When the entire deal was signed, when this Parliament was debating a vote of confidence, Enron collapsed. Its employees were not paid; its executives were humiliated. In India, recently, Satyam scam took place. The Government intervened. It was this very Prime Minister, this very Government. Those who were alleged perpetrators are in prison. An independent Board of Directors was put in place; and in a transparent manner the company has changed hands. More than 40,000 jobs were saved. Satyam became Satyam Mahindra. I am just giving this as an illustration that if there is an act of commission and omission, there is action also. When people saw in the age of electronic media with their own eyes that somebody was caught during a sting operation they were disgusted. But both the Houses of Parliament rose to the challenge, took action to ensure that the dignity and the majesty of these institutions were

protected. Similarly, when there are images of political leaders, heads of political parties taking money, it does not send a good message. There is a long list of what happened. There were references to black money. There were references earlier also. Honourable Members of this House may kindly recall when there were allegations about a new route, Mauritius was adopted for money laundering, we were then on the other side of the House, a big debate took place. We also know how this country was disgusted when there was a grand clearance sale of many of the assets of the country. We also know that our soldiers fought very bravely. Subsequently there was deficiency in the purchase of the armaments; and also in the purchase of weapons for the marchers. But I am not getting into

that discourse because today this House has once again demonstrated that the Parliament can rise, can have a debate which cuts across party lines on issues which concern our people. Therefore, this discourse must be national. There cannot be a partisan discourse to address this challenge. We have to come together. This is our country. This is not one India which belongs to the Indian National Congress or the UPA and another India which belongs to my friend, Sitaram Yechury's party or Ahluwaliaji's party. This belongs to all of us. This country's image is the image of all our people. If the image is tarnished, if an impression is created that this Republic does not have institutions to address the cancer of corruption, after 63 years of India's independence, we do not have the rule of law, I do not accept it. I hope my fellow colleagues here from all the parties would strongly condemn any attempt to lower the dignity of this country, the sovereignty of the Parliament and the Constitution of the Indian Republic. We should also not allow, with all respect to the people who have a fundamental right to protest, to dissent, to question, to debate, attempts to replace democracy by lynch mob. It is not a comforting thought when we see on T.V., when we read in the newspapers; the time has come for students to hit the streets. These are our children, school children, college students.... Those who are sitting, whether in administration, whether in Judiciary, whether in State Legislatures or in Parliament, also have their families, their relations. They are also connected. After all, are we a part of that civil society or not? Are we the citizens of India or not? The answer is 'yes'. We are not excluded from that. We must, therefore, remember that we, as representatives of the people, have the first duty towards the people of India, but, at the same time, Members of Parliament, it won't be right if a call is given to gherao the Members of Parliament, to gherao them irrespective of who is an MP and who is a Minister. Parliament listens. Parliament has to listen, in a democracy, to the people. But, at the same time, it must be made clear that Parliament can take no dictation. Parliament cannot take dictations. Even Government cannot dictate to Parliament even if a Government has majority. We all have to bring important legislations together. That is why there is a procedure which all of us are familiar with. The Bill is introduced; the first reading; it goes to the Committee; the second reading; the final reading; even up to that stage, amendments can take place. So, my urging would be, let this House collectively appeal to our people that we are listening; we are concerned, and this Parliament will Act. Give us a strong Lokpal Bill accommodating the views, the recommendations made by all; not an exclusive process, but an inclusive process where all those who have worked and given their valuable inputs, feel that they have been a part of the process; not that a large number feel that they have been excluded. For each one of them, it is our duty to ensure that they get their fair share and what we do will

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resonate in this country and convey a strong message that India as a functioning, Constitutional democracy has the strength and the resilience to address any crisis. And we should also tell our people, our children and our citizens that there is no need to take a path which will undermine Indian democracy and the Indian State; believe in the system; believe in the Constitution; we have delivered; we shall deliver. Thank you, Sir.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Thank you very much. Now, Shri Debabrata Bandopadhyay.

DR. K.P. RAMALINGAM: Sir, it is his maiden speech.

SHRI D. BANDYOPADHYAY (West Bengal): Mr. Vice-Chairman, Sir, I crave your indulgence to make my maiden speech. I was sworn in on 19th; Mr. Sitaram Yechury was also sworn in on the 19th. But it is his second term, but mine is the first one.

Sir, I rise here to say: Support the nation's mood and desire to have its Government, governance and the society free of any corruption. All of us are tired of it. My point is, my party, the All India Trinamool Congress, has already declared a war, a total war, against corruption. Our leader, in Kolkata, has abolished, for the information of the House, all the discretionary powers of all the Ministers that they have been traditionally enjoying for over the decades like - granting quotas, land this, that and other. I mean, it has totally abolished them as a first step that there should be transparency and accountability of what is happening in the Government. Therefore, Sir, we are fully supporting it. And I am very happy to hear that, for the first time, almost the entire House, irrespective of which party one belongs to, has come up with one voice that we must fight corruption and eradicate it. It is a learning process for me. I am very delighted. Mr. Vice-Chairman, Sir, there are levels of corruption. I am not going into the topology of corruption.

It will take time. But there are levels of corruption. The corruption at the level of patwari is one thing and the corruption at the level of thanedar is another thing. But the corruption at very high level, at the stratospheric level of 2G or something or like it, is completely different. People of the country are more concerned with the cutting edge of the administration. Therefore, the administration, the police, the revenue and the administrative machinery as well as the other branches of the system required a reform. Putting one man against another is good. It is necessary. Inspection is necessary. But in the bureaucracy the accountability of the lower functionary is to the upper ones and the upper fellows always try to protect each other so that no

blame comes to them. As a result, you have corruption in the thana or tehsil or other places, and nobody cases out unless a scam breaks out. Therefore, what is required is that we must think very properly and quietly on how to improve our system of administration to make it more transparent and more accountable. The accountability of officers who exercise their authority on common man is towards their senior officers and not to the common man. Can we devise a system where the common man has a right to call in question for what he has done? That we don't have. That is the system which we must think of. Only having one Lokpal at the upper level will not solve the problem at the lower level. That is what we must understand.

Secondly, there is the whole question of judiciary. I have great respect for the judiciary. The well-known lawyer and hon. Leader of the Opposition, Mr. Arun Jaitley, has himself stated that some amount of check at the lower level of the judiciary is there, but as you go up the checks and balances vanish. So, we don't know what happens there. Therefore, there has to be another judicial reform, the National Judicial Commission or whatever it is. I am not going into it. There has to be reform in the judicial system. Therefore, there has to be a reform in the administrative system, in the judicial system and lastly in the electoral system through which all of us are here and which system is today highly cost intensive. It is impossible for a man or a woman without any means to fight any election either to the State Legislature or the Parliament. It is impossible. Therefore, can we think of an electoral reform whereby the funds for meeting the expenses would be given by the Election Commission to the parties for fighting the election and one does not have to depend on the largesses of corporate houses or some sources unknown? This is why these three types of reforms are required.

I would next come to the main issue. ...(Interruptions)... Is my time over?

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): No. You please continue.

SHRI D. BANDYOPADHYAY: The next question which has already been referred to is our neo-liberal economic system. There is a spate of scams. There were scams earlier also. The Mundra scam was there. The level of those scams is tiny — looking at it, these people would laugh why Mundra scam happened — when compared to the volume of the scams that are taking place now. It looks that all these scams are taking place because big money bags have taken control somewhere. Somewhere they are controlling us. This has become more rampant and more acute after the new economic liberal system came into being. There are good points in it. From the inspector raj to a free economy is a great transition. But if this great transition creates another problem for the economy it is very dangerous. I will just quote a small quotation

from Abraham Lincoln. In 1864, Abraham Lincoln, the 16th President of the United States, wrote a speech and I quote:

"I see in the near future a crisis approaching that unnerves me and causes me to tremble for the safety of my country.... Corporations have been enthroned and an era of corruption in high places will follow..."

"....and the money power of the country will endeavour to prolong the reign by working upon the prejudices of the people until all wealth is aggregated in a few hands and the Republic is destroyed."

He spoke about it more than 150 years ago. What we are witnessing, Sir, is almost the same as the prophetic statement that Abraham Lincoln made. Today we are having the same problem. It is a problem of money power; controlling the levers of State power. How do we go about it, I do not know. I only know this much that unfettered market economy requires to be leashed; it has to be regulated. How you regulate it, I have no idea. But it has to be regulated.

My last point is, there are three-four versions of the Lokpal Bill. There is a Private Member's Lokpal Bill here; there is a Government Lokpal Bill in the Lok Sabha; there is the Jan Lokpal Bill of Shri Anna Hazare and his team and then there is the Lokpal Bill of Shrimati Aruna Roy. Now four Lokpal Bills are floating in the public domain. It is time, Sir, as as there is a consensus in the House, that all these Bills and any other suggestion should be looked into properly and let us make a Bill which takes out the best of all these drafts to make the Lokpal a really good institution. But nothing should be done to undermine the very basis of our Constitution or the very basis of the Parliamentary democracy. Everything has to be done within the confines of the Parliamentary democracy. If anything happens outside, people have a right to shout and they should shout. They have a right to shout and they will shout. But they have no right to destabilize either the Parliament or any other institution of our country. Therefore, my Party will give all-out support to any move for total eradication of corruption. Thank you.

श्री वीर पाल सहि यादव (उत्तर प्रदेश) : उपसभाध्यक्ष जीः, हम लोग भ्रष्टाचार पर चर्चा कर रहे हैंक इस समय जिल्लेनी तेजी से बढ़ा है , अगर हम लोग तीस साल पहले जार्ष , तब यह भ्रष्टाचार बहुत छोटा था। जब हम लोग पढ़ते थे , तब भ्रष्टाचार पटवारी , पुलिस केवल और प्रधान तक सीमित থা:| लोग कहते भी थे कि देश में तीम ही भ्रष्टाचारी पुलिस , यहीं प्रधान और पटवारी। भ्रष्टाचार तक थाः , लेकिन इसके बढ़ते -आज संसद भीः इसकी चपेट में आ गई है। हम लोग यह बात बढ़ते कहते हैं कि संसद पर किसी को उंग्रली नहीं उठानी चाहिए , हमारे अधिकारों की तरफ, हमारी गरीमा की तरफ किसी को उंग्रली उठाने नहीं है , मगर जिंब लोगों ने संसद कीः गरिमा जरूरत कोः तार -तार कथाि है , हम लोगों को उनके ऊपर भी उंग्रली उठानी

भीः भ्रष्टाचार हुआ , बगैर चाहिए। संसद में कोई अदालत फैसले के उस पर कभी कोई काईवाई नहीं हुई। पहले संसद पर कोई काः आरोप नहीं थाः , सांः सदीं भरष्टाचार लगाता कोः बढ़ी इज्जत थाः , जोः लोग राजनीति आदर केः साथ देखाः जाला में थे , उनको इज्जत और आदर कें साथ देखा थाः , लेकिन जाता आजक्या है ? आजआप लोग ए.सी . फस्ट सफर करते हैं , अगर आप ट्रेन के साधारण क्लास पहनकर सफर करो तोः आप लोगों डिब्बि और पायजामा क्रा को मासूम हो जाएगा कि आम लोग नेहाओं पर कक्षिनी टीक़ा -टस्प्रिणी केवल क्षे करते हैं⊅ यह भरष्टाचार यहीं नहीं भर¤टाचार है , उस तरफ कोई नजर नहीं उठा है∤ः माननीय रहा उपसभाध्यक्ष जीः , यहां तक कि हम कॉलेज में दाखिला इंजीनियरिंग कल में हो , 40 जाने हैं , चाहे में हो , चाहे मेडि हैक लाख से 50 लाख रुपए तक रिश् वत लीः जाती क्या यह भ्रष्टाचार है ? अस्पताल में बच्चा पैक्ष होता †हं वहाँ सर्टिफिकेट के लिए जाओ , तो उसमें भीः पैसा दो। क्या यह भ्रष्टाचार नहीं है ? मरीज के लिए बेङ तब मिल्लता है , जब वहाँ के डॉक्टर कर्मचारी पैस्रा ले लेहे हैं⊅ भ्रष्टाचार तोः हिन्द्रस्तान नस-नस में समा गया है। इसका समाधान इन चर्चाओं से नहीं होगा। हो रही हैं। जब से मैं इस राज्य यह चर्चा एक बार नहीं सभा में आया हुँ , तब से मैं भ्रष्टाचार पर 15वींः बार चर्चा सभी सांसद चर्चा करते हैं , मगर इसका हल क्या है , यह खूब इसलिए उपसभाध्यक्ष महोदय , इसके किसी के पास नहीं क्षे हल की तरफ जामा पडेगा।

दिस्राग में दो सुझाव आ रहे हैं⊅ इस पर सरकार और से हम सभी विषक्षि , सब लोग मिल्ल कर विचार करें। पहली बाल , चुनाव लोग रुबरू होले हैंक आजगरीब का बेटा कोई एमएला याः एमपी बनने काः खवाब नहीं देख सकता है। में कत्तिना चुनाव धन लगता है , है , यह तो लोक सभा और विधान कत्तिना पैस्रा खर्च होहा सभा में जो पूछिए। लोग जाले हैंः उनसे सबसे पहले तोः चुद्याव , में सरकार को वहन करना चाहिए। जब चुनाव सासंद और वधायक पेस्रा , तोः मैंः समझता हुँ खर्च नहीं करनाः पड़ेगा कि उसका दिसाग भरष्टाचार कीः तरफ नहीं जाएगा , कम हो जाएगा। ...(समय की घंटी)... सर, एक स्झाव रह गया है , मैं एक मिनट में अपनी बाह्य खत्म कर दुँगा।

दूसरा , अगर इन कामूनों से भ्रष्टाचार खत्म हो जाहा , तो होला , क्योंकि हिन्दुस्तान में किसी का कत्ल नहीं हमारे 302 है और उसमें फाँसी की सजा है। हिन्दुस्तान यहाँ किसी एससी /एसटी पर जोः अत्याचार होहा है , वह अत्याचार एक पर भी नहीं , क्योंकि देश में एससी /एसटी के लिए कामून होला है। देश भीः विवाहिता कोः जलाया में नहीं जाता , क्योंकि Dowry Act इसलिए इस विधयक और इस चर्चा से भ्रष्टाचार क्री खत्म नहीं जो लोग ईमान बेचने वासे हैं , वे इसका कोई -न-कोई तरीका होगा। निकाल हीः लेंग्रे। इसलिए मेरा निवदन है कि हमारे कामून है , इसी का कड़ाई से पासन करना पड़ेगा और इच्छा शक्ति मजबूत करनी पड़ेगी। और उसके बाद हमें पहले अपने आपको सुधारना पड़ेगा सबसे कहना पड़ेगा। आपका बहुत -बहुत धन्यवाद।

यादव : उपसभाध्यक्ष महोदय , मैं आपके राम कृपाल परित आभार व्यक्त हूं कि आपने मुझे करना चाहता अत्यन्त चर्चा पर बोक्सने की अनुमति दी है। महोदय , मैं हीः महत्वपूर्ण यह मामता हुँ कि आजपूरे देश में भ्रष्टाचार एक बड़ा अहम सवाल हो गया है और इससे पूरा देश त्रस्त हैंक मैं यह भी मानता कि भ्रष्टाचार केवल देश तक सीमित नहीं यह समस्या , हमारे हैंक यह पुराब्लम पूरे विश् व के स्तर पर है। और मैं समझता हूं कि

ऐसे कई देश हैं , जहां हाल के दिसों में भ्ररष्टा चार को लेकर परिवर्तन हैक हुआ आज जो माह्रौल पूरे देश पैस्राने पर खड़ा हुआ है , हम लोग उसकी तह में जाने की कोशिश नहीं र्हें क मैं यह मानता हूं कर रहे कि भ्रष्टाचार किसी एक संस्था में , हर जगह में नहीं हैक भ्रष्टाचार तोः पुरे देश के हर तंब पर व्याप्त है , इसीलिए लो गोंः में बेचैनी है≬

आदरणीय अन्ना हजारे जीः काः बहुत सम्मान करता ह्ं , मन में बहुत आदर है। पराति मेरे आज उनका जो एजीटेशन चल हैं , उसका कारण यह है कि एक ऐसा है , लोग इकट्ठे होः रहे लेकर हजारे जीः नेः लोगों में इस आंद्योलन सवाल अन्ना हैं , जो हर एक कें दिल्ली को छूचे का काम कर रहा हैं। लोग यह अहसास कर रहे हैंं कि ये हमारी आवाज़ को बोलने काः काम कर रहे कि आजखास तौर पर राज्जनेताओं हेंं∤ः मैं यह बताना चाहता ह्ं पूरी द्गिया काः, पूरे देश काः फोक्रस है। इसमें हम सब लोग हैं , चाहे सदन में इस ओर बैठने वास्रे सदस्य होंः याः उस ओर बैठने होंक आज इस प्रकार का माहौल क्रिएट किया गया है कि सदस्य करप्ट हैं , राजनीतिज्ञ हैं , पॉलिटिकल पार्टीज सबसे राजनेता हैं आजइस सिस्टिम से लोगों के विश् वास को हटाने की कोशिश की जाः रही हैं।

और यह प्रयास जो आजकिए जा रहे हैं , इनके महोदय , यह संकेत माध्यम से लोकतांत्रिक के सामने चुबौती खड़ी करने की कोशिश की जा रही व्यवस्था है , सक्स्टिम को ब्रेक करने की कोशिश हैं मैं यह समझता हूं कि आजकरप्शन कीः जाः रही काः फोक्रस केवल राजनीतिक पार्टियों तक सीमित रखने का हर संभव किया प्रयास हर तरफ है , करप्शन जाः रहा क्री करप्शन हर जगह है , लेकिन उसकी चर्चा कहां होली हैं ?

सबसे बड़ा दोशी मैं हम लोगों को मामता हूं , जो यहां इसमें विभिन्न पॉलिटिकल पार्टीज के कार्यकर्ता हैं , विभिन्न पॉलिटिकल पार्टीज के नेह्या हें⊅ हम एक-दूसरे के ऊपर की घड कोशिश उछालने की करते रहते हैं , लेकिन हम उसके समाधान में की कोशिश जाने नहीं कर हैं⊅ आज भीः जोः चर्चा रही है , मैं हो मानता कि निश्चित तौर पर सब लोग इस संबंध में चितित हैं , भ्रष्टाचार

की जो बड़ी समस्या देश के सामने खड़ी हो गयी है। हर कोई हमारे चाहता है कि इससे मुक्ति मिल्ले। लेकिन आजस्थिति यह है कि हम निष्पिक्ष होकर , स्वतंत्र होक़र विचार नहीं कर रहे हैंा हम केवल एक-दूसरे पर उंग्रली हैं क है और उठाते रहते जोः बदनामी जोः स्थिति लिए उत्पन्न हुई है , उसके अगर कोई दोष्री तोः हम विभिन्न पॉलिटिकल पार्टीज के लोग दोष्री हैं।

, यह चिता का विषय है। यह लोकतां त्रिक व्यवस्था कत्तिने वर्षीं के आंद्योलन की उपज हैंक हमारा जो सस्टिम पार्लियामेंट्री है , हमारा जोः संबिधान है , आज उस संविधान , उस पार्लियामेंट पर भीः प्रश्न उठाए जाः रहे र्हें⊅ पर लोगों में अविश् बास जमाने की कोशिश की जा रही क्षे कत्तिने वर्षी के आंद्योलन के बाद और कितनी जदो -जहद के बाद्य यह लोकतंत्र हमें मित्रा क्षे कहा जाला है कि हमारी जोः संवैधानिक काः सबसे मज़बूत व्यवस्था है , हमारा जोः संबिधान है , वह दुमिया संविधान इस देश काः लोकतंत्र सबसे मज़बूत है , लेकिन उसके **ऊपर कई तरह के** प्रश्निचिन्ह लगाए जाः रहे हैंक उसके ऊपर जाः रहा है≎ अविश् वास व्यक्त किया लोकतंत्र कोः तहस-नहस करने की कोशिश की जा रही क्री यह ट्रेंड अगर आम लोगों तक पहुंचाने कीः कोशिश की जा रही है तो निश्चित तौर पर यह देश के लिए शुभ संकेत नहीं क्ष

हमारा लोकतंत्र कैसे मजबूत हो ? आज हमारी लोकतांत्रिक हैं , जो वयवस्था के ऊपर जो प्रश्निचिन्ह लगाए जाः रहे **उंग्**लियां उठायी जाः रही हैं , कैसे हम उसको दूर करने का काम करें , इस बाहा पर हमें विचार करना होगा। ...(समय कीः घंटी

आज लोक्रपाल बिल्ल आ रहा क्री यह लोक्रपाल बस्रि निश्चित तौर मज़बूत हो और एक अच्छा बने , इसमें सदन के किसी वयक्ति कामून कोः असहमति नहीं हैक लेकिन क्या इस कामून के बनने समझता हूं् भरष्टाचार को हम अपने आपसे दूर कर पाएंगे ? मैं तोः पहले से हैं , लेकिन उसके यह एक बहुत बड़ा सवाल है¢ काभून हमारे यहां से भ्रष्टाचार नहीं क्री बाबजूद दूर होः रहा अब शष्ट्रिटाचार मय हो गया है। जब तक हम भ्रष्टाचार भरष्टाचार काः काम नहीं करेंगे , तब तक भ्रष्टाचार से इस देश खत्म करने कोः अलग नहीं किया जाः सकता , लोगों काः विश् वास नहीं जीता सकता। इसलिए हमें चाहिए कि हम दूसरे के ऊपर उंग्रली उठाने से पहले अपनी ओर देखने काः काम करे(**समय की**ं **घंटी**) अगर हम सब लोग वह कोई भी तबका अपने आप में सुधार करने काः काम करेंगे , चाह्रे हो , चाहे कोई भीः विद्य होः , चाहे ज्युडिशियरी होः, पॉलिटिकल सस्टिम अधिकारियों पत्रकार होंः , चाहे होः , चाहे के बीच होः , लोकतंत्र की जो खूबसूरती है , उस खूबसूरती हो बचाने के लिए ...(व्यव धाम)

उपसभाध्यक्ष (प्रो . पी .जे . कुरियन) : अब समाप्त कीजिए।

श्री राम कृपाल यादव : हरेक को अपने आप में सुधार करने की

जरूरत होगी। यह कहा जा रहा है ...(व्यवधान)...

उपसभाध्यक्ष (प्रो . पी .जे . कुरियन) : बस अब हो गया।

यादव : महोदय , मैंा शरी कृपाल अंतिम बाह्य क्हकर अपनी राम की टीम में बाह्य समाप्त करूंगा। अन्ना हजारे कुछ लोगों है कि लोकपाल वधियक में कई तरह की माध्यम से यह कहा जा रहा बार्से हैं क हमें छोड़कर क्यों नहीं एनजीओ , क्यों आ रही पत्रकार इसमें लामा पड़ेगा , सबका समावेश ...(व्यवधान

उपसभाध्यक्ष (प्रो . पी .जे . कुरियन) : बहुत ज्यादा हो गया है

श्री **राम कृपाल यादव :** मैं समझता हूं कि आजनिश्चित तौर

इस बाह्य की है कि लोक्रतंत्र पर प्रश्निचिन्ह की जो कोशिश की जा रही है ...। आमmasses को यह बताने काः प्रयास है कि केवल political parties **के** लोग ही भुरष्ट हैं। इससे निश्चित तौर पर निजात दक्षिाना पड़ेगा , इसके लिए प्रयास पड़ेगा , नहीं तोः यह देश के लिए शुध संकेत नहीं करना है¢

इन्हीं चंद शब्दों के साथ मैं आपके पुरति आभार वृद्यक्त करना हुँ कि आपने इस महत्वपूर्ण डस्किशन पर चाहता मुझे बोसने काः अवसर प्रदान किया। धन्यवाद।

SHRI M. RAMA JOIS (Karnataka): Mr. Vice-Chairman, Sir, thank you for giving me the opportunity to speak on this very important subject. During Quit India Movement, Mahatma Gandhi had given a slogan, 'करेंगे या मरेंगे ', 'do or die'. Now, after six decades of

Independence, a situation has arisen that it has become necessary for the nation to wage a war against corruption, to win or die.

Confining to the topic of corruption prevailing in our country after six decades of Independence, the state of the nation is extremely perilous. The corruption tree is like an inverted one whose roots are at the top of, the administration, and it has spread to the branches and every part of the body politic. The common man is adversely affected in the matter of every one of his requirementsfood, education, employment, health, etc. In respect of all other day to day requirements, and in respect of anything which he is entitled to by law, he has to bribe. For admission in schools or colleges or treatment in hospitals or in revenue offices or municipal offices for change of khata, and for everything, the citizens have to pay bribe. Without that, nothing moves. Further, even for transfer and postings in Government offices, including police officials, bribe is being taken by Ministers. Having paid a heavy bribe to Ministers, the officials turn to collect double or more than the double amount in the form of bribe; they feel justified in doing so. As corruption is rampant for admitting children in schools and colleges, parents, whose income from salary is low, feel justified in collecting bribe with the object of educating their children. To put it in a nutshell, whether सर्वअंतर्यामी the God is not, the God or is to be **सर्वअंतर्यामी** , but now it is doubtful; but corruption is सर्वअंतर्यामी ! Everywhere, corruption prevails.

Recently, I had been to Mysore where an old Ambassador is staying, he is about 100 years old—Shri Siddharta Achari. He said that he has visited several countries. He says, "Indians are honest in every other country except India!" That has become the fate of our conditions. While the corruption grew in and among the members of the Executive and even the Legislature, in the early decades of Independence, by and large, the Judiciary was free from charges of corruption except the fact that the ministerial officers' of courts were not free from corruption. Now, the allegation of corruption has spread even against the judges. Just last week, we had to pass an impeachment motion

against one of the judges.

The President, in her Speech on Fifteenth Lok Sabha on 4th July, 2009, made the following statement: "My Government is fully seized of the issue of illegal money of Indian citizens outside the country in secret bank accounts, which will vigorously be pursued and all necessary steps in coordination with the countries concerned will be taken." The Supreme Court, in the case of the State of Madhya Pradesh versus Ram Singh has said, "Corruption in a civilized society is a disease like cancer. If not detected in time, is sure malignment to the whole polity of the country leading to disastrous consequences. Corruption is termed as a plague which is not only

contagious but, if not controlled, spreads like a fire in a jungle." Its virus is compared with HIV leading to AIDS, being incurable. It had also been termed as royal thievery. The socio-political system exposed to such a dreaded communicable disease is likely to crumble under its own weight. Corruption is opposed to democratic social order. It is not only anti-people but is aimed and targeted against them. It affects the economy and destroys the cultural heritage. Unless nipped in the bud at the earliest, it is likely to cause turbulence - shaking the socio-economic political system in an otherwise healthy, wealthy and effective and vibrating society."

Sir, we have seen how corruption has spread. I don't want to go into the details. Even Members of Parliament, 11 MPs' were found guilty in cash for questions case we know. According to the Transparency International, out of 106 countries, 55 are listed as corrupt, in which India is one.

Sir, Dr. A.P.J. Abdul Kalam, former President of India, while interacting with engineering students of Veeramata Jijabai Technological Institute at Matunga, Mumbai said, "Students should rise in revolt against corruption."

Sir, it is very interesting to note that Mahatma Gandhi had written a letter on 24th January, 1922, 25 years before Independence. He said immediately after Independence that we are not going to get peace and happiness. But he said, "If education spreads throughout the country, from that, people would develop from their childhood, qualities of pure conduct, God-fearing, of love, Swaraj would give us happiness only when we attain success in that task. Otherwise, India would become the abode of grave injustice and tyranny of the Rulers." Sir, this is what Mahatma Gandhi said in 1922. Education means what type of education? Swami Vivekananda said that you should give man making, character building education. But what we have given is, money making, character losing education. That is the position today. Who are corrupt? Education has spread very much. Thousands of colleges, institutions and should have been opened, and they are running. But

who are corrupt? It is only the educated people who are corrupt. That means there is something wrong in the education system itself. Therefore, what should be done? There are two methods. One is punitive, punishing the offender; and another is preventive. As far as the preventive is concerned, Mahatma Gandhi's concept of Ramarajya has been written by Shri C. Subramaniam in Bharatiya Vidya Bhavan's journal. He states, "It is the prevalence of Dharma, which characterizes an ideal society. Such a society is possible only if the governance of the country is based on clear, efficient and transparent administration. In the past, the king was only symbol, but the ruler and administrator and the king had to observe the Dharma of the ruler functioning in a selfless manner for the prosperity, harmony and happiness of his people. This is

Gandhiji's concept of Ramarajya. Today, we are having responsible Governments. If the rulers do not observe Dharma, it will become Ravanarajya. We have to make a choice between Ramarajya and Ravanarajya."

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay.

SHRI M. RAMA JOIS: Just one minute, Sir. This is the most important thing. Sir, there is the doctrine of Trivarga. Unfortunately, nobody knows it. You take Ramayana, Mahabharata, Kautilya's Arthashastra, Manusmriti or any ancient literature. It is there Moksha is liberation from birth, that is the fourth. Forget Moksha. Dharma, Artha and Kama constitute Trivarga. Artha is money and Kama is desire. You must acquire money; you must earn money; you must satisfy your desires, provided it is not contrary to dharma. That is called Trivarga. "परित्यजेदर्थ

कामी यौ सयातां धर्म वदन्ती "I Now, we have completely धर्म को "पैस्रा छोड दिया। कमाओ और मजा करो ", ...(Time-bell rings)... Sir, I have written a book on this. No less a person than Justice Krishna Iyer has given a foreword. I want to read this small paragraph and conclude. "Doctrine of Trivarga is an injunction to all human beings which directs - reject wealth and desire, which are contrary to Dharma, evolved from times immemorial. As Bharat Ratna C. Subramanyam has said in his celebrated book C.S. Speaks, there is a book published by Bhartiya Vidya Bhavan, that Trivarga is inseparable group of three, which constitute the warp and woof of our social system." "..but unfortunately, forgotten. This is the root cause for rampant corruption, financial and other crimes. Making money and fulfilment of desires by methods which are illegal and immoral has become the order of the day." Justice Krishna Iyer said, and that is most important, "Trivarga was not any occult science nor riddle...

(Interruptions)...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): You are such a senior Member...(Interruptions)...

SHRI M. RAMA JOIS: "..wrapped in a mystery inside an enigma. It was

basic to social order with worldwide validity. Trivarga comprising of three inseparable ideals, namely, dharma, righteous code of conduct, Artha, every type of wealth, and Kama, every type of desires of human beings as a permanent and effective solution for all human problems were put in the form of an injunction to all beings in one verse. Reject wealth and desires which are contrary to Dharma.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) : Okay, that is okay. ...(Interruptions)...

SHRI M. RAMA JOIS: Manusmriti, Kautilya's Arthshastra and other classics governed the rulers and the ruled...(Interruptions)...

Indeed, the rules of Dharma govern every sphere of

activity, every profession, and every avocation. The doctrine of Trivarga is enduring system of values holding good in the social, political domestic and international planes of human business.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) : No, please. ...(Interruptions)...

(Time-bell) You are a very senior Member, what can I do? ...(Interruptions)... Okay, okay.

SHRI M. RAMA JOIS: Even S.B. Chavan Committee— I have given a note also — said this. Justice J.S. Verma's Committee has said this. The Supreme Court has said that unless you include cultural values in education merely making doctors and engineers ...(Interruptions)... We have eminent doctors and engineers but minus ethics. ...(Interruptions)... That is the problem. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) : Please conclude. ...(Interruptions)... Thank you.

SHRI M. RAMA JOIS: Why has it happened? During the Freedom Struggle, there was selflessness. ...(Interruptions)... Everybody made tremendous sacrifice. Now, struggle for freedom was succeeded for power. Every one wants to become a Minister and make money. ...(Interruptions)... There should be purity in character. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) : You are a very senior Member. ... (Interruptions)... So, I am conceding. ... (Interruptions)...

SHRI M. RAMA JOIS: You start today a character building system, after $\ensuremath{\mathsf{A}}$

30 years you are going to get the results. ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) : You are a former Chief Justice. ...(Interruptions)... Please, ...(Interruptions)... That is enough. ...(Interruptions)...

SHRI M. RAMA JOIS: Thank you very much.

SHRI RAJEEV CHANDRASEKHAR (Karnataka): Sir, thank you very much for allowing me to speak on this important motion. Sir, as you are aware, India is witnessing an unprecedented mobilisation of mind and people on the issue of governance and corruption and more specifically for the Lokpal institution which is being seen increasingly as a centrepiece of an architecture for a more transparent and accountable form of Government. So, this movement which we are seeing outside Parliament today, and some have criticised it in and outside the House, comprises millions of Indians all over the country and is remarkable by its non-violent and non-

political nature, most importantly, Sir, the most visible proof of people's participation and vibrancy of our democracy since Independence. Sir, I believe and I speak for myself as representative of the people within Parliament, it is the beholden duty of all MPs to respond to the outpouring views and concerns voiced by our fellow citizens. But I accept the argument that we should do so in a responsible manner. Sir, let us be clear that corruption which is the focus of our debate today is a consequence of poor or absent governance. The Supreme Court itself has said that corruption is the worst form of human rights violation, corruption affects poor and rich equally and in most cases the poor suffer the consequences of corruption even more than the rich. Poor governance combined by profligate spending and welfare scheme after welfare scheme without even the faintest effort of linking to outcomes and objectives has created today what we see a thriving ecosystem of vested interests and corruption. Sir, the focus therefore needs to be on a holistic plan for governance reform and changing the way the Government works for its people and to bring in more accountability and cultural value and respect for public money and assets. Most of our Government institutions, the hon. Minister was referring to that, have long since been corroded through political interference and exploitation. These institutions need to be rebuilt and rebuilt with credibility like the judiciary and CAG that have made the country proud and we need other institutions to make the people of India confident and trust its government. In Webber's memorable words, "Building public institutions is like the slow boring of hard boards." It takes many, many years. Sir, the Lokpal that we are discussing is such an institution that the people look forward to get more confidence about governance and Government. I believe, Sir, instead of having a debate of Lokpal versus Jan Lokpal, we should be discussing what are the requirements of the Lokpal institution to be effective and to give people confidence. Let me lay out what I believe are the six requirements of a credible Lokpal institution. (1) The Lokpal should be independent. It should be independent from the Government and should not be

interfered by the Government. (2) The Lokpal should have adequate investigative powers. (3) The Lokpal should have adequate financial resources and must not depend on the Government for finances. (4) Lokpal should be able to investigate in confidentiality so that people who are accused of crimes have the opportunity to prove their innocence before they are indicted. (5) The Lokpal should be manned by professional, well trained and proper investigators so that again there is no opportunity for misuse of the institution. Let me end by saying this: If you apply these six criteria, and, I say this with all the force at my command, the Jan Lokpal Bill is closer to what the people would be more confident in. I do not subscribe to the Jan Lokpal Bill completely and I accept the argument being made by many wise Members of this House that the Jan Lokpal Bill is constitutionally incompatible in many ways. Sir,

let us be very clear. A strong Lokpal institution and a strong law is the biggest deterrent to corruption and the law's objective is a deterrent to corruption. This is an unprecedented opportunity. Sir, let me end by saying, this is an unprecedented opportunity for the Parliament to establish that it is hearing the voices and responding to the concerns of the people by having a debate on a Lokpal Bill and a Lokpal institution that gives him the confidence that corruption and governance shall be reformed. Thank you.

SHRI NARESH GUJRAL (Punjab): Sir, the huge response that Shri Anna Hazare is receiving today is a manifestation of the anger and frustration of our people with corruption, both in high places as well as in their daily lives. People are sending us a loud and clear message to take corrective steps and legislate effective laws to eradicate this cancer. Sir, mere legislation will not do. We need to improve governance and put in place a strong Reform Agenda. Sir, I wish to emphasise on only four points.

[THE VICE-CHAIRMAN (DR. E. M. SUDARSANA NATCHIAPPAN) in the Chair]

First, we must reduce discretionary powers at all levels, be it granting of mining licenses, change of land use from agriculture to housing to commercial, grant of environmental clearances or even a tendering process for Government contracts, be it income tax, sales tax, excise, labour or registration of property. In every Government Department, there are too many discretionary powers because our laws and rules are not clearly defined. We must improve this. Sir, we have seen in recent times how Air India has been destroyed systematically. Five chief executives were changed over five years only because of someone's whims and fancy. Again, in Highway Authority of India, six Chief Executives were changed because of political interference. Sir, BSNL and MTNL are losing thousands of crores while the private sector is making money. Why? All this is happening because we have completely demoralized our higher bureaucracy. We are destroying what Pandit Nehru once called the steel frame of our country. Secondly, Sir, we need to strengthen our institutions and usher in Governance reforms at

all levels. A society stays sane if there is respect for law. Our hon. Prime Minister once said, "सरकारें इकबाल पर चलती हैं "— majesty of the law. Sir, for that, people have to fear the law. Unfortunately, there is no such fear left today. In fact, there is an incentive to be corrupt, because you know that if you are caught cases will go on for 20 years and nothing will happen. Sir, for this, we have to blame, both our investigation process as well as the Judiciary. Lakhs of cases, today, are hanging fire for decades. Yet, 30 per cent of the vacancies in the High Courts are not filled. I wonder, sometimes, why we cannot appoint new judges in a transparent manner. If we cannot find new judges, why cannot we give 5 year contract to those who are retiring? Let them carryon. Why

cannot judiciary function in two shifts? Why two-month long summer vacation for the judiciary when a poor man cannot get justice? The huge backlog has to be cleared expeditiously.

The CBI has lost all its credibility. It is a tool in the hands of the Government of the day. I remember, the day when my father became Prime Minister, the following day so many leaders from various parties were at his house. I mistakenly thought all these people were there because he was popular. But, basically, they all came to request him to interfere, put pressure on the CBI so that these people are saved. That is how the CBI is functioning. Sir, whoever heads the CBI, the CVC and all such bodies, once they retire, he should not be tempted with post-retirement jobs.

Sir, many colleagues have talked of election funding. I say with deep regret, today, irrespective of where we sit, no political person thinks that he is a leader unless he has a plane or helicopter at his disposal during elections. 'Simple living' has gone out of our lives. So, we need to seriously introspect. Sir, elections have become such an expensive proposal. Where is this money coming from? Is it clean money? If we want clean money to come in, as the hon. Leader of the Opposition said today, just giving a cheque to a political party is not enough. We should incentivize the corporations; give them weighted deduction. If a company gives Rs. 1 lakh to a party, allow them to write off Rs. 1.5 lakh from their expenses account. This way, they will not give black money. They will only give white money.

Lastly, we have to bring in transparency at all levels. Recently, in Punjab — my State — we hired 70,000 teachers with the help of our universities, because the State Public Commission was notorious for corruption. Not one finger was raised. We hired people in lower judiciary and police. Again, we have done this with the help of judiciary and civil society and, again, there were no complaints at all. Sir, we have introduced e-tendering for all Government contracts. Finally, we have enacted the Right to Service

Act to cover 20 basic services. If an officer delays or harasses a common man, money will be cut from his salary and he will be penalized. If other States were to follow our example, I am sure, the common man will be benefited.

Sir, in the end, I would say that people are impatient and will not wait indefinitely. Collectively, we must read the writing on the wall and act now even if we have to extend this session or call a special session of Parliament next month. Thank you.

SHRI PAUL MANOJ PANDIAN (Tamil Nadu): Thank you very much, Sir.

Sir, we have seen a series of scams that surfaced in recent months and their cost dimensions for the country have really created a feeling of intense anger against the establishment. Sir, this anger has manifested in a larger turnout of people, especially men and women, in support of Civil Society Movement against corruption. The country is at the crossroads. The angry Indians are outranged with 2G, the CWG and the magnitude of loot is mind-boggling. The need of the hour is to curb corruption. There were several mechanisms; there were several enactments for the purpose of curbing corruption. We know that the Prevention of Corruption Act was enacted in 1947. An amendment was made in 1988. And, by virtue of the judgement of the apex court, the Central Vigilance Act was also enacted. Now, we are about to enact the third legislation. The Bill has been circulated. I had a cursory glance at the Lokpal Bill. Sir, I would like to make my comments with regard to the Bill. The Leader of the Opposition made it very clear today that the public are the best judges. The public takes good decisions. The people take good decisions against corruption. Yes, Sir, it is true. It is evident from the fact that in the recently held elections to the Tamil Nadu Legislative Assembly people voted against corruption. They voted against the erstwhile corrupt Government and voted Madam Puratchi Thalavi, Dr. Jayalalitha, as the Chief Minister of Tamil Nadu. ...(Interruptions)...

SHRIMATI VASANTHI STANLEY (Tamil Nadu): Sir, ...(Interruptions)...

SHRI T.M. SELVAGANAPATHI: Sir, ...(Interruptions)...

SHRI PAUL MANOJ PANDIAN: Sir, with regard to the Bill... ...(Interruptions)... Sir, with regard to the Bill... ...(Interruptions)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please stick to the Bill. ...(Interruptions)...

SHRI PAUL MANOJ PANDIAN: Yes, Sir. I will make my submissions. ...(Interruptions)... Sir, with regard to the Bill I would like to make some comments. ...(Interruptions).. With regard to the Bill I would like to make some comments. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please stick to the Bill. ...(Interruptions)... Kindly don't mention the names. ...(Interruptions)...

SHRI PAUL MANOJ PANDIAN: Sir, I will make some comments regarding the Bill which was circulated to me. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please sit down. $\dots(Interruptions)\dots$

SHRI PAUL MANOJ PANDIAN: I will make some comments with regard to whatever is stated in the Bill. ...(Interruptions)...

SHRI N. BALAGANGA: Sir, (Interruptions) ...

THE VICE-CHAIRMAN (DR. E. M. SUDARSANA NATCHIAPPAN): Allow your Member to speak. ...(Interruptions)...

SHRI PAUL MANOJ PANDIAN: Sir, with regard to the Bill on which I had a cursory glance... ...(Interruptions)...

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): Please sit down. ...(Interruptions)... He has come to the next point now. ...(Interruptions)... Please sit down. ...(Interruptions)...

SHRI PAUL MANOJ PANDIAN: Sir, with regard to the Bill I want to state that when there are two enactments like the Prevention of Corruption Act and the Central Vigilance Act, there is no mention in the Bill about the Central Vigilance Act. What if a person gives a complaint under the Prevention of Corruption Act, then, to the CVC and then approaches the Lokpal? What is the mechanism? Who has to investigate it? Who has to take action? What happens when there are parallel proceedings? It has to be taken note of. With regard to the Commission of Inquiry Act, the Bill says that once a proceeding is initiated under the Lokpal, no State Government can appoint a Commission of Inquiry. Is it not infringement on the States' powers?

Sir, in the same Bill we have seen that there are provisions with regard to registration of FIR. They say that the investing officers have powers. Sir, an Investigating Officer has the power of arrest, search and seizure. In this Bill is there any mention about the powers of arrest? Even if a person is arrested, where will he be produced? Will he be produced before the Magistrate? Or, will he be produced before the Lokpal? It is not clear. When we bring a Bill, it has to be in consonance with the legal provisions. It has to be in consonance with the Constitution. So, with these comments, my submission is that an effective Bill/law/mechanism in order to curb corruption has to be enacted. We all know, Sir, that even courts cannot compel the Legislature to enact legislations or make Acts in this august House. Under these circumstances, we have to take note of that and establish the supremacy of this august House in order to curb corruption. Thank

you, Sir.

श्री मोहम्मद अदीब (उत्तर प्रदेश) : थैंक्यू सर, मैं सबसे पहले तो लीडर ऑफदि अपोजिशन और कांग्रेस की तरफ से सत्यव्रत जीः कोः मुषारकबाद देहा चतुर्वेदी हूं कि उन्होंने से ऊपर उठकर एक ऐसे मुद्दे पर बहस की , जिसकी सख्त जरूरत थीः। आजपार्लियामेंट के बाहर जो कुछ हो रहा है , बहुत लोगों ने कहा कि वह करप्शन के खिल्लाफ है , मेरी यह समझ है कि वह नहीं है , वह करप्शन करप्शन के खिलाफ नहीं है , उसके जाः सकता हैः जहां कोई और मुद्दा हैं। अगर ऐसा कोई बल्लि लाया गांधी को हो सकता है , तो जैसा कहा गया मेरे करप्शन मारा नहीं जाहा , यह कामून मौजूद थाः , इंद्विरा गांधी कोः शहीद नहीं मौजूद थाः , मेरे जासा , कामून चहेते प्राइम कथाि जाता , कामून मिनिस्टर गांधी राजीव को कत्ल नहीं मौजूद থাঃ

यह साजिश है , यह साजिश ऐसी है जिससे इस पार्लियामेंट पार्लियामेंट कीः डेम्रोक्रेसी कोः तोङ्गने काः एक बहुत बड़ा मंस्रुबा है और इस मंस्रुबे के तहत ये सारे कारनामे हो रहे हम बहस तोः कर रहे हैंः लेकिन हकीकत यह है कि कामून से करप्शन जाहा , समाज को स्धारने के बाद जाता हैं। हम अपने लप्स्ति कर चुके हैं⊅ करप्शन में पूरा इसमें कामून से क्या होगा ? जैसा अभी सत्यव्रत चतुर्वेदी जीः नेः यह बाह्य बाद्य कोई और मंजर आएगा। आप जरा गौर फरमाएं कि टेल्लीविजन पर क्या होला है ? यहां कैसे -कैसे टेल्लीविजन भीः शुरू हो गए हैं जोः अंग्रेजी के टेल्लीविजन हैं , 24 घंटे यह हीः दिखा रहे हैंक सी .ए.जी . की रिपोर्ट एक नॉर्मल प्रोसीजर क्री हर डिमार्टमेंट कीः रिमोर्ट आती हैं लेकिन उस रिपोर्ट पर पार्लियामेंट में बहस होने से पहले कोः उस पर टेल्लीविजन पर बहस होली क्री हीः राज्ञ इसी हाउस कीः लेडी मेझ्बर जिस्नका एक छोद्या बेटा मौजूद है , उसने सुप्रीम कोर्ट कहा क*ि* मैंः साथ कोआपरेट में आपके करूंगी , हर गीः लेकिन मेरे बेटे दिया तरह कीः मदद करूं मुझे के साथ रहने है कि बेटे के साथ दिया मांः जाए। कामून यह कहता को रहने जाए। लेकिन टेल्लीविजन पर जो पार्लियामेंट चलती है , उसने कि वह आजबच्चे के बगैर लेबे के लिए तैयार ज़हन बना दिया बेह्न नहीं है और यह पार्लियामेंट खामोश हैक इस पार्लिया मेंट रोज -रोज किसी ने किसी कीमत पर और किसी न किंसी तरीके से हकूक छीने आजयह अजीब तमाशा हो गया क्री मैंं जाते हैं⊅ जामता ह्ं हैं , किसी बच्चे कि जो लोग यह तहरीक चला रहे से पूछ लीजिए कि सबसे भुरष्टाचार कहां है ? पुलिस में है≬ उसके ज्यादा बाद टैक समें हैक लोग आजयह तहरीक कहा है ? इंक्म इनके चला रहे हैंं यह चला रहे हैंा वे लोग। अन्ना जी के बारे में मुझे नहीं है , लेकिन यह बताया गया कि बड़े नेक और शरीफ आदमी मासूम लेकिन हैंक उपसभाध्यक्ष महोदय , मैं आपसे पूछना चाहता ह्ं कि कोई बुजुर्ग याः किंसी महात्मा से यह कहिए कि तुस हाः रष्ट काः ऑपरेशन करोगे और वह यह कहे कि मैं हीः करुंगा , क्योंकि र्में बहुत बुजुर्ग ह्ं और बहुत बड़ा पाक इसलिए का ह्ं हार्ट ऑपरेशन र्में करुंगा। अन्ना जीः कोः कामून क्या मासूम हैक यहां बनता है और फिर यह कहा जाए कि फलां तारीख कामून तक करो , जाम दे दूंबा। नहीं तोः मैंः यह होः क्या रहा है ? आजहम लोग एक दूसरे के सर्फि पीछे हैं⊅ इसकी गरिमा कहां जाएगी। थोडा पीछे जाकर देखिए कि हटिलर बंद्र्क और तोष्र लेकर नहीं आया था। जब डेस्रोक्रेटिक सस्टिम कमजोर हो गया था तो हमने हटिलर कोः पाँबर दे दी थी और दुनिया जहन्नुम बन गई थी। यह सोचने का मुकाम है¢ यह सोधना कि हम इसकी अज़मत, इस कांक्स्टीट्यूशन पड़ेगा अज़मत और इस पार्लियामेंट कीः गरिमा कोः बचाकर रहेंगे याः नहीं रखेंगे। कांक्ष्टीट्यूशन है , जिसने यह हमारा हमको पूरी में के शखिर पर पहुंचा दिया द्गिया हैंक इज्जत यह हमारा कांस्टीट्यूशन है कि माइनॉरटी से मेरे मुल्क काः प्राइम है कि माइनॉरटी मिनिस्टर ्रहे यह मेरा कांक्स्टीट्यूशन आदमी परेजीडेंट ऑफइंडिया बना हुआ था और दो -दो बन गए थे। अगर हमसे यह छीम लिया तोः हमारे पास बचेगा क्या। लेकिन मैंः तोः बराबर रहा इधर से भी और उधर से भी, लेकिन मेरे तोः साथ यह है , इसे बारे में एक शेर है कि:-मुश्किल

> तंद्य नज़र ज़ाहिद ने मुझे काफ़िर मामा , और काफ़िर यह कहता कि मुसलमां हूं मैंं

न ये सुद्यते हैं , न वे सुसते हैं , लेकिन हकीकत यही है कि यह मुख्क खतरे में पड़ गया क्री अगर आप लोगों ने किसी तरह का किया , मैंा में कम्प्रोमाइज इस हाउस ऐलान कर रहाः हुं कि 30 तारीख कोः , अगर यह बिल्ले पास

किया पार्लियामेंटी सटैंडिंग कमेटी दिया गया और अन्ना जीः काः बस्रि गया , तोः मैंः लाया इस पार्लियामेंट से खुदा हाफ़िज कर लूंगा। इस शुक्रिए ऐसी पार्लियामेंट बैठने कीः जरूरत नहीं है , जहां

آجناب محمد ادیب (اثر پردیش) (Mohd. Adeeb)؛ تهینک یو سر، میں سب سے

پہلے تو ٹیڈر آف دی اپوزیشن اور کانگریس کی طرف سے ستیہ ورت چترویدی جی کو مباکباد دیتا ہوں کہ انہوں نے اپنی پارٹی سے اوپر اٹھہ کر ایک ایسے مدعے ہر بحث کی جس کی سخت ضرورت تھی۔ آج بارلیمنٹ کے باہر جو کچھہ ہو رہا ہے بہت لوگوں نے کہا کہ وہ کرپشن کے خلاف ہیں، میری یہ سمجھہ ہے کہ یہ کریشن نہیں ہیں، وہ کریشن کے خلاف نہیں ہے، اس کے خلاف کوئی اور مدعا ہے۔ اگر کوئی ایسا بل لایا جا سکتا ہے جہاں کرپشن ختم ہو سکتا ہے تر جیسا کہا گیا، میرے گاندھی کو مارا نہیں جاتا، یہ قانون موجود تھا۔ اندرا گاندھی کو شہید نہیں کیا جاتا، قانون موجود تھا۔ میرے چیپئے پرانم منسٹر راجیو گاندھی کو قتل نہیں کیا جاتا، قانون موجود تھا۔ لیکن یہ سازش ہے، یہ سازش ایسی ہے۔ جس سے یہ بار ٹیمنٹ اور بار لیمنٹ کی ڈیمو کریسی کو توڑنے کا ایک بہت بڑا منصوبہ ہے۔ اور اس منصوبہ کے تحت یہ سارے کارنامے ہو رہے ہیں۔ ہم بحث تو کر رہے ہیں لیکن حقیقت یہ ہے کہ قانون سے کریٹن نہیں جاتا، سماج کو سدھارنے کے بعد جاتا ہے۔ ہم اپنے کو کرپشن میں پورا لیت کر چکے ہیں، یہ قانون سے کیا ہوگا۔ جیسا ابھی سئیہ ورت چتروپدی جی نے یہ بات کہی کہ اس کے بعد کونی اور منظر آنے گا آپ ذرا غور فرمانیں کہ یہاں کیسے کیبسہ ٹیلی ویژن شروع ہو گئے ہیں۔ جو انگریزی کے تیلی ویژن ہیں، 24 گھنٹے یہی دکھا رہے ہیں. سی۔اےجی۔ کی آ कोः बह्नैकमेल कर के सडक पर बै**ठ**ने वास्रों शुक्रिया। बहुत

†[]Transliteration in Urdu Script.

رپورٹ ایک نارمل پروسیجر ہے۔ ہر ڈبیارٹمنٹ کی رپورٹ آتی ہے لیکن وہ رپورٹ ہارلیمینٹ میں بحث ہونے سے پہلے رات کو اس پر ٹیلی ویڈن پر بحث ہوتی ہے۔ اسی ہاؤس کی لیڈی مسبر جس کا ایک چھوٹا بیٹا موجود ہے، اس نے سپریم کورٹ میں کہا کہ میں آپ کے ساتھہ کو آپریٹ کروں گی، ہر طرح کی مدد کروں گی لیکن مجھے میرے بیٹے کے ساتھہ رہنے دیا جائے۔ قانون یہ کہنا ہے کہ بیٹے کے ساتھہ ماں کو رہنے دیا جائے۔ قانون یہ کہنا ہے کہ بیٹے کے ساتھہ ماں کو رہنے دیا جائے۔ لیکن ٹیلی ویژن پر جو پارٹیمینٹ چلتی ہے اس نے یہ ذہن بنا دیا کہ وہ آج بچے کے بغیر بل لینے کے لئے تیار نہیں ہے اور وہ پارٹیمینٹ خاموش ہے۔ اس پارٹیمینٹ کی روز روز کسی نہ کسی قیمٹ پر اور کسی نہ کسی طریقے سے ہمارے حقوق چھینے جاتے ہیں۔

اج عجیب تماشہ یہ بھی ہو گیا، میں جانتا ہوں جو لوگ یہ تحریک چلا رہے ہیں، کسی بچّے سے بوچھہ لیجئے کہ سب سے زیادہ بھرشٹاچار کہاں ہیں؟ پولیس میں ہے۔ وہ ان کے لوگ آج یہ تحریک میں ہے۔ وہ ان کے لوگ آج یہ تحریک میں ہے۔ وہ ان کے لوگ آج یہ تحریک جلا رہے ہیں۔ یہ تحریک چلا رہے ہیں وہ لوگ مجھے آنا جی کے بارے میں نہیں معلوم ہے، لیکن یہ بتایا گیا کہ بڑے نیک اور شریف آدمی ہیں۔ لیکن آپ سبھا ادھیکش مہودے، میں آپ سے پوچھنا جاہتا ہوں کہ کوئی بزرگ یا کسی مہاتما سے یہ کہنیے کہ تم بارث کا آپریشن کروگے اور وہ یہ کہے کہ میں ہی کروں گا، کیوں کہ میں بہت بزرگ ہوں اور بہت پاک ہوں اس لئے بارث کا آپریشن میں کروں گا۔ کہ میں بہت بزرگ ہوں اور بہت پاک ہوں اس لئے بارث کا آپریشن میں کروں گا۔ ان جی کو قانون کیا معلوم ہے۔ قانون یہاں بنتا ہے اور پھر یہ کہا جانے کہ فلال تاریخ طے کرو، نہیں تو میں جان دے دوں گا۔ یہ ہو کیا رہا ہے؟ آج ہم لوگ ایک دوسرے کے صرف پیچھے ہیں۔ اس کی گرما کہاں جائے گی، تھوڑا پیچھے جنگر دوسرے کے صرف پیچھے ہیں۔ اس کی گرما کہاں جائے گی، تھوڑا پیچھے جنگر دیکھنے کہ بنٹار بندوق اور توپ لے کر نہیں آیا تھا، جب ٹنیموکریسی سسٹم کمزور ہو گیا تھا تو ہم نے بنٹار کو پاور دے دی تھی اور دنیا جہتم بن گنی تھی۔ یہ سوچنا پڑے گا کہ ہم اس کی عظمت، اس کانسٹی ٹیوشن کی آ

^{†[]}Transliteration in Urdu Script.

ے عظمت اور اس پارلیمینٹ کی گرما کو بچا کر رکھیں گے یا نہیں رکھیں گے۔ یہ ہمارا کانسٹی ٹیوشن ہے جس نے ہم کو پوری دنیا میں عزّت کے شکھر پر پہنچا دیا ہے۔ یہ ہمارا کانسٹی ٹیوشن ہے کہ ماننارٹی سے میرے ملک کا پرانم منسٹر ہے۔ یہ میرا کانسٹی ٹیوشن ہے کہ ماننارٹی کا آدمی پریزیڈینٹ آف انڈیا بنا ہوا تھا اور یہ میرا کانسٹی ٹیوشن ہے کہ ماننارٹی کا آدمی پریزیڈینٹ آف انڈیا بنا ہوا تھا اور دو -دو بن گنے تھے۔ اگر ہم سے یہ حق چھین لیا تو ہمارے پاس بچے گا کیا؟ لیکن میں تو برابر یہ کہنا رہا ادھر سے بھی اور ادھر سے بھی، لیکن میرے ساتھہ تو مشکل یہ ہے، اس بارے میں ایک شعر ہے کہ:

تنگ نظر زاہد نے مجھے کافر مانا اور کافر یہ کہتا کہ مسلماں ہوں میں

نہ یہ سنتے ہیں، نہ وہ سنتے ہیں، لیکن حقیقت یہی ہے کہ یہ ملک خطرے میں پڑ گیا ہے۔ اگر آپ لوگوں نے کسی طرح کا کمپرامائز کیا، میں اس ہاؤس میں اعلان کر رہا ہوں کہ میں 30 تاریخ کو، اگر یہ بل ہاس کیا گیا، پارلیمینٹری اسٹینڈنگ کمیٹی کو ختم کر دیا گیا اور اتا جی کا بل لایا گیا، تو میں اس پارلیمینٹ سے خدا حافظ کہہ دونگا۔ اس شکریے کے بعد کہ ایسی پارلیمینٹ میں بیٹھنے کی کیا ضرورت ہے، جہاں قانون کو بلیک میل کر کے سڑک پر بیٹھنے والوں کا ساتھہ دیا جائے۔ بہت بہت شکریہ۔ آ

DR. CHANDAN MITRA (Madhya Pradesh): Thank you, Sir. I will be brief because many of the points have already been made, particularly by the Leader of the Opposition, Shri Arun Jaitely, and other Members have also contributed. So, there are not too many things to add, but I want to place today's debate in a context.

Sir, this is not the first time that Parliament is debating corruption, and, I am sorry to say, this would not be the last time that we are debating corruption. But, today, we are discussing it in a particular context. We have seen over the last ten days the kind of crowds that have been assembling and the kind of enthusiasm and excitement that has been dominating the streets of Delhi. One can

blame television, one can blame the media that they have exaggerated or that

^{†[]}Transliteration in Urdu Script.

5.00 P.M.

they have overdone it, but you cannot ignore the fact that there is a genuine feeling of angst and anger against the system and an entire generation has now taken to the streets because they feel that their grievances are not being addressed. It is, largely, also true that it is an urban disconnect, more than in any other part of the country. But, Sir, just because people live in the cities, are they not citizens of India? Don't they too have their rights? You can call it a middleclass uprising. According to estimates, today, the middle-class population is 267 million, that is, 26.7 crores, which is almost equal to the population of the United States of America. If there is a certain feeling that their voices are not being heard, they are not getting opportunities, they do not have a proper grievance redressal system, is it wrong on their part to feel that? You have a particular situation here. Only last week, it appeared in the newspapers that in a medical college in Mumbai, a seat was sold for 1.71 crores of rupees; Rs.1.71 crores for a seat in a medical college! You can very well imagine the kind of doctors that will be turned out by that kind of a college where they have to pay this much in order to gain admission. What have we done to provide opportunities for our youth, which has done so well? India leads the world in IT revolution. Our scientists, doctors and engineers are amongst the best in the world, to create but what have we done infrastructure, infrastructure, social infrastructure, to fulfil the aspirations of the youth. Maybe, the urban youth is not the biggest vote bank. I am afraid that the politics of vote bank has blinded governments. I do not wish to name any particular party, but the politics of vote bank has blinded governments into taking a particular course of action by which people feel neglected, their grievances are not addressed and their opportunities have dried up.

Sir, unfortunately, the mood of the country and the mood of the young boys and girls was totally misread by the entire administration. Whether you blame the Delhi Police or anybody else, - various

organizations have been named — whomsoever you may blame, you cannot take away the fact that the Government changed its position so many times in the course of the last ten days that the anger of the people multiplied, and we are paying the price for that. If a gun is held to our heads and we are told to pass this Bill by the 30th and dispense with the Standing Committee, and if this demand is finding resonance, you must step down and go and talk to the people. People say, "हम ठीक तो कह रहें हैं ; why do you want to discuss it in Committee after Committee and take months for this? We are not prepared to wait?" Sir, April 11 was the day when the previous agitation ended at Jantar Mantar. Today, we are here on 24th August. In between what was happening? Why is there so much delay? It will be good if all the good points

of these bills that have been presented like Government's Lokpal Bill, Anna Hazar group's Jan Lokpal Bill and Aruna Roy NAC's third version are incorporated. What prevented us from doing all this? The Jan Lokpal Bill was in public domain. Before coming out with Government's version, these points could have been incorporated. Unfortunately that rigidity caused stalemate, but I hope that it will be resolved. The scale of corruption in the country has become mind-boggling. Another major grievance of people today is that there is hardly ever any conviction for corruption. Sir, there are 29 Acts in this country against corruption including the Prevention of Corruption Act. How many persons, politicians, bureaucrats, policemen, etc., have actually been convicted and sent to jail for corruption? And yet corruption has been a major factor. Sir, I speak with some authority because in 1998 I wrote a book called 'The Corrupt Society' published by Penguin. Now somebody asked me are you going to do a follow up. I said whatever I wrote nearly 14 years ago is all valid even today. So, we took no steps and we tried to crack down on petty corruption. Just a few days ago, a DTC bus conductor was sentenced to two years jail for malappropriation of Rs.10 because he did not give a ticket to a person. People have swindled - mind boggling the figures are - Rs.1.7 lakh crores, Rs.60,000 crores and Rs. 90,000 crores, what happens to them? Does anything happen to them? When trial goes on, they are given bail. What a tragedy on the day when the biggest tax evader in India's history, one Hasan Ali, was granted bail by a High Court, Shri Anna Hazare was sent to jail. If this is the kind of contradiction that happens and if this is the kind of double standard that we adopt, are you surprised that the young are angry and are you surprised that the people have a sense of right or wrong? What the entire system is doing? I am not only blaming the Government; what the entire system is doing is wrong. Sir, this is a huge wake-up call. My friend, Shri Naresh Gujral, very rightly talked about the criminal justice system and how there are delays and delays in this entire matter. Sir, we

have to holistically approach this issue. I think the entire establishment has to put its mind together to see what has gone wrong, understand the mood of the country and understand that people are angry. We need to be accountable. The Parliament and people cannot be pitted against one another. So, I appeal to everybody starting with the Government that this is a wake-up call. To the Government, this is a wake-up call; to the Parliament, to the political class, to the democracy, to the judiciary and to everybody, this is a wake-up call. We have to adjust this problem together which is why we are debating. I hope an appropriate and effective Lokpal Bill is passed by this House and we will take one further step in trying our best to try and control this hydra-headed monster, this cancer of corruption.

PROF. P.J. KURIEN (Kerala): Sir, in fact, I would have spoken earlier but I was in the Chair I could not speak. I am sure because of that reason you will not curtail my time which is due to my party. Everybody is given more time. I should, at least, be given my time. Sir, I am very happy over one thing that today in this House there was a serious discussion from all sides. Earlier, the other day also, when we were impeaching a Judge, there was a serious discussion. I think Rajya Sabha should function like that. Today, there was a little acrimony. That is okay. That adds some spice. But, today, there was a serious discussion and the tone was set by none other than the hon. Leader of the Opposition. He started the speech and he did not make a partisan speech. He gave a speech, the spirit of which was appreciated by everybody on this side and on that side. After that also, speakers from this side and that side, including the hon. Minister, kept the standard of the discussion at a high level. The hon. Leader of the Opposition said that corruption is a national issue, not a party issue. And, the hon. Minister has said and committed in this House that the Government will come forward with a very strong Lokpal Bill. Views of both were accepted by this House. And, this should be the way we should have discussion. Sir, corruption is a cancer eating into the vitals of our society. It is all prevalent, from top to bottom. If we see politicians, there are corrupt politicians. But, unfortunately, the perception is that all politicians are corrupt. I do not know who is responsible for that perception. To some extent, media is responsible. Whatever comes in media, be it a cartoon or a joke, everything is targeted at the politicians. We should blame ourselves also for that. There are good politicians also. There are also politicians who are not corrupt and they are in large numbers. Unfortunately, they are not being projected. Like in this House, if somebody makes a very good speech, that will not be published in the media. But, if somebody shouts here, his name will be published. I am not blaming the media but this is what is happening. There are good politicians also. If I start counting them, certainly they are more

than the corrupt politicians.

But, corruption is all preventing; not only in politics. It is there in bureaucracy. There are a good number of bureaucrats who are corrupt. We should remember that some of the Ministers and politicians become corrupt only with the help of the bureaucrats, but corruption of the bureaucrats is ignored and only the corruption of the Ministers or the politicians are highlighted. Then, take the case of Judiciary. It was already mentioned here. The hon. Leader of the Opposition himself mentioned about it. A couple of years back, one of the former Chief Justices of India said that at least 20 per cent of the Judges were corrupt. It was at that time. Now, since corruption is increasing exponentially, today, it must be much more. There is also a lot of corruption in the corporate world. I think, the hon. Minister mentioned one or two examples.

Enron case was mentioned. Satyam Computers was mentioned. Corporate world abets corruption. They give lot of money to the politicians, who are willing to accept, in order to get something. So, they abet corruption. So, they cannot keep away and say that they are saints. Then, Sir, some NGOs are also corrupt. They take money from the Government. There is no accountability. They will not keep accounts. In this very House, when I asked a question about some NGOs, the hon. Minister here gave the reply that some NGOs are blacklisted because of corruption. Foreign funds are also coming. So, NGOs are also corrupt. Therefore, if they point finger only at the politicians, or, only at the Ministers, only at the political parties, I beg to disagree.

Now, my second point is regarding political parties. What is the main reason for corruption among political parties? It is our election system. Shri Sitaram Yechury, when he spoke, mentioned it. I agree with him and I hope everybody would agree. Our election system is the root cause for corruption because a lot of money is required for contesting election; not for the Rajya Sabha Members, but for the Lok Sabha elections. I am told that in Kerala, it is the least. In other States, I am told, it runs into crores of rupees. Where is this money coming from? It is all coming from corporate world, companies. Why do the companies give money? They do not give money without a quid pro quo. They give money to both sides because they do not know as to who will come to power. I remember, when I contested the Lok Sabha elections, one company man in my District gave me a contribution of Rs. 25,000/-. I was very happy that he gave me so much money because at that time, it was a big amount. I won the elections, and, after a couple of months, I came to know that he had given a same amount of contribution to the other contestant also. I asked him, "why did you do like that? I thought, you are my friend only but you are a friend of both of us." He said, "how do I know as to who will come to power, and, therefore, I gave it to both of you." This is the attitude of the corporate world. They give money only on the basis of quid pro quo.

This is a fact of life. A suggestion was made by the Leader of Opposition, Shri Arun Jaitley, Shri Sitaram Yechury and also by some other Members that electoral reforms should be brought, State funding of elections should be considered. I think, it should be considered seriously, and, I hope that the hon. Minister, who is my good friend, will convey this to the hon. Prime Minister.

SHRI S.S. AHLUWALIA: You are saying that the Minister is your friend. It means, you are asking for favours. That is also a favour. He cannot be your friend. (Interruptions)

PROF. P.J. KURIEN: Now, Sir, I come to another point, which was also made by our hon. Member, Ramajois ji. I liked that point very much. What is the reason for this greed for may? See anybody. Those who are having millions, they want crores, and, those who are having crores, they want billions. Everybody is competing. This is greed. What is the reason? It has a huge problem in the society. Competition is there. It was said that liberalization is one reason for this. I would say that it is correct that liberalization has generated more wealth with the Government and also with the individuals. It has resulted in more wealth. Certainly, that can be one reason for corruption but blaming liberalization for all corruption is something which I cannot agree with.

It is not because of liberalization or because of generation of wealth. Had we not liberalized, what would have been our position. My friend Rajeeve is sitting here. We would have gone the Soviet way. The Soviet Union did not liberalize in time.

SHRI P. RAJEEVE: You are not ready to learn from twenty years' experience.

PROF. P.J. KURIEN: Okay. So, liberalization was the need at that time. It saved our country from a great fiasco. It generated more wealth. Because of that, we can have so many programmes today. You have NREGA because of that; you have Old Age Pension because of that; you have NHRM because of that. Therefore, don't just blame liberalization and say that the whole trouble is because of liberalization. Naturally, it has generated wealth, and, proportionately, this corruption has increased.

But, what should be on style of life? What did Gandhi ji say? We should go back to Gandhi ji. He said to everybody, take things according to the need, and, not according to the greed. Today, everything is for greed. I am told when Gandhi ji in Asvam, in the morning, he was given two bottles of water for washing his hands, mouth. He used only one bottle, and, returned the second one. The servant went to him and asked, "Bapu ji, there was enough water. Why

did not you use it?" Gandhi ji replied, "it is not the question of how much is available. It is the question of how much I need." So, everybody should take according to his need only and not according to the greed. I have been to Japan a couple of years ago, when I was the Minister of State for Industry. I was talking to the Managing Director of a big company. He casually talked to me. When he invited us for tea, I told him that we would come to his house. My Secretary was also with me at that time. He told me that we could not come to his house. When I asked him why, he told me that his house was very small. He was an MD of a big company. He told me that his house had only two rooms and one veranda. Look at the situation in India. There are palatial houses. The worth of some houses is Rs.50 crore or Rs.100 crore. I was told that in Mumbai

their worth is thousands of crores. Look at our extravagance in marriages. There is competition. Dr. Chandan Mitra talked about middle class. I tell you that the middle class is competing for big houses. In marriage also they are competing. The middle class is competing for buying gold. How is the price of gold going up? (Interruptions) Please sit down. (Interruptions) I thought I was a teacher. I am sorry. Let me complete. I am saying what I feel. I am not blaming anybody. I am only blaming us. Look at our extravagance in marriages. Can any poor man buy gold? This competition of wealth is being taken up by the middle class. This has to be controlled. Something has to be done. Otherwise, corruption will increase no matter whatever the Government do; and whichever Lokpal Bill it may bring, corruption will be on the increase because of this competition for amassing wealth. That has to be controlled. There should be adequate laws. Why do we need big houses? There can be a law to regulate big houses. There can be laws to regulate extravagance in marriages. Once upon a time there was a law in the country under which you could not spend huge money on a marriage. Crores of rupees are spent on marriages. I think laws should be brought to regulate all these things. This way system will correct itself and system itself will improve.

Second point is this. That is not enough. It is a question of basic character. There are some people who will not become corrupt whatever may be the pressure. How is it? The hon. Member, Shri M. Rama Jois, spoke about education. He quoted Swami Vivekananda. I agree with his view. The real purpose of education is character building. Today, there is no emphasis on character building. You only produce doctors and engineers. They only want to make money. You ask engineers about their aim. The answer will be to get a job and make money. Doctors are to serve. Honesty, integrity and patriotism are good values. Another reason behind corruption is lack of patriotism. If an officer or a politician is a patriot, I have no doubt in saying that he will not become corrupt.

Sir, you have given extra time to everybody. You have to give me

also.

THE VICE-CHAIRMAN (DR. E.M. SUDARSANA NATCHIAPPAN): The party has already taken twenty minutes more than the time allotted to it.

PROF. P.J. KURIEN: Today, when I was in the Chair, I allowed extra time to everybody.

Character building has to come from education.

(MR. DEPUTY CHAIRMAN in the Chair)

For that, our syllabus should be revisited. I remember a story of Gandhiji when he was a student. He was writing the word "kattle". He wrote the spelling of the word wrongly. Then the Inspector of the schools came. The teacher went and gave a hint to the student to copy it from the next student and correct it because the Inspector was there. Gandhiji did not do that. I learnt the lesson that whatever may be the pressure from higher ups, don't do a wrong thing. They should be taught in the class. I will give one Talisman. Every Minister, every MP and every bureaucrat, before starting work should recite one sloka from the Bhagvat Gita. Every day do it. The Bhagvat Gita says, "Do your work, don't expect anything." Even the result of that work, don't expect. 'कर्मण्येवाधिकारस्ते माः फलेष् कदाचन '. What I am saying is that every Minister, every MP and everybody should write this. Every morning he should read, every morning he should recite. I am sure he will improve.

The second point I want to say...

MR. DEPUTY CHAIRMAN: Prof. Kurien, you ask everybody to sit down. Now, I am asking you to sit down.

PROF. P.J. KURIEN: I will finish. I also allowed more time to Members to speak. You are more benevolent. You are kind. Please give me three more minutes.

MR. DEPUTY CHAIRMAN: Two more Members are there to speak. Mr. Narayanasamy is waiting to reply.

PROF. P.J. KURIEN: Now, I will conclude. My request to the Government, all efforts should be made, whatever possible, to eradicate corruption.

This Government has taken the first step to enact the Right to Information Act. Everybody is ignoring that. That was an important step for transparency and helped in exposing corruption.

The second point is, as the hon. Minister has said, the Lokpal Bill would be effective. I do not want to say about this Lokpal Bill or the

Jan Lokpal Bill. Whatever may be the Bill, it should be effective, it should have teeth to deal with corruption in the country.

So far as including the Prime Minister under the jurisdiction of the Lokpal Bill is concerned, that should be decided and discussed in the House. I have to say that it is hanging over the Prime Minister like a sword of Damocles. Is it good for the nation? We should think over it seriously. I am not taking a decision. But this House should seriously debate whether it should hang over the Prime Minister like a sword of Damocles.

Now one more point I want to say is that the Lokpal Bill is before the Parliamentary Standing Committee. Everybody and anybody can present their views. The Standing Committee would consider this Bill including the Jan Lokpal Bill. I am told that the Prime Minister has that the Jan Lokpal Bill will be first to Standing Committee said. The Standing Committee should consider that Bill also. But the final authority to decide which Bill is to be passed vests with the Parliament.

SHRI S.S. AHLUWALIA: Instead of speaking here, you should have gone to the all party meeting to give your valuable suggestions. Why are you wasting your energy here?

PROF. P.J. KURIEN: The supremacy of the Parliament cannot be questioned. The supremacy of the Constitution cannot be questioned. We are all bound by the Constitution. Nothing should be done to undermine the Constitution or the supremacy of the Parliament. Even the Executive is accountable to the Parliament. Therefore, whether this Bill or that Bill is to be passed, the final say is of this Parliament.

With these words, I thank you for giving me time and a little extended time also to speak on this issue.

MR. DEPUTY CHAIRMAN: Shri Sanjay Raut. ... (Interruptions)...

शरी परदेश नहीं कलराज मिश्र) : सर, बिश्च पर चर्चा (उत्तर रही है , यह तोः भरष्टाचार पर चर्चा हो है≬ ...(व्यवधान)...

श्री उपसभापति : वह इससे related बल्लि पर बोले हैं।

SRI SANJAY RAUT (Maharashtra): Sir, we are discussing corruption, not Lokpal Bill. ...(Interruptions)... सर, हम सदन में भरष्टाचार हैं , लेकिन कर रहे सभी सदस्य लोक्रपाल अभी भी बिल्ल आना है और लोकपाल बाद में आ जाएगा। लोक्रपाल जैसे एक जज को यहां से डरने कीः जरूरत नहीं हैक खडा कथा

थाः , अगर उसने गलती कीः , तोः वैसे हीः उसको भीः खड़ा कर देंगे। उसमें क्या है ? देखिए , भ्रष्टाचार एक महत्वपूर्ण मुद्या है , हम चर्चा कर रहे हैं , जब लोक्रपाल आएगा , तब आ जाएगा , लेकिन एक बास तो सही है कि आज पूरे देश में भ्रष्टाचार के खिलाफ एक खड़ा हुआ है। इस देश में पहले भी बहुत संघर्ष रहे हैंं≎ खास करके इस देश में मंद्रिर , मस्जिद के ऊपर दंशे हैं। जब प्याज की कीमत बढ़ी , तब भी प्रदर्शन हुए थे , जब टैक्स बढ़ा , तब भीः संघर्ष हुआ , अगर किसी फिल्मि कोः ban करने कीः बाहा आती है , तब भी तोड़ -फोड़ होसी हैं। लेकिन , आज़ादी के 65 सास बाद जाहा था और भीः भ्रष्टाचार को लड़ाई का बड़ा मुद्दा नहीं मामा बड़ा मुद्दा आजभुरष्टाचार कीः लड़ाई बन रहा है। आजभ्रष्टाचार के खिलाफ आबादी का बड़ा हिस्सा घर से निकल कर सड़क पर खड़ा है। मुझे लगता है कि इस लड़ाई को हमें

नजरअंदाज नहीं करना चाहिए। सवाल सिर्फ एक लोकपा ल बिल का नहीं है या अन्ना हजारे के अनशन का नहीं है , आजआम जनता जिस परिस्थिति में जी रही है , संघर्ष कर रही है , सवाल उसका है

हीः भ्रष्टाचार सर, जन्म से मृह्यु तक भ्रष्टाचार इस देश , घोटाले दोनों सदनों में भुरष्टाचार कीः चर्चा आप बड़े -बड़े घोद्याले सामने लाए - सप्रेक्ट्रम घोद्याला कॉमनवेल्थ घोद्याला , आदर्श घोद्याला , चारा घोद्याला , लेकिन गरीब जो है , Middle Class जनता जो है , उनकी समस्या अलग है जनता छोट्टे सत्तर पर भ्रष्टाचार काः सामना करना पड़ता दाल -रोटी है , लेकिन उसके में भरष्टाचार बारे में कोई सदन में चर्चा नहीं करता है। जब हम बैंक मैबेजर से पढ़ाई के लिए के लिए मिलिते लोम हैं , तब उसको घूस देखी पड़ती है , Mid Day Meal ਸੇਂ भ्रष्टाचार होसा है , सड़क में भ्रष्टाचार वर्ग कीः समस्या सविस र्वेक हैक मध्यम याः काले धन से जुड़ी हुई नहीं है , लेकिन जिस भ्रष् टाचार काः उन्हें सामना करना है , वह सरकारी ऑफिस में है , तहसील में है , पुलिस पडता में में है , राशन की द्कान में है और खास करके जो है , नयायालय बाजारी है , आजयह देश में सबसे अहम मुद्दा हैंक

वासे , यूपीए गवर्नमेंट कांग्रेस जोऱ –शोऱ से कहती देश कोः ईमानदार प्रधानमंत्री दिया। दिया जरूर होगा लेकिन उससे आमजनता को क्या फायदा होगा ? जब ईमानदार व्यक्ति है , तो उससे के हाथ में नेतृत्व सौष्ट्रा जाला केवल व्यक्तिगत कीः अपेक्षा नहीं होही है , बल्कि उससे यह अपेक्षा है कि वह दूसरों कोः भीः बेईमानी करने से रोक्रे , लेकिन नहीं हैंक एक ईमानदार प्रधानमंत्री ऐसा होः रहा अब तक सबसे भरष्ट सरकार काः नेसृत्व कर रहा है¢ भला ऐसी ईमानदारी काम की , जो भुरष्टाचार कोः फलने और फूलने देः

सर, मेश सवाल छोटा साः है कि क्या ये सभी भ्रष्टाचार , जो छोट्टे हेंं लोक्रपाल आने से जाएंगे सत्तर पर र्क ? छोटा भर्ष्टाचार लोक्रपाल आने से नहीं र्केगा। हमें भीः सक्षम लोक्रपाल चाहिए , लेकिन सदन कीः गरिमा रहनी चाहिए। हम लोग , जो

यहाँ बैठे हैं , हमने भी सदन के बाहर काम किया है , तपस्या बैठे हैं , ये कोई है , हमारे से बहुत बुजुर्ग लोग यहाँ नहीं हैं कि आज लोग बाहर सड़क पर खड़े होक़र गुझहकार खिलाफ , हमको गुब्बहगार बनाएं और हमको कठघरे नारे लगाएं ऊपर चर्चा खड़ा करें। है कि उसके होमी मुझे लगता चाहिए। के लिए इस देश में और भी संस्थाएं भुरष्टाचार रोक्रने हैं और हमने भ्रष्टाचार कोः रोक्रने की कोशिश भी की है। जैसे सीएजी भीः हैं। यह ठीक़ हैं। कि सीबीआई के ऊपर टीक़ा -टिप्पणी है , सीबीआई है या आरोप लगते हैं। पुलिस है , जेपीसी भीः हैः और सबसे ऊपर न्यायपालिका भीः है लेकिन , यह करप्शन तथा संसद बनाने से खत्म नहीं होगा। जैसे , एक माननीय सदस्य ने यह कहा थाः कि समाज कोः स्धारने कीः जरूर त है। अगर समाज अपने मन से तय करुंगा , तो मुझे करेगा कि मैं करप्शन नहीं लगता है कि आजबाल ऐसी है कि अगर हम चोर को चोर कहते करप्शन कम होः जाएगा। हैं , तो उसको आता है¢ आज एक चोऱ दूसरे कीः तरफ गुरुसा क**ि मैं**ं उंगली दखािता * कहते हैं अकेला हुँ , मेरे हैक नहीं साथ और लोग भी हैं। . . . (व्यवधान)...

^{*}Not recorded.

MR. DEPUTY CHAIRMAN: He is a Member of the other House. Don't take his name. नाम निकाल दीजिए।

श्री संजय राउत : मेरे साथ और लोग भी हैं ए स्पेक्ट्रम घोटाले के * कहते हैं , प्रधानमंत्री को सब कुछ मासूम हैं ...(व्य वधान)...

शरी उपसभापति : नाम निकाल दीजिए।

शरी : उनको विटनेस बॉक्स में खड़ा करो , उनको राउत विटिनेस बॉक्स में बुल्लाओ। लेकिन , इसका मतलब इतना ही है कि चोर कहता है कि मैं चोरी कर रहा हुँ , डाक़ा नहीं डास रहा डकैत कहता है कि मैं सर्फि डाका हुँ डास रहा , खून कर रहा इसका मतलब यह हुआ कि सब लोग एक-दूसरे के गम्भीर कीः ओर उंग्रली दिखा कर अपने गुझाह अपराध कोः छोटा करने हैं क कर रहे

मैंबे आज हीः एक सर्वे में है कि 18 से 25 साल के पढ़ा युवाओं भारत के लिए सबसे बडी चिन्ति पीढ़ी भुरूटाचार हैक ...(समय कीः घंटी) . . . यही युवा आज हमें मस्रिती रास्ते है या आन्दोलन में दखिती क्री हमें डर है कि अगर हम अपने आपको नहीं संभाल पाए , तो यह युवा पीढ़ी हमें रास्ते पकड़ कर हमसे भीः सवाल पूछेगी। वह हमसे अगर हम भरष्टाचार के खिलाफ माँग्रोगी। लड़ते हैं , तो हमें लड़ाई राजनीति से ऊपर उठ कर लड़नी चाहिए। यह सर्फि एक पार्टी काः सवाल नहीं है , बल्कि यह सभी पार्टियों और सभी सरकारों का हमारी हो , आपकी हो या राज्यों सवाल चाहे वह सरकार में किसी की हो , सभी को एक साथ बैठ कर भुरष्टाचार खिल्लाफ बुलन्द करनी चाहिए और ऐसा कामून चाहिए , आवाज़ बनाना जिस्नका हम भीः आदर करें और उस कामून के साथ हम भी चलें। धन्यवाद।

SHRI KUMAR DEEPAK DAS (Assam): Thank you very much, Sir. I must thank my hon. colleagues for giving their valuable suggestions to eradicate corruption from the country. Our party, the AGP, wants

eradication of corruption from every walk of life in this country. We want a comprehensive Bill to stop corruption. There should be no corruption at high places. There must be a missionary vision and motivation at the Government level so that corruption can be eradicated from all walks of life. We have some faith in the Jan Lokpal that has been presented by the Civil Society led by Anna Hazare which would be able to make a lot of difference in the present scenario and state of corruption. The Government has failed in all respects to stop corruption. Corruption has become part and parcel of the present Government. Even corruption is injected into the blood of the common people by their acts. There are Acts and laws. But all of them are obsolete. The common people are being forced to bribe for every thing. Take, for instance, services like public distribution system, medical assistance and water supply. He has

^{*}Not recorded.

to bribe to get water at the right time to irrigate his agricultural land. Even for an IAY house one has to bribe in our country. It is shameful and it is the state of affairs in our country. Corruption has cast a shadow over our growth. We could have got a double-digit growth rate in India had we combated against corruption timely. Recently, the Supreme Court has called for an amendment to the Prevention of Corruption Act to deal with the malaise echoing public discourse in the country. Recently, the CAG directly implicated the PMO as well as the Chief Minister of Delhi. The PMO should accept the responsibility. But what we are seeing is that the Government Lokpal Bill has failed to include Prime Minister under its ambit.

Sir, price rise in our country is one of the products of huge corruption at the Government level and is the outcome of illegal tie up between concerned Government employees, Ministers and traders.

Public Interest Disclosure and Protection to Persons Making the Disclosures Bill, 2010 was tabled in Parliament. The Bill has not furnished any cogent reasons for excluding the Defence Forces and other agencies. The Government may alternatively consider setting up of a separate authority for those exempted agencies under the Bill and special laws may be enacted on the line of the USA.

I must say in support of the Jan Lokpal Bill that the proposed Government Lokpal Bill does not contain various issues that the civil society has demanded.

We, the Parliamentarians, are sitting over the Administrative Reforms Commission recommendations on the Lokpal Bill since 1966. The Lokpal Bill was suggested by the ARC in the year 1966. If the office of a Lokpal had been set up as far back as 1966, all these scams now appearing in the media regularly, would not have taken place.

Although corruption is a reality, it is not clear what a Lokpal can do that so many other anti-corruption bodies could not achieve, if

allowed to function efficiently.

Sir, reform of political funding and reform of functioning of the Election Commission, including the present EVM system and the process of election are very necessary.

Corruption has damaged India's global image. We need a clear cut resolution so that this serious issue can be handled well for the bright future of our future generation as well as economic growth of the country. We must be able to address such epiphany of Indian distress.

We must not forget that the blight of corruption has started prejudicing the common people against democracy itself and this is a fatal question before us, we the Parliamentarians.

I hope the Government will take necessary action to eradicate corruption by coming forward with a comprehensive Lokpal Bill. Thank you.

SHRI V. NARAYANASAMY: Mr. Deputy Chairman, Sir, I am grateful to the hon. Members for this very good debate cutting across party lines. The issue relating to corruption, which has been daunting the nation, has been raised in this august House. The tone was set by the Leader of the Opposition. He talked about the concern of the people of country issue of corruption and the measures which have been taken by the Government. He also said that the system has to be improved. Then some other hon. Members and senior Leaders, while speaking on this issue, have talked about corruption at the higher level, at the lower level and also in the Judiciary. To eradicate corruption in this country, there should be a concerted effort by the Central Government, respective State Governments, all stake holders, including the corporate sector. It should be a cumulative effort. I would like to submit that for curbing corruption several measures have been taken by the respective Governments, whether it is the UPA Government or the previous Congress regime or the NDA Government or the present UPA-1 and UPA-2.

Sir, the concern was shown, very recently, by the hon. Prime Minister, while addressing the nation from the ramparts of the Red Fort. The hon. Prime Minister said, and I quote: "Corruption manifests itself in many forms. In some instances, funds meant for schemes for the welfare of the common man end up in the pocket of the Government officials. In some other instances, the Government's discretion is

used to favour a select few. There are also cases where Government contracts are awarded to the wrong people. We cannot let such activities continue unchecked." He further added, "It is essential that we consider these issues." By way of caution, he also said, "We cannot create an atmosphere by which the country's progress is put into question. Any debate on these matters should reflect the confidence that we can overcome these challenges." Therefore, he said, "I believe that there is not a single big step which we can take to eradicate corruption. In fact, we have to act simultaneously on all fronts." This is the approach which the hon. Prime Minister had also stated from the ramparts of the Red Fort. We should go step by step, because there is corruption even at lower places, whether it is water supply or electricity supply or in various other organizations at the State level. Also, at the higher level, in spite of

several legislations being put in place and checks and balances having been maintained, still, a lot more has to be done. The Lokpal Bill has been on the anvil for the last 40 years which the respective Governments had wanted to pass. Now, it has become a serious concern for everybody that the Lokpal Bill should be passed. I would like to mention instances where the Government has taken several steps for the purpose of improving the system to check corruption. In 1988, the Prevention of Corruption Act, 1947, was amended. To widen the purview of the Act, the scope of public servant was widened. It was amended to say that Government servants would include Ministers, Members of Parliament, Members of Legislative Assemblies, Members of Municipal Corporations, Members of State Co-operative Societies, and officebearers of Non-Governmental Organisations that receive financial assistance from the Government. Secondly, at the time, when the 1947 Act was passed, it did not include a provision for prosecuting bribegivers. Then, by this Amendment, they brought under its purview the demand to pay bribe. Accordingly, accepting bribe was made a substantial offence. Further improvements were made then during the NDA regime. The Prevention of Money Laundering Act was passed in 2002. This initiative was started because a lot of money was stashed abroad in the name of various organizations in fake names. Therefore, the NDA Government took the step, and this Act came into existence. Some more amendments were made after the UPA Government came into office. In 2005, the first major step was taken towards bringing transparency in the administration and to establish the right of the common man to get whatever information he wants. For this, the UPA Government passed the Right to Information Act, 2005. Today, we are seeing how people have been able to unearth corruption at various places. This Act is the root-cause for this. The credit for bringing this Bill goes to the UPA Government. Now, there are a lot of criticisms. But this Act has withstood the test of time, and it has been useful to the common people to expose corruption in this country. Now, we find that while implementing the Act, there are certain sections of people who try and prevent the Act from being enforced and prevent the information from being given to the people. Therefore, the Whistleblower's Bill was brought before this House. It was introduced in Parliament. Then, it went to the Standing Committee. The Standing Committee made its recommendations and, Sir, major recommendations came from the Standing Committee. Our Ministry is seized of the matter and we are going to place it before the Cabinet. We are trying to see to it that this Bill for providing protection to the whistleblower is passed in both the Houses of Parliament.

Then, Sir, cutting across Party lines, hon. Members stated that there should be serious consideration by the Government and also by various political parties of the issue of State

funding of elections. There should be system to review the funding of various political parties by corporate houses. Sir, the Companies Act was amended and the Income-Tax Act was amended for the purpose of streamlining the funding of various political parties by corporate houses. That system is still in vogue, Sir. Hon. Members made suggestions that there should be further improvements in this system and that there should be transparency in the funding of political parties by various corporate houses.

Then, coming to State funding of elections, Sir, I would like to state that the hon. Law Minister, Shri Veerappa Moily had organized regional conferences for eliciting the views of people from different sections of the society, intellectuals, political personalities and elected representatives on how to go about State funding of elections, on how to improve the electoral system, how to curb the use of money power in the electoral process and so on. The Government is very serious about it and looking for ways to see to it as to how to improve upon the Representation of the People Act, how to bring about different mechanisms within the ambit of the Constitution so that there can be free and fair elections in this country.

Sir, the third aspect of Government of India's efforts to ensure good governance in this country relates to the Second Administrative Reforms Commission of which the then Law Minister was the chairman. Sir, the Commission had made more than 1054 recommendations relating to good governance, transparency in administration, a transparent public procurement system and so on. Out of this, Sir, more than 654 or 655 recommendations have been accepted by the Central Government and implemented. Some of the recommendations which had been made by the Commission are in the process of implementation because they require the concurrence of the State Governments.

Sir, the other important step which our Government has taken is the signing of the Integrity Pact in relation to procurement of materials by various public sector undertakings and Government organizations. Today, more than Rs.2 lakh crores worth of purchases are

being made by the public sector undertakings and Government organizations. Therefore, the Integrity Pacts are required to be signed by public sector undertakings for purposes of accountability.

Sir, the hon. Prime Minister took another step. He had formed a GoM on corruption. The hon. Finance Minister is heading that Committee. That committee has been given a mandate. Firstly, it will make suggestions for electoral reforms. Secondly, it will make suggestions for removing discretionary powers of the Ministers. Most of the discretionary powers about which

the hon. Members have been mentioning have to be removed. The GoM has been going into this issue and, ultimately, a decision has been taken by the committee to remove the discretionary powers of the Ministers.

Thirdly, as I said earlier also, there have been recommendations for bringing in a uniform policy on procurement of materials for the public sector units through the process of e-tendering so that there is transparency and so that there is no room for corruption. Anybody can question the process. For that, a sub-committee has been constituted and it has submitted its report and it is going to be implemented by this Government.

Then, Sir, about the mining policy, mining is a big issue which has been debated in this House and the other House too because there has been some political patronage, bureaucratic patronage in it, by which some people are becoming billionaires and millionaires at the cost of the common people. Therefore, the committee has been asked to go into it. The mining policy has been amended to bring in transparency, to bring in accountability—whether State Government or Central Government; as far as mining is concerned, it is a national asset. Therefore, there should be a proper pricing for the consumers, who get advantage out of it and it should be done in a competitive manner. That system also has been evolved.

Sir, from our Ministry, the Ministry of Personnel and Public Grievances, in order to reduce the pendency of corruption cases against bureaucrats, we have taken a number of measures. 71 special CBI courts have been sanctioned throughout the country, of which 54 have been assigned to go to fields. Then, various State Governments have been requested by our Ministry to constitute those courts so that cases are disposed of as early as possible; also, to see that the people who are involved in corruption are punished.

Another step that we have taken in the Department of Personnel is we have asked the IAS officers, about 4,600-odd officers in the country, to file immovable property returns; like the Prime Minister

or even the President of India, the Ministers, the Members of Parliament, Members of the Legislative Assemblies, the Chief Ministers, and the Ministers in the States also should submit their property returns. Sir, I am glad to say that except 200-odd, all officers have submitted their immovable property returns; the details are in the public domain, in our DoPT, Government of India, website. We are going to take action against the officers who have not submitted their immovable property returns.

The next step we are going to take is to ask them to make public even their movable $\ensuremath{\mathsf{E}}$

properties possessed by them, as is done by others, the politicians and other public functionaries. This is another step that we are taking.

Apart from that, for the purpose of sanction for prosecution, it was taking years. Now, within three months, the sanction for prosecution is given and it is being monitored by the CVC and also by our Ministry. That step also is being taken by our Government.

Sir, there is one area which has been a grey area, that is, the private sector bribing public officials. Even foreign corporate houses who are coming here are bribing officials. Our people who go abroad also are bribed by foreign officials. To rope in those people and to take action against them, in compliance with the U.N. Convention Against Corruption, our Government brought in a Bill before this House to rope in the private sector also who are involved in public activities. The Bill has been brought before Parliament; it was introduced in Lok Sabha in the last Session and it has gone to the Standing Committee.

Sir, I would like to touch another important matter—the Judicial Accountability Bill. It has been a bone of contention here in this august House, as far as the Judiciary is concerned. A feeling has been expressed that the Judiciary too should be accountable. That Bill has been introduced now and it is in the domain of Parliament.

Sir, these are the measures which our Government has taken. Yes, still a lot more needs to be done. I am not saying that this is enough. We have to do a lot apart from what we have done. I agree with the hon. Members that it is not only the legislation which is going to solve the problem of corruption. There should be a concerted effort, there should be a will power, there should be a proper education to the people that for curbing corruption, we should all work together; it is not the party politics, whether the ruling party or the opposition parties.

Sir, coming to the final aspect of it-Mr. Ahluwalia is in a hurried mood. As far as the Lokpal Bill is concerned, it is a bone of

contention. All the hon. Members have been raising the issue. Yes, the civil society was involved. Hon. Finance Minister was the Drafting Committee Chairman. A committee of five Ministers was there. It came to a conclusion. There are 40 basic principles given by the civil society. While drafting the Bill, 34 of the basic principles have been accepted by the Government and incorporated in the Government Bill. There are six areas of disagreement. I would like to say about the areas of disagreement, namely, whether there should be a single Act to provide both for the Lokpal in the Centre and Lokayukta in the States; should the Prime Minister be brought within the purview of the Act; should the judges of the Supreme Court and the High Courts be brought within the purview of the Lokpal Bill; should the conduct of the Members of Parliament while functioning inside the Parliament, speaking or voting in the House,

be brought within the purview of the Lokpal. Presently, the hon. Members' right is protected under article 105(2) of the Constitution of India. Then, Sir, whether article 311, giving opportunity to act against the Government employees, notwithstanding the members of the Civil Service of the Union or All-India Service or Civil Service of the State, or a person holding a civil post under the Union or a State be subjected to inquiry and disciplinary action, including dismissal, removal by the Lokpal, Lokayukta, as the case may be; whether the definition of the Lokpal should by itself exercise quasijudicial power. These are the five areas of concern. Sir, before the Bill was brought before the Parliament...

SHRI S.S. AHLUWALIA: There are 22 points.

SHRI V. NARAYANASAMY: The other issues are relating to screening committee, etc. These are all minor issues. ...(Interruptions)... I am telling about the major points.

SHRI S.S. AHLUWALIA: No; no. I will tell you about the major issues also. The major issues are: Prime Minister, judiciary, M.Ps., grievance redressal, CBI, selection of Lokpal members, and then, who will Lokpal be accountable to, integrity of the Lokpal staff, method of inquiry. Then, lower bureaucracy, Lokayukta, whistleblower protection, special bench in High Courts, CrPC amendment, dismissal of corrupt Government servants, punishment for corruption, financial independence,...

SHRI V. NARAYANASAMY: These are all combined.

SHRI S.S. AHLUWALIA: Prevent further loss, tapping of phones, delegation of power and NGOs and false and frivolous and vexatious cases, complaints. There are 22 items which are differing from the present Bill which has been introduced in the Parliament. We may have differences on different clauses. But there are 22 points. They are holding the all-party meeting. (Interruptions) शांहाराम जी:, एक मिन्दि , एक मिन्दि आप बैठ जाइए। There are 22 points, and they are

going to discuss this matter. But as per the letter of the Prime Minister, they are going to involve some more civil society members and their views also. If I calculate that, then, there are 27 points of disagreement. So, it needs time. They are sitting. Let us pray that they come out with a unanimous decision.

SHRI V. NARAYANASAMY: Sir, there are certain areas where the Bills have already been introduced, and the hon. Member is also referring to that. Sir, after the introduction of the Bill, Shri Anna Hazareji is on fast. And the hon. Prime Minister has also appealed to him to end his

6.00 P.M.

fast and cooperate with the Government for the purpose of passing this Bill in Parliament. Now, the hon. Prime Minister has called the allparty meeting. They are discussing, as Ahluwaliaji has rightly observed. The all-party meeting is going on. They are going to decide the course of action on this issue. By consensus all the leaders will agree. But, Sir, I would like to submit that the Parliament is supreme. The Members of Parliament have got their rights and privileges. The parliamentary procedure, the Constitution of India, the rule of law has to be upheld by this Government. As far as we are concerned, Sir, Parliament is the only forum for passing the Bill. Parliament is the only forum where it can be debated, discussed and final solution can be arrived at. The Standing Committee is a mini Parliament. Sir, before that, the Drafting Committee was headed by the hon. Finance Minister. The civil society members gave their draft Jan Lokpal Bill to that Committee. That has also been referred. The Department of Personnel is the nodal Ministry. We forwarded the Jan Lokpal Bill also to the Standing Committee for its consideration. It is for the Committee to decide. As far as our Government is concerned, the hon. Prime Minister made it very clear that the Government has got open mind. The hon. Prime Minister also went one step further, as has been told by the hon. Members, that he wanted that the Prime Minister should also be included in the purview of the Bill. The hon. Prime Minister made it very clear also. Therefore, Sir, the Government, with the support of everybody, all the opposition parties' leaders, taking everybody into confidence, would like to bring the Lokpal Bill. The Lokpal Bill alone is not going to solve the problem of corruption. There are other enactments also. The hon. Members also mentioned about judicial accountability. There are certain other legislations which are with the Government, and cumulatively, they are going to solve the problem. Therefore, we need the cooperation of this House. I take this opportunity to appeal to Shri Anna Hazareji, through this august House, to end his fast and support the Government, support all of us to ensure that a strong and effective Lokpal Bill is presented and then passed by this House. Thank you. \dots (Interruptions)...

MR. DEPUTY CHAIRMAN: No questions. $\dots(Interruptions)$.. Every point is replied. $\dots(Interruptions)$..

SHRI PIYUSH GOYAL (Maharashtra): Sir, only one clarification. ...(Interruptions).. Sir, about the allocation of natural resources the Minister has said that they are coming out with a Bill which will bring transparency as the past system was wrong. ...(Interruptions).. I want to know from the hon. Minister that thirteen billion tonnes of coal has been allocated in the last five years by this Government,...(Interruptions)..

MR. DEPUTY CHAIRMAN: That is a separate issue. ...(Interruptions)..

SHRI V. NARAYANASAMY: The Coal Minister will reply to that point.
...(Interruptions)..

MR. DEPUTY CHAIRMAN: Now, the discussion on growing incidence of corruption in the country has concluded. The House stands adjourned to meet at $11.00 \, \text{A.M.}$ tomorrow.

The House then adjourned at two minutes past six of the clock till eleven of the clock on Thursday, the 25th August, 2011.